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LOK SABHA DEBATES

(Eleventh Sessions)



(Vol. XXXVIII contains Nos. 1-10)

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CONTENTS

				COLUMNS
No. 2.—Thursday, February	18, 1965/M	agha 29, 18	886 (Saka)	
Oral Answers to Questions—				
*Starred Questions Nos. 1	to 6			37—76
Written Answers to Questions-				
Starred Questions Nos. 7 to Unstarred Questions Nos. 1		-	43	76 9 4 94119
Motion for adjournment-				
Failure of Government in he	ındling langu	age issue		11923
Papers laid on the Table				123-35
Message from Rajya Sabha .				135-36
Committee on Private Members'	Bills and Re	solutions-		
Fifty-Fifth Report .				136
Statement re: PL 480 Food Shir	oment arrival	s—		
Shri C. Subramaniam				136-37
Rc: resignation of Ministers				137-38
Railway Budget (1965-66)—Pres	sented-			-57 5-
Shri S.K. Patil				139—68
Banking Laws (Application to Co	o-operative S	ocieties)Bil	1	169—239
Motion to consider .				
Shri B. R. Bhagat .	•			169 77, 208—13
Shri P. R. Patel .			109-	177—78
Shri S. S. More .				178—80
Shri Firodia .				180—82
Shri Gauri Shankar Kal	kkar			182-85
Shri Sinhasan Singh				185-89
Shri A. S. Saigal .				189-92
Shri U. M. Trivedi				192-96
Shri Shree Narayan Da	SS			197-201
Shri D. S. Chaudhuri				202-06
Shri K. K. Varma				206-08
Clauses 2 and 3			21	433, 238

^{*}The sign-! marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

							Columns
Business Advisory Committee-							
Thirty-fourth Report .							239
Motion for adjournment—							
Failure of Government in har	ndlin	z lang	цяде і	99116			239-247
Shri H.N. Mukerjee			mage .		220-	_47	7, 330—34
Shri U.M. Trivedi.	•	•	•	•	239	4/	248—53
Shri Paliwal	•					•	
			•	•		•	253—58
Shri Manoharan .	•					•	258 6 4
Shri Prakash Vir Shastr	i						265 — 72
Shri Frank Anthony							27277
Shri Khadilkar .							277—81
Shri Kapur Singh .							281-85
Shri Bhagwat Jha Azad							28591
Shri Surendranath Dwi	vedy						291-95
Shrimati Yashoda Redd	y						295-300
Shri Madhu Limaye							300-05
Shri N.C. Chatterjee							305-09
Shri J.B. Kripalani							309-14
Shri Nanda .							314-30

LOK SABHA

Thursday, February 18, 1965 Magha 29, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Unaccounted Money

Shri Harish Chandra Mathur: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Naval Prabrakar: Shri Hukam Chand Kachhavaiya: Shri Rameshwar Tantia: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri R. S. Tiwary: Shri Surendra Pal Singh: Shri Mohammad Elias: Shri Yashpal Singh: Shri Bhagwat Jha Azad: Shri P. C. Borooah: Shri J B. Singh: Shrimati Renu Chakravartty: Shri Prabhat Kar: Shri Indrajit Gupta: Shri D. C. Sharma: Shri S. M. Baneriee: Shrimati Savitri Nigam: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Bishwanath Roy: Dr. L. M. Singhvi: Shri Madhu Limaye: Shri D. N. Tiwary: Shri Onkar Lal Berwa: Shrl P. H. Bheel:

•1. ⟨ Shri Bade: 2148 (Ai) LSD-1.

Shri Jashvant Mehta:

Shri Bibhuti Mishra: Shri Narendra Singh Mahida: Shri Solanki: Shri Narasimha Reddy: Shri Hem Barua: Shri Vishram Prasad: Shri Sezhiyan: Dr. P. Srinivasan: Shri Paramasiyan: Shri D. J. Naik: Shri Ram Harkh Yadav: Shri Vishwa Nath Pandey: Shri C. K. Bhattacharyya: Shri Daljit Singh: Shri Kishen Pattnayak: Shri Ram Sewak Yadav: Shri Hem Raj: Shri Kolla Venkaiah: Shri Gulshan: Shri Dinen Bhattacharya: Dr. Ranen Sen: Shri P. L. Barupal: Shri Surva Prasad: Shri P. K. Deo: Shri Kapur Singh: Shri P. K. Ghosh: Shri H. V. Koujalgi: Shri D. D. Mantri: Shrimati Maimoona Sultan: Shrimati Ramdulari Sinha: Shrimati Renuka Barkataki: Dr. Ram Manohar Lohia: Shri R. Barua: Shri Krishnapal Singh: Shri Koya: Shri Warior: Shri Daji: Shri Maheswar Naik: Shri Vidva Charan Shukla: Shri Balmiki: Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state:

shri Chandak:

(a) the steps being taken to bring unaccounted money to surface;

- (b) the success achieved so far and the unaccounted money seized during 1964 and 1965 so far; and
- (c) whether Government have been able to make assessment of such money and its modus operand?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) and (b). A statement is laid on the table of the House.

STATEMENT

In my Budget speech last year, I had enumerated some of the steps that Government proposed to take for checking tax evasion, particularly the widespread evil of unaccounted money. The Income-tax Act since been amended and its provisions, particularly those relating to searches and seizures, made more effective. The provisions relating to penalties have also been made more stringent. These have been supplemented by the issue of the Ordinance recently. I had informed the House that we intended to use the powers of search and seizure in a larger measure to ensure that income or wealth escaping assessment was brought within the tax net. The House would like to know the steps taken so far to check tax evasion and to bring unaccounted money to the surface.

2. A statement showing the number of searches conducted and the amount of cash, jewellery, bullion, share scrips, bonds, promissory notes and fixed deposits recovered has been placed in the Library, [See No. LT-3776/651. Altogether 343 searches (involving 862 premises) have been made so far. These searches have been carried out at Bombay, Calcutta, Madras, Delhi, Ahmedabad, Kanpur and other important industrial and towns. The results commercial achieved so far have been encouraging. Unaccounted cash. i.e., cash in excess of that shown in cash books or jewellery not disclosed in wealthtax returns, have been found in large quantities. Even where cash, jewellery, bonds, scrips, etc. have not been found, incriminating documents relating to concealed business transac-

tions or duplicate sets of accounts not produced during the assessment proceedings have been discovered. In these searches, unaccounted-for gold and foreign currency were also found.

- 3. The documents seized during the raids are under scrutiny and examination and it will take some time to work out the concealed income in these cases. This could only be done after assessment proceedings for the relevant years have been completed. The officers have been instructed to process and complete these assessments as early as possible.
- 4 One of the common methods of introducing concealed profits in account books adopted in recent years, is one of showing it as a 'Hundi' loan from a professional class which lends its name for the introduction of this money on commission. These Hundi loans are greatly in vogue in Bombay although money-lending is done by these persons outside Bombay also. A very large number of searches were, therefore, conducted recently in Bombay at the premises of these Hundi bankers and brokers. The concealed income introduced as bogus Hundi loans detected so far as a result of these searches is over Rs. 40 crores. Most of it has been admitted
- 5. The total value of articles seized unaccounted money detected during the searches made up to February 7, 1965, is as below:-
 - Unaccounted cash Rs. 1.18 cr ores
 - Unaccounted jewellery
 Rs. 0.84 crores (iı) Unaccounted share
 - (iii) scrips, pronotes and hundies

Rs. 2'79 crores Hundi loars during

(iv) recent searches in Bombay not included above

Rs. 40'00 crores

Rs: 44.81 crores TOTAL

(c) It is not possible to make at this stage any precise estimate about the extent of unaccounted money.

Shri Harish Chandra Mathur: Without minimising the importance of the efforts made by the Finance Minister, may I request him to clarify what the Government's approach is and the line of action, in the light of the fact that even if we take the unaccounted money at a thousand crores as against the Rs. 2,000 crores to Rs. 3,000 crores as stated by others, and, as I learn from the statement, not one single person in political authority or in charge of posts of any administrative importance has even been touched, though they are supposed to have amassed a considerable amount of wealth, and therefore, may I know what his approach is and how he is going to touch even the fringe of the problem?

The Minister of Finance (Shri T. T. Krishnamachari): The department approaches this matter from the point of view of the information they receive, and as the hon. Member knows, we made a beginning only recently. I would also like to say that it is a matter of some gratification that these enormous number of searches that have taken place have drawn blank only in two places. That is what I am assured. One has to go very carefully about this matter. They cannot merely go and search people or even get hold of their accounts on suspicion. I am grateful that the hon. Member has appreciated the work of the department so far as it has been done. I therefore beg of non. Members to bear with them patiently. It is not a matter in which we can really get a stride of the problem in a very short time. I think it will take a long time. But I am not in a position even to hazard a guess as to what will be the extent of unaccounted money because I think it is in various forms: not only in cash but in commodities and in other things as well. We have made beginning and if the hon, Members approve of the beginning that has been made-and with the support of the hon Members-I think the department will certainly go ahead. Perhaps this time next year we will be able to give a better showing.

Shri Harish Chandra Mathur: I would like the Finance Minister to reply to that part of my question: the question was why nobody in political authority or in charge of high administrative offices who have amassed wealth has been touched. Is he waiting for some time, or are there such persons in his view also? What are his difficulties about that? That part of my question has not been touched at all.

Mr. Speaker: I took him to say that the department proceeded on specific information and not merely on supposition or on suspicion.

Shri Harish Chandra Mathur: May I take it from the Minister that he has such persons in view and he has no information about them? Do I take it like that?

Mr. Speaker: If the hon, Member has some information, he might pass that on to the Finance Minister.

Shri Harish Chandra Mathur: Will you permit the hon. Finance Minister to reply to that point, Sir?

Shri T. T. Krishnamachari: I said we are trying to cast our net wide but we cannot do so without having information. I think department is working at it. I might also inform the hon. Member that maybe in their activities, say, February and March, they have to be a little slower because the collections are not coming in. I am rather worried about it. I have got to show the income in the current year. That has been a double task. I can assure the hon. Member that the department is fully seized of the problem and any sugge-tion made by the hon. Member here will be very carefully noted and the department will give it their closest attention.

Shri Harish Chandra Mathur: May I know whether the Minister has considered the suggestion for demonetising 100 and 10 rupee notes, because that will at least make all the money dead in the cupboards of those people, particularly the corrupt people and those who have amassed wealth in a dishonest way?

Mr. Speaker: The supplementary should be very brief and straight. One supplementary and its answer have taken 5 minutes. There are 73 members.

Shri Harish Chandra Mathur: This is a very important question. My straight question is, has he considered the suggestion of demonetising 100 and 10 rupee notes and if there are any difficulties, how he feels that they are insuperable?

Shri T. T. Krishnamachari: This has been before the Government for a long time. There are very many aspects of it which make it difficult for Government to act on the lines indicated.

Shri Harish Chandra Mathur: What are those difficulties?

Mr. Speaker: All of them cannot be stated now.

Shri Surendra Pal Singh: Has the Government tried to analyse as to what are the real reasons which have led to the accumulation of black money in the country during the last decade or so?

Shri T. T. Krishnamachari: It is a continuous process. We are trying to find out why there is black money all the time.

Shrl Daji: Is there any truth in the rumour that having failed to unearth black money, Government are now thinking of some allurement of giving pardon to those who unearth their own black money?

Shri T. T. Krishnamachari: Rumours are extremely dangerous things to rely on.

भी प्रकाशभीर जास्त्री: दूसरे देशों में भो जहां इस प्रकार का छिपा हुमा घन था उसको सामने लाने के लिए या काम में लगाने के लिए सरकारों ने कुछ इस प्रकार की व्यवस्थायें की हैं कि जो इस तरह का खिपा हुमा धन इन इन कार्मों में लगारें ये उनको सरकार कर श्राद से नुक्त कर देगी क्या इस प्रकार के सुझाव यहां भी सरकार के सामने श्राये हैं भीर यदि भाये हैं तो सरकार की उन पर क्या प्रतिक्रिया है ? क्या उन के बारे में भी सरकार कुछ निर्णय सेने जा रही है ?

been taken in other countries in similar circumstances to unearth unaccounted money and is Government prepared to take any of those steps taken by other countries?

Shri T. T. Krishnamachari: I do not say that we are in any sense perfect and that my knowledge is very extensive. People who are working on this problem are studying what is being done in other countries.

Shri Kapur Singh: Is it true that the services of foreign sleuths have been hired recently by Government to track down illicit wealth and if so, what are the details thereof?

Mr. Speaker: He is asking about services of sleuths, those that are cunningly expert in these things.

Shri T. T. Krishnamachari: I do not think we have engaged any foreign sleuths yet. But so far as any foreign exchange offence is concerned, I think the police who are in charge of it do exchange information.

भी भागवत झा घाजाब : विवरण मैं दिए हुए छापों की संख्या धौर उन से प्राप्त धन की नगण्यता को देखते हुए क्या मैं पूछ सकता हूं कि क्या सरकार छिपे हुए धन का पता लगाने में इस कारण से भसमर्थ रही है या उसके घाधकारी ओ छापे मार रहे हैं वे चुन चुन कर मार रहे हैं, इस कारण से घसमर्थ रही है ? इन दोनों में से कौन सी बात सच है ?

योजनामंत्री (श्री ब॰ रा॰ भगत) : जैसाकि ग्रमी वित्त मंत्री जी ने बताया है यह वास दर्भा थोड़े हं दिन हुए शरू हुआ ह भीरहरूको जोरपबहने में जनार्भम लगेगा।

र्था राम्सरक राध्याः सारे देश म हिपे हए धन का. काले धन का पता रूगाने के रूप बड़े दर्जलेगों के यहां एक साथ चंकि छापे नहीं भारे गये, इस वाःण से पर्याप्त सफलता नहीं मिली, बया यह सच है ? ऐसा क्या किया गया या श्रीर यदि नहीं किया गयाचातो बयो नही किया गया या ?

श्री ब॰ रा॰ भगत : जैसा धर्मा बताया गया है कि छापे तो वहीं मारे जायेंगे या मारे गये ह जहां से निष्चित सचना मिलेगी या मिली थी । एकाएक सब जगह छापे मारनः तो कोई उचित नहीं है।

विषयक महोदय : उन्होंने तो एक प्रोपोजिशन रखा है कि एक साथ नहीं मारे गये इसलिए सफलता नहीं हुई है, क्या यह बुहस्त हैं ?

श्री व० रा० भगतः यह प्रनुमान लगाने की बात है।

भी विभृति विभा: मैं जानना चाहुता हं कि क्या छिपा धन रखने वालों ने भी . सरकार से इस बारे में कुछ ग्रार्जू मिन्नत की है कि उन से उन के छिपाये धन का कुछ हिस्सा से लिया जाये ताकि इस मामने का फैसला हो जाये न कि सारे देश में इस तरह से खलबली मचाई जाये।

भी ब॰ रा॰ भगतः ऐसे कुछ नोग माये हैं जिन्होंने भपनी छिपी हुई धनरामि की मूचनादी है।

Shri A. P. Jain: May I know whether the Government have any other scheme or device besides the usual raids in order to unearth the blackmoney?

Why should they Mr. Speaker: tell the hon. Member (Interruption).

भी भगवेष सिष्ठ सिक्कासी: नया सरकार के ध्यान में कोई ऐसी घटना प्राई है जिस से यह पता प्रमता हो कि छापे मारने वाले कर्मचारियों ने जिस के पास से छिपा धन मिल सके उस को पहले में सूचना दें दी

श्री ब० रा० भगतः ऐसी कोई शिकायत नहीं है।

Shri S. M. Banerjee: I would like to know whether it is a fact that the government officers who have been given this job of investigating into the black money are physically afraid to investigate into the cases of ex-Chief Ministers and Ministers and, if so, what protection has been given to them to assure them that there will not be any victimisation because of this investigation?

Shri T. T. Krishnamachari: So long as the officers who are doing this work have got the confidence of the Government and the confidence of this House I do not think they will be afraid of any such thing.

भी हकम चन्द कल्लवाव : मैं जानना चाहता हं कि क्या यह सही है कि जो छापे मारे गये वे ऐसे मोगों के घर पर मारे गये जो इस या दही बेचने वाले हैं, छोटे लोग हैं, जिस में कि बड़े स्थानों से लोग उस धन को गायव कर दें।

भी ४० रा० भगत : जी नहीं, यह बान सद्दी नहीं है।

भी म॰ सा॰ क्रियेदी: जैसा वित्त मंत्री महोदय ने बतलाया, किसी सूचना के प्राधार पर यह खापे मारे जाते हैं। मैं जानना चाहता इं कि सिनेमा में काम करने वालों के यहां जब छापे मारे गुगे ये तब नया उस के संबंध में सुचना मिली थी धौर उन को बन्द क्यों कर दिया गया ?

reference to the Governmen

भी ब॰ रा॰ भगतः बन्द तो नहीं किये गये। सूचना मिली थी तभी तो ऐसा किया गया।

Shrimati Savitri Nigam: May I know how many of those people from whom this money has been recovered have been tried in the courts and how many have been punished?

Shri B. R. Bhagat: There has been no prosecution yet.

Shri P. C. Beroeah: May I know what is the value of currency in circulation in the country and what is the estimated amount of hidden wealth?

Shri T. T. Krishnamachari: The value of currency in circulation is about Rs. 2500 crores and odd. I cannot tell you what is the amount of hidden wealth. I will get it.

Shri C. K. Bhattacharyya: May I know whether Government has received any offer from persons holding unaccounted money that they are prepared to disclose it provided they are not required to disclose the source from which they got it?

Shri T. T. Krishnamachari: The hon. Member knows that we had passed an Ordinance for which we are seeking ratification by the House in the form of a Bill where it is provided that if any voluntary disclosure is made there will be no penalty or that the Government might waive penalty. I believe there have been a few cases in which the department has been approached. I cannot give any information at the moment. In fact, one of the reasons why this measure is taken is that in the case of these voluntary disclosures and also help from the parties we will disclose their names; otherwise, once the penalty is levied the names will have to be disclosed. That is main reason why the protection has been sought to be given.

Dr. L. M. Singhvi: The President's Address of yesterday contained

a reference to the Government's policy to encourage voluntary disclosure of unaccounted money. May I know in what way Government propose give effect to this policy?

Shri T. T. Krishnamachari: We would like to hear the hon. Member's suggestion when we discuss the President's Addres, on the floor of this House.

श्री यज्ञपाल सिंह: जिन जिन पूंजी-पतियों ने खुले भ्राम प्रेस में यह स्टेटमेंट दिया है कि यह कैपिटलिस्टों का भ्रपमान किया जा रह है, उन पूंजीपतियों के खिलाफ सरकार ने क्या ऐक्शन लिया है।

भ्रध्यक्ष महोदयः भ्रपमान करने की बात कहने पर ही क्या ऐक्शन ले लिया जाये।

भी घोंकार लाल बेरवा : मैं जानना चाहता हूं कि जितनी पूजी पकड़ी गई है उस में विदेशी मुद्रा कितनी हाथ लगी ।

श्री ब॰ रा॰ भगत: इस का सम्बन्ध विदेशी मुद्रा से नहीं है।

श्री मा॰ ला॰ वर्मा: मैं जानना चाहता हूं कि गड़े हुए धन के बारे में जो सौदा चल रहा है कि वित्त मंत्री जी कहते हैं कि 60 परसेन्ट हम ले लें श्रौर 40 परसेन्ट नुम ले लो शौर दूसरे लोग 50 परसेन्ट पर सौदा करना चाहते हैं.

ध्रम्यलामहोदयः वित्त मंत्री जी ने कहा कि ऐसी बातों पर ऐतबार न किया जाये।

श्री रघुनाथ सिंह : मैं जानना थाहता हूं कि डिस्क्लोजर्स के सम्बन्ध में सरकार की कोई यूनिफार्म पालिसी है या नहीं जो सारे देश में थालू की जाये, या वह है कि जो जैसे चाहे कर दे।

भी ब॰ रा॰ भगत: सरकार इस संबंध में माननीय सदस्यों की राय लेगी भीर तब इस पर विचार करेगी।

D. A. to Government Employees

+ Shri P. C. Borooah: Shri Rameshwar Tantia: Shri S. M. Banerice: Shri Yashpal Singh: Shri D. C. Sharma: Shri M. L. Dwivedi: Shri Surendra Pal Singh: Shrimati Savitri Nigam: Shri S. C. Samanta: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Bhagwat Jha Azad: Dr. L. M. Singhvi: Shri Subodh Hansda. Shri D. N. Tiwary: Shri Daljit Singh: Dr. P. Srinivasan: Shri Parmasivan: Shri Bibhuti Mishra: Shri P. R. Chakraverti: Shri Siddheshwar Prasad: Shri Madhu Limaye: Shri Vishram Prasad: Shri Warior: Shri Parashar: Shri P. K. Deo: Shri Kapur Singh: Shri P. K. Ghosh: Shrimati Ramdulari Sinha: Shri Onkar Lal Berwa: Shri K. C. Pant:

Will the Minister of Finance be pleased to state:

Shri Himatsingka: Shri Basumatari:

- (a) whether it is a fact that Government have received the Das Commission Report recommending the grant of D.A. to the Central Government employees;
- (b) if so, whether all the recommendations of the Commission have been accepted;
- (c) if not, the recommendations that have not been accepted by Government and the reasons therefor; and
- (d) whether the report will be laid on the Table?

The Minister of Planning (Shri B. B. Bhagat): (a) Yes. Sir.

(b) No, Sir.

- (c) The recommendations of the Independent Body for Dearness Allowance in respect of pay ranges from Rs. 600 to Rs. 1200 have not been accepted as its terms of reference could not be held to cover these pay ranges.
- (d) No, Sir. Copies of the Report have already been supplied to all Members and to the Parliament Library.
- Shri P. C. Borooah: While the net benefit given to the low income group by way of increase in dearness allowance is Rs. 7.50, to the high income group it is Rs. 50. May I know how far is it in consonance with the present policy of government of reducing the disparity in income?
- Shri B. R. Bhagat: We have accepted the recommendation of the Das Commission which went into all these questions.
- Shri P. C. Borooah: I want to know whether it is in consonance with the policy adopted by Government to reduce the disparity in income.
- Shri B. R. Bhagat: As I said, ell these aspects of the question were gone into by the Commission.
- Shri A. P. Sharma: What is the number of Central Government employees in the salary range Rs. 600—1,200? What would have been the financial implications if the recommendations of the Das Commission regarding grant of dearness allowance in respect of these employees had been accepted and why have they not been accepted?
- Shri B. R. Bhagat: I have not got the information about the exact number of employees falling in the salary group Rs. 600—1,200. Part (b) of the question has already been answered in part (c) of the main answer.
- Shri D. C. Sharma: May I know whether the principle which has been accepted for the neutralisation of the rise in price index is in consonance with the canons of social justice and,

52:

if not, whether Government is going to adopt some other formula?

Shri B. R. Bhagat: The canons of social justice were gone into by the Commission and representations were received by the Commission on all these matters. Now the neutralisation is up to 90 per cent. So, I do not think it violates any canons of social justice.

भी मथू लिमये: महंगाई भत्ते का सवाल बार बार खड़ा हो जाता है। इसलिये मैं जानना चाहता हूं कि जैसे बम्बई धौर श्रष्टमदाबाद के सूती मिल मजदूरों ध्रादि को महंगाई भत्ता मिलता है इन्टेक्स नम्बर के धनुसार उसी प्रकार से क्या केन्द्रीय सरकार के मुलाजिमों के लिये भी किसी किस्म का कोई प्रबन्ध सरकार करेगी।

श्री ब॰ रा॰ भगत: श्रमी तो कोई ऐसी बात विचाराधीन नहीं है। श्रमी तो जिस श्राधार पर पे किमशन ने महंगाई भले का निर्णय किया था उसी पर चलता है।

भी द्वा० ना० तिवारी: भारत सरकार आर्थिक मामलों में देश की प्रवर्तक है। मैं जानना चाहता हूं कि ऐसी संस्थाओं के सम्बन्ध में, जैसेकि म्यूनिसिपल बोहसै हैं, जिन के पास कोई रिसोसेंज नहीं हैं, उन के कमैंचारियों को भी महंगाई भत्ता मिले, उन को मदद करने के लिये कोई कदम उठाये जा रहे हैं।

भी ब॰ रा॰ भगत : उन को मदद करने के बारे में कोई कदम नहीं उठाया जा रहा है भीर न इस की भ्रमी जकरत है।

Shri S. M. Banerjee: I want to know whether the hon. Minister is aware that today, that is, the 18th February, all Central Government employees are holding demonstrations, demanding revision of dearness allowance in case of employees drawing Rs. 70 to 109 and Rs. 150 to 209 as also revision of the dearness allowance formula and, if so, what is the reaction of the Government to it?

The Minister of Finance (Shri T. T. Krishnamachari): I take the information from the hon. Member.

Shri S. M. Banerjee: The second part of my question has not been answered.

Mr. Speaker: What is the reaction of Government?

Shri T. T. Krishnamachari: I have taken the information from him. I am afraid, reactions are not quite so quick; it takes time.

Shri S. M. Banerjee: Sir, I rise on a point of order. He cannot take it so lightly. I want to know whether there is serious discontent among exaployees drawing salaries between Rs. 70 and Rs. 109 because they have got less and between Rs. 150 and Rs. 209, and whether the employees are demanding revision of the dearness allowance formula as recommended by the Das Commission. What is the Government's reaction?

Mr. Speaker: The hon. Member said that he knows that the Central Government employees are making some demonstration. To this the hon. Minister says, "I take this information". The second part was, "What was the reaction of Government?". He says, "It takes time; that can be considered and would take some time; it cannot be so quick."

Shri S. M. Banerjee: The Das Commission has recommended revision of the dearness allowance formula. Has Government accepted that?

Mr. Speaker: That is a new question.

Shri Surendra Pal Singh: Would not the Government's decision not to give this relief to the people of higher wage group result in the higher cadres of the public services becoming less and less attractive for the best talent in the country which would ultimately result in a brain drain from the public sector to the private sector?

Shri B. R. Bhagat: As I said, the main reason why this recommendation in respect of the higher wage group, that is, Rs. 600 to Rs. 1,200 was not considered was that that did not form part of the terms of reference though all other matters may be relevant.

भी भागवत झा धाजाव : दास धायोग को सिफारिशों को स्वीकार करने के फल-स्वरूप केन्द्रीय सरकार के कितने कर्मचारी लाभान्वित होंगे, श्रीर कौनसा हिस्सा इस लाम से बंचित रह जायगा ?

श्री ब॰ रा॰ भगत: 600 तक तनश्चाह पाने वाले लाभान्वित होंगे, उन की संख्या तो इस समय मेरे पास नहीं है। इस के लिए सूचना चाहिए। 600 से ऊपर वालों को ये सिफालिमों लागु नहीं होतीं।

Shri Mohammad Elias: In this changing situation in our country and specially the way in which prices are going up when in other industries the formula of dearness allowance is ever changing, what is the Government thinking with regard to the Das Commission's recommendation for the revision of the dearness allowance formula for Central Government employees?

Shri B. R. Bhagat: That matter is under consideration. A number of other bodies, like the State Governments and others, are also involved; so, a decision will be taken after consultation with all these concerned bodies.

श्री विभूति प्रिश्न : क्या सरकार के व्यान में यह बात भायी है कि केन्द्रीय सरकार जब अपने कर्मवारियों की तनखाह बढ़ाती है तो उसका भसर विभिन्न प्रादेशिक सरकारों पर भी पड़ता है, पर उन की भाषिक स्थिति ऐसी नहीं है कि उस को भीट कर सकें । क्या केन्द्रीय सरकार प्रादेशिक सरकारों की राय से दोनों प्रकार के कर्मवारियों की तनखाहों में बढ़ोतरी देने के लिए तैयार है ?

श्री ब॰ रा॰ भगत : प्रसर तो पड़ता है, लेकिन जो दूसरी बात उन्हों ने कही कि जो राज्य सरकारों के कर्मचारी हैं उन को केन्द्रीय सरकार बड़ोतरी दे, इस पर वह तैयार नहीं है ।

Shri Dinen Bhattacharya: May I know whether it is in the knowledge of Government that the pay scales and dearness allowance of State Government employees are far below that of the Central Government employees and whether, after the Das Commission's report, the Central Government has sent any directions to the State Governments for raising the dearness allowance of the State Government employees?

Shri B. R. Bhagat: We are not concerned with that.

Shri P. Venkatasubbaiah: In view of the fact that the increase in dearness allowance is not commensurate with the rise in prices and still the low-paid employees are finding it very difficult to make both ends meet, do Government propose to evolve a formula whereby they can pay salaries in kind rather than in cash as has been done in industrial concerns?

Shri B. R. Bhagat: It is a suggestion for action. We will consider it.

Shri U. M. Trivedi: In view of the last but one answer that was given by the hon. Minister I would like to know as to what he means by saying, "We are not concerned with" when the Central Government has made contributions to the State Governments for raising the dearness allowance and the State Governments have swallowed that money and have not paid it to their servants. Why is action not taken?

Shri T. T. Krishnamachari: The position is that the responsibility of the Central Government is to its employees. It may be, as the hon. Member mentioned, that on previous occasions the Central Government has

given some loan or some kind of a subvention to the State Governments. Any further help of that nature would depend on a number of circumstances. And the House, being the custodian of Central finances, will be able to judge after the Budget whether the Centre could perhaps give such help. But so far as the utilisation of the moneys given for specific purposes is concerned it is a matter for the States.

Shri Harish Chandra Mathur: The hon. Finance Minister, Mr. T. T. Krishnamachari, gave a definite assurance on the floor of this House that he will accept the Das Commission Report in full. How does he now reconcile his action in not accepting it in full but accepting it only partially?

Shri T. T. Krishnamachari: We accepted the Commission's recommendations in full so far as our terms of reference to that Commission are concerned. The terms of reference can only be covering that class to whom the benefit had been givn.

श्री किशन पटनयक : महंगाई भर्ते का ग्राधार बदलने के लिए ग्रायोग ने जो सिफारिश की है, उस के बारे में सरकार ने क्या विचार किया है ?

स्त्री व० रा० भगतः उस पर विचार किया जा रहा है।

New Water Plant

*3. Shri Surendra Pal Singh:
Shri Naval Prabhakar:
Shri D. C. Sharma:
Shri P. C. Borooah:
Shri P. B. Chakraverti:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the work on the capital's New Water Treatment Plant which is being set up to help augment the city's water supply is already much behind the schedule:
 - (b) if so, the reasons therefore; and

(c) when this plant is likely to be commissioned?

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):
(a) Yes, Sir.

- (b) The Delhi Municipal Corporation has reported that the delay has been due to the following reasons:—
 - shortage of cement which has been experienced from time to time:
 - (ii) large scale rock cutting has been involved in the sites for the clear water reservoir and pump house; which was not anticipated earlier;
 - (iii) difficulties encountered in removing Jhuggies coming in the alignment of the rising mains. Besides these, there has been considerable delay in placing orders for imported pumping sets by the Corporation.
- (c) The total capacity of the treatment plant under construction is 40 million gallons of water per day, out of which a portion designed to supply 10 million gallons of water per day has been commissioned with effect from the 6th January, 1965. The remaining plant along with the anciliary works is expected to be completed by April, 1966.

Shri Surendra Pal Singh: When this plant is fully commissioned, will it be able to meet the entire demand of drinking water of the capital or is there any proposal to set up one or more plants of this type in future?

The Minister of Health (Dr. Sushila Nayar): For the time being, the requirements will be met. But the population of Delhi is continuously increasing. So, there are proposals to have another plant also.

Shri Surendra Pal Singh: What effective setps, if any, have been taken to ensure that the supply of raw water to the plant will be maintained uninterrupted all the year round?

Dr. Sushila Nayar: The arrangements have been made with the Government of Punjab to release more water when it is necessary and certain other explorations are also being made to find out if any other avenues are there.

बी नवल प्रभाकर : माननीय मंत्री बी ने कहा है कि संयत्न का एक भाग चालू कर दिया गया है । मैं जानना चाहता हूं कि कितना पानी दिया जा रहा है और दिल्ली के कितने भाग को दिया जा रहा है ?

डा॰ सुकीला नायर : दस मिलियन गैलन नये प्लांट में से प्राने लगा है । सौ मिलियन गैलन के करीब पानी पुराने वाटर-बक्सं से मिलता है । कोई पांच मिलियन गैलन के करीब पानी ग्रोखला वाले वाटर वक्सं में से भी लिया जाता है, भौर यह पानी सारी दिल्ली को दिया जाता है । लेकिन वैस्ट भौर साउथ दिल्ली में कुछ ज्यादा दिक्कत पानी की कमी से महसूस होती है ।

Shri D. C. Sharma: May I know if the new water plant will be giving sufficient quantity of drinking water to some of the new colonies that have sprung up on the periphery of Delhi and, if not, what will be done to the question of supply of water to the peripheral colonies of Delhi?

Dr. Sushila Nayar: As I have already stated, the Water Works are trying to supply water to the whole of India. There are certain peripheral colonies on the southern and western side of Delhi, South and West Delhi, where enough water has not been reaching. There are proposals to sink 25 tubewells in some of these areas to augment the water supply.

Shri P. C. Berecah: May I know whether the water shortage in Delhi is coming in the way of the housing scheme? Is it a fact that quite a large number of houses, thousands in number, are awaiting occupation for want of supply of water?

Dr. Sushila Nayar: I have no knewledge. There are attempts to establish better co-ordination so that new colonies are sanctioned in areas where the services will be reaching before too long.

Shri Narendra Singh Mahida: What is the cost of this new water plant?

Dr. Sushila Nayar: It runs into several lakhs of rupees. I do not have the exact figures now.

भी हुकम चन्द कछवाय : मैं यह जानना चाहता हूं कि पानी की सप्लाई बढ़ाने के हैतु नये बाटर प्लांट को लगाने के लिए रुपया खर्च किया जा रहा है तो क्या उसको कबर ध्रप करने के लिए पानी का मूल्य बढ़ाया जायगा; यदि हां, तो उस का मूल्य कितना बढाया जायेगा ?

बा॰ सुझीला नायर: श्रीमन्, यह तो मुझे मालूम नहीं है भलबत्ता कारपोरेशन वाले जो मुनासिब समझेंगे वह इस बारे में फैसला करेंगे।

बी बोंकार लाल बेरवा: मैं यह जानना पाहता हूं कि जैसे हर साल पानी की कमी साउय एवेन्यू घौर रामकृष्णपुरम् में गरमी में हो जाती है क्या इस साल घी हो जायगी या इस सम्बन्ध में स्थिति सुधर जायेगी?

का॰ युत्रीला नायर : मैं भाशा तो रखती हूं श्रीमन्, कि बहुत ज्यादा तकलीफ़ हमारे भाइयों को कहीं भी दिल्ली में न हो।

Shrimati Savitri Nigam: May I know whether special care has been taken to ensure that this new plant will never get polluted water, and if so, what those steps are?

डा॰ सुत्रीला नायर : वाटर वन्सैं तो इसो लिए होते हैं कि अगर पानी में कुछ गंदगी हो, विकार हो तो उस को दूर करके पानी को शुद्ध किया जाय ताकि उस के पीने से लोगों को कोई नुकसान न हो । इस दृष्टि से पानी को साफ्र करने का कार्य बहा पर

चमता रहता है भौर भागे भी उसी दिका में प्रयत्न करते रहेंगे।

Shri Shivaji Rao S, Deshmukh: In view of the recurrent and almost annual mixing of drinking water with the discharge from the municipal sewage, may I know whether it is really a part of the policy of Government to ensure that drinking water is mixed with the municipal drainage so that it could be properly fed for processing?

Dr. Sushla Nayar: The Okhla Waterworks is the one place which is unsatisfactory from this point of view. Attempts are being made to do away with that plant as soon as we have enough water from other sources. In the meantime, every precaution is being taken to make that water safe and harmless.

Dr. Sarojini Mahishi: May I know the difference in the estimated cost due to the delay in the setting up of the plant?

Dr. Sushila Nayar: No; not to my knowledge.

Prices of Essential Commodities

Shri P. C. Borocah: Shri Prabhat Kar: Shri Indrajit Gupta: Shri S. M. Banerice: Shri Yashpal Singh: Shri Hari Vishnu Kamath: Shri Sidheshwar Prasad: Shri R. S. Pandey: Shri Uikey: Shri Subodh Hansda: Shri S. C. Samanta: Shri Vidya Charan Shukla: Shri Rameshwar Tantia: Shri Hem Raj: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri P. K. Deo: Shri Radhelal Vyas: Shrimati Ramdulari Sinha: Shri Bibhuti Mishra:

Shri K, N. Tiwary:
Dr. L. M. Singhvi:
Shri P. B. Chakraverti:
Shri D. N. Tiwari:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 219 on the 26th November, 1964 and state:

- (a) the further steps taken by Government to check the rise in prices of essential commodities other than foodgrains and to bring them down during the past two months and with what results;
- (b) how far the prices of consumer goods in particular have been brought down; and
- (c), what was the consumer price index at the end of November and December, 1964 and January, 1965 and how it compared with the index during corresponding months in the previous year?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). A statement giving this information is laid on the Table of the House. [Placed in Library, See No. LT-3777/65].

- Shri P. C. Borooah: May I know whether it is a fact that an ordinance for summary trial was promulgated to check the rise in prices and also to check the hoarders from hoarding the essential commodities, and that ordinance has not yet been made effective and if so, the reason for coming forward with such hasty legislation?
- Shri B. R. Bhagat: The ordinance concerns the other Ministries which promulgated it. So, I would not have the information readily available with me. If the hon. Member could point out which specific ordinance was promulgated which was not effective, I can consider it.

Mr. Speaker: The hon. Minister wants notice.

Shri P. C. Borocah: In spite of all the efforts made by Government to check the prices, the price index has been moving higher and higher, as shown by the statement. In view of this, may I know what special efforts are being made to check the prices?

Shri B. B. Bhagat: As I have said, there has been a decline recently, and the wholesale index has come down. The figures have been given in the statement. The consumer price index has shown.....

Shri P. C. Borooah: The statement does not indicate any decline. On the other hand, it says that while the index was 163 in November, 1964, it was 164 in December, 1964. So, it has gone up.

Shri B. R. Bhagat: The very first sentence in the statement says:

"Prices of several essential commodities have declined recently.".

श्री क० ना० तिवारी : घघ्यक्ष महोदय, स्टेटमेंट के दूसरे पेज में यह दिया गया है :---

"With a view to encouraging mills to expand production of sugar, the Government of India have announced incentive rebates in basic excise duty in respect of production during January—June, 1965 in excess of the production during the corresponding period of 1964".

मैं जानना चाहता हूं कि चीनी के प्रोडक्शन के ऊपर भ्राप ने क्या रिबेट दिया है भौर उस का भ्रसर क्या चीनी के दाम पर भी पड़ेगा ?

श्री ब॰ रा॰ भगत : वह एक्साइब इय्टी में 20 से 40 परसेंट तक रिबेट देने की बात हैं। ध्रगर माननीय सदस्य उस की धोर तफ़सील जानना चाहते हैं तो वे इस के लिये धलग से सूचना दे दें तो मैं बाद में बन्ला हूंगा।

श्री डा॰ ना॰ तिवारी : क्या मैं जान सकता हूं कि जितने भी बौरडर एरियाज हैं श्रीर खास कर बिहार में, बड़े पैमाने पर कंज्युर्स मुद्दस उधर नेपाल में चले जाते हैं भीर नेपाल से चीन में चले जाते हैं तो क्या इस की रोकचाम करने की कोई कोशिय की जाती है, यदि हां, तो कैसे की जाती है ?

श्री ब॰ रा॰ भगत: उस की रोकवाम करने की कोशिश की गई है और प्रभी भी की जा रही है भौर प्रामे भी की जाती रहेगी। बौरडसंपर हमारे जो चैक पोस्ट्स हैं उन सब को मजबत किया जा रहा है भौर सरकार उस के बारे में जानकारी लेती रहती है।

Shrimati Renuka Ray: The statement says that the wholesale prices of fruits and vegetables have come down and that retail prices are following suit. Will the Minister tell us what was the wholesale price of vegetables in December and January this year as compared with that of the previous year?

Shri B. R. Bhagat: Vegetable prices are in a different market.

Shrimati Renuka Ray: The statement says that the wholesale prices of vegetables have come down.

Shri Daji: If the Minister had not got the prices, how was he able to say that they have declined? The hon. Member's question is relevant. If Government have the data let them place them before the House.

Mr. Speaker: If the information is not available, he should ask for notice.

Shri Sham Lai Saraf: While dealing with the rise in prices and steps being taken, the hon. Finance Minister mentioned while replying to a question earlier about the availability of black money. Whether steps have been taken to stop this easy finance be coming available to blackmarketeers, hoarders and profiteers. If so, the details thereof?

Shri B. R. Bhagat: That is true to some extent. Trying to find out the unaccounted money and other steps in connection with unearthing it are some of the measures.

As for vegetable prices, I can give this information....

Mr. Speaker: He told us that it was a separate market. Now he has come to this one.

Shri B. R. Bhagat: I have got some information about wholesale prices. Retail prices are for the different places. In November 1964, the index.....

Mr. Speaker: She wanted for December and January.

Shrimati Renuka Ray: Last year and this year.

Shri B. R. Bhagat: In December, the index was 178 and on 30 January, it was 162.

Shrimati Renuka Ray: What about the year before?

भी सरजू पाण्डेय : इस स्टेटमेंट को देखने से मानूम होता है कि कई चीजों के दाम गिरे हैं लेकिन हकीकत ्सके विपरीत है। सिर्फ कागजों में ही दाम कम होते दिखाई पड़ते हैं जबकि दरहकीकत बात उलटी है क्योंकि सच बात तो यह है कि सस्ते गल्ले की द्कानों पर धावण्यक खाद्य पदार्थों के दाम बढ़ाये गये हैं। मैं यह जानना चाहता हूं कि सस्ते गल्ले की दकानों पर यह गेहूं और चावल धादि के दाम जो बढ़ाये गये हैं तो यह क्यों बढ़ाये गये हैं।

भी ब॰ रा॰ भगत : सवाल प्राइसैंख श्रीफ़ एसेंशियल कमोडिटीच का है श्रीर इसमें वह गेहूं भीर चावल नहीं श्राते हैं।

बी सरजू पाण्डेय: उस में सभी चीजे झा जाती हैं, चावल, गेहूं, भी भौर शक्कर सभी था जाते हैं। भी हुकम चन्द कछवाद : दिल्ली में भी भी महंगा हो गया है।

भी सरजू पाण्डेय : कागज में चीजें सस्ती हो गयी हैं जबिक हक्षीकत में सब चीजें महंगी हो गयी हैं। घी, शक्कर चावल यह सब महगे हो गये हैं.....

क्रम्यक्ष सहोदयः घी, चावल सब चीजें एक एक करके धागयी हैं धौर एक खिचड़ी सी बन गयी है।

भी व ॰ रा॰ भगतः यह सवाल एसेंशियल कमोडिटीज के दामों के बारे में है इसमें फुडग्रेंस, गेहूं भीर चावल का सवाल नहीं है।

Shri S. M. Banerjee: In the statement it has been observed:

"The working class consumer price index (1949:100) was 163 in November 1964 and 164 in December 1964 as compared to 138 in November 1963 and 140 in December 1963. The index for January 1965 is under compilation..."

I want to know what steps have been taken to rectify the anomalous position in regard to the compilation of this index figure which was pointed out in Maharashtra und other places. Have these indices been rectified, and if so, what is the new basis for finding out the consumer price index?

Shri B. R. Bhagat: I want notice. But I may inform the hon. Member that the Central Statistical Organisation is looking into this question.

Shri S. M. Banerjee: This question was raised and answered in this question before. The hon. Labour Minister made a statement and the matter was discussed. It is something surprising that a Member of the same Cabinet is asking for notice to give the information. This was answered several times and the position was admitted, and it was said that it would be rectified. I do not know what is happening to this Cabinet.

Mr. Speaker: He need not say that. Is the Finance Ministry primarily responsible for the unswer? Or is it the Labour Ministry?

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The Minister of Finance (Shri T. T. Krishnamachari): The Central Statistical Organisation compiles these figures, and there are various Ministries that are responsible. So far as the question of these figures is concerned, we get them from the Ministry of Commerce. They have the Directorate of Intelligence. There is a plethora of organisations. The Finance Ministry only acts as a sort of agent for every one of them.

The hon, Member is waxing eloquent on responsibilities. Of course, we are fully aware of our responsibilities, but I do not believe that the Government are inclined to take the basis followed by the State Governments in regard to Bombay and Ahmedabad as the basis for calculating the cost of living index.

Shri S. M. Banerjee: That is not my question.

Mr. Speaker: Now he should be content.

Shrimati Savitri Nigam: May I know whether it is a fact that Government's own policy has been responsible for abnormal increase of prices of Dalda vanaspati and abnormal purchases of groundnut oil in the months of June and July because of the policy of decontrol?

Shri T. T. Krishnamachari: I would say emphatically, no.

Shri Mohammad Elias: Due to the faulty system of calculating the price thdex, the workers especially suffer very much. They lose dearness allowance and there were lots of strikes and other things.

Mr. Speaker: What is the question?

Shri Mohammad Elias: The question is this. The Central Government

appointed a committee to rectify the faulty system of calculating the price index. I want to know whether any attempt has been made by the different State Governments to rectify this system?

Shri T. T. Krishnamachari: As I said, I get the information from the different Ministries.

बी बूटा सिंह: केन्द्रीय सरकार भौर राज्य सरकारों ने कई वस्तुओं की कीमतों को रोकते या घटाने के लिए उन पर प्रतिबन्ध लगाया है। इस के बावजुद भी वे चीजें ब्लैक में विकीं भौर बहुत ऊंची कीमत पर बिकीं। मैं यह जानना चाहता हूं कि क्या सरकार प्रतिबन्ध की स्कीम के फ़ेल होने के बावजद भी उसको कायम रखना चाहती है या उसको तौड देनी चाहती है।

योजना मन्त्री (श्री ब॰ रा॰ मगत):
प्रतिबन्ध लगाने के बावजुद भी धगर किन्हीं
बीजों के दामों में कमी नहीं हुई, तो उस के
धौर भी कई कारण थे, न कि प्रतिबन्ध
लगाने के कारण उन में कमी नहीं हुई।
इसलिए जब तक प्रतिबन्ध बिल्कुल कारगर
न साबित हो, उन को जारी रखने का इरादा
है।

भी राभेलाल न्यास: समय समय पर धावश्यक वस्तुओं की कीमतें बढ़ती हैं और घटती हैं। मैं यह जानना चाहता हूं कि क्या इस का अध्ययन करने के लिए फ़िनांस मिनिस्ट्री में रिसर्च सैक्शन कायम है, प्रगर है, तो धभी तक उस ने क्या काम किया है।

श्री ब॰ रा॰ भगत: फ़िनांस मिनिस्ट्री में इस का प्रध्ययन करने के लिए एक सैल है, जिस का काम यह है कि वह हमेणा इन बातों का प्रध्ययन करता रहे हैं घौर जो उपाय उस को सूने, उस को बताए। वह यह काम करता है।

Second Pay Commission Report

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5. Shri S. M. Banerjee:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Second Pay Commission Report has outlived its life of five years;
- (b) whether the period had expired on the 1st July, 1964:
- (c) if so, whether employees' organisations have demanded another Pay Commission or Wage Board; and
- (d) if so, Government's reaction thereto?

The Minister of Planning (Shri B. R. Bhagat): (a) No, Sir. No limit was placed on the validity of the Report.

- (b) Does not arise.
- (c) Yes, Sir. Certain employees organisations demanded the setting up of a Third Pay Commission.
- (d) It is premature to consider the matter at present.

Shri S. M. Banerjee: May I know whether it is a fact that the Defence employees and the Railway empoyees throughout the country have demanded appointment of a wage board, that both the matters are under consideration of the Railway Ministry and the Defence Ministry, but are being objected to by the Finance Minister? I want to know how far this is true.

The Minister of Finance (Shri T. T. Krishnamachari): The internal politics of various Ministries, I am afraid, cannot be disclosed, I do not know actually if it is a fact. Even if it were a fact, these are matters which cannot be disclosed.

Shri S. M. Banerjee: The life of the Pay Commission was five years, because it was tantamount to an award and the life of an award is five years. Since the recommendation of the Pay Commission especially for minimum wage was fixed on the basis that the price of 32 oz. of commodities was 56 n.p. in 1958, and today the pay scales have no relation to prices, I want to know whether Government are contemplating appointing any committee to assess the need for the appointment of a wage board or Pay Commission to increase minimum wages.

Shri T. T. Krishnamachari: I am unable to accept the proposition that the life of a Pay Commission is five years whatever the hon. Member has said, it is a suggestion for action. Naturally suggestions would be considered by the appropriate authorities.

श्री यञ्चापाल सिंह: क्या सरकार ने यह ख़्याल किया है कि जब यह कमीशन बिठाया गया था, उस वक्त सरकारी धांकड़ों के मूताबिक कास्ट धाफ़ लिविंग इन्डेक्स 40 था, जब कि इस समय वह 190 से ऊपर है। इस लिए उस वक्त जो कमीशन बिठाया गया, घ्रब उस की क्या युटिलिटी रह गई है और सरकार कब तीसरा पे कमीशन बिठाने जा रही है ?

श्री ब॰ रा॰ भगत: पे कमीशन की सिफ़ारिश के हिसाब से हर दस पायंट पर हम उस को न्युट्रलाइज करते हैं। भभी इस प्रायोग के श्राधार पर हम नव्ये फ़ीसदी भर्ते में दे देते हैं। इस लिए वह बात लागु नहीं होती। जैसा हम ने कहा है, तीसरे पे कमीशन को बिठाने का भभी बोई इरादा नहीं है।

Shri Daji: In reply to part (d) of the question the hon. Minister said that it was premature to consider whether a Third Pay Commission should be appointed or not. When will the Government consider it to be mature? Two All India Federations, the Railwaymen's Federations and the Defence Federation have already demanded: the other sections are demanding. Wil the Government consider it mature only when there is heightened agitation by employees?

Shri T. T. Krishnamachari: I expect that the Chair does not expect to give a reply. If we consider it is premature, it is premature. We again consider it is premature.

Shri Daji: I seek your protection. 'Prematre' is nothing. Is it a five year limit or 10 year limit? Or it is because there is not sufficient agitation? Does Government want sufficient agitation to be built up so that it may become mature?

Mr. Speaker: He should consider, himself.

Shri A. P. Sharma: In view of the repeated demands of the railway workers through the National Federation of Indian Railwaymen, the nature of the work at the railway workers in this country and also their finances, what is the difficulty of the Finance Minister in conceding the demand of a separate wage board for the railway workers?

Shri Daji: Premature.

Shri T. T. Krishnamachari: The hon, Railway Minister would be making his budget speech shortly; perhaps he may throw some light on these problems.

Shri P. R. Chakraverti: In the context of the abnormal rise in prices, will the Government consider the question of introducing some form of variable dearness to give cent percent neutralisation?

Shri B. R. Bhagat: The Commission has recommended 90 per cent and we have accepted it. There is very little difference between 100 per cent and 90 per cent.

Shri D. C. Sharma: May I know it the matter of reducing the disparity between the pay scales of the Central Government and the State Government employees is under consideration of the Government and if the Government is going to advise the State Governments to appoint pay commissions for the other categories of people such as teachers and other classes of people?

Shri T. T. Krishnamachari: I have great respect for the hon. Member. 2148 (Ai) LSD-2. But it is a point where the advice that is given by the Central Government to the State Government will have to be followed by subventions. I am afraid the Central Government is not in a position to undertake follow up action and it is wise not to make the suggestion.

Shri Indrajit Gupta: Assuming that Government is prepared to honour the Das Commission's recommendations, if neither a wage board nor the Third Pay Commission is contemplated, what other machinery is Government thinking of in order to revise the dearness allowance formula because a revision has been recommended by the Das Commission?

Shri B. R. Bhagat: We canot say at this stage. We are considering the basis of the formula.

श्री झोंकार लाल बेरवा: वेतन झायोग की रिपोर्ट केन्द्रीय कर्मचारियों पर लाग् की गई हैं। राज्य सरकारों ने इसे मान्यता नहीं दी है। राज्य सरकारों की इसको मान्यता दिलाने के लिए केन्द्रीय सरकार ने क्या कदम उठाया है?

श्री ब॰ रा॰ भगत: यह सवाल नहीं उठता है। राज्य सरकारों पर यह लागृ नहीं होती है। वे इसको मान्यता दें या न दें, इसका सवाल पैदा नहीं होता है।

Report on Flood Control

Shri D. N. Tiwary:

Shri J. B. Singh:
Shrimati Renu Chakravartty:
Shri D. D. Puri:
Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shri Yashpal Singh:
Shrimati Renuka Barkataki:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the State Ministers'
 Committee on Flood Control has submitted its report to the Centre;
- (b) If so, the main recommendations of the report; and

(c) the decision taken by Government thereon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

- (b) A statement is placed on the Table of the Sabha, [Placed in Library. See No. LT-3778/65].
- (c) The recommendations made by the Committee are being examined. The comments of the State Governments have been called for and their views will also be taken into consideration before decisions are taken.
 - श्री द्वा॰ ना॰ तिबारी : रिकमेंडेशन जोकि मान ली गई है या मान ली जाएंगी उनको कुली इम्प्लेमेंट करने के लिए कितने धन की व्यवस्था करनी होगी?
- Dr. K. L. Rao: The recommendations have been given in the statement laid on the Table of the House. It is not exactly a question of the money required. The most important recommendations are such that they involve a certain financial decision. For example, the Committee has recommended that the financing of the future flood control schemes should be such that there is a 50 per cent grant or subsidy. It is all given there.
- Mr. Speaker: The question is whether the hon. Minister can give him the amount that would be required to be spent.
- Dr. K. L. Rao: That is what I am saying. There is no such amount indicated except that for the tourth Plan the Committee has recommended a sum of Rs. 300 crores to be spent.
- श्री द्वा॰ ना॰ तिवारी: बिहार से फ्लड कंट्रोल के लिए कितनी स्कीमें श्राई हैं श्रीर उन में में कितनी स्कीमों पर विचार किया गया है या हो रहा है ?
- Dr. K. L. Rav: In the State of Bihar there are quite a large number of schemes which have been sent and which are under consideration and which are also under implementation.

The schemes in particular pertain to the rivers Kosi, Bagmati and the Burhi Gandak.

Shrimati Renuka Barkataki: May I know whether it is a fact that the Committee has considered a proposal from the State Government of Assam that in view of the fury and frequency of floods in the Brahmaputra and other rivers in Assam and the colossal damage to life and property that is caused annually, the Centre should take over the responsibility for flood control in Assam and, if so, what is the attitude of the Committee and of the Government to this proposal?

Dr. K. L. Rao: It is quite so; the Committee has recommended that the work of investigation and implementation in Assam should be taken over by the Central Government. It is under consideration.

Shri Liladhar Kotoki: May I know whether, in the light of point No. 11 in the statement, it was also suggested that for the purpose of investigation of floods on the Brahmaputra, experts of international repute should also be called to examine how this colossal problem could be tackled?

Dr. K. L. Rao: It is not exactly the recommendation; we always try to find out the second opinion in case of difficulties, and Assam presents a difficult flood problem.

श्री शं० ना० चतुर्वेदी: तीन सी करोड़ श्पया खर्च करने के उपरान्त कितना क्षेत्र चतुर्थ पंचवर्षीय योजना में बाढ़ से मुरक्षित हो सकेगा?

Dr. K. L. Rao: The amount of money also has not been decided upon. In the fourth Plan, the tentative provision is Rs. 125 crores; the Committee's recommendation is Rs. 300 crores what exactly will be the amount is not known at the moment. We are expecting that we should go in a big way in the fourth Plan for flood protection.

भी ग्रं॰ ना॰ चतुर्वेदी: मैंने पूछा था कि तीन सौ करोड़ की जो योजना बनाई गई है, उससे कितने क्षेत्र को बाद से राहत मिल सकेगी?

Mr. Speaker: The area that would be protected.

Dr. K. L. Rao: The area depends on the amount of money available for flood control work in the fourth Plan.

श्री विष्ठवनाथ रायः बाढ् नियंत्रण के लिए क्या कोई देश-ज्यापी योजना विचाराधीन है?

Dr. K. L. Rao: Master Plans have been drawn up for most of the States and in some cases where it has not been done, it is under active implementation.

श्री ग्र० सिं० सहगल: बाढों को रोकने के लिए स्टेट मिनिस्टर्ज की जो कान्धेंस हुई थी उसकी रिकोमेंडेणंज में फर्स्ट प्रायोरिटी सैकिंड प्रायोरिटी ग्रीर थर्ड प्रायोरिटी की जो स्कीम्ज ग्रापने तय की हैं, वे कीन सी हैं?

Dr. K. L. Rao: The main recommendation of the Central Flood Control Board which met recently was that the works of waterlogging and sea erosion must receive great importance and that is under very serious consideration. It is very likely that we will attach very great importance to this aspect in the fourth plan.

श्री भागवत झा झाजाद : वाढ़ नियंत्रण प्रतिवेदन की सिफारिशों को ग्रगर सरकार ने मंजूर कर लिया है तो इसकी सिफारिश नम्बर 6 के श्रनूसार क्या योजना श्रायोग ने इस बात पर विचार किया है कि चतुर्थ योजना में पचास प्रतिशत ग्रांट या सवसिड़ी के श्रनूसार कीन सी राशि नियंत की जानी है।

Dr. K. L. Rao: The committee's report has not yet been accepted by the Government. It i_S under consideration.

भी प्रकाशबीर प्रास्त्री: गनवर्ष घाई बाढ़ों के सम्बन्ध में मंत्री महोदय ने यह बताया था कि इस वर्ष बड़ी नदियों की प्रपेक्षा छोटी नदियों से प्राई बाढ़ों द्वारा प्रथिक हानि हुई है। मैं यह जानना चाहता हूं कि राज्य मंत्रियों के सम्मेलन ने छोटी नदियों के सम्बन्ध में कोई योजना प्रस्तुत की है, यदि हां, तो छोटी नदियों की बाढ़ों को रांकने के निष्सारकोर क्या विचार कर रही।

Dr. K. L. Rao: It is quite true that last year's flood experience indicated that we should pay great attention to the small rivers also. We have drawn the attention of the States to this aspect and we hope we will pay great attention to the small rivers also.

भी जगदेव सिंह सिद्धान्ती : इस सिमित में पंजाब राज्य की ग्रीट से द्वांमा बांध बनाये रखने पर जो हानि बाढ़ ने होती है. उसकी हटाने के विषय में कोई चर्चा हुई थी, यदि हो, तो उसके बारे में क्या निर्णय निया गया है?

Dr. K. L. Rao: Quite so. The Punjab Minister was a member of the committee and he has represented fully the case of Punjab.

Dr. M. S. Aney: Has any scheme for the control of any particular rivers been received from the Government of Maharashtra?

Dr. K. L. Rao: No particular scheme has been received. We hope that if any particular river gives any flood trouble, they will do so.

Shri Kapur Singh: I want to ask whether there are any instances which have come to the notice of the Government indicating that flood evatrol schemes and problems are being perverted towards political ends and if so, what steps have been taken to put and end to this tendency?

Dr. K. L. Rao: No, Sir.

Mr. Speaker: Not diverted, but perverted!

Shri Kapur Singh: I have myself brought instances to his notice. It is not for the Minister to deny the fact so blatantly in the House.

श्री यशपाल सिंह : क्या भरकार ने कभी खयाल किया है कि इस में एक बुनियादी गलती है ? इरिगेशन डिपार्टमैंट का काम है सब को पानी पहुंचे और पजड़ रिलीफ का काम यह है कि पानी किसी को न पहुंचे । इप वास्ते इन दोनों महकमों को जब तक अलग भाजग नहीं किया जाएगा तब तक पलड़ रिलीफ नहीं हो सकता है । क्या सरकार ने कभी इस पर भी विचार किया है ?

Dr. K. L. Rao: Quite so. It is a very good suggestion that basin wise consideration must be given and it is being attended to.

Shri P. Venkatasubbaiah: Taking into consideration flood control measures that are to be implemented in the whole country, may I know whether State-wise requirements have been drawn up and if so, whether any priorities have been fixed?

Dr. K. L. Rao: The flood control committee has recommended Stattewise amounts when it recommended the total amount of Rs. 300 crores. The allotment to the States depeuds on the total amount of money that will be available and accordingly there will be a reduction or otherwise from the proposed figures.

श्री बूटा सिंह : मैं जानना चाहता हूं कि चूंकि ढामा बांध से पंजाब को बहुत नुक्सान होता है इस लिये क्या पंजाब सरकार ने कोई ऐसी स्चना दी श्री कि ढासा बांध को गिरा दिया जाये, श्रीर क्या सरकार इस के ऊपर विचार कर रही है कि ढामा बांध गिराया जाये या नहीं।

Dr. K. L. Rao: There has been complete agreement with regard to Dhassa Bund between Punjab, the Central Government and Delhi. The schemes have been taken on hand which we hope will mitigate the trouble due to this particular area.

श्री सथु लिसये : बिहार में गंगा के कटाव की बड़ी गम्भीर समस्या है । क्या सरकार इस के बारे में कोई योजना बना रही है कि उस को रोका जाये ।

Dr. K. L. Rao: The Bihar Government is seized of the problem. They have not sent in any scheme so far. but any scheme if received will receive our due attention.

WRITTEN ANSWERS TO QUES-TIONS

Integration of Housing Schemes

Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
Shri R. S. Pandey:
Shri Uikey:

*7. Shri Uikey:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Radhelal Vyas:
Shri Prabhat Kar:
Shri Indrajit Gupta:

Shri Eswara Reddy:

Will the Minister of Works and Housing be pleased to state:

- (a) whether it has been decided to integrate the various housing schemes with a view to giving a filip to house building in the country and providing greater benefits to the economically weaker sections;
 - (b) if so, the reasons therefor; and
- (c) when this proposal will come into effect?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (c). This mater is being examined by a Committee appointed in December, 1964.

Leprosy Colony in Agra

Shri D. C. Sharma: Shri Surendra Pal Singh: Shri Naval Prabhakar: Maharajkumar Vijaya Ananda:

Dr. L. M. Singhvi:

Shri P. C. Borooah:

Shri P. R. Chakraverti:

Shri S. B. Patil:

Shri Subodh Hansda:

Shri S. C. Samanta:

Shri Ramachandra Ulaka:

Shri Dhuleshwar Meena: Shri D. J. Naik:

Shri P. K. Deo:

Shri Kapur Singh:

Shri P. K. Ghosh:

Shri Ram Harkh Yadav:

Will the Minister of Health pleased to refer to the reply given to Starred Question No. 667 on the 24th December, 1964 and state:

- (a) whether the site for the leper colony to be constructed by the Japanese Leprosy Mission for Asia has been finally decided; and
- (b) if so, the decision taken in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) The Government of India have taken the following decisions in regard to the site for the leprosarium being constructed with assistance from the Japanese Leprosy Mission for Asia:---
 - (i) The leprosarium building will stay completed on the present site subject to slight modification in the area allotted to the centre.
 - (ii) The existing leprosy hospital between the Taj and the site of the leprosarium would be shifted at a distance of a mile and a half away from the Taj beyond the site of the leprosarium.

- (iii) The area of 4 furlongs between the leprosarium boundary and the Taj will be acquired by the Government and developed into a National Park so as to obviate construction of any more building near the Taj in the future.
- (iv) The leprosy centre would an institution mainly investigations. research and training purposes.

Supply of Electricity to Agriculturists.

Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Yashpal Singh: Shri Bhagwat Jha Azad: Shri P. C. Borooah: Shrimati Renu Chakravartty: Maharajkumar Vijaya Ananda: Shri Onkar Lal Berwa: Shri P. H. Bheel:

Shri Sezhiyan:

Shri Bibhuti Mishra:

| Shrimati Renuka

Barkataki: Shri J. B. S. Bist:

Shri Ramachandra Ulaka:

Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government have devised any effective measures bring down the cost of electricity supplied to the agriculturists; and
- (b) if so, the broad outlines of the scheme?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement giving the requisite information is placed on the Table of the House.

STATEMENT

Measures considered by the Government to bring down the cost of electricity supplied to the agriculturists are indicated below:

(a) The question of subsidy for electricity rates for agricultural purposes was discussed in the meeting of

the Agricultural Production Board held on 5-8-1964 and it was decided that it would not be desirable to subsidise electricity rates for agricultural purposes all over India and that special cases like those of Eastern U.P. and North Bihar, where rates were inordinately high might be considered. In pursuance of this decision of the Board, the State Government of U.P. and Bihar forwarded their scheme reports containing requirements of subsidy and the matter is under consideration of Government.

Written Answers

- (b) The proposal for subsidising fully the cost of service connections given for agricultural uses in context of reducing the incidence of cost of electricity on the farmers was considered in the meeting ofBoard held Agricultural Production on 16-1-1965 and it was decided that this proposal should be restricted to service connections given in compact areas and that if the financial requirements for the purpose were large, subsidy of 50 per cent of cost instead of meeting the full cost might be The State Governments considered. have been requested to forward their financial requirements year-wise for the 4th plan period to enable the estimate. Ministry to prepare
- (c) The Venkataraman Committee on the financial working of the State Electricity Boards, inter alia recommended that the State Electricity Boards should consider whether the minimum guarantee levied by them on agricultural consumption can be reduced or abolished. The matter is under consideration in consultation with the State Governments.

Water Supply and Sewage Disposal Committee

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 456 on the 10th December, 1964 and state:

- (a) Whether a Committee has been appointed in pursuance of the resolution of the Water Supply and Sewage Disposal Committee of the Delhi Municipal Corporation to make an enquiry into the causes of the pollution of the river water;
- (b) if so, its personnel and terms of reference;
- (c) whether a deadline has been fixed for submission of the Committee's report; and
 - (d) if not, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) A copy of the Resolution appointing the Committee is laid on the Table of the Sabha. [Placed in Library, See No. LT-3779/65].
- (c) The Committee is required to submit its report by the 31st March, 1965.
 - (d) Does not arise.

New Hotels in Delhi and Calcutta (Shri Bishwanath Roy:

Shri Brajeshwar Prasad:
Shri Rajdeo Singh:
Shri Balkrishna Singh:
Shri P. R. Chakraverti:
Shri Mohammad Elias:
Shri Vidya Charan Shukla.
Shrimati Savitri Nigam:
Shri Ram Harkh Yadav:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Yashpal Singh:
Shri Koya:
Shrimati Maimoona Sultan:

Will the Minister of Works and Housing be pleased to state:

(a) whether Government have under consideration any proposal for building some hotels in the public sector in Delhi and Calcutta; and

(b) In Delhi, Ranjit Hotel in the Minto Road area is expected to be completed within 3-4 months. This will provide about 220 beds. Construction of another hotel (Hotel Akbar) at the corner of Janpath and Ashoka Road, providing 300 beds, has recently been sanctioned. Proposals for one or two more hotles in Delhi and a hotel at Calcutta are in the planning stage.

विल्ली में नये होटल

*12. श्री होकार लाल बेरवा : श्री बड़े : श्री हुकम चन्द कछ्वाय : श्री मोहन स्वरूप : श्री वाजी : श्री वारियर :

क्या निर्माण ग्रीर ग्रावास मंत्री यह बताने की क्रमा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में तीसरे सरकारी होटल के मार्च, 1965 तक तैयार हो जाने की ग्राज्ञा हैं ;
- (ख) यदि हां, तो इस पर कितना व्यय होगा ;
- (ग) इसके निर्माण के लिये किन समवायों को विभिन्न ठेके दिये गये हैं ; ग्रोर
- (घ) इस होटल की कितनी क्षमता होगी ?

निर्माण और भावास मन्त्री (भी मेहर-चन्द सन्ना): (क) उम्मीद है कि तीन-चार मास में रणजीत होटल जो कि मिन्टो रोड एरिया में बन रहा है तैयार हो जायेगा।

- (ख) इमारत के पूरा बन जाने झौर तमाम बिलों का भुगतान हो जाने के बाद ही इसका पता चलेगा।
 - (ग) (1) मैनेट्री श्रीर पानी का इन्तजामः
 मैसमं सी ० लायल एण्ड कम्पनी
 - (2) कम्पाउन्ड की दीवार : श्री नवल किणोर
 - (3) बरसाती नालियां : श्री महेन्द्र सिंह विमयन
 - (4) मिट्टी की सप्लाई : श्री धर्मदास पलवरिया
 - (5) बिजली का काम : मैसर्स लारो इंजीनियरिंग कम्पनी, नई दिल्ली
 - (6) बगीचे का काम श्री क्रज मोहन लाल
 - (घ) लगभग 220 कमरे।

Super Thermal Power Station at Santaldih

*13. Shri Mohammad Elias: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 257 on the 17th September, 1964, regarding the construction of a super-thermal power plant at Santaldih in West Bengal and state what further progress has been made in this behalf?

The Minister of Irrigation and Power (Dr. K. L. Rao): The Project report is under examination by the Central Water and Power Commission. The question of determining a proper site for the thermal station is under discussion between the Central and the State authorities.

Central Control over Power Genera-

Written Answers

Shri Hem Barua;
Shrimati Renuka Barkatak);
Shri Bishwanath Roy;

*14. Shri Samnani: Shri Brajeshwar Prasad: Shri Rameshwar Tantia:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that Government have suggested Central Control of the generation of power throughout the country;
- (b) if so, whether it is also a fact that the States are generally opposed to this suggestion; and
 - (c) if so, the reasons therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3780/65].

Visit by British Minister of Overseas Development

Shri Vishram Prasad: Shri Yashpal Singh: Shri S. M. Banerjee: Maharajkumar Vijaya Ananda: Shri P. C. Borooah:

Shri P. C. Borooah: Shri Subodh Hansda: Shri S. C. Samanta:

•15.

pleased to state:

Shri Mohan Swarup: Shri D. N. Tiwary: Shri Rameshwar Tantia: Shri Bhagwat Jha Azađ: Shri Sham Lal Saraf: Dr. Ranen Sen: Shri Dinen Bhattacharya.

Shrimati Maimoona Sultan:
Will the Minister of Finance be

- (a) Whether Mrs. Barbara Castle, British Minister of Overseas Development, has recently visited India;
- (b) if so, the nature of talks which took place between Government and the visiting Minister; and

(c) the details of further assistance expected in our development programmes?

The Minister of Planning (Shri B. R. Bhagat); (a) Yes, Sir.

(b) and (c). The discussions were of a general nature on Indian economic development as a whole. No specific proposal for aid was discussed since the U.K., as Member of the Consortium, would consider specific assistance only after the discussions to be held under the auspices of the Consortium at Paris on March 16th & 17th.

Development of Narmada Valley

Shri Vidya Charan Shukla-Shri R. G. Dubey: Shrimati Savitri Nigam: Shri Vishwa Nath Pandey: Shri Bibhuti Mishra: Shri K. N. Tlwary: Shri Sham Lal Saraf: Shri D, J. Naik;

Shri R. S. Pandey:

Shri P. K. Deo:
Shri Kapur Singh:
Shri P. K. Ghosh:
Shri P. L. Barupal:

Shri P. L. Barupal:
Shri Sidheshwar Prasad:
Shri Himatsingka:
Shri Narendra Singh
Mahida:

Shri R. Barua: Shri L. N. Bhanja Deo: Shri Rameshwar Tantia:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the progress made regarding the development of Narmada Valley basin for the utilisation of its waters between Madhya Pradesh and Gujarat; and
- (b) the efforts made to expedite the commencement of the projects connected therewith?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The Government of India appointed a Committee under the Chairmanship of Dr. A. N. Khosla, Governor

of Orissa, to draw up a Master Plan for the optimum and integrated development of the Narmada Water resources. The report is awaited.

Survey of Leprosy Patients

| Dr. P. Srinivasan: | Shri Paramasivan: *17. | Shri Gulshan: | Shri Onkar Lal Berwa: | Shri P. H. Bheel:

Will the Minister of Health De pleased to state:

- (a) whether any survey of Leprosy patients has so far been made:
 - (b) if so, the details thereof; and
- (c) the remedial measures proposed to meet and treat the patients?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Survey of the population is being done by the Leprosy Control Units and the Survey, Education and Treatment Centres established under the National Leprosy Control Programme. The details of the work done so far under the programme are as follows:—

- (i) Population covered—41.6 Million
- Million
 (ii) Population surveyed—24.0
 Million
- (iii) Population re-surveyed— 5.2 million
- (iv) Persons examined—20.9 million
- (v) Total cases registered through survey and otherwise)—6,12,975.
- (vi) Total cases under treatment— 5.68.853.
- (c) So far 166 Leprosy Control Units, 507 Survey, Education and Treatment Centres have been established throughout the country to detect and treat leprosy cases, 32 Voluntary Organisations participating in the National Leprosy Control Programme are also receiving grantsin-aid from the Government of India.

Aid from U.S.A.

Shri Surendranath Dwivedy:
Shri Kapur Singh:
Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of Finance be pleased to state:

- (a) whether any discussion was held with Dr. John P. Lewis, Director of U.S. Agency for International Development for bigger aid for Indian farming;
 - (b) the nature of this aid; and
- (c) whether it is proposed to set up an Agro-Industrial Corporation to utiliser the aid, if received?

The Minister of Planning (Shri B. R. Bhagat): (a) No. Sir.

(b) and (c). Do not arise,

रोचे प्रोडक्ट्स लिमिटेड, बम्बई

- *19. श्री किशन पटनायक: क्या विक्त मंत्री 10 दिसम्बर, 1964 के तार्राकित प्रजन संख्या 451 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :
- (क) क्या मैसमं रोचे प्रोडक्ट्स लिमिटेड, बम्बई के यहां से प्रवर्तन निदेशालय द्वारा पकड़े गये कागजातों की जांच इस बीच पूरी हो चुकी है; ग्रीर
- (ख) यदि हा, तो क्या इस बात का कोई प्रमाण मिला है कि 'क्लोरोणइजे प्रोक्साइड' के भ्रायात में विणेष रूप से बीजक में प्रधिक कीमत लगाई गई?

वित्त मन्त्रालय में उपमन्त्री (भी रामेश्वर साह): (क) और (ख). पकड़े गये कागज-पत्नों की छान-बीन हो चुकी है। आगे जांच भी की जा रही है। अभी यह नहीं कहा जा सकता कि फर्म द्वारा औषधि के आयान में बीजक में कोई अधिक कीमन लगायी गयी है।

East European Trading Concerns

Written Answers

*20. Shrimati Renuka Ray: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Central Customs Department has recently discovered that some East European Trading Concerns have been buying Indian minerals in Rupees and selling them to dollar countries; and
- (b) if so, the total amount of the loss to India in exchange so for discovered and the steps being taken to prevent it?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) No. Sir.

(b) Does not arise.

Housing Ministers' Conference

Shri Rameshwar Tantia:
Shri M. L. Dwivedi:
Shri S. C Samanta:
Shri Subodh Hansda:
Shri Yashpal Singh:
Shri Bhagwat Jha Azad.
Shri Naval Prabhakar:
Shri D. C. Sharma;
Shri Surendra Pal Singh:
Shri R. G. Dubey:
Shrimati Savitri Nigam:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:

+28

Siddhanti: Shri B. S. Tiwari: Shri Heda: Shri Hukam Chand Kachhavaiya: Shri Onkar Lal Berwa: Shri Bade: Shri D. N. Tiwary: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri R. S. Pandey: Shri Ulkey: Shri Kolla Venkaiah: Shri Hem Raj: Shri Radhelal Vyas: Shri Gulshan: Shrimati Ramdulari Sinha:

Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that a Conference of Housing Misters was held in Chandigarh in December, 1964;

- (b) the number of States which were represented at the Conference;
- (c) the main subjects discussed at this Conference; and
- (d) the main recommendations made by the Conference and Government's reaction thereto?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes.

- (b) All except Kerala.
- (c) and (d). The subjects discussed at the Conference and the recommendations made by it are contained in the Proceedings of the Conference, printed copies of which have been circulated to Members of the Parliament and also kept in the Library of the Parliament. The recommendations are being examined.

Malaria Eradication Conference

*23. Shri Surendra Pal Singh:
Shri Bhagwat Jha Azad:
Shri Yashpal Singh:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that a Conference of the representatives of Burma, India and Pakistan on Malaria Eradication Co-ordination work took place recently at Chandigarh; and
- (b) if so, the decisions taken to make the work of Malaria eradication along the international borders more effective?

The Minister of Health (Dr. Sushila (a) Yes, Sir. The fifth Navar): Burma-India-Pakistan Malaria Eradication Co-ordination Conference was held at Chandigarh from the 21st to the 23rd December, 1964. The Conference was to be attended by representatives of the Governments of Burma, India and Pakistan observes from the World Health Organisation and the United Agency for International Development. The delegation from Pakistan could not, however, attend the conference.

(b) A statement indicating the draft Resolutions adopted at the conference is laid on the Table of the Sabha. [Placed in Library, See No. LT-3781/65].

Checking Pollution of Jumna Waters

Shri Yashpal Singh:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri Surendra Pal Singh:
Shri Rameshwar Tantla:
Shri Himatsingka:
Shrimati Ramdulari Sinha:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the Municipal Corporation of Delhi has secured the services of some U. S. experts on public health to suggest ways and means of checking pollution of Jumna waters; and
- (b) if so, the plans and suggestions made by these experts in this regard and the financial implications of the same?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). No, Sir. However, at the request of the Director-General of Health Services, the Chief Public Health Engineer of the U.S.. A.I.D. made a study of the laboratory facilities available at the Delhi Water Works and has submitted a report which is under consideration.

Hidden Wealth

Shri P. C. Borooah: Shri Hukam Chand *25. { Shri Yashpal Singh: Shri Kishen Pattnayak:

Will the Minister of Finance be pleased to state:

(a) whether the attention of Government has been drawn to the note recently circulated by the Samyukta-Sadachar Samiti estimating that the amount of hidden wealth in the country is more than the total currency in circulation;

- (b) how far this estimate is correct;
- (c) how far the hidden wealth is estimating to be in the form of money and how far in other forms; and
- (d) the steps Government propose to take in the matter?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Newspaper reports of the note referred to have been seen.

- (b) This is an estimate of the Samiti, and not of the Government.
- (c) Government have no estimate regarding the break up of hidden wealth in the form of money or in other forms.
 - (d) Does not arise.

Karmarkar Committee Report (Shri Ramehwar Tantia:

Shri Surendra Pal Singh:

Shri Yashpal Singh: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri D. N. Tiwary: Shri Vishwa Nath Pandey: Shri P. C. Borooah: Shri Bishwanath Roy: Shri P. R. Chakraverti: Shrimati Savitri Nigam: *26. < Shri Subodh Hansda: Shri S. C. Samanta: Shri Onkar Lal Berwa: Shri P. H. Bheel: Shri Heda: Shrimati Akkamma Devi: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Dr. Ram Manohar Lohia: Shri Kishen Pattnayak: Shri Madhu Limaye: Shri R. Berua: Shri D. C. Sharma:

Will the Minister of Health be pleased to state:

(a) whether Government have received the Karmarkar Committee Report on the allowances for interns and House Surgeons in Delhi Civil hospitals;

- (b) if so, the main recommendations thereof;
- (c) the recommendations which have accepted by Government; and
- (d) how many of them have been implemented?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) A statement is laid on the Table, [Piaced in Library, See No. LT-3782,65].
- (c) and (d). The recommendations of the Committee are under consideration of Government and a decision is expected to be taken shortly.

Tapping Water from Jumna Bed

Shri Surendra Pal Singh: Shri D. C. Sharma: Shri R. G. Dubey: Shrimati Savitri Nigam: Shri Vishwanath Pandey; Shri P. R. Chakraverti: Shri P. C. Borooah: Shri K. N. Thuarv.

*27.

21

Shri K. N. Tiwary:
Shri Yashpal Singh:
Shri Bishwanath Roy:
Shri Rameshwar Tantia:
Shri Kapur Singh:
Shri P. K. Deo:
Shri Heda:
Shrimati Ramdulari Sinha:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that a French Firm has drawn up an ambitious scheme to tap underground water near the Jumna river to augment the capital's supply of drinking water; and
- (b) if so, the broad outlines of this scheme and its financial implications?

The Minister of Health (Dr. Sushila Nayar): (a) The Municipal Corporation of Delhi asked the firm M|s Mascarenhas and Taraporevala to explore the possibility of drawing underground water from river Junna.

The above-named firm has been working in collaboration with Mon-P. Clausse, a French National. The firm has submitted an estimate of the cost of investigation for determining the feasibility of tapping the underground water.

(b) A statement showing the details is given below:

STATEMENT

The firm of M.s. Mascarenhas & Taraporevala have submitted to the Delhi Municipal Corporation the estimates of the cost of investigation for determining the feasibility of tapping the underground water supply for a draw of 20 M.G.D. which is considered to be the smallest economic unit for the Renee System. This estimate comprises 3 parts:

Part I Estimated cost Rs. 50,600 covers the cost of exploratory borings to be made, pumping etc.

Part II Estimated cost Rs. 19,100 covers the cost of travelling and T. A. charges of the French expert and also principals of the firm.

Part III Estimated cost Rs. 12,000 covers the cost of professional fees of the firm.

The firm has stated that in the event of the feasibility of the scheme being established and the work of preparation of the detailed project being entrusted to it, they will agree to refund the amount of Part III. The total cost of the 3 parts comes to Rs. 81,700.

In their meeting held on 31st January, 1965 the Water Supply and Sewage Disposal Committee approved in principal the above estimate; subject to certain modification being made in the estimated cost after mutual discussions with the representatives of the firm.

Central Health Service

Shri Yashpal Singh: Shri Surendra Pal Singh: Shri P. C. Borooah: Shri Rameshwar Tantia: Shri Onkar Lal Berwa;

Shri Onkar Lai Berwa:
Shrimati Renuka Barkataki:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Bibhuti Mishra:
Shri D. C. Sharma:
Shri Ravindra Varma:

Will the Minister of Health be pleased to state:

- (a) whether a Central Health Service has been constituted to cover posts coming under the Union Government; and
- (b) if so, its precise constitution and authorised strength?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. The entral HTealth Service includes medical and public health posts under the Union ernment (excluding those under the Defence), Ministries of Railways & Union Territories, and certain nomous bodies viz. the All India Institute of Mental Health, Bangalore, the Delhi Municipal Corporation, the Employees' State Insurance Corporation, the Lady Hardinge Medical College and the New Delhi Municipal Committee:

(b) These particulars are contained in the C.H.S. Rules, 1963, a copy of which is available in the library of the Sabha.

Replacement of Sales Tax by Excise Duties

Shri P. C. Borooah:
| Shri M. L. Dwivedi:
| Shri S. C. Samanta:
*29. Shri R. S. Tiwary:
| Shrimati Savitri Nigam:
| Shri P. R. Chakraverti:
| Shri Hem Raj:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the suggestion made by the President of the Federation of Indian Chambers of Commerce and Industry at the Madras Sales Tax Conference held in the last week of December, 1964 that sales tax should be replaced by additional excise duties; and

(b) if so, Governments reaction thereto?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Certain Press reports have appeared that the President of Federation of Indian Chamber of Commerce & Industry, in his inaugural address to the Madras Sales Tax Conference, had urged the State Governments to agree to the suggestion to replace sales tax by excise duty.

(b) This proposal was considered at a Conference of State Finance Ministers held on the 7th November, 1963 but was dropped in view of un animous opposition from the States. As sales tax is generally a State subject of taxation under the Constitution, the suggestion cannot be implemented unless all the State Governments agree to it.

Revenue Collection in Goa

- 1. Shri Sivamurthi Swamy: Will the Minister of Finance be pleased to state:
- (a) the total amount of revenue collected from Central Excise from Goa during the year 1963-64;
- (b) the reasons why Goa is not under the control of the Collector of Central Excise for collecting Central Excise revenue; and
- (c) the items on which Central Excise is collected in Goa?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The required information is given below:

Year Revenue realised (Rs. 000)

(b) The Collector of Customs Goa is also the Collector of Central Excise for that area. The volume of customs and central excise work in Goa does not justify creation of two separate posts.

5

(c) Tobacco, Mineral Oils, Patent or Proprietary Medicines, Gases. Soap and Matches, are the only excisable goods presently produced or manufactured in Goa.

Institute for Treatment of stammering

- 2. Shri Ram Harkh Yadav: Will the Minister of Health be pleased to state:
- (a) whether Government propose to set up an All India Institute for the treatment of stammering and 'emotional disturbances' in Mysore:
 - (b) if so, where it will be located;
- (c) the estimated expenditure thereon?

The Minister of Health (Dr. Sushila Nayar): (a) It is proposed to set up an Institute of Logopaedics for speech therapy and remedying impediments of speech in Mysore:

- (b) Mysore City. His Highness Shri J. Wadayar has agreed to donate 20 acres of land for the Institute's buildings. He has also offered the use of two buildings where the Institute will be located temporarily during the construction of the Institute's permanent buildings.
- (c) A provision of Rs. 7:5 lakhs has been made in the current Plan and in the Fourth Plan a provision of 35 lakhs has been proposed.

नई दिल्ली नगरपालिका के कर्मबारियों के लिये निवृत्ति वेतन योजना

- श्री नवल प्रभाकर : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या निवृत्ति वेतन योजना को नई दिल्ली नगरपालिका के कर्मचारियों पर भी लागु किया जा रहा है; और
 - (ख) यदि हां, तो कब से ?

स्वारम्य मन्त्री (डा॰ सुशीला नायर) : (क) ग्रीर (ख) इस सम्बन्ध का एक प्रस्ताव नई दिल्ली नगर पालिका के विचाराधीन है। इस पर ग्रभी कोई निर्णय नहीं किया गया है।

96

New Medicinal Herbs

Shri Eswara Reddy:
Shri Surendra Pal Singh:
Shri Yashpal Singh:
Shri S. M. Banerjee:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta;

Will the Minister of **Health** be pleased to state:

- (a) whether it is a fact that new medicinal herbs to cure blood pressure and tuberculosis have been recently discovered in the Himalayan region;
- (b) if so, the names of the herbs discovered; and
- (c) whether the efficacy of these herbs in treating blood pressure and T.B. has been proved by clinical tests?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

- (b) Jatamansi (Nardostachys Jaiamansi D.C.) and Rudravanti (Astragalus Candolleanus Royle).
- (c) Pharmacological investigations in case of Jatamansi have shown it to be a useful drug for Hypertension having no side or after effects. Clinical trials conducted on 28 cases provide sufficient evidence to warrant further detailed studies with this drug. No pharmacological or clinical investigations have so far been initiated in case of Rudravanti.

Unani System of Medicine

Shri Rameshwar Tantia:
Shri Yashpal Singh:
Shri S. M. Banerjee:

Will the Minister of **Health** be pleased to state:

(a) whether it is a fact that the Government is considering a proposal

to set up two post-graduate and research institutes of the Unani System of Medicine;

- (b) if so, when and where they are likely to be set up; and
- (c) the total number of Unani Colleges in India at present?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of India have under consideration a proposal to establish Post-graduate and research Institutes for Unani System of Medicine at the Ayurvedic and Unani Tibbia College, Delhi and at the Muslim University Aligarh. The proposal is yet in the exploratory stage.

(c) According to the information available with the Government of India, there are at present 15 Unani Colleges.

विल्ली में सरकारी कर्मचारियों के लियें क्वार्टर

श्री म० ला० दिवेदी:
6. श्री रा० स० तिवारी
श्री स० चं० सामन्त:

क्या निर्माण धीर धावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली में केन्द्रीय सरकार के कर्मचारियों के लिये ग्रावास की समस्या कहां तक हल हो गई है;
- (ख) सामान्य 'पूल' में ब्रावास पाने के ब्रिधिकारी सरकारी कर्मचारियों की कृल संख्या के मुकाबले 31 दिसम्बर, 1964 तक कितने कर्मचारियों को सरकारी ब्रावास दिया गया: ब्रोर
- (ग) णेष कर्मचारियों को ब्रावास देने के लिये सरकार का क्या कदम उठाने का विचार है ?

निर्माण और ग्रावास सन्त्री(श्री मेहरबन्द सन्ना) : (क) और (ख). जनरल पूल में 31-12-64 को 1,01,406 मकानों की मांग थी श्रीर केवल 35,311 मकान उपलब्ध थे।

(ग) सरकार ने जनरल पूल में रिहायशी मकानों के बनाने की योजना तेजी से शुरू कर दी है। इस समय लगभग 4,400 मकानों को बनाया जा रहा है जिनमें से उम्मीद है कि लगभग 2,500 मकान गीन्न उपलब्ध हो जायेंगे। सभी टाइप के रिहायशी मकानों की मांग और उपलब्धि के बीच के अन्तर को समाप्त करने के लिए बड़े पैमाने पर निर्माणकार्य शुरू करने के उदृश्य से योजना आयोग से भी धन मांगा गया है।

C.G.H.S. Dispensaries

7. Shri Surendra Pal Singh: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Yashpal Singh:

Will the Minister of Health be pleased to state:

- (a) whether Government are aware that there is a disparity between the standard of cleanliness and efficiency in the C.G.H.S. Dispensaries catering to the needs of V.I.Ps. and high Government officials and those similar dispensaries which serve the other categories of staff in the congested localities of the Capital; and
 - (b) if so, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). No discrimination of any kind is made among the C.G.H.S. beneficiaries except that in the dispensaries located in the Constitution House, North Avenue and South Avenue, certain fixed timings have been reserved for the convenience of Members of Parliament. Certain dispensaries located in highly congseted areas have unsuitable and inadequate accommodation at present

Outlay

100

Consumption of Electricity

- 8. Shri P. C. Borooah; Will the Minister of Irrigation and Power be pleased to state:
- (a) the target of estimated per capita consumption of electricity to be achieved by the end of the Third Five Year Plan in the country;
- (b) what will be the per capita consumption in each State/Union Territory separately at that time: and
- (c) to what level the per capita availability of power is to be raised under the Fourth Plan in each State and in the country taken together?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement giving the estimated per capita consumption expected to be achieved by the end of Third Plan in the various States etc. is laid on the Table of the House. [Placed in Library. See No. LT-3783/65].

(c) Power programme in the Fourth Plan has not yet been finalized.

NEFA's Plan Outlay

9. Shrimati Renuka Barkataki: Shri P. C. Borocah:

Will the Minister of **Planning** be pleased to state:

- (a) the annual plan outlay for the N.E.F.A. for 1965-66 as agreed to by the Planning Commission; and
- (b) the brief outlines of the development plans?

The Minister of Planning (Shri B. R. Bhagat); (a) The NEFA's annual plan outlay for 1965-66 is Rs. 272:74 lakhs.

(b) A statement indicating outlay

by main categories of development is given below:

(Rs. lakhs) Agricultural Programmes 41. Cooperation and Community Development 32. Power 21. Village and Small Industries 9. Transport 51. Social Services 110. Miscellaneous 5.6	approved for 1965-66 NEFA			
Cooperation and Community Development . 32 · 21 · 21 · 21 · 21 · 21 · 21 · 21 ·)			
velopment 32 · Power 21 · Village and Small Industries 9 · Transport 51 · Social Services 110 ·	46			
Power Village and Small Industries 9: Transport Social Services 110:				
Village and Small Industries 9. Transport 51. Social Services 110.	46			
Transport	40			
Social Services	50			
	98			
Miscellaneous 5.0	28			
	66			
Тоты 272.	74			

Prize Bonds Scheme

11. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Goverr.ment propose to replace the earlier Prize Bonds Scheme with a new issue of 5 year non-cashable bearer bonds;
- (b) whether any assessment of the working of the Prize Bonds Scheme from the investment point of view during the last four years in the rural areas had been made; and
 - (c) if so, the main findings thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir.

- (b) No. Sir.
- (c) Does not arise.

Shri Sriram Durga Prasad of Nagpur

12. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy:

Will the Minister of Finance be pleased to refer to the reply given to

Starred Question No. 562 on the 17th December, 1964, regarding the affairs of Sriram Durga Prasad of Nagpur and state:

- (a) the reasons for the inordinate delay in the completion of the in vestigation;
- (b) when the proposed prosecution under the provisions of the Sea Customs Act, 1878 read with Foreign Exchange Regulations Act, 1947 will be launched:
- (c) whether a special judge or tribunal will be appointed to try the ocrsons concerned; and
 - (d) if not, the reasons therefor?

The Minister of Finance (Shri T. T. Erishnamachari): (a) When the searches were in progress, Shri Sriram Durga Prasad filed two petitions. one before the Nagpur Bench of Maharashtra High Court and the other before the Andhra Pradesh High Court at Hyderabad. On these petitions, stay orders were granted restraining the Department from scrutinising the documents. pending the hearing and disposal of the writ petitions. Proper investigations could start only after the vacation of these orders by the Nogpur Bench in February 1964 and by the Andhra Pradesh High Court in November, 1964.

- (b) The question of prosecution will be considered after the investigations are completed.
- (c) and (d). The matter does not arise at this stage.

प्रति व्यक्ति वाविक ग्राय

श्री मधुलिमये: 13. श्री विभूति मिश्र: श्री क० ना० तिवारी:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि क्या सरकार विभिन्न राज्यों तथा जिलों में सही सही प्रति व्यक्ति वार्षिक द्याय 2148 (Ai) LSD—3 का पता लगाने के लिए एक योजना तैयार कर रही है ताकि देश के सभी राज्यों तथा जिलों के समान विकास के लिए विकास योजनाएं बनाते समय उस पर विचार किया जा सकें ?

योजना मन्त्री (श्री ब॰ रा॰ भगत) : भ्रायोजन के लिए राज्य की भ्राय के महत्व को ध्यान में रखते हुए योजना म्रायोग ने केन्द्रीय सांख्यिकी संगठन से निवेदन किया है कि वह राज्य सांख्यिकी ब्यरो के सहयोग से सालाना श्राधार पर राज्य श्राय का, तुलना-त्मक भ्रनमान तैयार करने का काम करे। मानक उद्देश्य धौर प्रणालियां निर्धारित कर दी गई हैं भीर केन्द्रीय सांख्यिकी संगठन ने राज्य सांख्यिकी ब्यूरों को प्रशिक्षण सुविधार्ये तथा विशष विषेयों पर तकनीकी सलाह दी है । समस्या समान कार्यप्रणाली निश्चित करने की ही नहीं है ग्रपित राज्य स्तर पर कई वर्षों के विभिन्न क्षेत्रों से सम्बन्धित ग्रर्थ-व्यवस्था के म्लभूत ग्रांकड़ों में सुधार करने की है। ग्राय के तूलनात्मक ग्रनुमानों को तैयार करने का ग्रल्पकालीन कार्यक्रम तैयार किया जा चका है। इसका श्राधार ग्रय के वे ग्रनुमान हैं जो राज्य स्तर पर 1960-61 मे 1962-63 तक के वस्त उत्पादक केन्द्रों के बारे में योजना भायोग के उपयोग के लिए सब सांख्यिकी ब्यरो द्वारा तैयार किये गये हैं।

मुद्रणालय

भी बड़े: श्री हुकम चन्द कछबाय: श्री श्रोंकार लाल बेरवा: श्री श्री वी० चं० शर्मा:

क्या निर्माण ग्रीर ग्रावास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि सरकार का विचार चौथी योजना की श्रवधि में देश में पांच श्रौर मुद्रणालय स्थापित करने का है; (ख) यदि हां, तो ये किन-किन स्थानों पर स्थापित किये जायेंगे;

Written Answers

- (ग) क्या गैर-सरकारी क्षेत्र से ऐसी कोई प्रार्थना प्राप्त हुई है कि उन को भी इस में भाग लेने दिया जाये; श्रौर
- (घ) यदि हां, तो सरकार की इस पर क्या प्रतिकिया हैं?

निर्माण श्रीर श्रावास मन्त्री (भी मेहरवन्त सन्भा): (क) चौथी योजना में दो फ़ोटो-लीथो श्रीर पांच फ़ामंस मुद्रणालय स्थापित करने का विचार है।

- (ख) एक फ़ोटोलीयो मुद्रणालय फरीदा-बाद में स्थापित किया जायेगा और एक फार्मस मुद्रणालय गाजियाबाद में । बाकी के मुद्रणालयों के स्थान का श्रभी निश्चय नहीं किया गया है।
 - (ग) जी नहीं।
 - (घ) सवाल ही नहीं उठता ।

ग्रमरीकी सहायता

्रा श्री झोंकार लाल बेरवाः 15. े् श्रीप०ह०भीलः

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि अमरीकी सहायता के बारे में बातचीत करने के लिए भारत सरकार की ओर से एक प्रतिनिधि-मंडल अमरीका जा रहा है;
- (ख) यदि हां, तो कितनी सहायता मांगी जायेगी और सहायता किस रूप में होगी;
- (ग) क्या भ्रन्य देशों को भी ऐसे प्रतिनिधि-मंडल भेजने का विचार है; भीर
 - (घ) यदि हां, तो किन देशों को ?

वित्त मन्त्री (भी ति० त० कृष्णमाचारी) (क) जी नहीं।

(ख), (ग) भ्रौर (घ). ये सवाल पैदा ही नहीं होते ।

जीवन बीमा निगम द्वारा विये जाने वाले ऋण

- 16. भी ध्रोंकार साल बेरवा: क्या विक्त मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि जीवन बीमा निगम ने भ्रचल सम्पत्तियों को बन्धक के रूप में रख कर ऋण देने की योजना को हाल में दस भौर नगरों में लागु किया है;
- (ख) यदि हां, तो किस तारीक्ष से तथा उन नगरों के क्या नाम हैं; ग्रीर
- (ग) योजना के निबन्धन तथा णतें क्या हैं?

वित्त मन्त्री (श्री ति० त० कृष्णमाचारी): (क) ग्रीर (ख). पहली जनवरी, 1965 से यह योजना नीचे लिखे दस ग्रीर नगरों में लागू की गयी है:---

> श्रागरा ग्रजमेर, श्रासन सोल, जबलपुर, जालन्धर, लुधियाना, मेरठ, नासक, राजकोट श्रौर वाराणसी।

- (ग) योजना की वर्तमान शतों में, जो इस प्रकार हैं, कोई परिवर्तन नहीं किया गया है:—
 - (1) ब्याज की दर 8 प्रतिशत वार्षिक श्रीर श्रदायगी हर छमाही। ब्याज श्रीर मूल की किस्तों की ठीक समय पर श्रदायगी करने पर ब्याज में 1 प्रतिशत की छूट;
 - (2) मधिकतम मवधि 15 वर्ष;
 - (3) मूल की किस्तों की भ्रदायगी हर छमाही; भीर

(4) ऋण की ग्रधिकतम सीमा सम्पत्ति के मुल्य का 50 प्रतिशत ।

बाल मृत्यू

- 17. श्री घोंकार लाल बैरवा: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार का विचार रूसी विषोषकों के सहयोग से भारत में बहुत घ्रधिक संख्या में होने वाली वाल मृत्युओं के कारणों की जांच करने के लिए एक सर्वेक्षण करने का है: ग्रीर
- (ख) यदि हां, तो कब तथा इस परियो-जना की रूपरेखा क्या होगी ?

स्वास्थ्य मन्त्री (डा० मुझीलानावर): (क) श्रौर (ख) इस समय ऐसा कोई प्रस्ताव भारत सरकार के विचाराधीन नहीं है।

विल्लो में विद्युत् शमशान

्रश्रीहुकम चन्द कछवायः 18. ्रश्रीबड़ेः

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह मच है कि दिल्ली में एक विद्युत श्मशान चालु हो गया है ;
- (ख) यदि हां, तो क्या सरकार इस बात के लिए सहमत हो गई है कि इस श्मशान को बिजली विशेष घटी दरों पर दी जाये; श्रीर
- (ग) यदि हां, तो उसका व्यापा क्या है ?

स्वास्म्य मन्त्री (डा॰ मुझीला नायर) ड (क) जी नहीं।

- (ख) दिल्ली नगर निगम ग्रयवा सरकार के विचाराधीन ऐसा कोई प्रस्ताव नहीं है।
 - (ग) यह प्रश्न नहीं उठता ।

* Excise Duties

19. Shri Solanki: Shri Narasimha Reddy:

Will the Minister of Finance be pleased to state:

- (a) the amount of excise duties collected from the powerlooms in the textile mills during the year 1963-64;
- (b) the amount of excise duties collected from those powerlooms which are working outside the mills during the above period?
- The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). A Statement showing information in regard to Central Excise revenue realised in respect of cotton fabrics produced by composite mills and powerloom units is given below:

Description Amount Rs. (000)

Central Excise revenue realised during 1963-64 in respect of—

- (a) Cofton fabrics produced by composite mills
- 75,90,58
- (b) Cotton fabrics produced by powerloom units.

51,51

Rehabilitation of Oustees from Project Areas

20. Shri Daljit Singh: Shri Hem Raj:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1504 on the 17th December, 1964 and state the progress so far made to finalise the rehabilitation of oustees from the Pong Dam, Sutlej Beas-Link and Harike Projects?

The Minister of Irrigation and Power (Dr. K. L. Rao): The proposed meeting of the Committee of Direction to discuss the colonisation policy for the Rajasthan Canal area has not yet been held and the matter is still under consideration.

Village Housing Scheme in Punjab

- 21. Shri Daljit Singh: Will the Minister of Works and Housing be pleased to state:
- (a) the total amount allotted to the Punjab State under the Village Housing Projects Scheme during the Third Plan period; and
 - (b) the amount spent so far?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Rs. 42 lakhs.

(b) The State Government have drawn Rs. 5:85 lakhs during the first three years of the Third Plan. They have made no provision for this Scheme in their Annual Plans for the current year and the next year.

Rural Housing Schemes

Shri R. S. Pandey:
22. Shri Uikey:
Shri Vidya Charan Shukla:
Shri Radhelal Vyas

Will the Minister of Works and Housing be pleased to state:

- (a) the amount spent on Rural Housing Schemes in the Third Plan upto 31st December, 1964;
- (b) the amount sanctioned to the Government of Madhya Pradesh for the purpose;
- (c) whether any request for allotment of more funds for Rural Housing Schemes in view of the resettlement of new migrants has been made by that Government; and
- (d) if so, the reaction of the Central Government thereto?

The Minister of Works and Housing (Shri Mehr Chand Khanna); (a) and (b). The total amount drawn by States and Union Territories under the Village Housing Projects Scheme during the first three years of the Third Plan is Rs. 195 lakhs, including Rs. 17.73 lakhs drawn by the Government of Madhya Pradesh. The provision made by State Governments and Union Administrations in Melli Annual Plans for the current year is

Rs. 96.7 lakhs, including Rs. 6.25 lakhs by the Government of Madhya Pradesh.

- (c) No.
- (d) Does not arise.

Water Resources in Calcutta and other Places

23. Shri Subodh Hansda:

-Will the Minister of Finance be pleased to state:

- (a) whether any special fund has been allotted from the United Nations Special Fund for survey of water resources in Calcutta and other places;
- (b) whether Government have to contribute anything against this special allocation; and
- (c) if so, the amount of contribution for this purpose?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The United Nations Special Fund has so far approved the following two projects in India pertaining to survey of water resources:—

- 1. Survey of Water Supply Resources of Greater Calcutta.
- Groundwater Surveys in Rajasthan & Uttar Pradesh.

The Special Fund allocation for these projects is US \$722,600 and US \$941,900 respectively.

The Government of India is required to make a counterpart contribution in rupees against this allocation by the Fund. Our counterpart contribution for these two projects is rupee equivalent of US \$387,960 and US \$904,000 respectively.

Sales Tax Committee Report

- 24, Shri P. C. Borocah: Will the Minister of Planning be pleased to pleased to state:
- (a) Whether the Planning Commission has examined the Report of the

Sales Tax Committee as to the impact of sales tax on exports; and

(b) if so, the decisions taken thereon?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The Report of the Sales Tax Committee has been examined by the Government. Its main recommendations are, however, still under consideration.

Engineers in C.W. & P.C.

- 25. Shri Sivamurthi Swamy: Will the Minister of Irrigation and Power be pleased to state:
- (a) how many State Engineers are at present working in the Central Water and Power Commission; and
- (b) which of the States have not utilised the training facilities offered by the Commission during 1963-64?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) There are, at present, 54 engineers of States working in the Central Water and Power Commission against deputation quota.

- (b) The following State Governments/State Electricity Boards did not avail of the offers made to some of their officers for appointment in CW & PC against the deputation quota during the year 1963-64:—
 - (1) Andhra Pradesh.
 - (2) Madras
 - (3) Kerala
 - (4) Mysore.
 - (5) Rajasthan.
 - (6) West Bengal.

Besides regular appointment against the deputation quota, training facilities for short periods are available in the Central Water and Power Commission for serving engineers of States in specialised subjects, viz, methods of design and construction of dams, large power plants, etc. During the year 1963-64, however, none of the State Governments utilised these facilities.

संसद् सदस्यों को जब्त किये गये सामान की नीलामी

श्री किशन पटनायक : 26. श्री रा० बरुझा : श्री द्वारका दास मंत्री :

क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सीमा मुल्क विभाग द्वारा जब्त किये गये सामान को बेचने के लिये दिसम्बर 1964 में केवल संसद्-सदस्यों के लिए विशेष नीलामी की गई थी;
- (ख) क्या यह सच है कि नीलाम की गई कुछ वस्तुमों के मूल्य बाजार भाव से बहुत मधिक लिए गए;
- (ग) क्या इस के लिए संसद् सदस्यों से कोई प्रभ्यावेदन प्रथवा प्रार्थना प्राप्त हुई
 श्री :
- (घ) क्या विशेष नीलामी की पढ़ित धार्गभी जारी रहेगी : भौर
- (ङ) ग्रन्य किन-किन श्रेणियों के ग्रधिकारियों को यह सुविधा दी जायेगी?

विस मन्त्री (श्री ति० त० कृष्णमाचारी): (क) 24 दिसम्बर, 1964 को सीमा मुत्क विभाग द्वारा संसद्-सदस्यों को अब्त किये गये सामान की पुकर विकी, न कि विभेष नीलामी, की व्यवस्था की गई थी।

- (ख) फुटकर कीमर्ते माम बाजार भावों से थोड़ी कम नियत की जाती हैं।
 - (ग) जी, नहीं।
 - (घ) जी, नहीं।
 - (क) प्रकाही नहीं उठता।

Utilisation of Krishna Godavari Waters

- 27. Shri Sivamurthi Swamy: Will the Minister of Irrigation and Power be pleased to state:
- (a) how much water is being utilised by Andhra Pradesh, Maharashtra

and Mysore State during the First Second and Third Five Year Plans, (upto end of 1964) from the Godavari Krishna waters for various projects in their respective areas separately:

- (b) how many projects in each of the above States have been approved by the Central Government so far;
- (c) how much water from Godavari and Krishna rivers is needed for all the stages of the proposed projects in each State; and
- (d) how many Projects have been given technical clearance to start the work?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d) A statement is laid on the Table of the House. [Placed in Library, See No. LT-3784/65].

Revenue Collected from Central Excise in Madhya Pradesh and Kerala

28. Shri Warior: Shri Daji:

Will the Minister of Finance be pleased to state the amount of revenue received from Central Excise from Madhya Pradesh and Kerala States during the years 1962-63 and 1963-64?

The Minister of Finance (Shri T. T. Krishnamachari); The information required is given below:

Amount realised (Rs. 000)

	19	1962-63	
	M.P.	Kerala	
Gross	19,13,07	17,88,08	
Refund	2,47	65	
Net	19,10,60	17,87,43	
	1963	1963-64	
	M.P.	Kerala	
Gross	22,04,76	25,04,14	
Refund	Nil.	1,51	
Net	. 22,04,76	25,02,63	

Buildings and Town Planning Designs Organisation

- 29. Shri Mohammad Elias: Will the Minister of Works and Housing be pleased to state:
- (a) whether it is a fact that Government propose to set up a large and properly manned Buildings and Town Planning Designs Organisation; and
- (b) if so, whether some foreign experts will be employed for some years to train the Indian architects and engineers?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). A suggestion has been made that such an organisation manned by Architects and Engineers should be set up. The suggestion will be examined.

चकीम

- 30. श्री राम सेवक यादवः वस्या वित्त मंत्री यह बताने की कृपा करेंगे कि :
- (क) उत्पादकों से एकतित की गई कच्ची प्रफीम को साफ़ करने पर प्रति किलो-ग्राम कितना व्यय होता है भौर सब ग्रानुषंगिक व्यय को सम्मिलित करके प्रति किलोग्राम ग्रफीम की क्या कीमत पड़ती है,
- (ख) क्या विभिन्न देशों को निर्यात की जाने वाली घ्रफीम की भिन्न भिन्न कीमर्ते वसुल की जाती हैं; घीर
- (ग) यदि हां, तो कौन कौन से देशों को प्रफीम निर्यात की जाती है तथा उनसे क्या कीमतें बसूल की जाती हैं ?

विस्त मन्त्री (श्री ति० त० कृष्णमाचारी):
(क) कच्ची प्रफीम को साफ करने का
व्यय समय समय पर बदलता रहता है परन्तु
1963-64 वर्ष के दौरान यह करीब 1.80
ह० प्रति किलोग्राम था। इसी वर्ष

धानुषं गिक व्यय को सम्मिलित करके ध्रफीम की कुल कीमत करीब 69.93 इ॰ प्रति किलोगाम थी ।

- (ख) जी, नहीं।
- (ग) प्रश्न ही नहीं उठता।

Thermal Plant near Cochin

31. Shri Ravindra Varma: Shrimati Renuka Barkataki:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the proposal to instal a 100 Mega Watt Thermal Plant near Cochin has now been approved by Government; and
- (b) if so, when the plant is likely to be set up?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet.

(b) The question will arise only after the proposal is approved.

Aid from Japan

Shri Bibhuti Mishra:
Shri Maheswar Naik:
Shri Koya:
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Japan has decided to double Japanese foreign aid to India; and
- (b) if so, the nature of the aid offered so far?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b) The quantum and nature of assistance from Japan for the last year of the Third Five Year Plan will be known after the next meeting of Aid-India Consortium sponsored by the World Bank.

Transmission and Distribution of Power

33. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether copies of the code for safe operation and maintenance of transmission and distribution systems of power have since been forwarded to the State Governments; and
- (b) if so, the reaction of the State Governments thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet. The code is at present under print and copies will be forwarded to the State Governments on receipt from the Press.

(b) Does not arise.

House Building Loans

34. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Works and Housing be pleased to state:

- (a) the number of applications received from the Central Government servants in Orissa for house building advances during the last six months;
- (b) the number of applications approved by Government; and
- (c) the total amount of loan granted to them so far during the above period?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) 13.

- (b) 6,
- (c) Rs. 93,250.

Drinking Water Supply in Orissa

35. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Health be pleased to state:

- (a) the amount allotted by the Centre to Orissa Government for supplying protected drinking water to Municipalities during 1964-65; and
- (b) the amount proposed to be given to Orissa for the said purpose during 1965-66?

The Minister of Health (Dr. Sushila Nayar): (a) A sum of Rs. 40:00 lakhs has been allocated to the State Government during 1964-65 as loan assistance for Urban Water Supply and Drainage Schemes under National Water Supply and Sanitation Programme including protected drinking Water Supply Schemes of Municipalities.

(b) Allocations for 1965-66 have not yet been settled. The State Government had proposed 30 lakhs.

Audiometer Centres

36. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shrimati Savitri Nigam:
Shri P. C. Borooah:

Will the Minister of Health be pleased to state:

- (a) the number of Audiometer Centres opened by Government in India during 1964-65 to test the type and nature of deafness; and
- (b) the total expenditure incurred in this regard during the above period?

The Minister of Health (Dr. Sushila Nayar): (a) and (b) The opening of audiometer centres in the various States is the responsibility of the State Governments. The information required is not readily available and is being collected from the State Governments. This will be laid on the Table of the Sabha when received.

Bellemela Dam

Will the Minister of Irrigation and Power be pleased to state:

- (a) the progress so far made regarding the construction of Ballemela Dam project in Koraput District (Orissa); and
- (b) the total expenditure incurred so far?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Works on buildings and communications are in progress. Earth works for dams and dykes has been commenced. The excavation for head race channel, penstock tunnel, power house, tailrace channel are also in progress. Almost all construction machinery have been received at site. An agreement for procuring the generating plant and electrical equipment from U.S.S.R. has been entered into.

(b) Expenditure on this project upto March, 1965, is anticipated to be as follows:—

(Rs. lakhs)

Expenditure upto March 1964.

394.25

Estimated expenditure during 1964-65

Small Savings Certificates

39. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state the amount collected through the Small Savings Certificates in Delhi till the end of December, 1964?

The Minister of Finance (Shri T. T. Krishnamachari): Rs. 2:47 crores, net, inclusive of deposits in Post Office Savings Bank and Cumulative Time Deposit Accounts.

Nutrition Houses

40. Shri P. G. Sen: Shri Ram Sewak:

Will the Minister of Health be pleased to state:

- (a) the number of Nutrition Houses opened in Delhi;
- (b) by whom they are being managed and run; and
- (c) the object of opening such Houses?

The Minister of Health (Dr. Sushila Nayar): (a) to (c) The Departmental Canteen of the Health Ministry has been reorganised as 'Nutrition House' and is being run through the agency of the Women's Food and Nutrition Council with the object of supplying nutritious food at reasonable rates to Government employees.

Trachoma

- 41. Shri M. Rampure: Will the Minister of Health be pleased to state
- (a) whether it is a fact that trachoma is prevalent in an acute form in the Hill Districts of U.P.; and
- (b) the steps Government propose to take to eradicate the disease?

The Minister of Health (Dr. Sushila Nayar): (a) According to a survey carried out by the Indian Council of Medical Research during the period April, 1961—June, 1963 on a random sample basis in different districts of the State of Uttar Pradesh, the following prevalence rate of trachoma was noted in the hill districts:—

Total Trachoma
Prevalence
%
63 · 6
91.0
80.9
65 · 1
85.5

(b) The National Trachoma Control Programme was launched in March 1963. Six trachoma control units have been established in three districts of U.P. under the National Trachoma Control Programme. The Government is giving 100% assistance for the running of the trachia control units in Uttar Pradesh. Besides the trachoma control units established Government, trachoma Control work is also being conducted through the agency of a Voluntary Organisation (namely, Sitapur Eye Hospital, Sitapur) who are also being given necessary financial assistance for the purpose. The programme will be further extended in the fourth five year plan.

Power Shortage in Kerala

- 42. Shri A. V. Raghavan: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Government are aware of the serious shortage of power in Kerala;
- (b) whether the Governments of Madras and Mysore have agreed to supply power to Kerala; and
 - (c) if so, to what extent?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). Madras Government have agreed to supply continuously 25 M. W. of power to Kerala from January, 1965 to July, 1965. The Government of Mysore was not approached by the Government of Kerala for such assistance.

Anti-Sea Erosion

- 43. Shri A. V. Raghavan: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether the Centre has agreed to finance the anti-sea erosion works in the country;
- (b) if so, the schemes that have been approved for execution during the year 1965-66; and
- (c) the amount set apart for this purpose (State-wise)?

120

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Centre has been giving loan assistance for anti-sea erosion works.

(b) and (c). During the year 1965-66, the Government of Kerala propose to spend Rs. 80 lakhs on anti-sea erosion works: The Working Group which discussed their Annual Plan proposals have recommended this provision. No other State Government has submitted any anti-sea erosion Scheme for implementation in 1965-66.

12 hrs.

MOTION FOR ADJOURNMENT

FAILURE OF GOVERNMENT IN HANDLING LANGUAGE ISSUE

Mr. Speaker: I have received notices of several adjournment motions. The first one I am taking up is about this language question. In sequence of time, of course, Shri Kamath's and Shri Banerjee's notices were received earlier, but as they do not fix the central responsibility in so many clear terms I am taking up the notice given by Shri H. N. Mukerjee which is very clear. I am asking him to ask the permission of the House to move his motion.

Shri Hari Vishnu Kamath (Hoshan-gabad): You may kindly read the text of the motion.

Mr. Speaker: I will read out Shri Murkerjee's motion.

Shri Nath Pai (Rajapur): You may read out ours also. We would like to learn also how to draft it correctly.

Mr. Speaker: That is not necessary.

Shri Hari Vishnu Kamath: How do you hold the one I gave last week to be not very clear? The responsibility of the Centre has been fixed there also.

Mr. Speaker: If I read that and if even after reading that Shri Kamath does not agree with me, what remedy shall I have?

Shri Hari Vishnu Kamath: That is a different matter.

Shri C. K. Bhattacharyya (Raiganj): We should abide by the decision of the Chair whether an adjournment motion is in order or not.

Mr. Speaker: At least that much must be granted to me. If he is not satisfied, I will satisfy him.

Shri Hari Vishnu Kamath: Let the House know the contents of the adjournment motion.

Mr. Speaker: Then I shall be putting it to the House to decide whether it is in order or not.

Shri Hari Vishnu Kamath: Let the House know but not decide.

Mr. Speaker: He is again insisting.

Shri U. M. Trivedi (Mandsaur): In that case, Sir, we will request that all the motions that we have also given may be read and not only one.

Mr. Speaker: Then I revise my decision. I will not read this at all. I will read only Shri Mukerjee's motion. It says:

"The utter failure of the Government in handling the language issue which resulted in widespread mass unrest and agitation in several parts of Endia leading to large scale destruction of life and property, and the wanton shooting down of large number of people by police and military firing."

Now I will ask Shri Mukerjee to ask the permission of the House.

Shri H. N. Mukerjee (Calcutta Central): Sir, I beg leave of the House to move the adjournment motion which has been read out by the Speaker.

Mr. Speaker: Is there any objection to permission being given?

Several hon. Members: Yes, Sir.

Mr. Speaker: Then those who are in favour may rise in their seats.

Language issue

121

Shri M. R. Masani (Rajkot): May I, Sir, seek some information? There are other adjournment motions also on the subject of language. I take it that, if leave is not granted to one, others will be placed before the House.

Mr. Speaker: Unless they have been disallowed.

Shri M. R. Masani: If one is disallowed the second will be taken up.

An hon. Member: On the same subject?

An hon. Member: On the same subject. When one is disallowed others on the same subject would be barred.

Shri Nath Pai: Mr. Speaker, may I have your guidance on a small point? When you said that you have chosen to read out Shri Mukerjee's adjournment motion because it is clear, obviously the inference there is that all others are not very clear. Is it because of that or is it because of the chronological sequence, because my adjournment motion is equally clear which says: "Failure of the Government . . ."

Mr. Speaker: I said about sequence of time. That was my first sentence.

Shri Nath Pai: Therefore, it is in sequence of time and not because it was not clear.

Mr. Speaker: I have not said that all others are not clear.

Shri Nath Pai: Others are very clear.

Shri Hari Vishnu Kamath: Still, may I, in all humility . . .

Mr. Speaker: Order, order. Let me put it to the House. Those who are in favour of granting permission for raising this motion of adjournment may rise in their seats. I find that more than fifty Members are standing in their seats. Therefore, leave is granted. This adjournment

motion shall be taken up at 4 O'Clock this afternoon.

122

An hon. Member: What is the time allotted?

Mr. Speaker: Two and a half hours. Now, the Papers to be laid on the Table.

Shri P. K. Deo (Kalahandi): Before you take up another item may I point out that I have given notice of an adjournment motion

Mr. Speaker: Order, order. He knows the procedure.

Shri P. K. Deo: . . . about the arbitrary decision of the Cabinet sub-Committee in the case of some Orissa Ministers without giving the complaints an opportunity to substantiate the charges levelled by them. It was dealt with at a political plane.

Mr. Speaker: Order, order. He may kindly resume his seat. When one motion has been admitted, others cannot be taken up.

Shri Hem Barua (Gauhati): May I make a humble submission?

Mr. Speaker: I cannot follow these interruptions.

Shri Hem Barua: Sir, you in your wisdom have allotted only 2½ hours for the discussion of this motion. In view of the importance of the subject and the situation prevailing in the country, may I request you to increase the time

Mr. Speaker: We will see it when we discuss it.

Shri Hem Barua: We should have one full day.

Mr. Speaker: That I cannot allow. It has to be taken up at 4 O'Clock and at least two and a half hours have to be given. If the House wants a little more time, then it can sit longer but no other date can be given.

Shri S. M. Banerjee (Kanpur): Sir, I have a submission to make. Some hon. Members have given notice of adjournment motions and calling attention notices about the indiscriminate use of DIR.

Mr. Speaker: The hon. Member knows that when one motion has been admitted nothing else can be taken up.

Shri S. M. Banerjee: You may hold it over.

Mr. Speaker: Now, Papers to be laid on the Table. Shri Nanda.

भी मध लिमये (मोंधिर): प्रध्यक्ष महोदय, मेरा एक प्रका....

भ्रष्यक्ष महोदयः मैं ने बहुत दफे भाप से विनती की है

भी मधुलिमये: वह दूसरी चीज के बारे में है, काम रोको प्रस्ताव के बारे में नहीं है। ब्राज की कार्यक्रम पत्निका पर कोई ध्यान भाकर्षण प्रस्ताव नहीं है। मैं ने भाज के लिए नोटिस दिया था । मैं जानना बाहता हं .

प्रध्यक्ष महोदय: ग्रगर ग्राप को इत्तला नहीं मिली है तो भ्राप इन्जार करें, इसला मिल जायेगी । धगर इत्तला मिल चुकी है भीर वह नामंजुर कर दिया गया है.....

भी मचुलिमये : नहीं मिली है।

मध्यक्ष महोदय: : ग्रमी माप को इत्तला मिल आयेगी।

12.08 hrs.

PAPERS LAID ON THE TABLE ANTI-NATIONAL ACTIVITIES OF PRO-PEKING COMMUNISTS

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the Table a statement on the anti-national activities of pro-Peking Communists and their preparations for subversion and violence. [Placed in Library, see No. LT-3763/65].

Papers laid

Shri M. R. Masani (Rajkot): Mr. Speaker, Sir, I have a request to make. In view of the great importance of this document and the necessity of its being available to the citizens of this country, would you be kind enough under rule 382 of the Rules of Procedure to exercise your discretion and instruct that this paper may be published in the various languages of this country and may be made available for distribution and sale?

Mr. Speaker: Is it the wish of the House?

Some hon. Members: Yes.

Mr. Speaker: Then I authorise the printing and publication of this paper in various languages for distribution to the public so that every one may know what it contains.

Shri Hari Vishnu Kamath (Hoshangabad): Now, Sir, may I make a request that in view of the fact that the document deals with allegedly treasonable or traitorous activities of a certain group of people, unless the statement is to long, the whole of it or at least its salient parts may be read to the House?

Mr. Speaker: No, it has already been laid on the Table of the House.

Shri Hari Vishnu Kamath: It can be read out.

Shri H. N. Mukerjee (Calcutta Central): This document, for whatever it is worth—I do not know—it has been laid on the Table of the House. But the point is that already the Government has taken certain steps including the virtual obliteration of a recognised group in this House-a group recognised by you-which forms part of the picture of this Parliament. This step has already been taken and the decision was arrived at when the Parliament was in session last December. A whole chain of events has taken place over this matter which certainly agitates the country. I do not deny that. But it is very important that we have an opportunity of finding out as far as we can according to our lights as to what is the truth of the matter. I am not prepared for myself to accept whatever my hon, friend, Shri Nanda, in spite of his sadachar campaigning says before this House. Therefore, I owe it to the House and to my country to have a discussion of whatever is being given to this country by Shri Nanda. I am not going to accept at its face value whatever he puts on Table ... (Interruption). I am not going to stand the kind of reaction of hon. Members.... (Interruption).

Papers laid

Mr. Speaker: Order, order. Shri Mukerjee is in possession of the House. He has to be heard.

Shri H. N. Mukerjee: Certain hon. Members are already accepting as gospel truth whatever is said.

Shri Hari Vishnu Kamath: I said "Allegedly".

Shri H. N. Mukerjee: Some hon. Members are already saying certain hon. Members of this House. hon. Members like Shri Gopalan whom we miss on the front bench. are traitors to the country. I am not going to stomach all this. I want a full dress discussion of this matter. If Government has not got the guts to go to court, at least in Parliament which is the High Court of the country we should have a discussion of this matter. I beg of you, therefore, that there must be a discussion and before any discussion is held we must not have any kind of (Interruption).

Mr. Speaker: Order, order, Hon. Members should just listen to him.

भी प्रकाशबीर ज्ञास्त्री (विजनौर): भ्रापत्ति तो यह है कि . .

Papers laid

म्राप्यक्ष महोवय: म्राप इस तरह न बोले चले जाएं। यह डिमांड तो जस्टीफाइड है कि डिसकशन हो, मगर यह मेरा काम नहीं है। मेरे सामने कोई मोशन धावेगा तो मैं कुछ कह सकूंगा। श्रभी मैं यह कैसे कह दूं कि इस पर डिसकशन किया जाए । जिस ग्रादमी को जरूरत हो

Anybody feeling like that, wanting to have a discussion, might give a proper notice.

Shri S. M. Banerjee (Kanpur): Government should initiate the discussion.

Mr. Speaker: I cannot ask them.

श्री बागड़ी (हिसार): मेरा व्यवस्था का प्रश्न है।

ग्रध्यक्ष महोदय : ग्रगर माप चाहें तो मेरे पास नोटिस भेज दें।

If I receive any notice, I will consider it.

Shri Bhagwat Jha Azad (Bhagalpur): The statement should be read out in the House. We want it to be read since it has been strongly objected to by Professor Mukerjee.

Mr. Speaker: Order, order. I have already rejected that.

Shri Bhagwat Jha Azad: You can take the opinion of the House as to whether it should be read in the House or not. I request that the opinion of the House be taken. It cannot be treated like this.

Mr. Speaker: Should I have a document of 50 pages read out in the House?

Shri Hari Vishnu Kamath: salient features of it.

Shri Bhagwat Jha Azad: The Home Minister should have read selected portions of this document before this House. It cannot be just laid on the Table; he must read the document.

Mr. Speaker: Order, order. Shri Bagri says that there is a point of order.

श्री बागड़ी: ग्रध्यक्ष महोदय, सदन का यह एक कायदा रहा है कि जो ध्यान धाकर्षण प्रथम हो धौर उसी के ऊपर श्रगर मुताल्लिका मंत्री ध्यान दें तो उस ध्यान धाकर्षण प्रथम को मंजूर न करते हुए, प्रथम करने वालों को एक एक प्रथम करने की इजाजत दी जाती है । भाज के ध्यान धाकर्षण प्रथम उसी विषय में थे जिसके बारे में मंत्री महोदय ने पेपर सदन पटल पर रखा है । वे सवाल साम्यवादियों की गिरफ्तारी के बारे में थे । तो मेरा निवेदन है कि जिन के ध्यान धाकर्षण प्रथम में उनको कम से कम एक एक सवाल करने की इजाजत दी जाए ।

अध्यक्ष महोदय : यह जायज मतालवा है, अगर कोई नोटिस न आया और इस पर दिसकशन न हुआ तो मैं उनको सवाल करने की इजाजत दे दूंगा, अगर इसके डिसकशन के लिए नोटिस आ गया तो इसकी जरूरत नहीं होगी, श्री बागड़ी इस बात को रियलाइज करेंगे।

भी राम सेवक यावब (वारावंकी) :

मेरा इस सम्बन्ध में भ्रापसे निवेदन है
भ्रोर भ्रापके द्वारा सरकार से निवेदन है
जो भ्राज पेपर मंत्री महोदय ने मदन पटल
पर खा है वह बहुत महत्वपूर्ण है भीर इस
पर दोनों पक्ष भीर विपक्ष की भावनाएं बहुत
ही उत्तेजित हैं। भ्रापने कहा कि इस पर
कोई प्रस्ताव भ्राएगा तो उस पर चर्चा स्वीकार
करेंगे भीर उस पर बहस हो सकेगी। मेरा
निवेदन है कि भ्रगर किसी ने इस पर चर्चा
मांगी तो उसके लिए मुश्किल से घंटे दो घंटे
का समय विया जाएगा। मैं भ्रापसे भीर

ब्रापके द्वारा सरकार से निवेदन करता चाहूगा कि इस पर काफी बहस हो ताकि जो भ्रम देश में फैला हुआ है, चाहे वह किसी निर्दोध भ्रादमी के खिलाफ हो या किसी दोषी के खिलाफ हो, उसकी सफाई के लिए भ्रावश्यक है कि इस मामले पर इम सदन में बहस हो। मैं चाहता हूं कि सरकार स्वयं श्रपने ऊपर इसकी जिल्मेवारी ले।

भी उ० म० त्रिवेदी (मंदसौर) : यह जो पचास पृष्ठ का प्रस्ताव हमारे सामने सभा पटल पर रखा गया है, इसमें क्या लिखा है क्या नहीं लिखा है, इसमें किस बात से हमारी सहमति है तो किस बात से हमारी सहमति नहीं है, यह नहीं कहा जा सकता। श्रभी यह हमारे सामने पढ़ा नहीं गया है। मैं यह जानना चाहता हं कि ग्रगर हम इसके सम्बन्ध में कोई खलाणा जानना चाहें या कोई ज्ञान प्राप्त करना चाहें तो किससे पर्छेंगे। इसलिए यह लाजिमी हो जाता है कि हमारी सरकार खद इस तरह का प्रस्ताव करे कि इस पर इस सदन में कम से कम एक दिन चर्चा होनी चाहिए । जो बात ग्राज श्री हीरेन मुकर्जी ने कही कि कुछ लोग इससे राजी हैं या बेराजी है, इससे मैं बिल्कूल महमत नही हुं। जो हमारे देण में देणद्वोही हैं हम सब उनसे नाराज है, उनमें कोई राजी नहीं है। हमको इस बात की परवाह नहीं है कि वे लोग हमारे पास बैठे हैं या हमारे दाएं या बाएं बैठे हैं । वह चाहे हमको गालियां दे लें. लेकिन हमको उनसे जो कहना है वह यहां भी कहेंगे भीर बाहर भी कहेंगे। यह बात ध्यान में रखनी चाहिए।

अध्यक्ष महोदयः : इस पर ग्रभी बहस नहीं चल सकती ।

श्री प्रकाशकीर शास्त्री: प्रघ्यक्ष जे, में श्रापके द्वारा सरवार को बड़ी नक्सतापूर्वक यह निवेदन करना चाहता हूं कि भारत मरकार 46 करोड़ लोगों की किस्मत को प्रपने हाथ में लेकर उनके भविष्य को बनाना बाहती है। मैं माननीय मंत्री महोदय से यह निवे-दन करना बाहता हूं कि कम्युनिस्ट पार्टी का इतिहास यह रहा है कि वह समय समय पर प्रपनी नीति में परिवर्तन करती रहती है।

श्राप्यक्त महोदय : इस पर इस वक्त बहस न करें।

भी प्रकाशवीर शास्त्री : मैं बहस नहीं करना चाहता ।

भ्रध्यक्ष महोदय : तो भ्राप क्या चाहते हैं ?

भी प्रकाशाबीर शास्त्री: मैं सरकार की गलती की भीर भ्रापका ध्यान भ्राकषित कराना चाहता हूं। भ्रभी माननीय गृह मंत्री जी ने कहा कि उन्होंने जो पेपर सदन के पटल पर रखा है वह प्रो-पीकिंग साम्य-वादियों की गतिविधियों के सम्बन्ध में है। पर मेरा निवेदन है कि ये प्रो-पीकिंग भीर प्रो-मास्को दोनों एक ही हैं। परिस्थितिवंश दोनों ने भ्रपने को भ्रलग भ्रसन कर लिया है। माननीय मंत्री महोदय जो भ्राधे वर्ग को भ्रलग रखना चाहते हैं, यह नीति की दृष्टि से भी भीर व्यावहारिक दृष्टि में भी उचित नहीं है।

भ्रष्यक्त महोदय: भ्राप इस वस्त यह बहम न करें।

Shri N. C. Chatterjee (Burdwan): I have given a notice for adjournment motion on the Assassination of Sardar Pratap Singh Kairon...

Mr. Speaker: Probably, he did not listen to me. When one motion has been admitted, the other has been disallowed. On the assassination of Sardar Pratap Singh Kairon, I cannot allow an adjournment motion here.

Shri N. C. Chatterjee: May I make a submission?

Mr. Speaker: I would request him to come over to me and have tea with me and then I will explain it to him.

Shri S. M. Banerjee: We have been tabling the Calling Attention notices on this. Now the statement has been laid by the Home Minister. I also feel that there should be a discussion. If there are elements in the country who are traitors, I feel the whole thing should be discussed. I want to know specifically from the Home Minister, when there are so many charges against them according to him, why they are not tried in a court of law....

Mr. Speaker: That is a different thing altogether. (Interruptions).

Shri Dinen Bhattacharya (Serampore): The charges are all bogus. They are afraid of court. That is why they are producing those allegations before the court.

Mr. Speaker: Order, order.

Shri Hem Barua rose-

Mr. Speaker: Mr. Hem Barua, the whole thing is over.

Shri Hem Barua (Gauhati): This is a very serious matter.

Shri Harish Chandra Mathur (Jalore): Everybody should get an opportunity.

Mr. Speaker: I cannot give it to all. Mr. Hem Barua, there is nothing more to be said.

Shri Hem Barua: I was the first to stand

Mr. Speaker: Does he want to say anything besides what has already been said?

Shri Hem Barua: On a previous occasion, we were given to understand that the Home Minister would submit a White Paper containing all the decuments and all that evidence. Now he has laid only a statement. That will not serve the purpose. It should be a White Paper. All the relevant papers and documents should be there.

Mr. Speaker: Papers to be laid on the Table.

NOTIFICATIONS UNDER SUB-SECTION (3) OF SECTION 642 OF COMPANIES ACT. 1956

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Companies Tribunal (Appeal) Rules, 1964, published in Notification No. G.S.R. 1800 dated the 19th December, 1964.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1965. published in Notification No. G.S.R. 97 dated the 16th January, 1965.

[Placed in Library, see No. LT-3765/65].

ANNUAL REPORT, AUDITED ACCOUNTS ETC.

OF INDIAN OIL CORPORATION

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): On behalf of Shri Humayun Kabir. I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

laced in Library, see No. LT-3765/

Shri S. M. Banerjee: Has he withdrawn his resignation?

FOOD ADULTERATION (THIRD AMEND-MENT) RULES

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Prevention of Food Adulteration(Third Amendment) Rules, 1964, published in Notification No. GSR 1589 dated the 31st October 1964, under subsection(2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library, see No. LT-3766/65].

Shri Nath Pai (Rajapur): On a point of order. May I have your guidance on one point? Just now you called on Shri Alagesan to lay some papers on the Table. We, ordinary members, are under the impression that Shri Alagesan has tendered his resignation. We do not know if it has been withdrawn, and if so, when. This leads to a little confusion. May we have your guidance as to whether those hon. Ministers who have tendered their resignations have withdrawn them?

Mr. Speaker: I had not received any copy of it. Therefore, I could not say.

TWENTY-SIXTH REPORT OF LAW COM-MISSION ON INSOLVENCY LAWS

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri Jaganatha Rao, I beg to lay on the Table a copy of the Twenty-sixth Report of the Law Commission on Insolvency Laws. [Placed in Library, see No. LT-3767/65].

NOTIFICATIONS UNDER CUSTOMS ACT, EMERGENCY RISKS (GOODS) INSURANCE ACT, EMERGENCY RISKS (FACTORIES) ACT, ESTATE DUTY (THIRD AMENDMENT) RULES, INCOME-TAX (AMENDMENT) RULES, ANNUAL REPORT AND AUDITED ACCOUNTS OF LIFE INSURANCE CORPORATION

Shri Rameshwar Sahu: I beg to lay on the Table:

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - G.S.R. 1801 dated the 19th December, 1964.
 - (ii) G.S.R. 1802 dated the 19th December, 1964.
- [Placed in Library, see No. LT-3768/65].
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - G.S.R. 1782 dated the 14th December, 1964.
 - (ii) G.S.R. 1783 dated the 14th December, 1964.
 - (iii) G.S.R. 1784 dated the 14th December, 1964.
 - (iv) G.S.R. 1785 dated the 14th December, 1964.
 - (v) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1964, published in Notification No. G.S.R. 1803 dated the 19th December, 1964.
 - (vi) G.S.R. 1827 dated the 26th December, 1964.
 - (vii) G.S.R. 1841 dated the 23rd December, 1964.
 - (viii) G.S.R. 1853 dated the 30th December, 1964.
- (ix) G.S.R. 1854 dated the 30th December, 1964.

- (x) G.S.R. 1855 dated the 30th December, 1964.
- (xi) G.S.R. 1856 dated the 30th December, 1964.
- (xii) G.S.R. 1857 dated the 30th December, 1964.
- (xiii) G.S.R. 33 dated the 1st January, 1965.
- (xiv) G.S.R. 34 dated the 1st January, 1965.
- (xv) G.S.R. 35 dated the 1st January, 1965.
- (xvi) G.S.R. 36 dated the 1st January, 1965.
 - [Placed in Library, see No. LT-3769/65].
- (3) a copy each of the following Notification under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962:—
 - (i) S.O. 4389 dated the 28th December, 1964.
 - (ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1964, published in Notification No. S.O. 4391 dated the 28th December, 1964.
 - [Placed in Library, see No. LT-3770/65].
- (4) a copy each of the following Notifications under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962:—
 - S.O. 4390 dated the 28th December, 1964.
 - (ii) The Emergency Risks
 (Factories) Insurance
 (Fourth Amendment)
 Scheme, 1964, published in
 Notification No. S.O. 4392
 dated the 28th December,
 1964.
 - [Placed in Library, see No. LT-3771/65].

[Shri Rameshwar Sahu]

- (5) a copy each of the following papers:—
 - (i) The Estate Duty (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1810 dated the 17th December, 1964, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

[Placed in Library, see No. LT-3772/65].

- (ii) The Income-tax (amend-ment) Rules 1965, published in Notification No. S.O. 169 dated the 5th January, 1965, under section 296 of the Income Tax Act, 1961.
- [Placed in Library, see No. LT-3773/65].
- (iii) Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library, see No. LT-3774/65].

12.23 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th February, 1965, has passed the following motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Banaras Hindu

University (Amendment) Bill, 1964:—

Motion

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Banaras Hindu University Act, 1915 be extended upto the first day of the Fiftythird Session of the Rajya Sabha."

12,24 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTYFIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.24} hrs.

STATEMENT RE: PL 480 FOOD SHIPMENT ARRIVALS

The Minister of Food and Agriculture (Shri C. Subramaniam): Owing to the strike of long shoremen in the East Coast and Gulf Ports of the United States since the 11th of January 1965, shipments of PL 480 wheat to India have been affected. Though the strike has been called off in some of the East Coast Ports, it still continues in the Gulf Ports from which the bulk of our shipments take place. In consequence, there will be a shortfall in the arrivals of wheat especially during the month of March. The U.S. Government, taking note of our difficulties, have been very helpful in arranging, to the extent possible, the shipments of wheat from Ports which are not strike-bound and have also suggested the diversion of PL 480 wheat shipments destined for other countries. Whilst these alternative sources of supply are being explored,

138

Government have, despite the difficult foreign exchange position, made an additional purchase of wheat from Australia and had approached Government of that country and also other countries to purpohase additional quantity of wheat on easy payment terms. I am happy to announce that the Government of Australia have come forward and made an unconditional gift of 1,50,000 tonnes of wheat for shipment as soon as it can be arranged. I would like to convey on behalf of the Government of India our thanks to the Australian Government for their timely assistance in helping us to tide over the present difficulty. With this addition to our supplies, we hope to be able to meet the essential requirement of wheat in the country during March. The prospects of the wheat crop are very good. It is hoped that the strike at the Gulf Ports will be resolved soon and we expect an easing of the supply position at an early date.

12.25 hrs.

RE. RESIGNATION OF MINISTERS

Shri Nath Pai (Rajapur): Earlier you have guided me and I do not want to rub it in, but it is necessary to have proper precedents established.

It is a well-established convention in the House of Commons that if Ministers resign, they tell Parliament as to why they do, and if they also are taken back, they are received back. This is not a point which can be made a shuttlecock that people resign and come back as they like.

I have the highest regard for Shri C. Subramaniam, but we are also interested in this. May we know what led him to resign?

The first opportunity is taken by the resigning Minister in the House of Commons to explain to the Commons as to why he felt compelled to resign. We demand that we be shown this courtesy. Resignation may be partly personal, but are not completely personal, and Parliament must be given a chance to hear Shri C. Subramaniam.

Mr. Speaker: I will study that position and convey to the House my reaction.

Shri P. K. Deo (Kalahandi): Being a member of the Cabinet, and being a party to the decision that a certain language....

Mr. Speaker: That cannot be discussed at this moment.

Shri S. M. Banerjee (Kanpur): About the statement made by the Minister, I think he has withdrawn the resignation, and so I am asking a question, not on the resignation.

Mr. Speaker: What has the resignation now to do with it?

Shri S. M. Banerjee: I am not asking anything about the resignation.

Mr. Speaker: Why say anything about the resignation?

Shri U, M. Trivedi (Mandsaur): Was there any resignation? That is the point.

Mr. Speaker: I do not know. Why should I go into it?

Shri S. M. Banerjee: My question is this. The supply of foodgrains, especially wheat, may be delayed, may be interrupted. I want to have a clear assurance from the hon. Minister that especially places like Calcutta, where statutory rationing has been implemented and where there is no open market, and other big cities, the supplies will not be interrupted and they will be supplied adequately.

Mr. Speaker: That is what he said.

12.28 hrs.

RAILWAY BUDGET, 1965-66

The Minister of Railways (Shri S. K. Patil): As I rise to present the Railway Budget for 1965-66, . . .

श्री यशपाल सिंह (कैराना) : ग्रध्यक्ष महोदय, माननीय पाटिल साहब हमारे राष्ट्र निमाति श्रों में से हैं श्रीर उनसे हाउस यह इम्बोद **रख**ता है कि वे राष्ट-भाषा मे बोलेंगे।

Shri S. K. Patil: . . . I recall with a deep sense of sorrow, which House will share with me, that this is for the first time since independence that the Railway Budget is being introduced without our beloved leader, Shri Jawaharlal Nehru, being present in our midst. Like all other endeavours for the country's development, the railways too have benefited immensely from his keen and continued interest in their plans and programmes. Only a few months before his death, though in indifferent health, he inaugurated personally the first A.C. electric locomotive built in this country at Chittaranjan. He has been so long a tower of strength to the nation, and his inspiration will continue to guide us in the years to come.

I now proceed with the task of presenting the Budget.

ACCOUNTS OF 1963-64

Financial Results, 1963-64

2. Beginning with the year 1963-64. the last completed year, the financial results of that year turned out to be somewhat better than the Estimates. There was un improvement of over Rs. 5 crores in passenger earnings and of over Rs. 3.5 crores in goods earnings, as well as a reduction of Rs. 1.3 crores in suspense awaiting realisation, so that Gross Traffic Receipts came to nearly 10 crores or 1.6 per cent more than the Revised Estimates. On the expenditure side, there was a marginal

saving of Rs. 1.2 crores or about onefourth of one per cent on working expenses, and a saving of about a crore of rupees on works charged to Revenue, which was virtually offset by an equivalent increase in the dividend payable to General Revenues. In the result, the year's working showed a surplus of Rs. 49.24 crores as against the Revised Estimate of Rs. 37.75 crores. This was credited to the Development Fund.

REVISED ESTIMATES, 1964-65

Gross Traffic Receipts, 1964-65

3.The Railways can have the satisfaction that during the current year they have been able to provide all the goods transport needed and substantially to add to the number of passenger trains. The various investments made and measures taken have been bearing the expected results in additional capacity. In presenting the Railway Budget last year, then Minister stated that the Railways were preparing themselves move 17 million tonnes more of goods traffic in 1964-65 than in the previous year, but that it was too soon to forecast with any confidence whether extra traffic would materialise to that extent. I am ofraid events have justified his doubts. The slackening of the demand for coal noticed towards the end of 1963-64 persisted during the current year. In part, it was a reflection of the growing confidence of all classes of users in the ability of the Railways to transport all the coal required by them and an inclination on their part to work with lower stocks. Coal traffic during the first nine months of this year was actually less by nearly 21 million tonnes in comparison with the corresponding months of last year. Raw materials traffic to steel plants also dropped slightly during this period. in which there was no expansion of installed capacity for steel production. while the increase of export ore was hardly one-fourth of the extra one million tonnes anticipated. The increase in other revenue earning traffic

at about one and a half million tonnes up to December conformed perhaps to the rate of growth in industrial production but was much less than the 5 million additional tonnes envisaged for this year. There have been signs of revival of traffic in the last few weeks, but we may at the best close the year with an increase of only about 3 million tonnes over last year. It seems likely in the circumstances that there will be a shortfall of about Rs. 25 crores on our budget estimate of Rs. 432 crores of goods earnings. This has, however, been compensated to an appreciable extent by a heavy increase in passenger earnings. Against the estiinate of Rs. 184 crores, we seem to he likely to touch a figure of Rs. 200 crores. Other coaching earnings and sundry earnings are expected to approximate closely to the budget estimates. In the net, the estimate of Gross Traffic Receipts is being placed at Rs. 660 crores, which is Rs. 8 crores or about one and one quarter per cent, less than the Budget.

Working Expenses, 1964-65

4. Working expenses, on the other hand, have increased unavoidably by Rs. 18:00 crores over the Budget of Rs. 414.68 crores and are now estimated at Rs. 432.68 crores. This is almost entirely attributable to the increase in the wage bill during the year. There have been two revisions of dearness allowance since Budget-one announced in May 1964, with effect from 1st February 1964, and the other last month, with effect from 1st October 1964, both of them applicable to Railway employees in common with all other Government servants. Their impact on Ordinary Working Expenses for the current year is Rs. 6.58 crores and Rs. 8.2 crores respectively. Taken together with the post-budget Central Government scheme for reimbursement of school fees, the cost of these measures is Rs. 16 crores even in the current year. In addition, there has been a revision of the rates of running. mileage and overtime allowances at

a cost of Rs. 1:44 crores. The provision required for Government tribution to Provident Fund gratuities has also increased, because options for the new liberalised Pension Scheme have been less than expected, and there have been certain other sundry increases. In all, the element of staff costs in working expenses has gone up by nearly Rs. 19 crores. There have been four successive additions to the cost of coal during the year, and with the sales tax and excise duty on it, this accounts for an increase of Rs. 1-19 crores. Retrospective revision of the for electric power for traction other minor items account for about Rs. 34 lakhs extra. There are also increases for civil engineering works undertaken for the protection of the track, the restoration of the Pamban bridge, an 'on-account' payment of Rs 1.5 crores towards revised charges for the rental of telegraph and telephone wires payable to the Posts & Telegraphs Department, and sundry other items. But these have been offset by reductions due to economy measures and the lower expenditure due to the level of traffic being below anticipation. The net effect, however, is an increase in working expenses of Rs. 18.00 crores, and supplementary demands are being presented to cover the increases.

Other Charges and Surplus, 1964-65

5. There have also been two other changes, which have improved the financial picture. A reduction Rs. 1.5 crores has been made in the allotment for Open Line Works-Revenue under miscellaneous expenditure. On the basis of detailed actuarial calculations with data now available about the actual options for the Pension Scheme, the appropriation to the Pension Fund from Revenue has been reduced from the budgeted amount of Rs. 19 crores to Rs. 11.6 crores. There is, however, an increase of Rs. 1.3 crores on the dividend payable to General Revenues because capital expenditure in the previous year was higher than was

144

[Shri S. K. Patil]

anticipated. The net effect of all these changes is that the surplus for the year has shrunk from Rs. 30.87 crores anticipated in the budget to 2:6 per cent.

Works Expenditure, 1964-65

6. Rs. 370 crores was provided in the budget for expenditure on works during the year, and, if the progress of expenditure justified it, it was proposed to increase the figure by Rs. 10 crores to Rs. 380 crores net. In the context, however, of the current economic situation, a vigorous effort has been made to reduce Government spending during the year as far as this can be done having regard to commitments already made. programme of works and other capital expenditure for the current year is now fixed at a level of Rs. 15 crores less, that is at Rs. 365 crores. Even compared with the budget provision for capital expenditure on works an overall reduction of Rs. 5 crores is expected to accrue this year.

EFFICIENCY OF OPERATION

Workshops

7. In recent years, a fair proportion of the increase in the cost of staff, capital equipment and stores has been absorbed by increases in the efficiency of railway working. To quote a few examples, the introduction of the incentive scheme in railway workshops has, concurrently with substantial incentive bonus payments to individual employees, resulted reduction both of the numbers men required to carry out a standard repair job and its cost. By strict control over recruitment, improved organisation, training and supervision, and the steady promotion of incentive schemes in the major workshops, the number employed on repair work in such workshops has come down from 116 thousands in 1957-58 to 99,900 in 1963-64, a reduction of 13.9 oer cent, while the total repair work turned out by them increased by 2.6 per cent.

Rolling Stock Utilisation.

- There have been substantial improvements in operation too. Better utilisation of locomotives has reduced the number of goods locomotives required (in terms of W.G. standard goods locos) for moving one million net tonne kilometres per day from 25 in 1950-51 to 20 in 1963-64, the corresponding figures for the Metre Gauge (in terms of Y.G. steam locomotives) being a reduction from 65 in 1950-51 to 42 in 1963-64. Similarly, improvement in wagon utilisation has reduced the number of Broad Gauge fourwheelers of 22-tonne capacity quired for moving one million tonne kilometres per day 1402 in 1950-51 to 1018 in 1963-64, the corresponding reduction in terms of standard Metre Gauge wagons of 14.6 tonne capacity being from 2271 to 2053. In other words, wagon utilisation improved by over 36 per cent, with the resultant very large saving in the additional capital investment for doubling traffic capacity.
- 9. With the growth in traffic, the number of staff employed on traffic accounting and statistical compilation would have had to be increased almost proportionately, as they were until recently. But with the integrated scheme of mechanisation of traffic accounting and statistics and rationalisation of traffic accounting procedures, which is now in the course of implementation, it is expected not only to expand substantially the coverage of statistical data but to absorb the extra accounts and statistical work incidental to the large increase in traffic projected during the Plan without any significant increase in staff or equipment.
- 10. The Railways are examining the possibilities of incentive schemes in other areas of railway activity, which employ large numbers of staff. This is necessary in order to enable the Railways to cope with tasks to which mere increase in numbers will not provide the solution. The Railways would aim thereby to control costs even while staff are earning additional incentive payments. The reduction

of expenditure by innovations in methods can, however, only be gradual, and cannot fully absorb increases in costs as substantial as those in the recent past.

Railway Budget

PROGRESS ON THE RAILWAY PLAN

The Assam Route

11. Notwithstanding the slight cut in the current year's capital expenditure in the context of the immediate circumstances, steady progress is being maintained on the programme for increasing capacity to meet all the requirements of the coming year, and, in due course, of the next Plan period, on the Assam route, and the busy routes connecting Delhi, Bombay, Calcutta and Madras, which carry the heaviest traffic al-though they form only 14.4 per cent. of the route kilometrage of Indian Railways. In pursuance the decisions taken in the wake of the emergency to augment rail transport capacity to and from Assam, the section from Siliguri to Haldibari has been converted to Broad Gauge and opened to traffic, and the line up to Jogighopa is Guage expected to be completed by the middle of this year. The ferry capacity of 200 B.G. wagons between Forakka and Khejuria Ghat will be doubled by the middle of the year and good progress has been made on the doubling of the Sahibganj Loco and between Sainthia Barharwa. There will thus be a very large increase of rail capacity on the Assam route This will help free flow of traffic also by the all Metre Gauge route via Barauni and Katihar to Assam, particularly after the installation of Centralised Traffic Control on the Metre Gauge section between Bongaigaon and Changsari, which is being taken in hand. The line from North Lakhimpur to Murkongselek has been opened to traffic up to Gogamukh and the remaining 110 kilometres are expected to be completed in two stages by March 1966.

The Grand Trunk Route

On the Delhi-Madras Grand Trunk route of 2,180 kilometres, the double line sections have increased from 531 kilometres to over 800 kilometres, and works have already been sanctioned for doubling 200 kilometres more by the middle of the Fourth Plan. Proposals are now being formulated for further increases in the doubling on this route. The doubling of the 54 kilometres of single line section between Agra and Mathura has been included in the Budget. Diesel traction is to be introduced on this route to cope with increased freight traffic following the developments of the Pench, Chanda and Singareni coalfields, and a major diesel shed costing Rs. 25 lakhs is being planned at Itarsi.

The Delhi-Bombay Route

On the Western Railway's Delhl-Bombay route of 1,390 kilometres, doubling has been sanctioned of 212 k-lometres in addition to the present 745 kilometers of double line. This will leave only 433 kilometres single line to be taken up for doubling when traffic growth so requires. On the Central Railway route between Delhi and Bombay, long sections are being doubled as part of the works on the Grant Trunk route, The Igatpuri-Bhusaval electrification expected to be completed by 1967. Increase in the capacity of yards at Agra, Itarsi, Bhusaval and Kalyan has also been undertaken.

The Delhi-Calcutta Route

With the doubling of the Tundla-Ghaziabad section, now in progress, there will be a double line all the way between Delhi and Howrah by about the end of 1966. Electric traction has already been commissioned between Durgapur and Moghalsarai, and is being extended east to the Calcutta Docks and west to Kanpur, so that by about April 1966 there will be electric traction all the way from Calcutta Docks to Kanpur via the Grand Chord, with a few longdistance passenger services also hauled by electric locomotives.

148

[Shri S. K. Patil]

Moghalsarai yard has been expanded, and, with the modern equipment installed, it can handle up to 3,600 wagons each way.

The Delhi Area

For the fast developing traffic of the Delhi area, terminal facilities are being augmented and avoiding lines for goods traffic to bypass the congested sections around Delhi and New Delhi are under construction, including a second bridge over the Yamuna river. When these works are completed, they should ease the flow of north-south and east-west traffic across the Delhi area.

The Calcutta-Nagpur-Bombay Route

It is expected that the whole trunk roote between Calcutta and Bombay via Nagpur will be doubled by next year. The extension of electric traction from Rourkela upto Howrah on this route is at various stages and is expected to be completed by the middle of 1967. This includes also υſ electrification suburban the services between Howrah and Kharagpur, with a third line from Howrah to Panchkura. Simultaneously the Tikiapara and Santragachi yards are being remodelled and route relay interlocking installed at Howrah. A new goods yard is also being developed between Santragachi and Shalimar stations and terminal facilities at Shalimar are being increased. Major yards at Bilaspur, Bhilai and Bondamunda are being expanded, the latter two in step with the expansion of capacity at the steel plants they serve.

The East Coast Route

Of the 1,670 kilometres of the Howrah-Madras Trunk route, 650 kilometres have already been doubled and doubling has been sanctioned of the rest of the route, with the exception of 220 kilometres of single line for which there is a parallel alternative route. The doubling includes the provision of a second railway

bridge over the Godavari at a cost of Rs. 6.9 erores. New marshalling yards are being provided at Waltuir, Kharagpur and Vijayawada and the first two will be mechanised to speed up the marshalling of trains.

The Madras-Bangalore and Madras-Cochin Routes

On the south-west line οf the Southern Railway connecting Madras with Bangalore, Cochin and Mangalore, doubling has been practically completed between Madras and Erode. Dieselisation is extending fast in the Southern Zone and is expected to cover freight services to Cochin next year. Terminal facilities near Madras are being expanded with a new goods terminal at Korukkuppet. Automatic signalling is being extended up to Avadi to facilitate the running of main line and suburban trains. Apart from the remodelling of the Bangalore City station, other works costing Rs. 1.13 crores needed to cope with the expanding freight traffic nearing completion in Bangalore area.

Export Ore Lines and Surveys

Kottavalasa-Bailadilla which is being constructed to carry about 6 million tonnes of iron ore a year to Visakhapatnam port, has made good progress and will be completed on schedule. Iron ore transport has already started over part of the new Broad Gauge line from Hospet to Guntakal. Completion of the rest of the line this year should help step up its movement to Madras. Metre Gauge diesel locomotives are being provided for the iron ore traffic from the Guntakal-Hospet section to Hubli for onward movement to Karwar by road and to Mormugao port. Transhipment facilities at Tadepalli export iron ore moving to Masulipatam and Kakinada ports are also nearing completion. The Mangalore-Hassan line, to connect the new port under construction near Mangalore to its hinterland, has been sanctioned. For the new Bokaro Steel Plant major marshalling and exchange yard is being provided at Marapahari at an estimated cost of Rs. 7:5 crores. The new line recently opened between Chandrapura and Bondamunda will also bring Kiriburu ore Bokaro. The latest survey sanctioned is of a line from Dantewara Bhadrachalam Road to facilitate exploitation of the mineral resources of Dandakaranya; a supplementary grant for this survey was obtained in the lus' session of the Parliament, Surveys have been completed and the project reports are being finalised shortly regarding a rail link between Tiruneland Kanyakumari Trivandrum veli and for conversion to Gauge of the Miraj-Mormugao section and the Hospet-Londa section. Similarly, the survey of a possible new line to link the rich iron ore deposits of the Nayagarh area with the Paradip port is in progress. These are amongst the new projects to be considered for the Fourth Plan, depending on the resources available and the relevant factors that determine priority.

149

New Lines

Altogether it is expected that, out of 3,600 kilometres of new construction including the 1,000 kilometres in progress at the beginning of this Plan. 2.100 kilometres of new lines will be opened by the end of the coming year, which is also the last year of this Plan. The Diva-Panvel section, the Kalkalighat-Dharmanagar line, the Manamadurai-Virudhunagar sections Ranchi-Hatia-Bondamunda have already been opened to traffic, and the Udaipur-Himmatnagar line is to be opened shortly. Work has commenced on Broad Gauge lines from Jhund to Kundla and from Panchkura to Haldia. From what I have said, the House will appreciate that in the Third Plan all new line constructions and other major works programmed for increasing the capacity in almost every geographical area in the country are well in hand.

13 hrs.

Diesel and Electric Traction

12. Another important factor in the increase in capacity is the progressive

substitution of diesel and electric traction for steam. It is anticipated that by the end of this Plan, the Indian Railways will have about 460 diesel locomotives operating 6,000 kilometres on the Broad Gauge and 174 diesel locomotives operating over 2,00 kilometres on the Gauge. The number of electric locomotives is expected to rise to about 380 Broad Gauge and 22 Metre Gauge. proportion of through goods traffic hauled by electric and diesel locomotives which was 2 per cent in 1955-56 had risen to 37 per cent at the end of 1963-64 and will go on increasing with the years.

Foreign Exchange

13. The foreign exchange requirements of Railways during the Third Plan period are being mostly covered assistance obtained the World Bank and its affiliate, the International Development Association, and from some friendly countries including the United States. Arrangements already made for foreign exchange during the Third Plan (including rupee payment arrangements with the East European countries) cover approximately Rs. 244 crores. includes an aggregate of Rs. 41 crores obtained since the last budget loans for the Indian Railways from the International Development Association, the U.S. Agency for International Development and the Export Import Bank of Washington.

I gratefully acknowledge the external assistance received by the Railways for their development programmes.

PRODUCTION UNITS

Chittaranjan Locomotive Works

14. By the end of last year the Chittaranjan Locomotive Works haproduced, in the first fourteen years of ite existence, 1691 steam locomotives, 21 D.C. electric locomotives and two A.C. electric locomotives. It is scheduled to turn out 153 steam locomotives and 27 A.C. electric locomotives this year. In keeping with

152

[Shri S. K. Patil]

the progressive transition from steam to electric and diesel traction on our Railways, it has been decided gradually to taper off the production of steam locomotives at Chittaranjan during the Fourth Plan and convert the workshop for the manufacture of electric locomotives, including traction motors and ancillaries. Work is already in progress for the provision of additional facilities and specialised equipment for the changeover. In the coming year, Chittaranjan is expected roughly to double the electric locomotive production, while continuing with large scale steam locomotive manufacture as well making in approximately 200 steam and electric locomotives altogether. Outturn in its Steel Foundry, which went into production in November 1963, has reached about a third of its ultimate capacity of 10,000 tonnes per year. The foundry is now providing steel castings for steam locomotives and is programmed to take on in the near future castings for electric and diesel locomotives as well as manufacture of manganese steel track crossings.

Integral Coach Factory

In ten years the Integral Coach Factory has turned out over 4,000 coach shells and furnished over 2,000 of them. It is expected to produce and furnish 597 shells this year and about the same number next year. Production in this factory has been diversified to cover, in addition to Class coaches other types of coaches like Luggage and Brake Vans, twotier and three-tier Third Sleepers First Class coaches, First and Third Class composite coaches. etc. It has also turned out Broad Gauge A.C. Electric Multiple coaches and Metre Gauge passenger coaches, and is programmed to build Metre Gauge E.M.U. coaches and Broad Gauge coaches for the new Air-conditioned Express trains proposed to be put into service.

The construction of the Diesel Locomotive Works at Varanasi is progressing according to schedule. The factory has already assembled twelve diesel locomotives from imported subassemblies, and turned out four with chassis and superstructure fabricated at the factory. Manufacture of the diesel engine is to be commenced in 1966 to coincide with that of the electrical equipment from Bhopal, and the indigenous content of the diesel locomotive is expected to rise rapidly to about 90 per cent in the later years of the Fourth Plan.

SERVICE TO RAILWAY USERS

Passenger Services

15. In the present situation when the Railways have gained a lead in their race to match rail transport capacity to requirements an all-out effort is being made to improve the quality of service, both for passengers freight traffic. The addition during the year, of over 28,500 more passenger train kilometres a day, is more than twice the average annual increase during the last ten years. 54 new trains and 61 new suburban were introduced on the Broad Gauge and the run of 40 trains and 33 suburban trains extended. Among the new trains introduced last October is the Taj Express, a vestibuled train with coaches specially designed for elegance and comfort, which covers the 195 kilometres between Delhi and Agra in three hours. Bookings for sightseeing tours by road, of Agra and Fatehpur Sikri, can be made along with train tickets enabling tourists to visit these historic cities and return to Delhi comfortably in a day. On the Metre Gauge, 69 new trains including two suburban trains were introduced, and the run of 23 trains including one suburban train extended. Four new trains were added on the narrow gauge. Proposals have been approved or are under consideration,

for a further large increase in passenger trains in the next time-table. 2.460 fans were fitted in the older Third Class coaches to bring them at par with the new coaches in which fans are part of the original equipment. At the end of October last, 250 Third Class Sleeper coaches were running on the Broad Gauge and 124 on the Metre Gauge, and it is hoped to raise these numbers to 340 Sleeper coaches on the Broad Guage and 257 on the Metre Gauge by the end of this year. About 120 more Broad Gauge Third Class sleepers are programmed to be added next year.

153

Speed of Passenger Trains

The Indian Railways have set them-seives the task of increasing speeds on the trunk routes. The Delhi-Agra section is proposed to be made fit gradually for speeds up to 120 kilometres (75 miles) per hour, as a pilot project so that detailed observations can be made of the behaviour of formation, track, locomotives and coaches at higher speeds. 'On-track' and 'off-track' machines are heing tried to select the type of equipment for mechanical maintenance of track best suited to Indian conditions.

Speeding up goods Services

Members would probably Hon'ble have heard about the introduction of advertised Express Goods Services between important towns in the country, like Bombay-Delhi, Bombay-Ahmedabad Delhi-Calcutta, Calcutta-Bombay, Madras _ Bangalore Madras-Calcutta. These services will run on publicly advertised time schedules on a bi-weekly or tri-weekly basis according to traffic requirements and will also serve important intermediate stations on their route. Goods despatched by these trains can be expected to arrive at their destinations at the advertised timings. It is proposed to extent these services gradually to cover other pairs of important points as well.

Safety

16. The drive for inculcating safety consciousness among railway staff

continued unremittingly during the year. Each Zonal Railway has an experienced officer to deal exclusively with problems of safety and to plan and execute safety programmes, which include instructions to staff in safety methods and safety propaganua through posters, pamphlets, films, etc. There are 50 Safety Officers working on Divisions or Districts, assisted by 150 Safety Counsellors drown from the Traffic, Locomotive and Civil Engineering Departments. The Director. Safety in the Railway Board coordinates safety activities on the Railways and pursues the implementation of the recommendations of the Railway Accidents Committee. concerned with the working of trains, like Station Masters Guards Drivers, Cabinmen, Train Examiners, etc. are relieved of their normal duties for a week to attend Safety Camps, where they receive instruction in the safety aspects of their daily work and are encouraged to discuss freely problems relating to safety. 23 such camps, at which the Railways provide board and lodging have been opened. In 1963-64 there were only five serious accidents to passenger trains against an average of 9 to 25 in previous years -the lowest figure in the last years. This trend has continued during the current year.

Railway Budget

While this is satisfactory, the toll of death and devastation due to the cyclone, which hit the south-east coast of the peninsula on the 22nd December 1964, has been heavy. waves whipped up by the cyclone swept away 124 out of the 145 girders on the Pamban viaduct. Traffic on this bridge had been stopped some hours earlier as a precaution. But a passenger train on the Rameswaram island itself was engulfed by a high tidal wave of which there could be no forewarning. Train services on the mainland up to Mandapam were resumed within 10 days of the disaster. A ferry service to the island for passengers and cargo has been organised

155

and the shuttle service on the island between Pamban and Rameswaram has been maintained. The restoration of the two-kilometre bridge is being tackled on an urgent basis and is expected to be completed by June of this year.

The modernisation of signalling systems, the extension of automatic signalling, the replacement of semaphore signals by colour light signals, track circuiting and the installation of route relay interlocking at a number of important stations are improving factor of safety. A proposal is in the final stages of consideration for setting up a signal equipment factory collaboration with experienced manufacturers to improve the supply of modern equipment for signalling.

Departmental Catering

17. The sales turn-over of departmental catering rose to nearly Rs. 4 crores in 1963-64, and for the first time showed a profit, though small. A continuous effort is being made to improve the quality of service in spite of shortages and rising prices. Modern equipment like refrigerators, hot boxes, gas or electric cooking ranges, etc., is being provided, and dining car waiters are being given more uniforms of good quality to improve their turn-out.

Compensation Claims

18. As the House is aware, the Railways have assumed statutory liability as common carriers for goods entrusted to them. Even with the higher degree of liability that this involves, and in spite of the rise in prices and in the volume of traffic carried, the net amount paid as compensations for goods lost or damaged was only Rs. 64 lakhs higher in 1963-64 than in the previous year. Compensation paid in 1963-64 was less than one per cent of

gross earnings, and is expected to drop further in the current year.

The Railway Protection Force has contributed to the reduction of the claims bill by increased efficiency in preventing thefts and pilferage and recovering a higher proportion of stolen property. 2,972 arrests were made under the Railway Protection Force Act and in 1963-64-more than double the number in the previous yearand the members of the Force had to use firearms on 31 occasions against notorious criminals working in organised gangs to loot wagons. dog squads of the Force tracked down 74 criminals. A special mention is also necessary of the good work done by the Armed Battalions added to the Special Emergency Force in November 1962, in guarding important areas installations on the Railways, protecting trains on the Northeast Frontier Railway against attacks by Naga hostiles maintaining order the eastern border station at the time of the large ingress of refugees, and during the civil disturbances in West Bengal, Bihar and Orissa.

Vigilance

19. In pursuance of the recommendations of the Santhanam Committee on prevention of corruption, the Vigilance Organisation has been strengthe-The Railway ned on the Railways. Board has an Additional Member. exclusively in charge of vigilance On Zonal Railways, Senior work. Deputy General Managers have been placed exclusively in charge of Vigilance, Public Complaints and Public The Complaints Organi-Relations. sations on Railways are also being Under streamlined and a full-time Secretary is now engaged in Railway Board's Office on the co-ordination of action on public complaints. In 1963-64, the Central Investigation Agency dealt with 514 enquiries, 1,700 cases were handled by the Railway Vigilance Organisation and departmental action was taken against staff found responsible. Five contractors were blacklisted for irregularities.

BUDGET ESTIMATES

Gross Traffic Receipts

20. I shall now come to the Budget Estimates for 1965-66. The impact on demands for rail transport of rapid and unexpected changes in the patterns of traffic, for example, in foodgrains, and the uneven rate of development of various sectors of economy, like the sudden drop in the offtake of coal both by steel manufacturers as well as other users, have made it particularly difficult to budget for the coming year. Tentatively, it has been estimated that there may be an increase of about 10 million tonnes in originating Revenue traffic next year, which includes half a million tonnes more of finished steel and pig iron, about two and a half million tonnes more of raw materials for steel plants including coal, a million tonnes more of export ore, and another million tonnes of cement. On the present levels of freight, goods earnings on this extra traffic would be about Rs. 28 crores, and the total be goods earnings would Rs. 435 crores in the coming year.

Railways have normally been providing for a three per cent increase in passenger earnings every year. In view, however, of the faster rate of growth in this year, an increase of about 4 per cent may be postulated in the Budget year. At the present level of fares, this would mean an increase of Rs. 8 crores of passenger earnings. No substantial variation is expected in other coaching traffic and only a marginal increase in sundry earnings. On this basis, Gross Traffic Receipts would be Rs. 696 crores, i.e., Rs. 36 crores more than in the current year.

Expenses

21. From these increased earnings expected in 1965-66, have to be met, the additional dividend on the increased capital-Rs. 11.5 crores, the additional depreciation provision-Rs. 2 crores and the additional expenditure on maintaining the increased assets and operating the additional services to earn the estimated Rs. 36 crores-Rs. 18 crores approximately. on the assumption of no increase in the principal items of cost, such as fuel, and per capita staff costs. There is another important factor to take into account, viz. that provision has to be made in 1965-66 for the full 12 months, for the effect of the educational concessions introduced on 1st May 1964 and of the increase in dearness a lowance following the Date Commission's recommendations which have been in operation for only half of the current year. These alone add Rs. 9 crores to the working expenses of 1965 66 above the level of 1964-65

Surplus and Development Fund Balance

These increases aggregate to more than Rs. 40 crores over the current year, so that, on this reckoning. the surplus at the end of the year would be only Rs. 8 crores. This is roughly one-fourth of the annual expenditure of about Rs. 30 crores from the Development Fund that can be fed only from surplus. As was explained in the Railway (Minister's budget speech last year, a surplus of Rs. 30 to 35 crores has to be earned in order to finance the works chargeable to the Development Fund and to enable the Railways to maintain a reasonably satisfactory return on the present enhanced capital. On the other hand, although a surplus of Rs. crores was budgeted for, it is now expected to be no more ultimately than Rs 12:49 crores this year, with the certainty that it would be even less in the normal course next year. In these circumstances, it is obviously

160

[Shri S. K. Patil]

necessary to consider what means should be adopted for raising the surplus to a satisfactory figure.

Changes in Freight Rates

22. Dealing first with goods traffic, the House will recall that freight rates have been subject in recent years to certain overall increases. Against the substantial addition of 36 million tonnes to the volume of originating traffic in the first three years of the Plan, there has been a nominal increase so far year. In the present circumstances, therefore. I have decided on selective increases in freight rates on a few commodities only, which bear, in the main, comparatively low rates present and move in large quantities, and can, therefore, yield sizeable revenue with modest increases in rates. Among bulky commodities, freight has been revised more than once recently and it is not proposed to make any change this year. The rate for foodgrains, although quite low, will also be left unchanged. A few selective adjustments in the classification which will have the effect of enhancement of 4 to 7 per cent are, therefore, proposed only in the freight rates for heavy merchandise, like iron and steel, cement, stone, limestone, ores etc. and about 8 per cent for non-dangerous petroleum products. There will be no change, however, in the rate for kerosene or export iron ore. Simultaneously. the disparity between low-rated and high-rated commodities is to be diminished by a reduction of the freight on commodities other than dangerous goods, that are in the higher brackets of the commodity classificationmainly manufactured products. cluding cotton piecegoods. The reduction of the highest rates would be appropriate now that the Railways have increasing capacity to carry general goods over and above the adjustbulk commodities. These ments are expected to provide a net additional yield of only Rs. 6.9 crores.

This covers only a fraction of the extra burden of about Rs. 32 crores. per annum on the Railways, in staff costs alone over the level of this time last year. In these circumstances, I have no alternative but to ask the passenger also to make some contribution towards the heavy increase in cost.

23. The growth of passenger traffic in the last 15 years has been very rapid, but with the pressing need to give adequate priority to goods transport in a developing economy, Railways could not augment passenger services to the full extent necessary to eliminate over-crowding trains altogether, although this is an objective that is striven for continuously. In dealing with this matter, it is necessary to consider suburban and other traffic separately, not only because suburban traffic is limited to a small area around large cities but because, with its more rapid growth and its concentration mainly in peak hours of exceptionally high intensity, it offers special problems and is handled with special purpose rolling stock.

Excluding suburban traffic, the number of Railway passengers year is likely perhaps to reach a level about 30 per cent over 1951-52. It is a matter of some satisfaction that the Railways have been able to make a corresponding increase in passenger train kilometres. But since there were more coaches per train on the average, in 1963-64 and in the current year, both on the Broad Gauge and the Metre Gauge, the complete picture is even better. Coaching vehicle kilometres last vear were 42 per cent more than in 1951-52 against an increase of 32 per cent in passenger kilometres. While the problem of overcrowding is yet to be overcome completely. I think the Railways can claim that, compared to the conditions of travel in 1951-52. they have, within the limitations of

resources and line capacity, attempted with some success to improve the quality of service, specially for the Third Class passenger. The introduction of a large number of Janata trains, the provision of three-tier and two-tier Third Class sleeper coaches on most long distance trains, and an improved design of coaches with better riding qualities and amenities like fans and allowing more per passenger, etc. are some of the measures in this direction. There has also been the introduction conditioned Third Class travel been Delhi and other principal cities, and over all, the virtual doubling of the number of fast services.

While deriving modest satisfaction in this amelioration of the austerity and inconvenience to which passengers were subjected in earlier years, Roilways find that this has been achieved at an extra cost much in excess of the increase in passenger earnings. In other words, the increase in carnings from passenger services has lagged considerably behind the increase in cost.

Changes in Fares

The reason for this situation is not far to seek. The introduction of telescopic fares in 1955 for the benefit of long distance passengers was not designed to yield any extra revenue. The imposition of the on passenger fares in 1957 (commuted in 1961 for a fixed payment by Railways every year) was for the benefit not of Railways but of State Governments. Apart from this, there has been only one general increase in passenger fares since 1951, namely that effected in 1962. The extent of that increase is verysmall in relation to the increase in costs. The average Third Class ordinary fare, including the tax element, has risen only by

19 per cent while the Third Class Mail fare has risen by 26 per cent, the Second Class fare by 25 per cent and the First Class fare by 35 per cent. The cost of passenger services in relation to 1951-52 had, on the other hand, increased in 1963-64 by more than 50 per cent; it has risen further in 1964-65 and will be still higher in 1965-66 for the reasons already explained.

24. I now come to my proposals. About 70 per cent of all Third Class: travel on other than season tickets is at ordinary fares for distance within 50 kilometres; in 1962-63, the number was 80.6 crores passengers and the percentage 73. For this bulk of Third Class passengers, the increase will be small. Up to 6 kilometres, they will pay nothing extra, and for journeys between 6 kilometres and 50 kilometres, they will pay tionally only one to five paise per ticket. This will be the maximum increase for such passengers. Subject to this important exception, the increase will be 10 per cent of the passenger fare for distances up to kilometres for the Third Class and Second Class. For journeys than 800 kilometres, the percentage increase will gradually come down, being only about 5.8 at 1500 kilometres and 3:1 at 3000 kilometres. The percentage increase on the Third Class Mail fare will thus be only an effective 6:4 on the journey between Delhi and Bombay and 4:6 between Bombay and Howrah. Further, even for the longest journeys across the country, the maximum increase will be Rs. 1.70 in the case of Third Class Ordinary and Rs. 2:00 for Third Class Mail and Rs 3:60 for Second Class Mail fares. For the First Class and Air-conditioned Class the increase of 10 per cent will be on the fares for distances up to 1,000 kilometres and 1,200 kilometres, respectively. the percentage increase in fares tapering off gradually beyond these distances. The percentage increases at

[Shri S. K. Patil]

1,500 kilometres will be 8.1 on the Air-conditioned Class, 7.0 on the First Class and 5.8 on Third Class Mail fares.

I do not propose to apply this increase pro rata to season tickets. In fact, there will be no general increase on the season tickets but only some adjustments upwards on those fares which happen for historical reasons to to be the lowest at present so as to reduce the existing disparity between the season ticket fares for different cities. There will be an increase in the monthly Third Class season tickets in the Bombay and Calcutta areas by 50 Paise for the maximum distance and less for shorter distances and an increase of 10 per cent in the fares for First Class season tickets in the Madras area.

The suburban sections of Calcutta are being electrified rapidly at enormous cost. Members will recollect that electric suburban services commenced to run on the Howrah-Burdwan main line and the Tarakeshwar Branch in 1957 and 1958 and on the Sealdah North Section in 1963 1964; services on the Howrah-Burdwan Chord will go over to electric traction by about April this year and the Sealdah South Section in stages this year and carly in the next year. I need hardly mention how much this changeover to faster cleaner with more frequent services, has been welcomed around Calcutta In Bombay which has had electric suburban services for many years now, more and more E.M.Us. are being put into service and a scheme costing nearly Rs. 4 crores has been approved for increasing the line capacity for suburban traffic between Churchgate Grant Road stations. It is true that in Bombay, as in major cities world over, it has been difficult to cope effectively with peak hour traffic. but the effort is continuous to increase the services as much as possible within the available resources. In 1963-64 the special suburban coaches carrying such traffic were more than double those in 1951-52. The cost of the increased services is much heavier than the increase in earnings can be, and I hope that, in the circumstances, this rationalisation, which will cost the passenger an increase of one paisa or less per journey, will be viewed in its correct perspective, both by this House and by railway users.

25. This adjustment of passenger fares is expected to yield an increase of Rs. 13.5 crores next year, after allowing for a slight check in the rate of increase of traffic such as occurred in 1962-63.

26. A memorandum is being circulated to the Hon'ble Members giving details about the proposals, together with a few other minor changes in the charges for very small consignments, minimum charges, rates for luggage and fresh fruit, etc. The additional revenue expected from all the proposals tegother is Rs. 21 crores.

Surplus 1965-66

27. The changes in fares and freight that I have suggested take into accommitments count only the extra today. They have been deliberately devised to be low enough for the Railways to absorb part of the themselves and pass on to the user substantially less than the additional burden falling on the Railways. Thus, the budget is only for an estimated surplus of Rs. 29-24 crores in 1965-66 against the surplus of Rs. 49 24 crores actually achieved in 1963-64, even on a somewhat smaller capital, before rising food and other prices altered the position very substantially for the Indian Railways. There is, therefore, no cushion left now, with the result that, if costs rise further beyond the control of the Railways and of their capacity to absorb them, it may become necessary to make further adjustments to ensure the financial soundness of Railways, but I can assure the House that in such an eventuality, again only the minimum and unavoidable additional burden will be passed on to railway users.

Works Expenditure 1965-66

28. The Budget Estimate for Works expenditure has been placed at Rs. 345 crores-Rs. 20 crores less than the Revised Estimate for the current year. The total expenditure on Works during the Plan will thus amount to about Rs. 1,642 crores. It was explained in the budget speech last year how the approved figure of Rs. 1,581 crores investment for the current Plan period would have to be increased to take the impact of the increase in costs arising from the direct and indirect effect of changes in taxation. It is now assessed that an addition of Rs. 61 crores or about 3.9 per cent has to be made in order to achieve the present physical targets in view of the increase in cost, mostly referable to the effects of the statutory increases in prices e.g. of steel and cement, enhancements of the customs and excise duties, e.g. on rolling stock and changes in Central Sales Tax as affect. ing the Railways' capital programme for works including permanent-way and rolling stock, etc.

STAFF

Number of Staff and Average Wage

29. At the end of 1963-64, the number of staff on Indian Railways stood at 1:27 million and the average wage was Rs. 1,994, per year. With the changes in dearness allowance and other increases I have already mentioned, the annual wage per head is likely to rise by nearly Rs. 250 in one year. This figure does not include 2148(Ai) LSD-5.

the "fringe benefits", such as subsidised housing, free medical attention, staff welfare measures, etc.

Medical Attendance

30. During 1963-64, the daily average attendance of out-patients at Railway hospitals and health centres increased by over 10 per cent., and the annual cost per head of free medical and health services rose from Rs. 71.5 to Rs. 74.9, reflecting, inter alia, the higer cost of medicines and diet charges, and the commissioning of three hospitals and 18 health units and of 675 hospital beds.

Staff Quarters

31. 14,704 staff quarters were constructed during 1963-64, and it is expected to add 17,500 more staff quarters during this year and an equal number in the budget year, raising the total number of staff quarters to nearly 4,76,000. The substantial subsidy on railway quarters is increasing every year with higher initial cost of construction and the rise in the interest rate and in the cost of repairs and maintenance.

Labour Welfare

32. Facilities provided for recrea tion and cultural activities, like institutes and clubs and mobile libraries continued to function satisfactorily during the year. During 1963-64. about 3,300 staff used the 16 holiday homes scattered all over the country. Handicraft centres continued to train women members of railway families in knitting, spinning and tailoring, to help them to eke out the family income. Twelve new primary schools were opened, one middle school upgraded to high school and a high school raised to higher secondary standard last year. The opening of a higher secondary school, two schools and seven primary schools was approved during the current year. There are 731 railway schools functioning now, including two intermediate colleges. 2,709 Railway scholarships, involving an expenditure

[Shri S. K. Patil]

Railway Budget

of Rs. 8.67 lakhs, were current during 1963-64, and 543 children of railway employees were admitted to the twelve subsidised hostels run by the Railways. The Central Government scheme for the reimbursement of tuition fees paid by employees for children in middle, high or secondary schools is another amenity added during the year, at an annual cost to the Railways, roughly estimated as about Rs. 11 crores.

Labour Relations

33 Relations with organised labour remained generally cordial, and many matters of importance to the were discussed and settled at quarterly meetings of the Permanent Negotiating Machinery with the two Railway Labour Federations. Committees of officers and staff also functioned at various levels for improvement of operational and administrative efficiency, while Production Committees in which labour is associated with management in select. ed workshops, proved useful in improving the quality and quantity of production.

Railwaymen and Sports

34. Railwaymen have again done very well on the sports field. retained the National Championships in hockey, volley ball, water polo, table tennis (women). badminton (women) and weight lifting (senior and junior) and annexed the National Championship in Football. Railways were runners-up in the National Swimming, Boxing, Kabaddi and Bad. minton (Men's) Championships. The singles titles in the National Badminton Championships for men and women were also won by railway players, and a woman Table Tennis player was declared National Chamvion in Table Tennis Singles. The 3harat Shri title was won by a railwayman in the best physique contest. 22 railwaymen represented India teams participating in international contests' and 11 railwaymen were in the Indian Contingent to the World Olympic Games at Tokyo, five of whom were members of the World Championship Hockey Team. A lady railway employee also received Arjuna Award.

Concingion

35. During the period that I have been in charge of the Railways, I have been deeply impressed by the vitality and organisational efficiency of the Indian Railway Undertaking. The industry and discipline of our one and a quarter million railwaymen the calibre enthusiasm and devotion their officers, the leadership and forward-looking planning and direction of the Railway Board have all contributed to put the Railways in the enviable position of being not only the largest but also perhaps the most successful undertaking in the public sector in the country. As you know, it is also one of the few large railway systems in the world, which fully pay their way. I have no doubt the House will agree with me that, in spite of limited resources, the Indian Railways performed their important role in our developing economy, with credit and that they have earned our confidence in their ability to cope effectively with the yet heavier tasks abhead of them in the country's service.

13.22 hrs.

Shri Hari Vishnu Kamath (Hosbangabad): On a point of information, Sir. May I request you to ask the hon. Minister, particularly in view of the rather discrepant and conflicting reports which have appeared in cernewspapers about the loss tain caused to the Indian Railways by the extensive damage to railin way property certain parts of India in the south during the recent disturbances brought about by Government bungling and inaft handling of the language issue, as to what he has got to say about that? Can he give an idea of the damage?

Mr. Speaker: That would be a different thing altogether; not at this moment.

SAKA) Banking Laws 170 (Application to Co-operative Societies) Bill

13.23 hrs.

BANKING LAWS (APPLICATION TO CO-OPERATIVE SOCIETIES) BILL

Mr. Speaker: Shri T. T. Krishnamachari.

The Minister of Planning (Shri B. R. Bhagat); Sir, on behalf of Shri T. T. Krishnamachari, I rise to move:—

"That the Bill further to amend the Reserve Bank of India Act, 1934 and the Benking Companies Act, 1949 for the purpose of regulating the banking business of certain co-operative societies and for matters connected therewith, be taken into consideration."

I should, perhaps, say at the outset that it was our intention to include these provisions in the comprehensive amending Bill which was passed by Parliament in December 1968 and was subsequently brought into force with effect from the 1st February, 1964. The State Governments, which are and will even after the enactment of the present Bill continue to be responsible for the constitution management and winding up of the co-operative banks, were not, however, ready in 1963 to accept our proposals regarding the extension of the more important provisions of our banking laws to these institutions. I am glad to say that all our proposals have since been explained in some detail to the State Governments, the Registrars of Cooperative Societies and the non-official leaders or representatives of the cooperative movement and that the need for legislation of this kind is now generally appreciated. The present Bill is, in fact, based on the largest common measure of agreement among those who are likely to be affected.

13.24

[MR. DEPUTY-SPEAKER in the Chair].

It may be helpful at this stage if I gave the House certain details regard-

ing the growth and development of the co-operative movement generally and of co-operative banks in particular during the last few years. Although the progress of co-operation in some States, particularly Assam, Bihar, Orissa, Rajasthan and West Bengal has not, perhaps, been very marked (and we are now considering separately the question whether the volume of credit provided by cooperative societies in these States, especially for agricultural purposes, can be supplemented in other ways) there are other States like Maharashtra, Gujarat and Madras, in which the record of achievement in recent years has been quite impressive.

There has been a considerable increase in the deposits of the apex, central and the larger primary urban co-operative banks. The total deposits in these institutions are estimated today at about Rs. 350 crores, including deposits from individuals, both members and non-members of the order of Rs. 175 crores. There has been a much greater increase in the leans and advances of the co-operative banks at all levels. It is now anticipated that short and mediumterm credit for agricultural purposes advanced annually may be of the order of Rs. 400 crores, by about the end of June, 1966, while long-term credit disbursed by the land mortgage banks and by the Agricultural Refinance Corporation and outstanding at the end of June 1966 may be about Rs. 120 to Rs. 130 crores. The targets which are now in view are about Rs. 650 crores of short and mediumterm credit to be advanced annually at the end of the Fourth Plan and about Rs. 375 crores of outstanding long-term credit at the end of June, 1971.

Credit for non-agricultural purposes has so far been very much less important. But in view of the establishment and growth of sugar and spinning mills in the co-operative

[Shri B. R. Bhagat]

sector, the development of other processing societies or industrial cooperatives and the organisation of marketing and consumer societies in very large numbers, particularly for nandling essential articles which are in short supply, the need for funds for non-agricultural purposes has been increasing, even more rapidly perhaps, than credit for purely agricultural purposes. It will be necessary to make satisfactory arrangements in future for the provision and orderly use of this credit.

This Bill, Sir, is based on a recognition of the growing importance of cooperative banks which will be handling these very large sums of money. The Reserve Bank, as an institution which has already lent an amount of about Rs. 200 crores to the co-operative banks and as the authority which is ultimately in charge of monetary policy, cannot any longer ignore the dimensions which are now involved. It will in fact be illogical to do so, at a time when the operations of even non-banking institutions are intended to be controlled, in so far as they affect credit and monetary policy. The House, I think, will agree with me that we are justified, in the existing circumstances, in applying to the cooperative banks the standards which are relevant and are generally applied in the case of all sound banking or financial institutions.

I do not propose to deal with the provisions of the Bill in any great detail as I do not think that this will be necessary. We have tried to explain as clearly as possible in the notes on clauses the general framework of the control as it is now proposed to be extended to co-oucrative banks. I will, therefore, refer only to one or two points which may be of particular interest to the members.

We propose to control in future the banking business of all State or apex co-operative banks, all Central cooperative banks and all primary nonagricultural credit societies with paidup capital and reserves of a lakh of rupees. We expect the number of these institutions to be about 900. Although this number is relatively insignificant, in relation to the total number of co-operative registered under the various enactments, which are now locally in force in the States or Union territories, the volume of credit provided by. through the co-operative societies at all levels, can, I think, be effectively controlled and regulated through these institutions.

We have not considered it necessary or desirable to assume any control over the operations of land mortgage banks and primary agricultural credit societies. Land-mortgage banks do not really transact the business of banking as it is normally understood. As regards primary agricultural credit societies it will be administratively difficult to control the operations of these societies; and it may not be realistic to expect them to conform to the practice and usage of the other banks. We have also been influenced. Sir, by the fact that any attempt to interfere with the functions and working of the agricultural credit societies may lead to some dislocation, particularly in the case of societies. which are providing, apart from credit, marketing and other facilities to the cultivators. As no useful purpose is likely to be served by interfering with the working of the societies which cater, by and large, to the agriculturists direct, we have excluded these societies completely from the scope of the present Bill, leaving it to the State or apex co-operative banks concerned to exercise such supervision over the activities of these societies or to give such directions to them as may be necessary.

Co-operative societies other than agricultural societies or landmortgage

banks, will, if they are not co-operative banks by definition or non-agricultural credit societies (which may be expected to grow in stature and to be covered in due course by this definition) be required to give up the business of banking altogether, after the expiry of a transitional period of one year. We have considered this provision to be necessary for segregating the non-banking societies from, those which may be carrying on, or may be permitted to carry on, the business of banking. There is, so far as I am aware, no reason to think that societies, which are primarily interested in trading or processing, or consumer societies, or thrift and credit societies, which deal only with their own members and not with the general public, will experience any difficulty or hardship, as a result of being required to refrain in future from accepting deposits from members of the general public or from granting loans to such non-members.

I referred earlier, Sir, to the fact that we propose to apply the more important provisions of our banking laws to about 900 institutions at the apex, central and primary levels. I should, perhaps, add that as Parliament does not have any jurisdiction in regard to the registration, management or winding up of any co-operative society or any class of co-operative societies, we have been careful to limit the extent of the additional powers, which are now being assumed, to what can legitimately be comprehended within the meaning of 'banking', which, as the House is aware, is an entry in the Union List. While the Bill provides for such matters as the licensing and inspection of co-operative banks, the extension of the directives as regards selective credit control to advances granted by banks. minimum liquidity requirements and the issue of directives for regulating the conduct of banking business or the grant of particular advances, the House will,

perhaps, have noticed that we propose to omit entirely Parts IIA, III IIIA of the Banking Companies Act, dealing with appointment, removal or supersession of the managements of banks, the liquidation of banks and the special procedure in the event of liquidation. In extending or omitting the provisions of the existing enactments, or in modifying these provisions, where this has been necessary, we have taken into consideration the constitutional and legal position as well as the special requirements of the co-operative banks and other co-operative societies.

I am aware that the absence of any provision in this Bill for the insurance of deposits in co-operative banks has caused some disappointment to those who are interested in the future growth and development of the cooperative movement. I should like to state quite clearly that the protection of the deposits in the controlled banks. on the same terms and conditions as in the case of other commercial banks is, in my view, a logical corollary to the extension of control. As the House is, however, aware, the contingencies in which the liability on account of insurance will be attracted and will have to be discharged should be quite clear and determinate. The Deposit Insurance Corporation or the Reserve Bank as the authority directing the affairs of this Corporation, should be in a position to decide finally the circumstances in which this liability may arise.

The Reserve Bank has been discussing this question with the State Governments and has indicated to these Governments the changes which will be necessary in their laws, before any liability on account of the insurance of the deposits can be assumed. I hope that the Reserve Bank's proposals will soon be accepted. I would like to assure the members that a Bill to amend the Deposit Insurance Corporation Act, 1961 will be finalised and placed before the House, as soon as there is some indication that the

[Shri B. R. Bhagat]

States will be generally willing to accept these proposals.

I think that I should also take this opportunity to say a few words regarding the manner in which the powers which we intend to acquire through this Bill are proposed to be exercised.

I am aware that several non-official leaders of the cooperative movement have expressed the view in the recent past that the Agricultural Credit Department of the Reserve Bank of India, which has been intimately associated with the and development of cooperation, over a period of about thirty years, should continue to be in charge of the cooperative banks, even after this Bill has been passed and brought into force. Without accepting any criticism of any other department of the Reserve Bank which may be implied in this demand (and personally I think that the Reserve Bank in any department or at any level is bound to be sympathetic and helpful) I am prepared to assure the House the responsibility for the enforcement and implementation of the provisions of this Bill will be entrusted to the Agricultural Credit Department. It is hardly necessary to add that the special position of the cooperative banks and the federally integrated character of the cooperative structure as a whole will not be overlooked by the Agricultural Credit Department.

It has been suggested that the Reserve Bank should be in close and continuous touch with the Slate or apex co-operative banks as regards the working of the institutions within the area of their operation. It has also been urged that the Registrars of Co-operative Societies should be consulted, before action under some of the provisions is proposed to be taken. I do not know whether it will be possible or desirable to adopt any rigid rules as regards matters of procedure. I assume that there will be

close co-operation and understanding between the Reserve Bank and the local authorities. The Standing Advisory Committee attached to the Agricultural Credit Department will in any case be consulted...

भी हुकम चन्य कडवास (देवास) उपाध्यक्ष महोदय, कोरम नहीं है।

Mr. Deputy-Speaker: The bell is being rung—Now, there is quorum. The hon. Minister may continue.

Shri B. R. Bhagat: I would repeat that the Reserve Bank of India and Government have been assisted by non-officials associated with this cooperative movement, especially Prof. D. R. Gadgil, in the formulation of these measures. Their view has been that the co-operative banks should be covered by the deposit insurance. It was Government's view also, as I explained earlier; we wanted this Bill to be more comprehensive. But due to certain difficulties, particularly because the concurrence and general approval of State Governments has to be obtained, this could not be. are in touch with them. We are content at the present moment with a much simpler measure. But this is in the first instance. It is our intention as soon as possible, as I have said earlier, to examine the possibility of enlarging the scope of this measure. The assurances of the Governor of the Reserve Bank to help enlarge the range of the utility of the banks to the public and to keep nonofficial opinion in close touch with the operation of this measure will be honoured; their wishes, particularly of the respected leaders of the movement who have spent such a long time in it and who have such rich experience, will be fulfilled as far as possible.

I had said at the beginning that this is a non-controversial Bill. I should like to add that the co-operative movement, in our opinion, will be benefited as a result of the strengthening and improvement of the position of the apex, central and selected primary co-operative banks which cater to such a large extent to the needs of all other co-operative societies. In this sense, this is a positive and constructive measure, and the House should welcome it. I hope the Bill will be adopted unanimously I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Reserve Bank of India Act, 1934, and the Banking Companies Act, 1949, for the purpose of regulating the banking business of certain co-operative societies and or matters connected therewith, be taken into consideration".

Two Hours have been allotted for this Bill.

Shri P. R. Patel (Patan): I have pleasure in supporting the The co-operative sector stands in between the public sector and the private sector, the private sector abusing the public sector and the public sector abusing the private sector. The cooperative sector is the only sector that is between the two, and it is progressing day by day. When tins progress is there in this sector, it is absolutely necessary that there should be control. If proper vigilance is not kept, perhaps there would be failures in the co-operative sector and that would not be relished by the people.

The most important thing in co-operative sector that has to be done is to create confidence in the people. That confidence is not yet created. People look with suspicion on the cooperative movement. In order to win the full confidence of the people, it is absolutely desirable to exercise vigilance by some body; specially banking done in the co-operative sector deserves more vigitance. this case, we are applying most of the banking laws to co-operative banking. The Reserve Bank will be exercising some conrol over the banking done by co-operative banks. There is nothing wrong in it, because when

banking is done, naturally the banking laws must apply, whether it be in the co-operative sector, private sector or public sector. Therefore, it is absolutely proper that all the banking laws should apply to it,

I know some co-operative banks that transact business worth crores. There are also some failures and mistakes committed by these banks. The co-operative department of the State, in order not to expose their inactivity or negligence, try to protect such mischief. This is a wrong policy. I hope the day will soon come when all the banking laws would apply to banking done by co-operatives. Otherwise. some control with the Registrar, some with the Reserve Bank and some with the Central Government-in this way proper vigilance would not be maintained. For this reason I am of opinion that so far as banking is concerned, it should be a central subject and this co-operative banking should be put absolutely on par with commercial banking. No doubt, special concessions may be given to co-operative banking. I do not deny the need for it. At the same time, more vigilance or proper vigilance should be kept on banking done by the co-operative sector. I am told that some co-operative banks give large amounts of loans to individuals one way or other. So, if proper vigilance is not there, there may be more failures.

I support the Bill, and thank you for the time given.

Mr. Deputy-Speaker: Shri S. S. More.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, हाउम में कोरम नहीं है।

Mr. Deputy-Speaker: The quorum bell is being rung. Now there is quorum.

Shri S. S. More (Poona): I propose to accord my support to the present [Shri S. S. More]

measure. I believe it is a very useful measure and will help a lot to clean the Augean stables of some of the co-operatives.

in this country. Unfortunately though in some parts co-operation is developing very vigorously, mischiefs are also being practised, and it highly desirable, if we want to develop co-operation on sound lines, that all these mischievous elements in the co-operative movement should be controlled and checked. I believe that if we are to reach faster towards socialism, co-operative measures will be the only effective instrument by which we can make our journey as expeditious as possible. Therefore, the authority which is now being placed in the hands of the Reserve Bank is welcome and desirable. Those who have the interests of co-operation at heart will feel undoubtedly that this measure will do immense good for improving the co-operative structure.

Even after the passing of this measure, there will be a sort of dual control, control of the State Government through the Registrar and control of the Central Government through the Reserve Bank. There are developing two authorities with differing angles in dealing with the co-operative movement, and it is quite possible to envisage occasions on which the dual control may clash. That should be avoided. Mutual consultation between these controlling authorities frequently will help carry on the administration of co-operatives effectively.

As my hon, friend Shri P. R. Patel has suggested, co-operatives should be dealt with the same measure of control as commercial banks, there is a distinction. Banking of the co-operative societies is of a different quality and for a different purpose. If you use the same yardstick in dealing with the co-operative societies as in the case of commercial banks, possibly some untoward results may follow. So. co-operative societies will have to be dealt with with a soft glove on. If that is done, I feel that this department will be able to remove the evil spots from the operative movement and raise their efficiency and banking capacity.

With these remarks I feel that should support and that the will support this measure.

Shri Firodia (Ahmednagar): I welcome the Bill. I welcome more the assurances given by the Finance Minister while introducing the Bill. As a matter of fact, I would have liked if the Reserve Bank had consulted the National Co-operative Union of India, which is the highest body in the co-operative movement in this country and then this Bill had been brought before the House.

This Bill, as the Finance Minister said, is not controversial. He is subjecting the co-operative banks to the same restrictions which apply to joint stock banks under the Reserve Bank of India or the Banking Companies Act. As my hon, friend Shri More has said, there is some difference between the co-operative banks and joint stock banks. For instance, there is a restriction in the Bill that a bank which is controlled by this Act should not invest its funds in any other co-operative institution without the permission of the Reserve Bank. I think this might come in the way of developing the co-operative movement. As our experience goes, all the co-operative banks of this country are, in the initial stages, helping the co-operative institutions in the processing or marketing field to come up and invest in the share capital of such institutions. So I would suggest that instead of putting this restriction on the co-operative banks, as the Registrar has himself said, if investment over a certair. amount has to be made in the shares of any other co-operative institution, the permission of the Registrar may be made necessary. If such a limit is put for investment in shares, that will be worth while to the co-operative movement.

As we know, all the States are passing co-operative laws. They are putting lots of restrictions on the powers and procedures of the co-operative institutions. Under the circumstances, we must allow a little freedom to the co-operative institutions which we are trying to bring under the purview of this law.

I was really very glad that the Finance Minister made a gesture by saying that the deposit scheme would be brought into force as early as possible. He has said that the States are to be induced to give their consent to the scheme. that when we are now putting these restrictions on the co-operative banks, the States will come forward and give their consent early, and that we will be able to have this deposit insurance scheme applied to the co-operative banks. As we all know, there is a great competition in getting the deposits from the general public between the corporate sector and the co-operative sector, and if do not give this advantage to the co-operative sector as early as possible, I am afraid that an important thing like deposit might go away from the co-operative sector, and it might be taken away by the commercial banks or by the banks.

The Act provides that the district banks should open branches in area of their operations, but the other banks are debarred from branches in the area of their operations. If an urban bank has an area of operation of more than one taluk or city or district. I suggest it should be allowed to open branches in the district itself or in its area of operation. That much freedom should be given to that bank because that bank has got to obtain the permission of the Registrar before opening branch.

I was glad that the Minister had also accepted a suggestion of Prof.

Gadgil made some time ago that the Standing Advisory Committee on Agricultural Credit should be consulted whenever necessary or on all important points. He has also accepted the suggestion that the Agricultural Credit Department should be in charge of enforcing this law on the co-operative societies.

I am sure that with the restrictions which we are putting on the co-operative banks, the tone of their working will improve and they will be useful in serving the public of this country.

भी गौरी शंकर कक्कड़ (फतेहपुर) : श्रीमन, यह जो विधेयक प्रस्तुत किया गया है, इसके बारे में मैं दो तीन बातें कहना चाहता हूं।

सहकारिता का कार्य समस्त देश में बढ़ा है, और अब तो स्थित यह है कि कोई भी डिस्ट्रक्ट या सेंट्रल कोग्रापरिटव बैंक ऐसा नहीं होगा जिसमें एक लाख का विकाग कैपीटल न हो। इसलिए प्रधिकतर जो सट्टल या डिस्ट्रक्ट कोग्रापरेटिव बैंक हैं उनका प्रेक्टमय कैपीटल कम से कम एक लाख तो हो ही गया है।

इसका तो मैं स्वागत करत हैं कि जो डिस्ट्रिक्ट या सेंट्रल कोमापरेटिव बैंक हैं उन पर रिजर्व बैंक का नियंत्रण होना चाहिए। परन्तु मुझे इस बात का खेद है कि जब यह विभ्रेयक लाया गया तो यह जानने का प्रयास नहीं किया गया कि जो कार्यक्रम जिला सहकारी बैंक चला रहे हैं उससे जो प्राइमरी सोसाइटीज के प्राइमरी सदस्य कृषक हैं उनको सही तौर से लाभ पहुंच रहा है या नहीं।

भेरा सबसे पहले यह कहना है कि रिजर्व बैंक को इस भीर नियंत्रण रखना चाहिए। जो कर्जा रिजर्व बैंक द्वारा प्रान्तीय बैंक या भ्रपेक्स बैंक को दिया जाता है भीर उनके द्वारा दिस्ट्रिक्ट बैंक

[श्री गौरीसंकर कक्कड़]

को दिया जाता है। मैं बतलाना चाहता हूं कि मझे र्कुद डिस्ट्रिक्ट को धापरेटिब बैंक की हैसियत से काम करने का दस साल का तजुर्वा है। मैं जानता हूं कि जो श्राह्य सूद रिजर्व बैंक प्रपेक्स बैंक से चार्ज करता है | बह बेंक या दो पर सेंट होता है, लेकिन प्राध्वर में जो प्राइमरी सोसाइटी का सदस्य इक्क है उससे 7 से 9 पर सेंट तक सूद लिया जाता है। तो रिजर्व बैंक को यह देखना चाहिए कि इतन प्राप्त न हो और जिन लोगों के लाभ के लिए सहकारी संस्थाएं बनाबी गयी हैं उनको शार्ट टर्म लोन पर 7 पर सेंट से 9 पर सेंट तक सूद न देना पड़े और इस बारे में उसको नियंत्रण रखना चाहिए।

होता यह है कि जो सहकारी बांदोक्षन ककता है, उसमें दो संकुण हो जाते हैं। पहला नियंत्रण या संकुण तो प्रांतीय रिजस्ट्रार महोदय भीर उनके नीचे जो कर्मचारी होते हैं उनका होता है, भीर फिर दूसरा। पंकुण रिजर्व बैंक का होता है। जब इस प्रकार के दो अंकुण या नियंत्रण होते हैं तो चीजें ठीक से चल नहीं पाती हैं भीर उनके प्रधिकारों में उतार चढ़ाब के कारण तथा कार्यशैंती में अन्तर होने के कारण क्षति पहुंचती है।

इसलिए नेरा दूसरा सुझाब यह है कि
प्रगर रिजर्व बैंक इस विश्वेयक को ता कर
यह कंट्रोल करना चाहती है भीर उनको नान-सिह्युल्ड बैंक की तरह ट्रीट करना चाहती है, तो/किर इस बात की सी सफाई होनी चाहिए कि जहां तक बैंकिंग का सम्बंध है भीर जहां तक उनके इंटरेस्ट चार्ज करने का सम्बंध है, वह धर्षिकार रिजर्व बैंक को भपने हाथ में लेगा चाहिए भीर रिजस्ट्रार जो/पूसरे प्रवेशों के हैं उनको यह ध्रष्टिकार न हो ताकि जो कृषक मेम्बर हैं उनको इसका सही तौर पर लाभ पहुंच सके। मैं यह देखता हूं कि इस में कुछ कठिनाई होने की संभावना है। श्रभी तक ∫जो लिक्बिड कवर का प्रथन या उस पर भी निबंद्रण कर दिया गया है। परन्तु मैं यह समझता हूं कि इसमें जो छूट दी गयी है उसके बाद उनके चलाने में दिक्कत न होगी।

मेरा तो यह निवेदन है कि जब 80 से 85 प्रतिकात जबता के लाभ के लिए सहकारिता का काम चलाया जा रहा है तो फिर हर चीज को रिजर्व बैंक देखे ताकि बास्तव में कृषकों का हित हो । ऐसा न हो कि कई प्रणानियों के कारण कठिनाई पैदा हो ।

इन एपेक्स बैंकों की क्या प्रावश्यकता है। मैं यह निवेदन करना चाहता हूं कि सेंट्रल बैंक को रिजवं बैंक कंट्रोल कर रहा है और जिनका विकाम किया है। उनको नान-शिड्युल्ड बैंकों की श्रेणी में लाया जा रहा है, तो फिर इस ध्रवस्था में एपेक्स बैंक की ध्रावस्यकता नहीं होगी। धौर धगर उनको हटा दिया जाए तो जो एपेक्स बैंक बोच में डेंब्र या दो पर सेंट का अपना सूद की नेती हैं वह बच जाएगा और जो कर्जा प्राईमरी सोसाइटी के सबस्यों को डिस्ट्रिक्ट को धापरे-टिव बैंक से मिलता है उसमें इस डेढ़ या दो पर सेंट ब्याज की छूट हो सकती है।

धन्त में भूखे यह कहना है कि मैं इसका समर्थन करता हूं। रिजर्च बैंक का इतमें जो नियंत्रण रखा गया है वह उचित ही है परन्तु इसी के साथ साय इस पर भी विचार करना चाहिए धौर ऐसा संगोधन लाना चाहिए जिसके कि द्वारा, बास्तविक रूप में जो सहकारिता झान्दोसन देश में चल रहा है वह केवल एक पेपर-ट्राव्जैक्सन-होकर न रह जाय धौर केवल प्रक्रानेट्स को बदस कर हर साल बैंजींस शीट्स के बनाने की बात न हो बर्किक सही तौर पर |सम्ब के धन्वर

कम सूद में रुपया कृषकों को पहुंचे । अयो कृषि सम्बंधी भावश्यकताएं हैं वे भी सोसाइटी द्वारा पूरी हों । इस स्रोर भी रिजर्व र्वेक का कदम उठना चाहिए ग्रीर न्ग्रगर इसमें कोई मतमेद हो तो उसकी सफाई भवश्य होनी चाहिए ताकि सही तौर पर सहकारिता के जो बैंक्स हैं उनके द्वारा लाभ पहुंच सके े भ्रौर जो बीच वाले या मिडिलमैन का प्राफ़िट है ब्रीर जैसा कि मैंने ब्रभी एपेक्स बैंक्स के बारे में निवेदन रेकिया वह चीज हट जाय तभी इससे ज्यादा लाभ हो सकेगा । इन सुझावों के साथ मैं इस विधेयक का स्वागत करता हं।

भी सिहासन सिह (गोरखपूर) : उपाध्यक्ष महोदय, यह बढ़े हर्ष की बात है कि कोग्रा-परेटिव सोसाइटीज भी घव बैंक्स की श्रेणी में लाई जा रही हैं। बैंक की यह सहलियतें उनको रिजर्व बैंक के द्वारा दी जा रही हैं।

भाज हम बहुत भंशों में भपने देश का या उसकी प्रगति कोभापरेटिक्र-सोसाइटीज के जरिए करना चाहते हैं। हर्फ्य चाइते हैं कि सहकारिता का, कोम्रापरेटिब्स का सारे देश भर में एक जाल सा बिछ जाय। हर एक गांब में सहकारिता के द्वारा किसानों को केडिट की सहलियत प्राप्त हो, उनको क्षेत्र-देन की सुविधा सूलभ हो सके । ऐसी व्यवस्था होने से भाज किसानों को महाजनों को 25-25 भीर 30-30 फीसदी तक सूद देना पड़ता है उनको इससे राहत हो जायगी लेकिन बोद का विषय है कि श्रमी तक इधर प्यान कम रहा है। इसी वीज को महेनजर रक्ते हुए रिजर्व बैंक की रिपोर्ट के प्राधार पर एक वेयरहाउसिंग कारपोरेन्नन बना था। वह इसलिए बना था कि काश्तकार भ्रपना माल मिडिलमैन के हाथ में न देकर उसको वे वेयरहाउर्सिग कारपोरेशन में रखें ताकि उनको उसका लाम मिल सके। लेकिन ब्रमी परसों तक देखने में मही ब्राया है कि उसका लाम किसानों ने दरग्रसल न लेकर बनियों ने निया। वेखा यह गया कि जितना

गल्ला वेयरेहाउसिंग कारपोरेशन के भंडार में प्राया उसमें केवल 16 फ़ीसदी सरकार का था श्रीर 84 फ़ीसदी व्यक्तिगत था। उस 84 फ़ीसदी के बारे में भी यह माल्म पडा कि उसमें में केवल 13 फोसम्दो काश्तकारों का था जबकि /73 फ़ीसदी बनियों का था। जब देश में भ्रम्न की कमी हई , देश में सन्न की दिक्कत हुई तो बनियों ने बह 73 फ़ीसदी गल्ला जोकि वहां पर जमा या उन गदामों से वापिस ले लिया भीर उस गस्ले, को उन्होंने मनमाने तौर पर काफ महने भाव पर बेचा। इस तरह से वह मंडार भी उनके भारी मनाफ़े के साधन बन गये। मैं इससे इंकार नहीं करता कि रिजर्व बैंक ग्राफ़ इंडिया ऐक्ट और बैंकिंग कम्पनीज ऐक्ट को मौजदा बिल के जरिए धर्मेंड करने से कुछ मुघार होगा भीर सहकारिता के क्षेत्र में बहुत प्रगति की भाशा है लेकिन मेरा तो धन्रोध गर्क्नमेंट से युद्धी है कि बह सन् 1912 का जो मूल 🗗 को भापरेटिव ऐक्ट है उसमें प्रामल चल परिवर्तन किया जाय । उसमें भाज इतना नियंत्रण सरकारी भ्रधि-कारियों का है, इतना प्रमुख उनका है कि हमारे कोन्नापरेटिब्स को बढावा नहीं मिल पाता है । क़दम क़दम पर सूपरवाइजसं, डिप्टी **डाइरेक्**टर\भीर रजिस्ट्रार द्वारा सह-कारिता झांदोलन के प्रसार और उसकी प्रगति के के पथ में बेक लगाये जाते हैं। हमारे उत्तर प्रदेश में इसका बढ़ा कट धन्भव है भीर होता यह है कि कोभ्रापरेटिव बैंक का कोई डाइरेक्टर कोई कदम उठाता है तो तुरन्त रजिस्ट्रार पहुंच जाता है भौर बिला जरूरत उसको बजाय प्रोत्साहन देने के हैरेस किया जाता है भीर कहता है कि तुम यह काम नहीं कर सकते इसलिए सस्पेंड कर दंगा। जब तक हमें प्रपना काम करने की स्वतः सुविधा नहीं होगी तब तक हम यह काम नहीं कर सकते हैं । इसलिए मैं समझता हं कि 1912 का जो मृल कोग्रापरेटिक्स का ऐक्ट है उसमें भामूल चूल परिवर्तन् की बादश्यकता है।

[श्री सिहासन सिह]

यहां कहा गया कि सहकारिता वः ग्रांदोलन बढ़ा है भीर उस क्षेत्र में प्रगति हुई है। हमारे स्वर्गीय प्रधान मंत्री ने सहकारिता के ग्राधार पर देश का कामकाज चलाने के वास्ते विशेष जोर दिया/या श्रीर कहा था कि हम सहकारिता के आधार पर चल कर देश को प्रगति के पथ पर बढा ले जायेंगे। एक भ्रोर हमारे कम्यनिस्ट साम्यवाद है, एक तरफ़ पूंजीवाद है, दोनों के बीच में हम केवल कोग्रापरेटिक्स को ही श्राधार मान कर श्रीर सहकारिता का ही सहारा लेकर हम देश का उद्घार कर सकते हैं ग्रौर उसकी उन्नति कर सकते हैं लेकिन उसके लिए घावश्यक यह है कि सन 1912 के/कोन्नापरेटिव ऐक्ट में जो क़दम कदम पर रौंक है उसे दूर किया जाय और मैं मंत्री महोदय का उसमें ग्राम्ल चूल परिवर्तन करने के लिए ध्यान ग्राकिषत करूंगा । हमें इस ऐक्ट को बदलना होगा। हर एक O)प्रदेश में/ग्रलग ग्रलग परिवर्तन करने की ब्रावश्यकता है जोकि ब्रभी तक नहीं हो पाया है। हमारे उत्तर प्रदेश में कोग्रापरेटिव ऐक्ट में परिवर्तन करने में एक मंत्रिमंडल बदल गया श्रीर दूसरा मंत्रिमंडल भी गया लेकिन ग्राभी कोग्रापरेटिव ऐक्ट नहीं बदल पाया है। नहीं बदल पाये ? दरग्रसल चीज यह है कि जो ग्रिधिकारी वर्ग है वह ग्रपने ग्रधिकारों से बंचित नहीं होना चाहता ग्रौर वह तमाम उन ग्रधिकारों को ग्रपने पास बनाये रखना चाहता है मौर जाहिर है कि जब तक उनके मधिकार बरकरार रहते हैं तब तक सहकारिता की क्या प्रगति होगी । उसके रहते सहकारिता की क्या प्रगति संभव हो सकती है वह भगवान ही बता सकता है। जिन प्रदेशों में यह सहकारिता का मवमेंट पिछले पांच, छ वर्षों से चल रहा है वहां उस दिशा में कोई विशेष प्रगति नहीं हुई है। हमारे कोग्रापरेटिब्स के मिनिस्टर जाकर देहातों में देखें तो उन्हें वास्तविकता का पता चल जायेगा। दरग्रसल हम्रायह

है कि जो सोसाइटियां ग्रापस में माल लेती हैं ग्रीर केडिट ग्रीर जमाका ग्रापस में काम करती हैं उनकी बन ग्राई है। दरग्रसल वह जो परानी केडिट सोसाइटियां थी उन्हीं का नाम ग्रव बदल कर साधन सहकारी समितियां रख दिया गया है। वह पुरानी कोग्रापरेटिव क्रेडिट सोसाइटीज ही साधन समितियों में परिवर्तित हो गयी हैं भौर उनका भीतरी रूप नहीं बदला है। मैं घाप से घन्रोध करूंगा कि सब स्टेट्स से ले कर एक केन्द्रीय कोग्रापरेटिव ऐक्ट बनायें। लेकिन यह तब तक संभव नहीं होगा जब तक कि आप 1912 के मुल कोग्रापरेटिव ऐक्ट में ग्रामुल चुल परिवर्तन नहीं करेंगे। यह थोड़ा थोड़ा करके एक एक चिम्मच चीनी और घी देने से कोग्रापरेटिव्स की प्रगति नहीं होगी । इसकी प्रगति तभी ममिकन हो सकेगी जब कि ग्राप इसमें ग्रामल चल परिवर्तन करेंगे।

(Application to

सहकारिता के क्षेत्र में महाराष्ट सबसे श्रागे बढ़ा है। वहां सहकारी मिलें हैं, सहकारी कारखाने बन रहे हैं ग्रीर सहकारिता खेती हो रही है लेकिन भीर किसी दूसरे प्रदेश में सहकारिता नहीं बढ़ी है भीर वह ज्यों की त्यों है । वैसे इस संशोधन द्वारा जो कुछ मिल रहा है उतने का ही स्वागत है लेकिन ग्रधिक से प्रधिक प्रगर देण को सहकारिता के मार्ग पर ग्राप ले जाना चाहते हैं तो ग्राप ऐसा कानन बनाइये ताकि कोग्रापरेटर्स को पुरा ग्रधिकार और काम करने की माजादी हो। जैसे कि ग्रगर 10, 20 भादिमयों को लेकर हम कोई काम करना चाहें भौर वह उसके लिए लिखें तो वह खद व खद रजिस्टर्ड हो जायं लेकिन भाज वह चीज देखने को नहीं मिलती है। होना तो यह चाहिए कि झगर कोई सहकारिता के ब्राधार पर काम करना चाहते हैं, दस, बीस भादमी इक्ट्ठा हो जाते हैं तो उनके लिख देने भर से उनको रजिस्टई कर लिया जाय जबकि उन्हें मभी रजिस्टार का दरवाजा खटखटाना पहता है भीर उनके पीछे, पीछे स्वीकृति प्राप्त करने के लिए

दौडना पडता है। रजिस्टार ग्रादि सरकारी ग्रधिकारियों का प्रभत्व न हो भीर हमको स्वतः सहकारिता के पथ पर म्रागे बढने म्रौर उसका प्रसार करने की पूरी ग्राजादी प्राप्त हो। इसके लिए कोग्रापरेटिब्स के मल ऐक्ट में म्रामल चल परिवर्तन करने की मावश्यकता है। मैं वर्तमान संशोधन का समर्थन करते हुए सरकार से धनरोध करना चाहता हं कि वे इसी सब में या भ्रगले सब में हर एक राज्य सरकारों से विचार विमर्ण कर के इस तरह का एक ग्रस्थिल भारतीय स्तर पर कोई एक सहकारी कानन लायें ताकि सहका-रिता का भाव सही मायनों में देशवासियों में जागत हो भीर देश की तरक्की हो। बस इन शब्दों के साथ मैं इस विधेयक का स्वागत करताहं।

भी हकम चन्द कछवाय : उपाध्यक्ष महोदय, मझे बडे द:ख के साथ यह कहना पडता है कि ग्राध घंटे के दौरान में तीन बार कोरम का सवाल उठाया जा रहा है। इस समय भी हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The bell may be rung . . . Now, there is quorum. This is the first day of the session. In one hour, we have rung the bell thrice. It is a very sad reflection. Hon. Members will please maintain the quorum. Shri A. S. Saigal.

श्रीद्म०सिं० सहगल : (अंजगीर) : उपाध्यक्ष महोदय, बिकंग ला को सहकारिता की सोसायटीज पर लागुकरने के लिए जो जो कानून लाया गया है, मैं उस का समर्थन करता है।

माज हमें यह देखाना है कि इस देश में सहकारिता के सिद्धान्त को और को-धापरेटिक्ज कोद्यापरेटिव मोसायटीज द्यार कोद्यापरेटिव बैंक्स को किस तरह से भग्नसर किया जा सकता है। भाज हर एक प्रान्त में सहकारिता के जरिये से काफी कार्य हो रहा है। रिजर्व वैक

रुपया देता है प्राविशल बैंक्स को और प्राविशल बैक्स डिस्टिक्ट बैंबस को रुपया देते हैं। इस के बाद डिस्टिक्ट बैंक्स ग्रामों में काम करने वाली सहकारी सभाग्नों को रुपया देते हैं। लेकिन होता यह है कि सहकारी सभाषों को रुपया बहुत ऊंचे रेट झाफ इंन्टेस्ट पर मिलता है। में समझता हूं कि घगर सहकारी सभाग्नों को कम ब्याज पर रुपया दिया जायेगा. तभी वे काम कर सकेंगी, वर्ना नहीं।

जहांतक नियंत्रण का प्रश्न है, धाज के जमाने को देखते हुए 1912 के एक्ट में संशोधन करने की ग्रत्यन्त ग्रावश्यकता प्रतीत होती है। उस एक्ट के घन सार सारा घधिकार रजिस्टार के हाथ में दिया गया है। मैं समझता हं कि वह ग्रधिकार काम करने वालों को दिया जाना चाहिए। मझे भ्रपने जिले का तजबां है कि रजिस्ट्रार महोदय से हमारे खयालात न मिलने के कारण हमारा बैंक तीसरे दर्जे पर रखागया। लेकिन मैं गर्वके साथ कह सकता हं कि हम ने भ्रपना काम दिखा कर ग्रपने बैंक को कलाम बन बना कर छोडा।

मगर हम कोई गलतियां करते हैं. तो हमारे सरकारी कर्मचारियों भीर रजि-स्टार भादि का यह कर्तथ्य है कि वे द्रमारे साथ बैठ कर उन के बारे में निर्णय करें। धगर कोई व्यक्ति रुपयागवन करते हैं. तो वे बेशक कार्यकर्ताम्रों के विरुद्ध कार्यवाही कर सकते हैं । लेकिन सिर्फ इस लिए कि हमारी विचार धारा और रजिस्टार महोदय की विचार-धारा में प्रन्तर होता है, सरकारी कमचारी स्वय ही कोई निर्णय ले लेते हैं और इस को तंग करने का प्रयत्न करते हैं । यह मनोवत्ति प्रक्छी नहीं है भीर यह सहकारिता की ग्रागे नहीं ले जा सकती है।

माज मावश्यकता इस बात की है कि रिजर्व बैक से जो रुपया दिया जाता है, बह सभाग्नों को ज्याहा पर न मिले । प्राज क्या होता है कि बहुत से बैक 6 परसेंट पर देते हैं, लेकिन 3 परसेंट उन का

मूल घन हो जाता है, कोई 8 परसेंट पर देते हैं और कोई 9 परसट पर देते हैं। तीन परसेंट उन के यहां बचत हो जाती है। सहकारी सभाभ्रों को 9 परसेंट पर रुपया मिलता है। इस लिए हम को इस बात पर भी विचार करना चाहिये कि ब्याज की दर को किस तरह से कम किया जा सकता है।

जहां तक इस बिल में लिक्बिडेटर मुकर्रर करने का प्राविजन रखा गया है, वह ठीक है। लिक्बिडेटर को बराबर जाना चाहिए और यदि कोई बैंक ठीक तरह से नहीं चलता है, यदि कोई बैंक चलाया नहीं जा सकता है और वह लिक्बिडेशन में जा रहा है, तो बेशक उन को उस बैंक को लिक्बिडेट करने का पूर्ण प्रधिकार है। जो यह प्रधिकार प्रेजीडेंसी मैजिस्ट्रेट और दूसरे मैजिस्ट्रेटों को दिया गया है, मैं उस की सराहना करता हूं।

प्राप विचार करें कि हमारे देश में सत्तर से प्रस्सी फीसदी लोगों का काम को प्रापरेटिव बैंक्स से पड़ता है और मेरा ख्याल है कि वह काम सहकारी सभाष्मों के जरिये से हो रहा है। इसलिये रिजर्व बैंक को इस बात का ध्यान रखना चाहिये कि इस क्षेत्र में काम करने वालों को कोई तकलीफ न हो। मैं समझता हूं कि यह रिजर्व बैंक की पहली ड्यूटी होनी चाहियें।

चैप्टर 3 में कहा गया है कि कैश रिजवर्ज प्राफ शिड्यूल्ड बैंक्स टु वि कैप्ट विद दि बैंक्स । प्रगर किसी बैंक में ज्यादा पैसा है, तो वे दूसरों के ड्राफ्ट या दूसरी चीजें रख कर कर्ज देते हैं। हम खुद बैंक्स के जरिये से दूसरों को रुपया देते हैं। इस में कोई बात नहीं हैं। लेकिन इस कानून का प्रभाव यह होगा कि जो बैंक प्राज खुले-माम काम कर रहे हैं, उन को धक्का पहुंचेगा। प्रभर किसी बैंक के पास कोई फालतू रुपया है, जिस से वह बिजिनेस नहीं करता है, तो बेंक्क उस को डिपाजिट कर देना चाहिए न्नीर इस में कोई दो रायें नहीं हो सकती हैं। लेकिन मगर हम उस रुपये से बिजिनेस करते हैं न्नीर बैंक की भलाई के लिए करते हैं, तो उस को जमा कराने की जरूरत नहीं होनी चाहिए। जैसाकि मैं ने कहा है, मेरा ख्याल है—हो सकता है कि मंत्रालय का यह खयाल न हो—इस क्साज की बजह से उन बैंकों के काम में बाधा पड़ेगी, जो कि माज खुले माम काम कर रहे हैं।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री उ० मू० त्रिवेदी (मंदसीर) मान-नीय उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूं। यह बिल जितनी जल्दी ग्राना चाहिए था, उतनी जल्दी नहीं भाया, यही एक दुख की बात है। सरकार की यह नीति हो गई है कि जब तक कोई बुराई इस हद पर नहीं पहुंच जाये कि उस के लिए चारों तरफ भ्रावाज उठाई जाने लग, तब तक कोई कानून नहीं बनाया जाता है।

वैसे तो कानून लोक मुधार के वास्ते हमेक्स भ्राप बनाने को तैयार होते हैं, जहां कोई भ्रावाज तक नहीं निकलती, है वहां कानून बना दिया जाता है लेकिन जहां भ्रावाज निकलती है बहां तक भ्राप राह देखते रहते हैं जब तक बुराई पूरी तरह से छा नहीं जाती है।

कोझापरेटिव सोसाइटीज, बोगस को-झापरेटिव सोसाइटीज हैं ऐसी बात नीचे के दर्जे के लोग तो कह रहे थे ध्रीर कानून क्षारा उस के सुधार की बात हो रही थी ध्रीर कितने, ही दिनों से हम उस को सुनते भी चले ध्रारिट ये लेकिन गवर्नमेंट ने झाज तक उस झोर कोई ध्यान नहीं दिया । पिछले साल की बात है कि हमारे कम्युनिटी डेबलपमेंट के मिनिस्टर थी डेने कहा था कि उन की जांच से मालूम पड़ा है कि पचास परमेंट नक ये बोमस

Co-operative Societies) Bill

सोसाइटीज हैं। मैं श्रपने इलाके की बात जानता हं। श्राज बेईमान बादिमयों के हाथों में ऐसी कोश्रापरेटिव सोसाइटीज हैं जिन में गरीब काम करने वाले कर्मचारी तो फंसा लिये गये हैं लेकिन जो मैनेजर हैं जो \मैनेजिंग डाइरेक्टर हैं वे लाखों रुपया गवन कर के जेबों में डाल कर बैठे हुए हैं। गवर्नमेंट को हजार शिकायत करने पर भी कुछ नहीं हो सका है।

यह जो कानुन बन रहा है कम से कम इस से एक बात तो होगी कि हमारी स्टेट्स के मिनिस्टर्ज जो हाबी हो जाते हैं छोटे छोटे ग्रफसरों पर भीर मुकदमे नहीं चलने देते वे कम से कम इस से दब सकेंगे । इस दृष्टि से मैं इस का स्वागत करता हं 🕻 🔑

इस बिल के एक्ट बन जाने से जिन जिन ग्रादमियों ने, जिन जिन कर्मचारियों जिन जिन मैनेजिंग डायरेक्टर्ज ने, जिन जिन लोगों ने मैनेजिंग एजेंट बन कर रूपया लोगों का गबन किया हुमा है, उन की जेबों से वह रुपया निकलवाने की कोशिश रिजर्व बैंक के उत्तरिये से हो सकेगी।

यह बास जरूर है कि कोम्रापरेटिव बैकिंग को बडा प्रोत्साहन मिलना चाहिये द्यास कर पाज के जमाने में। रिजर्व बैंक की तरफ से बहुत सी रुकावटें ग्रा राई हैं। किसी भादमी को पैसा चातिये निजी काम के बास्ते तो स्जिब बैंक से उस को वह सहायता नहीं मिलती है भीर नहीं हमारे भाज के स्टेट बैंक से और चैड्यूल्ड बैंक से मिल सकती हैं क्योंकि उन पर रिजर्व बैंक का कंट्रोल बहुत ज्यादा है। इसलिये कोन्नापरेटिव बैंक्स की जरूरत से कोई इन्कार नहीं कर सकता है। सोसाइटीज की भी लेकिन कोमापरेटिव श्रव व्यास्था वैकिंगू-सें हो गई है। उन के कार्यकर्ताच्रों ने स्विष्ठन्दतापूर्वक, मन माने दंग से लोगों का बहुत सा पैसा हड़प लिया था श्रीर इस तरह में मुल्क को बढ़ा नुकसान पहं-

चाया था । ऐसी ऐसी मिसालें मेरे देखने में भाई हैं कि चलते चलते मैनेजिंग डायरेक्टर हक्म दे रहे हैं कि दो सौ रुपया इस को दे दो. पांच सौ इस को दे दो, एक हजार इस को दो भीर दस्तखत बाद में कर देंगे। इस तरह से जब तीस चालीस हजार का गवन हो खाता. या्र तब पुलिस में रिपोर्ट वर्ज होती थी। रजिस्टार बेचारे ने कोशिश की कि मैनेजिंग डायरेक्टर को किसीतरह से मैं पकड़वाऊं। उस ने जांच की और बाद में रिपोर्ट की । उस के बाद ग्राडर भाया कि इस को मुम्रत्तिल किया जाए। लेकिन मैनेजिंग डायरेक्टर की तो पहुंच बहुत दूर तक थी। वह जा कर मिनिस्टर से ब्रार्डर ले बाया कि यह नहीं हो सकता है भौर इस को वापिस रख्या जाए । 40-50 हजार का गबन करने बाला, 1-2 लाख का गबन करने वाला बार बार म्राईर ले कर ग्राता है इस तरह से । एक तरफ तो मिनिस्टर का चार्डर होता है इस तरह का भीर दूसरी तरफ सरकारी कर्मचारी का. उच्च प्रधिकारी का, मार्डर होता है कि इस को वहां से मग्रसिल किया जाए, इस के पास से इस काम को छीन लिया जाए। इस तरह से दो दो आईर होते हैं। ये दो दो घार्डर कौन से कानून से चलते हैं, समझ में नहीं भाता है। इस तरह की बातें एक इलाके में घटित नहीं होती हैं. एक जिले में घटित नहीं होती हैं, कई जिलों में इस तरह की बातें होती हैं, कई जिलों में इस तरह की खराबियां रहोती हैं। मैं जरूर इस बिल को हृदय से वैलकम करता हूं और मैं समझता हूं कि बेईमान भादमियों की भक्त को दूरुस्त करने के लिये ग्रगर इस को इस्तेमाल किया जायेगा हो सर्वत्र इस का स्वागत होगा। इस के किरिये से रास्ता पैदा हो सकता है ग्रगर हमारी गवर्नमेंट पैदा करने की कोणिश करे तो । कम से कम इतना सौभाग्य हमारा जरूर है और इतना हम भवश्य कह सकते हैं कि हमारे केन्द्र के मंत्रियों में ऐसे बादमी नही हैं जो कि इस तरह के बेईमान भादिमयों की शह दें। लेकिन ये भी बोडा बहत दब जाने हैं। में प्रार्थना करूंगा कि भविष्य में इस तरह से

[श्राट०म् त्रिवेदा]

इस त है बेईमान प्रादिमयों से ये न दवें और ऐसे काम बिल्कुल न करें जिस[®] से हमें इन को उलाहना देने का मौका मिले कि जो कानून बनाया गया है उस पर प्रमल मुचार रूप से नहीं किया जा रहा है। इस पर प्रमल मुचार रूप से किया जाए, इतनी विनती मैं ग्राप से जरूर करूंगा।

बैठने से पहले मैं एक बात की तरफ आप का ध्यान जरूर दिलाना चाइंगा। कई कानून बनाते समय ऐसी गलत आप से हो जाती है और इस में भी हो गई है। क्यू ऐसी पलती की जाती है, समझ में नहीं आता है। इस की दफा 1 सब-सेक्शन 2 में लिखा हुंगा है

It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different provisions of this Act.

मैं ने अपने कानून के अध्यास के दौरान और इस में भी देखा है कि इस तरह लिख देने से गवनेमेंट एक गलती करती है जिस से लोगों को बड़ी तकलीफ होती है। कानून तो बना दिया लेकिन बाद में मिनिस्टर साहब भूल जाते हैं, इस को असल में भी लाना है। असल में नहीं आता है

श्री ब० रा० भगतः भूल कैसे जायेंगे।

श्री उ॰ मू॰ त्रिवेदी: भूल गए हैं। प्रभी मैं प्राप को बताता हूं। जितनी चाहें मैं प्राप को इस की मिसाल देसकता हूं।

श्री जियाजी राव शं व देशमुख (परभणी): फारेन एक्सचेंज रेग्युलेशन एमेंडमेंट बिल एनफोर्सनहीं हमा है।

श्री उ० मू० त्रिवेदी : मैं बहुत सी दूसरी मिसालें दे सकता हूं। ग्राप ने पार्टनरिशप एक्ट में लिखा है कि फलां तारीख से दफा 69 अमल में आएगी और वह तारीख गजट में डाली जाएगी। ग्राप ने गजट में तो यह डाल दिया कि यह दफा फलां दिन ग्रमल में ग्राएगी, लेकिन इस की फलां फलां जो बातें हैं वेतब तक भ्रमल में नहीं ग्रायेंगी जब तक प्रेस्काइब्ड रूल्ज ग्रीर प्रेस्काइब्ड फार्म्स नहीं बनेंगे। ये फार्म तो बने नहीं ग्रौर दफा 69 ग्रमल में ग्रा गई। इस का नतीजा यह हम्रा कि बेचारे दुनिया वाले सोचते रहे कि रजिस्टर्ड पार्टनरशिप नहीं है ग्रीर इस के साथ जो हमारा सौदा हम्राउस का पैसा हमें चुकाना नहीं है ग्रीर वे मुकदमा लड़ते रहे। इस पर हाई कोर्ट ने तय किया कि गवर्नमेंट की गलती है, इस ने रूल्ज बनाये हैं फार्म नहीं बनाये और रुपया चकाश्रो। इस तरह के एक नहीं श्रनेकों उदाहरण मैं देसकता हं जिन में गवर्नमेंट भल गई है उस को पब्लिण करना ।

भी बरुरा० भगतः इसमे भूल नहीं है....

भी उ० मू० त्रिवेदी: जानबूझ कर प्रगर ग्राप भूलते हैं तो मैं चाहता हूं कि जान बूझ कर भी ग्राप न भूलें। क्यों ग्राप ऐसी बातें रखते हैं जो संदिग्ध हों भीर भविष्य में होने वाली बातें हों। इस के बजाये ग्राप क्यों नहीं कह देतें हैं।

It shall come into force on the date on which it receives the assent of the President.

ऐसी एक बात इस में लिख देना ज्यादा प्रच्छा होगा । भविष्य में भी जब श्राप कानून बनायें तो मैं प्रार्थना करता हूं कि ग्राप उन में यह लिख दें कि जैसे ही वह कानून वनें, वैसे ही उस पर श्रमल गुरू हो आएगा ।

Mr. Deputy-Speaker: Shri Shree Narayan Das.

श्री हुकम चन्द कछवाय : मैं एक प्रस्ताव करना चाहता हं। इस समय हाउस में कोरम नहीं है। माननीय सदस्य बहुत थक गए मालूम देते हैं। मैं चाहता हूं कि सदन की कार्सबाई को एक घंटे के लिए स्थगित कर दिया जाए।

Mr. Deputy-Speaker: The Bill is being rung..

There is quorum now. It is very awkward to ring the bell. This is the fourth time I have had to ring the bell. I shall have to adjourn the House if there is no quorum. I would request the Government Whip to maintain quorum in the House.

× (152) श्री श्रीनारायण बास (दरभंगा) : उपाध्यक्ष महोदय, सहकारी समितियों के बैंकिंग के कारोबार को नियंदित करने के लिए रिजर्व बैंक ग्राफ इंडिया और बैंकिंग कम्पनीज एक्ट में मंगोधन करने वाला जो विधेयक उपस्थित हम्रा है, उसका मैं हृदय से समर्थन करता हं । यह∖बात सभी को मालुम है कि अगर देश में वास्तविक सार्गद्ध लानी है श्रीर पब्लिक मेक्टर भीर प्राइवेट सेक्टर के संघर्ष को कम करना है तो सहकारी ग्रान्दोलन को बढावा मिलना चाहिये भ्रौर इसी उद्देश्य से सरकार काम भी कर रही है। लेकिन जैसा कि प्रभी माननीय मंत्री महोदय के भाषण से पता चला सहकारी ग्रान्दोलन कुछ प्रदेशों में तो बहत आगे बढ़ा हथा है भीर वहां की कोग्रापरेटिय सोसायटीज भीर कोग्रापरेटिव बैक्स बहुत सफलतापूर्वक काम कर रहे हैं लेकिन दूसरी जगहों में विशेष कर पूर्वी भारत में बहुत से ऐसे प्रदेश हैं जहां पर सहकारी ग्रान्दोलन विशेष प्रगति नहीं कर सका है। रिजर्व बैंक ग्राफ इंडिया ने भ्रपने ऐप्रिकल्चर केडिट डिपार्टमेंटस खोल कर हम ग्रान्दोलन को बढावा देने के बहत से प्रयत्न किये हैं लेकिन उस को जितना बढावा इने गिने प्रदेशों में मिला है 2148(Ai) LSD--6.

उतना बढ़ावा पूर्वी क्षेत्र में जो पिछड़े हुए इलाके हैं उनमें नहीं मिला है ।

इस मौके पर मैं माननीय मंत्री जी का ध्यान धार्कापत करना चाहुंगा कि जो पिछड़े इलाके हैं उन में कोधापरेटिव धान्दोलन को बढ़ावा देने के लिये कुछ सकिय कदम उठाये जाने चाहियें और रिजर्व बैंक धाफ इंडिया को भौर भी मुस्तैदी से कार्य करना चाहियें।

भी ब॰ रा॰ भगतः हम सोच रहे हैं।

श्री श्रीनारायण दास: दूसरी बात मैं इस के सम्बन्ध में यह कहना चाहंगा कि कोग्रापरेटिव सोसायटीज के जो बैंकिंग के कारोबार हैं उन को जो कामर्शल बैक्स हैं उन के साथ नियंवित बरने का निष्चय इस विधेयक के द्वारा किया जा रहा है। यह बात सभी जानते हैं कि जिस प्रदेश में भी कोम्रापरेटिव म्नान्दोलन सिक्रय है मौर मजबत है वहां भी काम्प्रांल बैंक के मकाबले में कोन्रापरेटिव बैंक और है वह कम्पिटीशन नहीं कर सकते, प्रतियोगिता में नहीं पड सकते । इसलिये जरूरी है कि रिजर्व बैंक भ्राफ इंडिया जो भी नियंत्रण कोभ्रापरेटिक बैंक और कामशंल बैंक का करे वह इस दिष्ट से करे कि कोग्रापरेटिव बैंक इस_ प्रतियोगिता में पिछड न जाय । कोम्रापरेटिव बैंक के साथ ठीक उसी स्तर पर व्यवहार नहीं करना चाहिये जैसे कामर्णल बैंक के साथ किया जाता है । रिजर्व बैक ग्राफ इंडिया का जो ऐग्रिकल्चर केडिट डिपार्टमेंट है उसकी राय से**∖ही कोम्रापरेटिव बैक** का नियंत्रण होना चाहिये । ग्रगर ऐसा नहीं होगा तो बैंकिंग कम्पनी एक्ट श्रौर रिजर्व बैंक प्राफ इंडिया ऐक्ट के लागू होने से जब ग्रन्य प्रकार के नियंत्रण ग्रा जायेंगे तो कामर्शल बैक के मकाबल कोन्नापरेटिव बैक पिछड़ जायेगा ।

मैं एक बात की तरफ ग्राप का ध्यान अधिचना चाहता हूं कि इस विधेयक के पास

हो जाने के बाद को झापरेटिव बैंक को झपनी शाखा खोलने के लिये रिजर्ब बैंक प्राफ इंडिया से परिमाशन ले के की जरूरत होगी और नियंद्रण में प्राने से को झापरेटिव बैंक को बड़ी किठनाई का सामना करना पड़ेगा। अगर सहानुभूति पूर्वक रिजर्व बैंक प्राफ इंडिया इस बात पर विचार नहीं करेगा और वह अपने सामने इस बात को नहीं रखेगा कि बमुकाबले का मर्शन बैंक के सहकारी बैंक की शाखा देहात में खुलनी चाहिये तो को आपरेटिव बैंक की शाखा खुलने में किटनाई होगी। अगर को आपरेटिव बैंक और कामणेल बैंक को एक स्तर पर रख कर ब्यवहार किया जायेगा तो को आपरेटिव बैंक प्रतियोगिता में पिछड जायेगा।

दूसरी बात मैं यह कहना चाहता ह कि बैंकिंग कम्पनी ऐक्ट ग्रीर रिजर्व बैंक श्चाफ इंडिया ऐक्ट को सहकारी समितियों पर लागु किया जा रहा है लेकिन एक विशेष कानुन जो/ इन्ह्योरेंस भ्राफ डिपाजिट्स ऐक्ट है, जिस के जरिये से डिपाजिट को इन्क्योर किया गया था. ग्रगर उसे कोग्रापरेटिव बैंक के साथ लागुनहीं किया गया तो मैं समझता हं कि कामशंल बैक के साथ प्रतियोगिता में कोग्रापरेटिव वैकि श्रीर भी पिछड़ता चला जायेगा । जब बैंकिंग कम्पनी ऐक्ट श्रीर रिजर्व बैंक ग्राफ इंडिया ऐक्ट में भ्रमेंडमेंट किया जा रहा है तब इंग्योरेंस ग्राफ डिपा-जिट्स ऐक्ट में. जो कि हाल में पास हुन्ना था, संशोधन क्यों नहीं किया जा रहा है ताकि वह कानुन कोग्रापरेटिव सोसायटीज पर भी लागुहो जाये। जहांतक मुझे मालूम है ऐग्रिकल्चर मिनिस्टर्स का जब सम्मेलन हम्रा था तब रिजर्व बैंक म्राफ इंडिया के गवर्नर ने बतलाया था कि जब इस बात/की मुख्यात हुई थी कि इस तरह का विधेयक सदन में प्रस्तृत किया जायेगा तो इस बात पर विचार किया गया था श्रीर कहा गया था कि इंश्योरेंस भाफ डिपाजिटस ऐक्ट में भी ग्रमें इमेंट किया जायेगा ताकि वह कोन्नाप-रेटिव सोसायटी पर भी लागू किया जा सके। लेकिन यह संशोधन करने वाला जो विधेयक है उस में हम इस बात को नहीं पाते हैं।

जैसा कई माननीय सदस्यों ने बत-लाया है कि कोग्रापरेटिव मूबमेंट को रिजर्व बैंक ग्राफ इंडिया रेगुलेट जरूर करता है ग्रीर हर सहायता करता है। देहातों में जो ग्रापरेटिव फेडिट मोसायटीज हैं ग्रीर दसरी प्रकार की सोसायटीज हैं उनको वह हर प्रकार से सहायता देता है श्रीर इस काम में रिजवं बैंक श्राफ इंडिया श्रीर स्टेट बैक बहुत कम दर पर उनको रूपया ऐडवान्स करते हैं लेकिन जैसा कई माननीय सदस्यों ने बतलाया रिजर्व बैंक ग्राफ इंडिया तो 2 प्रतिशत प्रति वर्ष सुद पर कोग्राप-परेटिव बैंक को रुपया√ एडव!स करता है मगर देहात की मोसायटियों को वह 8,9, 10 भीर 12 परसेन्ट तक पर मिलता है। कई वार इस सदन में यह मवाल उठाया गया कि रिजर्व बैंक ग्राफ इंडिया ग्रीर सरकार को इस बात । पर चाहिये श्रीर देहात की सोसायटियों को या देहात में जो कोग्रापरेटिव सोसायटी के मेम्बर हैं उन्हें सूद की दर कम देनी पड़े इस पर नियंत्रण होना चाहिये, लेकिन्-ग्रभी तक इस सम्बन्ध में कुछ नहीं किया।

एक भ्रौर चीज जिसकी तरफ मैं ध्यान खीचना चाहता हूं वह यह है कि इस कानून के पास हो जारे के बाद से रिजवं बैंक भ्राफ इंडिया को यह भ्रधिकार होगा कि समय समय पर भ्रगर वह मुनानिब समझे तो वह कोभ्रापरेटिव सोमायटी का नियंत्रण भ्रीर डाइरेक्शन कर सकता है । यदि कोई कानून पास हो गया तो

जिस सरह से उसे कमर्शल बैंक्स ग्रधिकार है उसी तरह में कोग्रापरेटिव बैंक पर भी ग्रधिकार होगा। लेकिन 🗗 माननीय मंत्री महोदय में कहना चाहता है ग्रगर उहोंने कामशंल **बैक ग्रौ**र कोग्रापरेटिव बैंक के इस कानन के पास हो जाने केबाद एक नज़र सेदेखा श्रीर कोग्रापरेटिव बैंक के साथ एक विशेष प्रकार काव्यवहार न|किया तो जैसा मैंने ग्रापसे कहा. कमर्णल बैंक के मकाबले में को-म्रापरटिव बैंक पिछड जायेगा म्रीर जो सहार। उसे मिलना चाहिये वह मिलगा । इमलिये इस बात का यकीन होन। चाहिये कि रिजर्व बैंक भ्रपने भ्रधिकार का प्रयोग ∳की विशेषज्ञ ग्रौर देहानी क्षेत्र में काम करने वाले हैं या उनमे सम्बन्ध वाले जो ऐग्रिकल्चरल क्रेडिट डिपार्टमेंटम हैं उनसे राय लेकर ही करेगा।

इन जब्दों केसाथ मैंने जो थोडे से मुझाव दिये हैं उनके सम्बन्ध√में विशेषकर यह कहंगा कि ग्रगर इंश्योरेंस ग्राफ डिपाजिटम ऐक्ट में संशोधन हो जाता तो कोग्रापरेटिव सोसायटीज ग्रीर डिपाजिट करने वाले जो लोग हैं वे ग्रपने को सर्राक्षत समझते ग्रीर ज्यादा रूपया डिपाजिट हो सकता । ग्रगर ऐसा नहीं किया गया और जो कामणेल बैंक हैं उनके साथ जैसा व्यवहार किया जाता है ग्रयर वैसाही व्यवहार कोग्रापरेटिव बैंक के साथ किया गया तो कोग्रापरेटिव बैंक पिछड जायंगा, भ्रीर जो उददेश्य ग्रान्दोलन को बहावा देने का है उसके बदले में उन्हें हतोत्माह किया जायेगा। इसलिये मैं समझता हं कि माननीय मंत्री मह्मेदय इस बात का ध्यान रक्लोंगे कि जबाइस कानन को लाग किया जाये तो कोग्रापरेटिब मोमायटी के साथ वैसा ही ब्यवहार है जो कि के प्रापरेटिव ग्रान्दोलन को मार्र देश में व्यापक रूप में फैला सके।

भी दि॰ सि॰ चौधरी उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हंग्रीर मैं ठीक भी समझता हं कि कुछ ऐसे कानून बनें जिनसे निसंत्रण किया जाये। लेकिन माथ ही साथ मैं यह निवेदन करना चाहता है कि कानून बनाते समय हमें इस बात का ध्यान रखना चाहिये कि कानुन व्यावहारिक हैया नहीं। जहां तक रिजर्व बैंक का सम्बन्ध है उसकी नियत पर मैं शक रनहीं करना चाहतालेकिन उसके कानन इस तरह के बने हुए हैं कि व्यावहारिक नहीं हैं। ग्राप लिये के नियंत्रण बनाना हैं, बनायें । लेकिन ग्राप को इस बात पर भी विचार करना है कि सहकारी ग्रान्दोलन रोकेंसे बढाया जाये। ग्रभी श्रापका नियंत्रण उतना नहीं है. लेकिन श्रगर ग्राप ग्रासाम जाकर देखें तो वहां के जितने मेंटल को प्रापरेटिव बैंक हैं उनमें ंगएक भी ऐस्प्र⊱्नहीं है जो बकायादार न हो भव का सब किंगि ठप्प हो जाता है। ग्राप ेखें कि जो वर्तमान नियंत्रण है उसके कारण हम इस स्थिति में हैं, तो जब ग्रीर ज्यादा नियंत्रंण होगा तो क्या होगा।

मैं ने कई दफा, भ्रनेक स्थानों पर इस यात को कहा \है, लेकिन दुर्भाग्य है कि मह-कारिता भ्रान्दोलन को बढ़ाने के लिए जो फुछ होना चाहिए उस तरफ ध्यान नहीं दिशा जाता । मुझे कोई ऐसा ध्यक्ति नहीं मिला ि जससे इस सम्बन्ध में बात करूं तो वह निर्णय कर सके । रिजर्व बैंक -से कहता हूं ीं वह कहता है कि मेंट्रल गवनंमेंट से कहा, नेंट्रल गवनंमेंट से कहात हूं तो यह कहती है कि स्टेट गवनंमेंट से कहा, स्लानिंग कर्माणन ते कहो । कहने का मनलब यह है कि मुझे कोई ऐसा ब्यक्ति नहीं मिलना जो इस सम्बन्ध में कोई ब्यावहारिक बात कर सके या निर्णय कर सके ।

मैं भ्रापके सःमने कुछ उदाहरण रम्बना वाहता हूं । केवल कप्तून बनाने से फायदा [अ: दि० सि० चौधरी]

नहीं होगा । फायदा तब होगा जब आप देखें कि यह काम कैसे वास्तव में बढ सकता े हैं। ऐसा हो सकता हूं कि रिजर्व बैंक के जो ग्रधिकारी हैं उनमें से ग्रधिकतर को इस सह हारी कार्य से सहानुभृति न रही हो। इस बारण काम ठीक नहीं हो रहा हो जो कानून बनाया जाए वह व्यावहारिक होना चाहिए । मैं ने यह बात अपने पहले प्रधान मंत्री श्री जवाहरलाल नेहरू से कही, कांग्रेस के सेशन में दर्गापुर में कही, प्लानिंग कमीशन से कही ग्रीर जो मिनिस्टर साहब यहां बैठे हैं उन से कही कि ऐसे नियम था कानन न बनाए जायें कि जिन के कारण फर्जी काम हो । इस सम्बन्ध में मैं स्राप सामने एक उदाहरण रखना चाहता हूं। हमारे देश में किसान को ऋगा देने से पहले के वक्त उसकी उत्पादन योजना बनायी जाती है, जहां पैकेज स्कीम लाग है वहां ऐसा किया जाता है, भौर भ्रन्य स्थानों पर भी किया जाता है। लेकिन मैं दावे से कह सकता हं कि हिन्दस्तान के किसी किमान को यह पता नहीं है कि उसकी उत्पादन योजना क्या है। इस प्रकार फर्जी बातें होती हैं। मैं कहता हं कि ऐसा न किया जाए बल्कि व्यावहारिक तरीके से काम किया जाए। मेरा निवेदन है कि ग्राप ऐसे कानन बनाएं कि जिनके द्वारा जिला स्तर के बैंकों. केन्द्रीय बैंकों या प्रदेश के स्तर के जो बैंक हैं उन पर नियंत्रण हो भीर उन में गडबड़ न होने पाए। भ्रगर ग्राप ऐसे कानन बनायेंगे तो सफलता मिलेगी।

मैं प्रापसे निवेदन करूं कि रिजर्व बैंक का यह कानून है कि जिस बैंक की वसूली 80 प्रतिशत से कम हो उसको क्लास ए से क्लास बी में कर दिया जाता है। इसका परिणाम यह होता है कि जो घादमी करोड़ से काम करता है घगर उसकी वसूली 79 लाख होती है तो वह यह कोशिश करता है कि यह किसी तरह 80 लाख हो जाए। ऐसा नहीं होता तो उसको दर्जा कम कर दिया जाता है और कर्जा कम दिया जाता है और यह कर्जा अगले वर्ष में कम किया जाता है, जब कि उस का काम सुधर चुका होता है। तो इस प्रकार की भ्रव्यावहारिक बातें न होनी चाहिए।

मैं निवेदन करूं, ग्रीर मैं ने इस सुझाव को उच्च स्तर तक पहुंचाया था, कि बहुत से किसानों पर स्थायी कर्जा हो गया है उसे वे चकानहीं पाते। मेरा सङ्घाव है कि इस कर्जें को मध्य कालीन या दीर्धकालीन कर दिया जाए ताकि वह देसकें। लेकिन कहा जाता है कि ग्रगर कर्जा वसल न होगा तो यह कार्रवाई फर्जी होगी । लेकिन होता यह है कि किसान साहकार से पांच प्रतिशत पर श्राठ दिन के लिए रुपया ले कर जमा कर देता है ग्रौर फिर कर्जाले कर उसको बापस कर देता है ग्रगर कोई किसान ग्रपने खाने के लिए गल्ला रखना चाहता है श्रीर गल्ला के रूप में कर्जा नहीं दे सकता तो उसको गल्ला देने के लिए मजबूर किया जाता है भौर भ्रगर वह मारकेटिंग सोसाइटी के प्रधिकारी को पांच रुपया देकर, खरीदा श्रीर बेचा लिखा लेता है तो उसको ठीक समझा जाता है। इसका नतीजा यह होता है कि उसको पांच परसेंट मारकेटिंग सोसाइटी को देना होता है ग्रीर पांच पर सेंट बोहरे को देना होता है। भ्रौर इसका भ्रसर उस किसान के बजट पर पड़ता है। वह ग्रौर किसी ग्रह में तो खर्च कम कर नहीं सकता लेकिन वह उत्पादन के खर्चे में कमी कर देता है जिससे उत्पादन कम हो जाता है, सौर इस तरह से धापकी योजना उत्पादन बढाने वाल: न होकर उत्पादन घटाऊ योजना हो जाती है। तो मेरा निवेदन है कि ग्राप सोचे कि इस काम को कैसे व्यावहारिक तरीके से चलाया जाए।

मैं एक उदाहरण श्रीर देना चाहता हूं। एक किसान जिसको 100 रुपया कर्जा देना

अगर आप चाहते हैं कि यह बढ़े और देश कें। तरक्की हो और देश का उत्पादन बढ़े, तो आपको व्यावहारिक कानून बनाने चाहिएं। ऐसा नहीं होना चाहिए कि कानून रख दिए जाएं और उनको बिना पूर। श्रच्छी तरह से विचार हुए पास कर दिया जाए।

मैं फिर यह निवेदन करना चाहता हूं कि मुझे कोई ऐसा व्यक्ति नहीं मिलता कि जिस से यह बातें कहूं धौर जो इन पर निर्णय ने सके। जिससे कहता हूं वह सुन कर चुप हो जाता है। हो सकता है कि ये बातें सुनी जाएं. नेकिन उस समय तक ऐसी स्थिति ध्रा जाए कि उसका इलाज न हो सके।

कहा जाता है कि सहकारी धान्दोलन में कमी है, धौर रिजर्व बैंक के कर्मचारी योग्य हैं। लेकिन मैं दावें से कहता हूं कि जिन परि-स्थितियों में भाज किसान इतना उत्पादन कर रहा है, भ्रगर उन परिस्थितियों में रिजर्व बैंक का बड़े से बड़ा भ्रधिकारी उतना उत्पादन कर सके तो मैं उसको विशेषक्र मानने को तैयार हूं। केवल भ्रच्छे से भ्रच्छे कानून बना कर रख देने से काम नहीं हो सकता। भ्रापको व्यावहारिक दृष्टि से चलाना होगा तब सफलनता मिलेगी।

यह दो तीन बातें मुझको कहनी थीं। मैं श्रन्त में यह भी निवेदन रूरना चाहता हूं कि जो लैंड मारगेज बैक्स हैं उनका नाम कुछ प्रदेशों में लैंड डेवेलपमेंट बैंक रख दिया गया है। इस नाम को बदल कर इनका नाम लैंड डेवेलपमेंट बैंक ही रख दिया जाना चाहिए। भौर यह कानून केवल जिलास्तर की संस्थाओं तक ही लागू है।

भी हुं० हु० बर्मा (सुल्तानपुर) : माननीय उपाध्यक्ष महोदय, ग्राज इस माननीय सदन के सम्मुख जो विधेयक प्रस्तुत किया गया है उसका मैं स्वागत करता हूं।

सहकारिता घान्दोलन बढ़ाने के लिए तो बहुत से कानून बने, धौर हम लोग चाहते हैं कि घान्दोलन बढ़े, ताकि घपने देश की उन्नति

है वह 6 मन गेहूं 20 रुपया मन में बेच कर कर्जा दे देता है, उसका दूसरा साथी मारकेटिंग मोसाइटी को 6 रुपया दे कर बेचा लिखा लेता है और गल्ला नहीं देता। फिर प्रक्तूबर में जब पहले किसान को गेहूं की प्रावश्यकता होती है तो उसको वह 40 रुपया मन में खरीदना पड़ता है और इस तरह उसको 120 रुपए का नुक्सान होता है जब कि उसके साथी को केवल 6 रुपया खर्च करना पड़ता है। मैं प्रयंगास्त्रियों में पूछना चाहता हूं कि कौनसा किसान ठीक है।

इस सम्बन्ध में मैं एक बात मंत्री महोदय के सामने रखना चाहता हं। हमारा दुर्भाग्य यह है कि सहकारिता के सम्बन्ध में कोई कानन बनता है तो जौ सरकारी कर्मचारी मंत्री महोदय के सामने रख देते हैं वह उसी पर दस्तखत कर देते हैं श्रीर उसको यहां पेश कर दिया जाता है, भ्रौर हम चाहे उस पर जो कुछ भी कहें होता वही है जो सरकारी कर्मवारी चाहते हैं । कोई हमारी बात नहीं सुनता। तो मेरा निवेदन है कि हमको व्यावहारिक दुष्टि से विचार करके ही कानन बनाने चाहिए नहीं तो उन से लाभ नहीं होगा। मैं मानता हं कि सख्ती की जाए लेकिन जो काम किया जाय वह व्यावहारिक होना चाहिए । उस काम को इस तरह किया जाए ताकि मुक्तमेंट ग्रागे बढ़ सके।

एक श्रीर निवेदन है। यह जो एक लाख ग्रेयर कैपीटल रखा गया है, यह बहुत कम है। मेरे जिले में 17 लाज साइज सोसा-इटियां हैं जिनका ग्रेयर कैपिटल एक लाख से ज्यादा है। ग्रगर ग्राप चाहते हैं कि उनका रुपया भौर कामों में लगे तो इसमें यह संशो-धन होना चाहिए जो जिला स्तर के बैंक हैं उन्हीं पर यह कानुन लागू हो। कहीं ऐसा न हो कि सब पर यह कानुन लगा कर कोग्राप-रेटिव भान्दोलन को खत्म कर दिया जाए। भगर ग्राप इस भान्दोलन को खत्म करना चाहते हैं तब तो मुझे कुछ ऐसा नहीं कहना, लेकिन [श्रंक कु० वर्मा]

सुचारु रूप से हो । लेकिन ग्रगर श्राप गौर से देखें तो इस म्रान्दोलन में हर तरफ भ्रष्टा-भार ही भ्रष्टाचार दिखलायी पडता है। बहत सी जगह तो जो धन इस में स्नाता है उसका सदपयोग होने के बजाय उसका गबन होता है। यहां तक कि जितनी सोसाइटियां हैं वे एक न एक रूप में बकायादार दिखलायी पड़ती हैं भीर वास्तव में देखा जाए तो पता चलेगा कि जो कर्जा सदस्यों को दिया जाता है वह उसे वापस नहीं करते हैं, बल्कि वह फिर दूसरा कर्जा लेने जाते हैं ग्रौर उसके मिलने पर पहला कर्जा वापस करते हैं। मतलब मेरा यह है कि बजाय इसके कि उनकी म्रार्थिक दशा इस इन्वेस्टमेंट के जरिए से कुछ प्रच्छी हो, वे कर्जदार के कर्जदार ही रहते हैं वास्तविक रूप में, ग्रीर उनकी ग्रसर्ला हालत में कोई भ्रन्तर नहीं भ्राता, भौर उनकी कोई उन्नति या तरक्की नहीं होती है। सहकारिता श्रान्दो-लन में हम लोगों ने यह भी रक्खा है कि जन-तांत्रिक प्रणाली का वहां पर प्रयोग होगा ग्रीर चनाव होंगे । लेकिन वह चनाव जो होते हैं वे फर्जी होते हैं। ग्रसल बात यह है कि जो सपरवाइजर या इंसपैक्टर होता है वह उसके मन्शा ग्रनसार होता है ग्रार उस की नीति के ग्रनसार वहां पर चनाव होते हैं। पर बजाय इस के कि जनतंत्र का ग्रसली ग्रसली प्रयोग हो, होता यह है कि नौकरशाही की मंशा, नौकरशाही का श्रंकुश जैसा होता है उस के मताबिक वहां पर वह चुनाव होते हैं भीर जो सुपरवाइजर या निम्न वर्ग के स्रौर लोग होते है वे इसी फेर में रहते हैं कि बैंक का रुपया हो, सोसाइटी का रुपया हो, किमी तरीके से उसमें फर्जी हिसाब किताब लिख कर किस तरह से उस में गबन कः श्रीर उसमें से खायें।

यह तो बड़ी ब्रच्छी बात है जो यह विधेयक लाया गया है ताकि रिजर्व बैंक का नियन्त्रण इन सब बातों पर हो सके। लेकिन मैं यह जुरुर चाहुंगा कि बाकुई में अगर नियन्त्रण करना है तो रिजवं बैंक के लिए जो हम ध्रधिकार दे रहं हैं जस का सही सही प्रयोग हो जस
का विस्तार ठिकाने से हो ताकि यह जो चारों
तरफ गवन और फर्जी कार्यवाही और ध्रध्याचार इस हमारे सरकारी ब्रान्दोलन में फैला
हुमा है उसका निराकरण हो सके और यह
मिट सके वरना मैं समझता हूं कि सहकारिता
श्रान्दोलन कहने के लिए ही सिफं रह जायेगा
कि वह हमारा श्रान्दोलन बढ़ रहा है । उस
के बढ़ने का जो ग्रसली रूप है वह बढ़ नहीं रहा
है बिल्क वह उलटे एक ध्रष्टाचार की समितियां
वनी हुई हैं कि किसी तरीक़े से जो रूपया ग्राये
उसका ग्रवन किया जाये । इन शब्दों के
साथ जो विधेयक ग्राया है मैं उस का स्वागत
करता हूं।

208

भी ब॰ रा॰ भगत: उपाध्यक्ष महोदय. यह बड़े हुएं की बात है कि सभी माननीय सदस्यों ने इस विधेयक का जोरदार समर्थन किया है। जैसामैं ने गरू में कहाथाइस विधेयक को सभा में पेश करते हुए बड़े: खुण होती है। क्योंकि इसमें जितना गैर श्रिधिकारी सहयोग सहकारिता श्रान्दोलन का जो नेतृत्व है इसमें उस का पूरा समर्थन है। इस में प्रोफेसर डी० ग्रार० गाडगिल जिनकी इस में बहुत दिलचस्पी है ग्रीर जोकि कोग्रापरेटिव्स को फेडरेशन के चेश्ररमैन हैं उनका भी पुरा समर्थन है श्रीर श्रभी तक उन्हीं भ्रन्शों को हमने लागू किया है जिनमें कि राज्य सरकारों की पूरी सहमति है। हमारा इरादा यह है कि डिपाजिट इंश्योरैंस को भी हम तय करें। इसके लिए चारों तरफ से कई माननीय सदस्यों ने भी कहा है कि हम उस पर भी ग्रागे बढें। इस के लिए राज्य सरकारों से हम विचार कर के भ्रौर उनकी सहमति ले कर हम उस में भी ग्रागे बढ़ेगें ताकि सहकारिता ग्रान्दोलन ग्रीर खास कर के जो हमारा ग्रःमीण ग्राधिक तंत्र है जिसमें

कर्जे की या प्रोसैसिंग इंडस्टीज की या बैंकिंग की जिसके कि ग्रांकडे हम ने दिये ग्रभी उसका डाइमैंशन, उसका श्रन्पात कितना बढ गया है उस को हम मजबत बना सकें। पिछले दिनों म्रापको याद होगा जब ज्वाएंट स्टाक कर्माशयल बैंकिंग में कमी ग्राई, पलाई बैंक दिवालिया हम्रा तो हमने बैंकिंग को मजबत करने के लिए उसमें यह जिपाजिट इंग्योरैंस लाकर बैंकिंग के तंत्र को मजबत किया ताकि छोटे या बडे जो धक्के ग्रायें उससे हम बैंकिंग को बचा सकें भ्रौर उस की जड मजबत कर सकें। इसी तरीके से कोग्रापरेटिव बैंक का भी ग्रब इतना विस्तार हो गया है। जैसा कि मैंने कहा कि देश के पूर्वी भाग में जो पांच राज्य हैं जहां कि कोग्रापरेटिव बैंकिंग या कोग्रापरेटिव मव-मेंट प्रभी अच्छे तरीके से फैला नहीं है वहां भी हम दूसरे उपायों से गांवों में खेती के लिए और गांबों की तरक्की के लिए और उत्पादन के लिए हम उनके वास्ते कर्जे की ब्यवस्था करने जा रहे हैं। उन भागों में जहां कि कोस्रापरेटिव्स बनी हुई हैं स्रौर काफ़ी परि-माण में सहकारी बैंक्स मिलते हैं उनको मजबत करने का यह जरिया था जिसको कि हमने ग्रभी किया है और ग्रागे राज्य सरकारों की मदद से डिपाजिट इंग्योरैंस को लाकर भी हम उसे भ्रागे बढायेंगे। यह बडी प्रसन्नता का विषय है कि हमारे इस देश के सहकारिता ग्रान्दोलन से जो भी सम्बन्धित है सरकारी ग्रथवा गैर सरकारी सभी राज्यों के लोगों का हमें पूरा समर्थन प्राप्त हो रहा है। यह बढ़ी खणी की बात है कि पालियामेंट के सभी सदस्यों की इस में पूरी पूरी दिलचस्पी है श्रीर पूरा पूरा समर्थन उनका प्राप्त है। इस से पता चलता है कि सहकारिता का भविष्य उज्जवल है। उस को हम मजवृती से भीर सही तरीके से रखना चाहते हैं ताकि वह भ्रागे बढ़े भीर उसी तरीके से जो सारी सभा की मांग है उसको हम पुरा कर पायेंगे।

कुछ माननीय सदस्यों ने एक दो बातों की श्रोर ध्यान दिलाया है। उन पर हम

विचार करेंगे। खास तौर से एक बात आरो हमारे श्री गौरी शंकर कक्कड ने कही कि इस इस विधेयक की धारा 19 में जो नियन्त्रण सोचा गया है उस से कठिनाई उत्पन्न हो सकती है या कुछ लोगों को खिन्नता ग्रा सकती है. मैं उन को यह बतालना चाहता हं कि उनका जो यह डर है वह सही नहीं है क्योंकि यह बात कि कोग्रापरेटिव बैंक दसरी संस्थायों में चाहे वह कोग्रापरेटिव स्पिनिंग मिल हो या प्रोसैसिसिंग की दसरी सोसाइटी हो या को-म्रापरेटिव शगर मिल हो उस में वह उनके शेयरों को ले सकेगा या नहीं ले सकेगा एक परिमाण में इस बात पर पहले भी काफी बहस हो चकी है धौर जो स्टैंडिंग ऐडवाइजरी कमेटी है उस में भी इस बात पर काफ़ी ग्रच्छे तरीके से विचार हो चका है भौर यह सब लोग मानते हैं कि एक मजबत बैंकिंग का यह माना हम्रा सिद्धान्त है कि बैंक कम समय के लिए तो रूपया लेता है डिपाजिटस के रूप में और उस को ज्यादा समय के लिए धगर कर्ज के रूप में देतों वैकिंग की जड़ कमजोर हो जाती है। जो बात ज्वाएंट स्टाक बैंकिंग पर लाग होती है वही बात कोश्रापरेटिव बैंकिंग पर भी लागु होती है। इसलिए इस बात को मानते हुए कि कोग्रापरेटिय बैंक की गांवों में जो प्रोसैसिंग या स्पिनिंग मिल या शगर मिल हैं हमें उनको भ्रागे बढ़ाने के लिए. उनको प्रोत्साहन देने के लिए हमें उसमें दिल-बस्पी लेनी बाहिए । मगर उसमें हमको एक सीमा भी रखनी है कि उससे ग्रागे हम नहीं जा सकते जिसमें कि कोधापरेटिव बैंक की जड ही कमजोर हो जाय । इसलिए जो बात लोगों की ग्रापस की मान्यता से चलती है चाहे वह ऐडवाइजरी कमेटी में हो या धीर भी कोग्रापरेटिव मवमेंट में हो. यह बात मानी है कि हर एक सोमाइटी के सब्सकाइब्ड कैप्टिल का पांच परमेंट इनवैस्ट करा जायगा। किसी भी सोसाइटी का पांच परसैन्ट से ज्यादा नहीं किया जायगा। इसी तरह से एक कोग्रापरेटिय बैंक जो उनका अध्या फंट है। उस के दो परमैंट से ज्यादा इनवैस्ट न करें। प्रभी

[अ ब० रा० भगत]

इस विधेयक की हम इन्हीं वातों को मान्यता दे रहे हैं श्रीर कोई ऐसी नई वात नहीं कर रहे हैं जिससे कि दिक्कत पैदा हो । यह मानी हुई वात है कि उसको हम वैधानिक मान्यता दे रहे हैं श्रीर मैं समझता हूं कि इस में काफ़ी छूट है। उसमें इननी लचक है कि कोश्रापरेटिय बैंक को श्रगर वह चाहे कि प्रमोशन के काम में, प्रोत्साहन के कामों में उचित भाग ले सके तो वह बिना किसी भी दिक्कत के भाग ले सकता है।

दसरी बात यह उठाई गई थी कि डिस्ट्रिक्ट कोग्रापरेटिव बैंक ग्रभी ग्रपने ऐरिया में नयी ब्रांचैज खोल सकते हैं जबकि दसरे काग्रापरेटिव बैक्स नहीं खोल सकते यह बात सही नहीं है। श्रभी डिस्टिक्ट श्रीर मेंटल को-ग्रापरेटिव बैंक्स को रिजर्व बक से यह परिमणन या अनमति नहीं चाहिए कि ये बांच खोलें या नहीं। रिजर्व बैंक के गवर्नर साहब ने कहा था कि ग्रगर डिस्टिक्ट भीर सेंटल को-भ्रापरेटिव बैंकों के प्लानिंग का प्रोग्राम मालम हो कि वे कहां कहां बांचें खोलते हैं तो जो दूसरे जायट स्टाक बैंक की बांचिज खोलने वाले हैं. उनको देख कर को-म्राडिनेणन की बात हो सकती है। मैं समझता हं कि उन पर कोई रुकावट नहीं है। फिर भी ग्रगर रिजर्व बैंक के सामने यह बात ग्राती है कि को-ग्रापरेटिव बैंक ग्रीर सैंटल को-म्रापरेटिव बैंक का कहां कहां प्रोग्राम है तो उन के फैलाव में ग्रीर नई ब्रांचिज खोलने में उन को मुविधा दी जायेगी भ्रौर रुकावट की कोई गुजायश नहीं होगी।

Shri Firodia: Will preference be given to co-operative banks to open branches over Commercial banks?

15 hrs.

श्री ब रा॰ भगत: यह बात विधान में तो नहीं प्रा सकती है, मगर इस समय देश में जो वातावरण है, को-श्रापरेटिव बैंक्स को प्रोत्साहन देने की जो नीति है.....

Shri Shivaji Rao S. Deshmukh: His question was whether preference will be given to co-operatives in opening branches. He is requesting the House for a specific enactment by which a statutory right on the Reserve Bank will be conferred.

Shri B. R. Bhagat: I am attempting an answer.

विधेयक में यह बात नहीं रखी जायेगी कि प्रेफ़रेंस दिया जाय या नहीं लेकिन इस समय को-ब्रापरेटिव बैंक्स को बढ़ावा देने की जो नीति है उस को दृष्टि में रखते हुए उन को उचित प्रोत्साहन जरूर मिलेगा।

को-म्रापरेटिव बैंकों के लिए भी सेम स्टैंडर्ड कायन करने ग्रीर उन पर भी बैंकिंग कानन को इसरे बैंकों की तरह ही लाग करने के बारे में कहा गया है। मैं ने शरू में ही श्रपने भाषण में यह कहा था कि को-आपरेटिव बैंकों की जो जरूरत है उन की जो ग्रावश्यकतायें हैं, काम करने में उन की जो कठिनाइयां हैं. उन सब बातों का खयाल रखा जायेगा इस विधेयक को लाग करने में ग्रीर चलाने में। यह डर ग्रीर यह भय कि कामशंल बैंकों के साथ जो कडाई बरती जाती है वही को-म्रापरेटिव बैंकों के साथ भी होगी ग्रीर वही दिक्कतें इन के सामने भी ग्रायेंगी बिल्कल निराद्यार है श्रीर को-श्रापरेटिव बैंकों को काम करने में जो दिक्कतें भ्रानी हैं उन का जरूर स्वयाल रखा जायेगा।

एक माननीय सदस्य ने कहा कि इस बिल में यह पावर क्यों दी गई कि दि डेट विल बि डिसाइडिड बाई नोटिफ़िकेशन । यह तो मामूली बात है । ऐसे विधेयक को लागू करने में कुछ खास तैयारि ग़ें की जरूरत होती है, उस के लिए कुछ खास किस्म के लोग चाहिए इस लिए यह नहीं कहना चाहिए कि ध्रमुक दिन से यह बिल लागू होगा । उस दिन शायद तैयारी पूरी न हो इस लिए थोड़ी सी फलैक्सि-बिलिटी रखने के लिए पावर बाई नाटिफ़िकेशन का प्रधिकार दिया गया है । फारेन एक्सचेंज का उदाहरण दिया गया है। मगर कभी कभी तैयारी में कुछ समय लग जाना है इस लिए नोटिफ़िकेइन का पावर दिया जाता है। इस में कोई धनीजित्य नहीं है।

श्री दे० शि० पाटिल (यवतमाल): इस बिल को महाराष्ट्र स्टेट गवर्नमेंट की अनुमति है या गठीं?

श्री ब॰ रा॰ भगत : महाराष्ट्र गवनंभेंट की श्रनुमति है । श्रभी महाराष्ट्र में स्टेट को श्रापरेटिव बैंक्स की एक कांग्रेंस हुई थी । उन्होंने भी पूरी मन्जूरी दे दी थी । महाराष्ट्र के मुख्य मंत्री ने पत्र लिखा था जिस में उन्होंने कुछ वातों की चर्चा की थी । लेकिन वित्त मंत्री ने उनको लवाब दिया है कि जिन बातों को उन्होंने उठाया है उनका इस बिल से कोई सम्बन्ध नहीं है । जब उन को यह पत्र मिलेगा तो उन की जितनी दिक्कतें हैं जितने इर हैं, वे सब शान्त हो जायेंगे क्योंकि उनके दिल में जो बातें थीं उन का इस बिल से कोई सरोकार नहीं था धीर हम ने उन को बिल्कुल संतोषजनक उत्तर दे दिया है ।

श्री दि॰ सि॰ चौषरी: यह भी कहा गया है कि "लैंड मार्गेज बैंक" के साथ साथ "लैंड डेवेलपमेंट बैंक" भी रखा जाये क्योंकि कई जगहों पर लैंड मार्गेज बैंक लैंड डेवेलपमेंट बैंक कहलाते हैं।

श्री ब ॰ रा॰ भगतः लैंड मार्गेज बैंक से इसका कोई सम्बन्ध नहीं है।

Shri Shivaji Rao S. Deshmukh: This is an important measure. It goes to the root of the cooperative movement. I beg to suggest that the time allotted for this Bill should be extended.

Mr. Deputy-Speaker: We have finished the debate.

Shri Shivaji Rao S. Deshmukh: On clause-by-clause consideration we can take more time. Mr. Deputy-Speaker: There are no amendments.

Shri Shivaji Rao S. Deshmukh:
The time allotted for clause-by-clause
consideration is not dependent on
amendments. There are no amendments. It is because the Bill has been
taken up by way of surprise. There
may be Members who want to offer
their remarks on certain clauses.

Mr. Deputy-Speaker: If you want to speak on any particular clause, I will allow that.

The question is:

"That the Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Companies Act, 1949 for the purpose of regulating the banking business of certain co-operative societies and for matters connected therewith, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We shall now take up the clause-by-clause consideration of the Bill.

Clause 2- (Amendment of section 2)

Shri Shivaji Rao S. Deshmukh: Mr. Deputy-Speaker, Sir, this measure which has been brought forward by the hon. Finance Minister has got a laudable object. But my apprehensions are that the Bill, as it is drafted and the enforcement of the Act which is likely to take place will defeat the purpose for which this Bill has been brought forward.

Clause 2 specifically relates to where cooperative banking system in the country is brought in purview of the operation of the Reserve Bank of India Act. In the case of cooperatives, certain minimum financial discipline is essential. Nobody disputes that. In certain cooperatives, there are certain financial practices followed which are not in the interest of either cooperative movement or the growth of banking. That is also not disputed. But the fact of the matter is that co-operative and the normal banking system in

[Shri Shivaji Rao S. Deshmukh]

its origin, in its operation and in its effect on the society, are materially different and, therefore, they call for different financial disciplines and different norms of controls. Taking into consideration this differentiation. will be suicidal to hand-over cooperatives to the Reserve Bank of India which is normally concerned with the strictest financial discipline without any consideration as to the practices which are called for in a particular sphere of activity.

We have seen that the cooperatives primarily are the formations of associations by cultivators in respect to rural areas and these cooperatives are usually formed with the specific object of meeting, to whatever extent that is possible, the credit requirements of agriculturists. So far the Bank has placed at the disposal of the State and apex banks certain credits to be distributed through primary cooperatives. The fact is that the Reserve Bank even now extends certain form of financial control over the cooperative movement. This appears to be a notional statutory recognition of the control which the Reserve Bank already enforces. The result of this amendment will be that the cooperatives all over India will be subjected to dual type of control. The cooperatives being formed and registered under the Cooperatives Acts of different States will be governed by the respective Cooperatives Acts, and so far as the financial and banking transactions are concerned, they will be subject to the control of the Reserve Bank and the Reserve Bank of India

What will be the result? There will be an anomalous position. The Reserve Bank wanting a particular course of action to be followed by a particular cooperative under the plea that the cooperative is under the direct control of the Reserve Bank, and the State Governments and the Registrars of Coperatives and even the lowest officials on the ladder of the Cooperative Department taking a different

view, is bound to result in one contingency, and that contingency is the retarding of the general cooperative movement in the country. I have no doubt in my mind that the purpose behind this Bill appears to be administrative reply or, if I may be permitted to say so, an executive reply to the oft-repeated demand for the nationalisation of the banking system in the country. I say this because if for the first time the cooperatives are brought under the direct control of the Reserve Bank and the Banking Companies Act in the form in which they have been brought in this Bill, the result will be that cooperatives will be wiped out from the face of this country.

(Application to

We have seen that banks after banks have been wound up by the Reserve Bank on the decisions of the different High Courts on the plea that they do not follow a particular norm of financial discipline and the result of this has been that the depositors of those banks and the persons who are financially interested in those banks are put to loss. Now, the Reserve Bank, while sitting in Delhi, will go on issuing notifications and orders which they consider to be in the public interest, which will have no bearing on the circumstances existing in the respective States where they expect the all-India financial discipline to be followed.

The further clash of this will be that the Reserve Bank in a fit of the moment will file petition after petition in the High Courts for winding of the apex, district central cooperative banks, and I have no doubt in my mind that this is bound to result in only one effect, and that is the cooperative banking system will be wiped out in the country. Nobody on the floor of this House desires this contingency to occur to the cooperative movement. The Reserve Bank, for example, advances credits to the State arex cooperatives at the rate of 2 per cent less than the banking rate.

The Reserve Bank advances, in addition, the rural credit at the rate of 2 per cent. Now, by a cumbersome procedure of distribution of credits, by the time they reach the hand of the cultivator, the interest goes upto 10 per cent. Is the Central Government in a position to assure the cultivator that he will get the rural credit at the same rate of interest and the State Governments concerned evolve a machinery by which administrative and certain other charges which will be necessitated by way of such disbursements will be shared on an equal basis or on agreed formula between the Reserve Bank on the one hand and the Central Government on the other hand?

I have no doubt in my mind that this Bill has been brought in not with a view to acquiring any real financial discipline. The real financial discipline requires a certain knowledge of individual financial transactions which are best known only to the auditors that will be under the Cooperative Department. Hence the Reserve Bank here will be guided by not only third-rate reports but the reprorts beginning at the lowest level of the auditor reaching Delhi under the signature of certain Secretary in the Cooperative Department or certain Registrar of Cooperatives of a State and it is on that basis the Reserve Bank will be acting and, I think, this will be a very weak basis to act upon even in the interest of enforcing rigid financial discipline.

I beg to urge upon the hon. Finance Minister to consider this from this point of view. On the one hand, he has taken over the complete control of the banking practices of cooperatives in the hands of the Reserve Bank and they are subjected to the operation of the Banking Companies Act and at the same time they have been denied the basic security which is normally given to a depositor in a commercial bank. For instance, if a commercial bank is wound up the depositor of that bank enjoys to a certain extent immunities and pri-

which due under vileges arc the Doposit Insurance Corporation Act. The operation of this Act has been kept aloof. Perhaps, this been kept aloof under the pretext that several State Governments have objected to the operation of this scheme. If the Act provides that certain provisions of the Act would come into force on different dates, I fail to understand the wisdom of leaving aside the operation of the Deposit Insurance Corporation Act by amending the whole statute relating to the cooperatives in the form in which it has been placed before this House.

Therefore, I would beg of the hon. Minister to withdraw this Bill in the form in which he wants this House to consider it now, ask the House for time to come back with necessary amendments by which even the Deposite Insurance Corporation Act will be made applicable to co-operative banks. We had been very anxious to extract certain minimum assurances from the hon. Fiance Minister; in return we got only faltering assurances. If necessary, this House should see to it that statutory guarantee is given to the opening of branches of co-operative banks in the rural areas; that is precisely the way in which co-operative rural credit has to be disbursed. Further, if necessary, there should be specific control on the mode of giving rural credits. The rates of interest which are to be charged should be better left to the co-operative departments. The Reserve Bank will satisfy itself by giving such advice as necessary in the interest of financial security.

I further submit for the consideration of this House that we should not in a hurry affect permanently the entire co-operative movement in this country, particularly as the sufferers are going to be 90 per cent of the rural population. To the cultivators, who are even today hard-pressed in certain states like Maharashtra, there are only two ways of securing loans . . .

Mr. Deputy-Speaker: Clause 2 is a definition clause. You have not object to any definition so far.

Shri Shivaji Rao S. Deshmukh: This is about the operation of the definition clause. Co-operative banks have been included and subjected to certain conditions . . .

That is why these observations under this clause are material. I do not have anything to say on the specific wording of the definitions, what I have to say is that the definitions incorporated here are going to have the effect of leaving co-operative banks to the mercy of the Reserve Bank, which will have a nasty effect on the growth of the co-operative movement. That is why I restrict my comments to this particular point. I am not bothered about the way how it is worded, this way or that; what I am concerned with is the fact that the very passing of this Bill will be basically affecting the co-operative struc-

For instance, rural credit today is available in two ways: taccavi loans and loans through co-operatives. In a state like Maharashtra, where taccavi has been completely wiped out, all credits are routed through co-operatives. They will be subjected to certain discipline which may result in credit being denied to the cultivators. So I say that this is not only a wrong exercise of financial discipline, but-I would go further and say-it is a reversal of the Bhubaneswar spirit, because at Bhubaneswar we promised the people of the country that would allow to the farmers credit on reasonable rates of interest and enough quantities, which will necessarily have no bearing on creditworthiness. For instance, are you in a position to assure the cultivator that he will get the necessary credit irrespective of his credit-worthiness? Are you in a position to assure him that he will get credit at the rate interest that the Reserve Bank is in a position to advance credit to the apex co-operatives? If we are not in a position to answer these questions

satisfactorily and remove these apprehensions in the minds of the people, we have no moral or justifiable right in rushing through with a Bill of this nature offering co-operatives platter to be subjected to discipline, which is bound to result only in the wiping out of the co-operative movement in this country and in the vital sphere of agricultural rural credit,

There are instances in this regard. For instance, sugar co-operatives in Maharashtra used to advance loans to its members. But the Reserve Bank took objection to this saying that this is a banking transaction. Obviously, the co-operatives did not advance loans to cultivators on the basic of profit making; they were only fulfilling the basic obligation which they owed to the process of manufacture of sugar. Yet the Reserve Bank took this objection and said that no such loans could be advanced by sugar co-operatives under the respective Sugar Co-operatives Act. It has been on record, that the Reserve Bank, instead of taking due care for expansion of rural credit is satisfied with dimunition of it and getting control on whatever credit is This is a advanced to cultivators. contingency which this House does not want to see brought about.

Therefore, I say that even at this stage, the Finance Minister will be doing a distinct service to the nation, and to the co-operative movement in particular, by withdrawing this Bill in this form, and coming forward with a better and more comprehensive Bill at the proper time.

Shri Firodia: On a point of clarification about the definitions. p. 3. it is said:

"primary cooperative bank' a co-operative society. other than a primary agricultural credit society,-(1) the primary object or principal business of which is the transaction of bank-(2) the paid-up ing business; share capital and reserves

If there is a bank which fulfils the first two conditions, but third, under what category will it fall?

Shri B. R. Bhagat: It will not; the second will not apply.

Shri Firodia: Will it fall under any other category?

Shri B. R. Bhagat: That I cannot say. The second does not will not fall under this category.

Shri Firodia: If there is a has one lakh of rupees reserve, and is doing banking?

Shri B. R. Bhagat: It will simply mean that it will not be co-operative society which does banking. It will be other co-operative society.

Shri Parashar (Shivpuri): I wont to speak on cl. 2.

Mr Deputy-Speaker: He has amendment.

Shri Parashar: I want to speak generally on the clause.

Mr. Deputy-Speaker: There are no amendments.

Shri Parashar: I want to oppose this clause.

Mr. Deputy-Speaker: he objection to any definition?

Shri Parashar: I want to speak on it. I want to oppose it.

Mr. Deputy-Speaker: All right,

Shri C. K. Bhattacharyya (Raiganj): On a point of clarification. The hon. Member wants to oppose this clause. He does not want the inclusion of this clause in Bill. Does it come to this that it will be a Bill

without definitions?

Mr. Deputy-Speaker: That is him to explain. Are you opposing the inclusion of this clause?

Shri Parashar: I am opposing the inclusion of this clause.

उपाध्यक्ष महोदय मैं चाहता कि यह ऐक्ट पहले जैसाहै वैसा ही बना रहे और यह जो क्लाज जोड़ा जा रहा है वह बिल्कल निकाल दिया जाये । मैं बिल के इस भाग को ग्रपोज कर रहा हूं भीर जो डेफिनिशन बढाया गया है उसे घ्रपोज कर रहा हं। उस के कूछ कारण हैं।

उपाध्यक्ष महोदय : किस डेफिनिशन को भ्रपोज कर रहे हैं यह भी बतला दीजिये।

भी पाराश्वर: वही मैं बतला रहा हं। मैं यह कहने जा रहा है कि रिजवं बैंक आफ इंडिया ने भ्रभी तक इस ऐक्ट के मताबिक स्टेटस के कुछ ग्रुपेक्स बैंक्स ग्रीर मेंटल बैंक के धौर थोड़ी सी सोसायटीज के कार्य को कंटोल किया था । मेरा ग्रौर सहकारिता के क्षेत्र में काम करने वाले साथियों का धनभव यह रहा है कि रिजर्व बैंक झाफ इंडिया के सहयोग से सहकारिता भान्दोलन की कोई वृद्धि नहीं हुई है। बल्कि रिजर्व बैंक के कारण सहकारिता के कार्य में दिन प्रति दिन हमारे सामने कठिनाइयां घाती हैं। मैं कोई रिजर्व बैंक का विरोध करने की दिष्ट से विरोध नहीं कर रहा हं लेकिन ध्रगर सहकारिता के क्षेत्र में काम करने वाले बन्धग्रों के ग्रनभव के ब्राधार पर कोई कठिनाइयां ब्राती हैं तो मेरा कर्तव्य है कि इस सदन के सामने उन्हें पेश करूं। उदाहरण के तौर पर ग्राप ने देखा होगा जैसा कि इ.स. मैं परिभाषित किया गया है. जो महत्वपूर्ण मामायदियां प्रत्येक जिलों मैं हैं वह रिजर्व बैंक के कंट्रोल में घायेंगी। जैसे कि इस बिल के धार्जेक्टम बनलाये गये हैं. उद्देश्य बनलाये गये हैं. उन मे भी प्रतीत होता

[श्री पाराशर]

है कि इस बिल को लाने का तात्पर्य यह नहीं है कि वह कोई कोम्रापरेटिव मूवमैंट की सेवा करना चाहता है, बल्कि इस में लिखा हुमा जो है उसी को में बतलाता हूं। चूंकि स्टेटमैंट म्राफ म्राब्जैक्टस ऐंड रीजन्स इंग्लिश में हैं इस लिये में उन को इंग्लिश में ही पढ़ कर बतलाना चाहता हूं। इन डेफिनिशन्स को लाने का उड़ेश्य यह है:

"The deposits and working funds of co-operative banks are now so large that the extension of the more important provisions of the Banking Companies Act, 1949 to these banks will be in the public interest."

मेरा निवेदन यह है कि यदि कोग्रापरेटिव बैंकों के फंडस बहत बडे हो गये हैं तो यह बकिंग कम्पनीज ऐक्ट की क्रपा से नहीं बढ़े हैं। बैंकिंग कम्पनी ऐक्ट को इस प्रकार लाग देने से पब्लिक इंटरेस्ट को कोई लाभ होने वाला नहीं है। हां, में इस बात को महसुस करता हं कि कोम्रापरेटिव मोमायटीज स्रौर को-ग्रापरेटिव बैक्स के फंडम ग्रगर वह सकते हैं तो वह रिजर्व बैंक लाज को या बैंकिंग लाज को लाग करने के बजाय भारतवर्ष में मारे देश के लिये रिजर्व बैंक से कोई सम्बन्ध न रखना हुया एक बैंक बनाया जाये. इस में बढ़ सकते हैं। कोग्रापरेटिव सोसायटीज का एक राष्टीय बैंक हो ग्रीर वह देश के भिन्न भिन्न राज्यों के महकारी बैंकों को फाइनेन्स करे। वही सहकारितः के दष्टकोण को पूरी तरह समझ सकेगा ग्रीर सहकारिता के क्षेत्र मैं काम करने वाले भाइयों की तकलीफ को महमुस कर सकेगा तथा महकारिता की वृद्धि में सहयोग दे सकेगा।

जहां तक रिजर्व बैंक भ्रोर टू.रे कामर्थल बैंक्स के ऋण की बात है, कामर्थल दृष्टिकोण से ब्यापारिक दृष्टिकोण से उन का सारा कार्यकलाप होता है। वहां सहकारिता को उस के साथ नत्थी कर देने से ग्रभी तक जो ग्रनुभव हुन्ना है उस से ज्यादा कडग्रा ग्रनुभव होने वाला है ।

श्री ब ० रा० भगत: नत्थी कहां है।

श्री पाराजार: मैं जिस भावना से कह रहा हूं, जिस दृष्टि से कह रहा हूं यदि मिनिस्टर महोदय उस का भादर करेंगे तो ज्यादा मुनासिब होगा । में कह रहा हूं और मेरी बहुत सीधी सी बात है और ग्रगर उसे समझने की कोशिश की जाये तो समझा जा सकता है । उन बड़ी बड़ी सोसायटीज को, जिन के सदस्यों ने ग्रपना खून पसीना एक कर के उ-ं पनपाया है, ग्राप व्यापारिक बैंक के नियंत्रण में देना चाहते हैं । इस बिल का निश्चित उद्देश्य यही है । दूसरी कोई चीज नहीं हो सकती । ग्रगर दूसरा उद्देश्य है तो मुझे कुछ नहीं कहना है ।

ग्रभी श्री देशमखाजी ने कहा ग्रीर दूसरे भाइयों का भी यही कहना है कि यह बहत महत्वपूर्ण बिल है। यदि हमारे मंत्री महोदय इस पर विचार के लिये कुछ ग्रीर समय ले लें ग्रीर हमें विचार करने का मीका दे दें. इस की जल्दी में पास न करें, तो वे सहकारी ग्रान्दीलन की ज्यादा सेवा करेंगे। मझे उन से कोई विरोध नहीं है, इस बिल से भी मेरा कोई विरोध नहीं है। में केवल यह कहना चाहता ह कि उन के द्वारा जो बिल सदन में लाया जाये वह उस विशेष उद्देश्य की पुति करे जिस उद्देश्य की पूर्ति के लिये वे उसे पेश कर रहे हैं। कहीं ऐसा नहीं कि उन को स्वयम पछताना पड़े कि उन्होंने ग्रपने हाथों से ऐसा बिल रक्खा जो सहकारिताकी मेवाकरने के बजाय. कूछ सेवाकर रहाहै।

र्था दें • कि • पाटिल : उपाध्यक्ष महोदय, इस विधेयक को पास करने के लिए जबर्दश्ती जल्दी हो रही हैं। यह एक ऐसा बिल है जिस का प्रसर जो सहकारी संस्थाएं हैं उन पर पड़ता है । शासन श्रीर भारत सरकार की जो नीति है वह यह है कि कोग्रापरेटिय क्षेत्र को बढावा दिया जाये । लेकिन एक साल से मैं देख रहा हं कि वित्त मंत्री का जो डिपार्टमेंट है उस का काम काज ऐसा है कि वह प्राइवेट सेक्टर को बढावा देता है, उन को प्रोत्साहन देता है, उन को कंसैशन देता है । बैंकिंग एक्ट कोग्रापरेटिक्ज पर लाग करने से एक बड़ा भय खास तौर से महाराष्ट्र स्टेट को पैदा हो गया है। जब हम लोग 2 तारीख को महाराष्ट्र के चीफ मिनिस्टर से मिले थे उस वक्त कोग्रापरेटिब्ज के जो मिनिस्टर थे उन मे हुई बातचीत मे पता लगा कि इस का ग्रमर कोग्रापरेटिव क्षेत्र पर बरा हो जायेगा। चीफ मिनिस्टर ने भी कुछ शिकायत की है श्रीर ग्राब्जेनगन्स किये थे । उन का उत्तर दे दिया गया । लेकिन वह ग्राटजेक्जन्स वैसे के वैसे कायम žι

इस में क्लाज 2 में प्राइमरी ऐप्रिकल्चर क्रेडिट मांसायटी के बारे में जो दिया गया है ग्रोर उस के लिए जो कंडिशन्स रक्खी गई हैं उन को ग्रगर देखा जाये तो ग्राज हम लोग यह अनभव करते हैं कि प्राइमरी सोसायटीज स्रौर कोस्रापरेटिव सेंटल वैक जब किसान को ऋण देते हैं तो वह सम्पत्ति का केडिटवर्दीनेस का ध्यान नहीं रखते हैं। महाराष्ट्र के माननीय सदस्य श्री देशमख ने बतलाया कि उन की हैमियन क्या है. उन के पास प्रापर्टी क्या है यह नहीं देखते हैं। वह उत्पादन की सामर्थ्य पर ग्राधारित ऋण देते हैं। बाद में जो माल पैदा होता है. जैसे कि काटन है, काटन पैदा होती है और जब उसे पुरा कर लिया जाता है उस के लिये कोग्रापरेटिव सेंटल बैंक्स में कर्जा लिया जाता है। लेकिन रिजर्व बैंक उस पर ग्राब्जक्शन लेता है। रिजर्व वैंक कहता है कि ग्राप ने कपास नैयार करने के पहले ऋण लिया है जिस को काप लोन कहते हैं। काप लोन

लेने के बाद, काटन पूरा करने के बाद ऋण लेते हैं। वही लोन लेते हैं। इस तरह से डबल लोन हो जाता है। इस के ऊपर रिजर्व बैंक ग्राब्जेक्शन करता है कि ऐसा लोन नहीं दिया जा सकता। ग्रगर हमें इस तरह का ऋण मिलना चाहिये तो दसरी तरह का प्राविजन होना चाहिये । लेकिन काप लोन के नाम से जो लोन दिया जाता है वह जो काप होती है उस के उपर दिया जाता है. इमलिये वह ऋाप लोन हो जाता है। ऐसा रिजर्व बैंक का कहना है। एसी कई दिक्कतें इस में ग्रा सकती हैं। ऐसी कई ए क्लास की मोसायटीज हैं, जिन पर इस का बहत बरा ग्रसर पड़ेगा । मैं छोटी बातों में नहीं जाता । लेकिन मैं यह कहना चाहता हं कि फ़िनांस मिनिस्टी में यह भी मालम नहीं है कि हमारी स्टेट में लैंड डेवेलपमेंट बैंक हैं। लेकिन इस बिल में कहीं भी यह वर्ड दिखाई नहीं देता है। हर जगह लिखा गया है, "को-द्यापरेटिव लैंड मार्रगेज बैंक" । इस नाम की कोई संस्था महाराष्ट्र स्टेट में नहीं žι

श्री ब॰ रा॰ भगतः वह एक ही बात है।

भी बे॰ शि॰ पाटिल : ग्रगर कानून को देखा जायेगा, तो उस में तो केवल यह लिखा हुग्रा है, "निधिग इन दिस एक्ट णैल एप्लाई टुको-ग्रापरेटिव लैंड मार्टगंज बैंक"।

15.32 hrs.

[Shri Khadilkan in the Chair]
महाराष्ट्र में कोई को-प्रापरेटिव लैंड मार्टगेंज
बैंक नहीं है । वहां तो को-प्रापरेटिव लैंड
डेबेलपमेंट बैंक हैं ।

श्री **व० रा० भगत**ः वह लैंड मार्गेज काही काम करना है।

भी दे शिक्षाटिल : यह तो मान-नीय मंत्री का स्पष्टीकरण है। श्री ब॰ रा॰ भगत: कानून के लोग कहते हैं कि ग्रगर कोई बैंक वही काम करता है, तो शब्द का कोई ग्रर्थ हु है।

Shri S. S. More: Why don't you introduce a proper explanation?

Dr. M. S. Aney (Nagpur): He will have to put in the statute itself the wording that he considers to be p.o-per, otherwise, it will give rise to misunderstandings.

श्री दे० कि॰ पाटिल: इसलिए यह आवण्यक है कि "को-आपरेटिव लैंड मार्गें बेक" के साथ "को-आपरेटिव लैंड डेवेलपमेंट बेंक" भी रखा जाये । माननीय मंत्री जी ने अपने प्रारम्भिक भाषण में यह आश्वासन दिया था कि प्राइमरी एवीकल्वरल केडिट सोसायटी, कोआपरेटिव लौड मार्गेंज बैंक श्रीर एनी अदर को-आपरेटिव सोसायटी को बेंकिंग लाज एप्लाई नहीं करेंगे । उस में तो यह मालुम होता है कि महाराष्ट्र में जो लैंड डेवलपमेंट बैंक हैं, उन को यह कानून एप्लाई हो जायेगा ।

श्री ब॰ रा॰ भगतः नहीं।

भी दे० शि.० पाटिल: ऐसी कई दिक्कतें इस में हैं, जिम से हमारे दिल में बड़ा भय है।

श्राज साढ़े तीन बजे रूम नम्बर 62 में एक बहुत बड़ी कांफ़रेंस हो रही हैं, जिस में गाडगिल साहब एड़ेस करेंगे । इसलिए मैं चाहता हूं कि यह डिस्कशन श्राध घंटे के लिए पोस्टपोन कर दी जाये श्रीर बाद में इस पर विचार किया जाये । इसी विषय पर भारत के सब व्यक्तियों श्रीर सब पार्टियों के सदस्यगण की बैठक होने जा रही हैं । इसलिए इस डिस्कशन को श्राध घंटे के लिए पोस्ट-पोन कर दिया जांदे, मैं यही प्रार्थना करने के लिए खड़ा हुआ हूं ।

श्री पाराशर: मंत्री महोदय ने इस बिल को पेण करते हुए यही कहा था कि उन्होंने गाडगिल साहब की सहमति ली है। चिक गाडगिल साहब रूम नम्बर 62 में इस विषय में दिलचस्पी लेने वाले एम० पीच० को एड्रेस करने वाले हैं इसलिए मैं निवेदन करना चाहता हूं कि इस के लिए टाइम दिया जाये।

Mr. Chairman: I am sorry I cannot take note of what is happening outside.

श्री विशानचन्द्र सेठ (एटा) : मुझे केवल यही निवेदन करना है कि क्लाज 2 के सम्बन्ध में जो माननीय सदस्य प्रभी तक बोले हैं उन के सामने एक चीज नहीं है। महाराष्ट्र के सम्बन्ध में मैं कुछ नहीं कहना चाहता हूं परन्तु जहां तक सारे देश में को-बापरेटिव बैक्स की ध्राम व्यवस्था का प्रभन है स्थित यह है कि रुपया ध्राता नहीं है सिर्फ पेपर एन्ट्री हो जाती है। इस प्रकार सारे का सारा करोड़ों नहीं ध्ररबों रुपया गड़बड़ में पड़ा हुआ है। ध्रगर यह सारा कार्यक्रम रिजर्व बैंक के ध्रन्तगंत ध्रा जायेगा तो जनता का वह रुपया मुरक्षित हो जायेगा।

किसी पटिकुलर प्राविस में ग्रगर कोई दिक्कत है तो फिनांस मिनिस्टर को उस तरफ़ ध्यान देना चाहिए। लेकिन मैं केवल इतना ही कहना चाहना हूं कि कोग्रापरेटिव बैक्स में हमारे देण के रुपये का बहुत बरा दुरुपयोग हो रहा है। मैं विशेषतया उत्तर प्रदेश की बात जानता हूं। इसलिए मैं इस बिल का स्वागत करता हू। ग्रगर यह सब काम रिजर्व बैक के ग्रन्तगंत कर दिया जाये तो देश के रुपये की मुरक्षा ह्ये। डीटेल्ज को देखना मंत्री महोदय का काम है। मुमे तो केवल इतना ही कहना है।

Shri B. R. Bhagat: Mr. Chairman, I only wish that the hon. Member who

has started on a different note than the entire House was present when I moved the Bill. I dealt with exactly the fears that he expressed and if he had listened to me

Shri Shivaji Rao S. Deshmukh: I spoke after listening to you.

Shri B. R. Bhagat: I stand corrected. I have to convince him; I will make an effort. He expressed the fear that it will be an unnecessary interference in the co-operative movement. I think that it is absolutely mispiaced. seems to think that this Bill will go to interfere with the societies. I explained very carefully that this Bill will be concerned only with three types of societies: apex bank, central co-operative banks and the urban cooperative societies with share capital of a lakh. Altogether, their number will not exceed 900. His apprehension that this will restrict the banking operations of primary co-operative societies is misconceived. Probably he knows also that every body who is concerned with co-operation, the State Government, non official leader and others have welcomed this measure and the Members from Maharashtra would like to know that the central co-operative banks met only recently and they had also welcomed this measure. There cannot be greater testimony to the all round support to this Bill than the fact that everybody with concerned the co-operative movement had welcomed this Bill and almost every Member who got up supported it in a full measure. It was said that the Reserve Bank WAS applying commercial measures. I do not know what is meant by commercial measures. This is a measure in the nublic interest to strengthen the co-operative banking system. Reference was made to Prof. D. R. Gadgil. He has also lent support to this and in fact he would like to go further and extend the benefit of insurance deposits to be to them. We are in communication with the State Governments .. (Interundons.)

2148 (Ai) LSD-7.

Mr. Chairman: Order, order. He is not yielding.

Shri B. B. Bhagat: We want to carry them with us. I repeat the assurance that we will come back to the House in that connection also to extend the benefits of the deposit insurance scheme to the co-operative sector which will meet the demand of the non-official leadership in the country. He spoke about dual control by the registrar and the Reserve Bank. The primary co-operative societies will be completely outside the purview of this scheme; therefore, there is no dual control. There was the question of the interest of the State Government and policies and the Reserve Bank working in co-operation. There is complete understanding not only between the Reserve Bank and the Central Government because the policies and interests are the same but also between them and the State Governments. I think the Reserve Bank will follow that policy in carrying the State Governments to the farthest extent in their operation; the question of dual interest or conflict does not arise. So far as this measure goes, this is the first instalment and there is complete agreement among every interest, the State Government, the co-operative movement and non-Let him not disofficial leaders. courage it by his discordant notein the House there is complete agreement-because of fears which are misconceived and facts which do not strengthen the co-It will operative movement and will serve the interests of rural areas.

Shri S. S. More: I should like to know from the Minister about what Mr. Patel has said....

Shri B. R. Bharat: Land mortetine bank? This question was considered. The land development bank is a recent phenomenon in Maharashtra and an amendment was suggested to cover it in what ever nathe it may be. The legal advice is that it is not necessary, because land mortgage

[Shri B. R. Bhagat]

banks covers in whatever from it exists, land development bank in Maharashtra and so on, If you put in land development banks by way of explanation, it may include land development banks which are not land mortgage banks.

Shri D. S. Patel: About land development banks, I want to move an amendment.

Shri B. R. Bhagat: All land development banks may not be land mortgage banks. There is harm in putting it like that; there is no harm in keeping it as it is. This was the legal advice. I am not expert on this(Interruptions).

Shivaji Rao S. Deshmukh: The land mortgage banks in the rest of the country will be out of the purview and the land development banks in Maharashtra will be subject to control.

Shri B. R. Bhagat: As long as they are really land mortgage banks, they will not be.

Shri Shivaji Rao S. Deshmukh: Before you put this to the vote. I may read out the proviso to clause 76 of our Rules of Procedure and I move that this Bill be circulated for eliciting public opinion by a specified date.

Shri B. R. Bhagat: Even without a formal motion?

Shri Shivaji Rao S. Deshmukh: Ye:, At any stage. I beg you to exercise that discretion and authorise to move that motion.

Mr. Chairman: He ought to have made that motion before the Bill was taken into consideration—at that time.

Shri Shivaji Rao S. Desmukh: The rule is:

"Provided that if the member incharge of a Bill is unable for reasons which the Speaker considers adequate, to move the next mot on in regard to his Bill at any sub equent stage after introduction, he may authorise another member to move that particular motion with the approval of the Speaker."

I submit this for your approval, and if you consider that the circumstances are such that even at this stage, that motion can be permitted, you may please allow it under the proviso to sub-rule 76.

Mr. Chairman: I do not feel that I should take advantage of this provision and use my discretion in order to give you an opportunity to move a motion for circulation. Now, there are no amendments to clause 2.

Shri C. K. Bhattacharyya: The Deputy-Speaker had taken clauses 2 to 13 together. (Interruption).

Shri Shivaji Rao S. Deshmukh: No, no. Only clause 2 has been moved.

Mr. Chairman: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Mr. Chairman: Then we take up clause 3.

Clause 3— (Amendment of section 10).

Shri Shivaji Rao S. Deshmukh: I want to speak on clause 3. This clause specifically requires that a director of a banking company within the meaning of clause (c) of section 5 of the Banking Companies Act, 1949, or of a co-operative bank shall be excluded from being a representative on the concerned committee of the Reserve Bank. The original purpose for which certain directors

of certain statutory or commercial banks are excluded from being members of the committees and certain authorities under the Reserve Bank is that those who will be exercising the discretion in favour or against a particular bank should not be persons who would be directly or indirectly interested in the bank. Now, it is the normal practice that under the cooperative system of banking and the managing agency system, the persons who are directors of the co-operative bank are those who have no other interest in the particular co-operative bank except the well-being and better management of that bank. I think it will be unjustifiable to insist that a director and the office-bearer of a co-operative company or a cooperative bank should be excluded from being a member of the respective authority simply because he happens to be the office-bearer or director of a co-operative bank treat a co-operative bank at par with a commercial bank and to insist on a provision that they will be so debarred is to go contrary to the spirit of co-operation. It is therefore that I say here that not only clause 3 but every statutory provision that is being sought to be made and passed under this Act is going to affect adversely the co-operative movement, and those who have the welfare and the well-being of co-operative movement at heart will not ordinarily abide by it, and they would insist that clause 3 should be deleted from the Bill as it stands.

Mr. Chairman: As there are no amendments to clauses 3 to 13—(Interruption)—

Shri D. S. Patil rose-

Mr. Chairman: . . shall I put all these clauses—clauses 3 to 13— to the vote of the House?

Shri D. S. Patil: I want to speak on clause 12.

Shri Shivaji Rao S. Deshmukh: There is another objection. In the parent Act itself, there is no subclause (e) to sub-section (1). This substitution presupposes the existence of sub-clause (e) but in section 10 of the parent Act, there is nothing like clause (e).

Mr. Chairman: Your submission ought to have been made when there was a general discussion regarding the structure of the Bill. It is now too late.

Shri Shivaji Rao S. Deshmukh: On a specific provision of the clause, I can speak.

Shri Parashar: I want to speak on clause 3.

Mr. Chairman: There is some timelimit for this.

Shrì Shivaji Rao S. Deshmukh:
The time-limit should be extended.
This is a very important statute.
Please extend the time-limit. Two
hours have been allotted to this Bill
by the Business Advisory Committee.
Obviously, it has not gone deeply
into this.

Shri Parashar: I want to make my submission in just one minute. In the original section 10 of this Actthe parent Act-there are subclauses (a), (b) and (c) under subsection (1). I have been frantically searching for sub-clauses (d) and (e) but I have not found them. Where is the original clause (e) of sub-section (1), which is sought to be substituted by the present clause (e)? I want to have a clarification from the Minister in charge as to how this clause (e) can come in now. Since there is no clause (e) in the original Act, which is sought to be substituted by the proposed clause (e) of this Bill, this cannot be proceeded with.

Shri B. R. Bhagat: There is a different clause which refers to this Bill.

Mr. Chairman: I am now putting the question.

Shri Shivaji Rao S. Deshmukh: We are discussing clause 3.

Mr. Chairman: I have to put clauses 3 to 13 to the vote of the House.

Shri Shivaji Rao S. Deshmukh: We are discussing clause 3. The discussion is not yet over. We have to proceed clause by clause. If we have to take them all together, that will preclude hon, Members from taking up every clause separately, every clause that deserves consideration.

Shri Parashar: My humble submission is that under clause 3, the lacuna pointed out should be clarified.

Mr. Chairman: Already, the hon. Minister in charge has clarified the position.

Shri Parashar: My objection is that clause (e) pre-supposes the existence of clause (e) in the parent Act, which is sought to be substituted now. Since it does not exist in the original Act, it cannot be proceeded with. That is my point of order. The Bill has not been properly circulated.

Mr. Chairman: I will put clause 3 separately first.

Shri Shivaji Rao 8. Deshmukh: My objection is to the inclusion of clause 3. As the Bill stands at present, clause 3 cannot be put to the vote, because it is anomalous.

.Mr. Chairman: If the hon. Member is not satisfied with the explanation, he has the freedom to vote against 11

Shri Shivaii Rao S. Deshmukh: There is no explanation.

Mr. Chairman: The Minister has given the explanation on the point.

(Application to

Shri S. S. More: This confusion may be probably due to the wrong printing of the copy. They have got up to sub-clause (c). Why do they want another sub-clause? I think the objection is very valid.

Mr. Chairman: Will the Minister kindly clarify?

Shri B. R. Bhagat: The clause referred to is a different clause.

Shri Shivaji Rao S. Deshmukh: I feel that the clauses of the Bill as have been drafted are defective. I move:

"That further discussion on the Bill be adjourned."

Shri Parashar: I support the motion.

Mr. Chairman: The motion has been made. It is supported by another hon. Member.

15:55 hrs.

[Mr. SPEAKER in the Chair]

Shri B. R. Bhagat: I oppose this motion for adjournment of further discussion. But as the clock is striking 4 and the other business is to be taken up, I withdraw my opposition. This motion need not be pressed.

Mr. Speaker: The question is:

"That further discussion on the Bill be adjourned."

The Lok Sabha divided.

AYES

[15.59 hrs.

(Application to Co-operative Societies) Bill

Division No. 1

Aney, Dr. M. S. Anjanappa, Shri Azed, Shri Bhagwat Jha Balmiki, Shri Bheel, Shri P. H. Borocah, Shri P. G. Grij Raj Singh-Kotsh, Shri Chatteriee, Shri N. C. Chaudhuri, Shri Tridib Kumar Deo, Shri P. K. Dharamalingam, Shri Dixit, Shri G. N. Eliss, Shri Mohammad Gajraj Singh Rao, Shri Ganga Devi, Shrimati Gounder, Shri Muthu Bulshan, Shri Harvani, Shri Ansar Himmatsinhii, Shri Jena, Shri Kachhavaiya, Shri Hukam Chand Kandappan, Shri S.

Achuthan, Shri Alva, Shri A. S. Arunechalem, Shri Bal Krishna Singh, Shri Barkataki, Shrimati Renuka Barman, Shri P. C. Barrow, Shri Phakt Darshan, Shri Bhattacharyya, Shri C. K. Chanda, Shrimati Jyotana Chandak, Shri Chandrabhan Singh, Dr. Chaudhry, Shri Chandrameni Lel Chavda, Shrimati Johraban Des, Shri B. K. Dass, Shri C. Deshmukh, Shri B. D. Erring, Shri D. Ghosh, Shri Atulya Jadhav, Shri M. L. Jadhav, Shri Tulshidas Jain, Shri A. P. Jamir, Shri S. G. Jayaraman, Shri Jyotishi, Shri J. P. Kamble, Shri Karuthiruman, Shri Kedaria, Shri C. M. Keishing, Shri Rishang Khedilker, Shri Khan, Shri Osmen Ali Kimn Veer, Shri Kotoki, Shri Liladhar Krishna, Shri M. R. Krishnamachari, Shri T. T. Lahten Chaudhry, Shri

Label milk anthem

m. Shri

Kapur Singh, Shri Kinder Lal, Shri Koujalgi, Shri H. V. Krishnapal Singh, Shri Malaviya, Shri K. D. Manoharan, Shri Masani, Shri M. R. Masuriya Din, Shri Mathur, Shri Shiv Charen Maurya, Shri More, Shri S.S. Nesamony, Shri Pandey, Shri Sarioo Pandey, Shri Vishwa Nath Penna Lal, Shri Patil, Shri D. S. Patil, Shri S. B. .. Pretsp Singh, Shri Rai, Shrimati Sahodra Bai Rajaram, Shri Rajdeo Singh, Shri

NOES

Laxmi Bai, Shrimati Mahadeo Prasad, Shri Mallick, Shri Rama Chandre Mandal, Shri J. Matcharaju, Shri Mehrotra, Shri Braj Bihari Mengi, Shri Gopal Datt Mirza, Shri Baka Mishre, Shri Bibhuti Mohanty, Shri Gokulananda More, Shri K.L. Munani, Shri David Naidu, Shri V.G. Naik, Shri Maheswar Nanda, Shri Nirenjen Lal, Shri Oza, Shri Paramasivan, Shri Patel, Shri Chhotubhai Petel, Shri Man Sinh P. Patel, Shri Rajeshwar Patil, Shri J. S. Patil, Shri M.B. Petil, Shri S.K. Patil, Shri T.A. Patnaik, Shri B.C. Pattabhi Raman, Shri C.R. Raghuramaiah, Shri Reju, Shri D.B. Raju, Rr. D.S. Ram, Shri T. Ram Swarup, Shri Remekrishnen, Shri P.R. Ramaswamy, Shri V.K. Ramdhani Das, Shri Rane, Shri

Ramabadran, Shri Rameshwaranand, Shri Reddi, Shri R. N. Reddy, Shri Narasimha Roy, Shri Bishweneth Saha, Dr. S. K. Saigal, Shri A. S. Shinkre, Shri Shivananjappa, Shri Shyam Kumari Devi, Shrim Siddiah, Shri Sivasankaran, Shri Solanki, Shri Sonavane, Shri Subramanyam, Shri T. Tahir, Shri Mohammad Tiwary, Shri D. N. Tiwary, Shri R. S. Trivedi, Shri U. M. Verma, Shri S. L. Vyas, Shri Radhelal

Rao, Shri Krishnamoorthy Rao, Shri Muthyal Reo, Shri Thirumale Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddiar, Shri Sehu, Shri Rameshwar Samanta, Shri S.C. Samnani, Shri Sarma, Shri A.T. Satyabhama Devi, Shrimati Shah, Shri Manabendra Sharma, Shri A.P. Shrma, Shri D.C. Shashi Ranjan, Shri Shastri, Shri Ramanand Shree Narayan Das, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Singhvi, Dr. L.M. Sinha, Shri Satya Narayan Sivappreghassen Shri Ku. Srinivasan, Dr. P. Subbaraman, Shri Subremeniam, Shri C. Sumat Presed, Shri Thengondar, Shri Thomas, Shri A.M. Tiwary, Shri K.N. Tripathi, Shri Krishna Deo Tule Ram, Shri Uikey, Shri Upadhyaya, Shri Shiva Dutt Vaishya, Shri M.B. Veerappa, Shri Virbhedre Singh, Shri

Mr. Speaker: The result of the division is: Ayes 64; Noes. 109.

The motion was negatived.

15.59½ hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-FOURTH REPORT

Shri Rane (Buldana): I beg to present the Thirty-fourth Report of the Business Advisory Committee.

Mr. Speaker: I shall take up the adjournment motion now.

Shri B. R. Bhagat: The discussion on the Bill should continue, because the motion for adjourning the discussion on the Bill has been lost.

Mr. Speaker: The discussion on the Bill will continue tomorrow.

16 hrs.

MOTION FOR ADJOURNMENT

FAILURE OF GOVERNMENT IN HANDLING LANGUAGE ISSUE

Mr. Speaker: I shall fix the timelimit, because there would be a large number of Members desiring to speak. I propose that the mover may take 15 minutes and the others 10 minutes each.

Siri M. N. Mukerjee (Calcutta Centrai); Mr. Speaker, Sir, I beg to move:

"That the House do now adjourn". I do so, because, I wish to draw pointed attention to the recent tragic events in the south, which have cast their shadow on the country and on the deliberations of this House. A short while ago, the elements conspired to create stark horror in Rameshwaram, but it was Government's folly and arrogance and its lack of capacity for intelligently anticipating and sympathetically responding to public feeling which provoked fury in Tamil Nad, usually so sedate and sober, over the issue of language on Republic Day and subsequently. My intention is to censure Government for its utter failure to tackle the tragedy in Tamil Nad and its repercussions elsewhere, as in West Bengal,

We are not unready to welcome and cooperate with whatever honest efforts Government might make to solve the crisis. Meanwhile, however, the mind of the country must made known and the heart of our people must speak, as it can only do in Parliament.

The death roll in Tamil Nad, I learn, is 78 including 4 policemen and 5 who burnt themselves to death as a protest against the imposition of Hindi, like the Buddhist monks of South Viet-Nam. It is true that certain kinds of incendiary leadership. whom I shall not name, were flourishing in Tamil Nad and the frustration and irritation over Government's failures on food and every other front have accumulated. But when men come forward and publicly burn themselves to death for their own mother-tongue, when thousands stand by in admiration and sorrow and then some of them in sudden anger think nothing of such ugly things as burning policemen also to death; such events cannot be treated lightly and brushed aside. Emotion of that sort can burn solid thrones, let alone the rickety structures of vainglory that prop up the Government. The city of Delhi is the historic grave of vainglory and Government must beware.

This warning is needed, because among other things the ruling party in this country has always failed to understand the complications of the language question in India. They list some 14 languages in the schedule to the Constitution and call the Republic a Union of States. But they do not seem to know the democratic implications of the situation. Some yea.s ago, they fired on Telugus and Marathas before being compelled to give them their rightful linguistic States. Now they do not seem to know the heart's desire of our people who are trying to emerge into a truly free life, our people who live in different regious age-old languages and culture of their own.

I am a believer in the unity of our country, unity in the midst of diversity. But separatist groups could exploit the situation mainly because neither the Congress Government nor its handmaiden the Congress Party could even make an effort in time to expain its language policy, if it could, to our people in different region. Meanwhile, Hindi chauvinists-I hate to use that word, but I am afraid the cap fits certain sections of our people -have put pressure on government spokesmen to make the most provocative statements in the eve of Republic Day. The Prime Ministerhe is not here, he has too many headaches, but that is his occupational hazard-who become wise after event, has talked about nothing new happening on the 26th January, and he has assured the country that there would be no imposition of Hindi and that Jawaharlal Nehru's assurances on this question would be implemented. He should have spoken earlier more clearly and more strongly. He should have anticipated things. He should have known the way the wind was blowing at least in the south. Of course, he did nothing of that sort, and he could not do so because the policies of his Government are uncertain and always precarious and very generally amenable to all kinds of diverse interpretations.

The Hindi-speaking States also have had their share in this game of provocation. They provoked trouble by a stubborn refusal to accept the Official Languages Act provision regarding continued use of English as

an associate language. They have deliberately refrained from passing a legislation to give effect to that Act in contemptuous disregard not only of Parliament's enactment but of Jawaharlal Nehru's commitment to non-Hindi-speaking people.

The legal position today means complete breakdown of communication between the Hindi and Hindi-speaking States, for Article 210(2) lays down that English will automatically cease to be the guage of the legislature of any State 15 years after the 26th January 1950 unless the legislature provides otherwise. None of the Hindi States have made such a provision and typical of chauvinism was the threat reported from Rajasthan that they would stop increments to those who fail to pass the tests in Hindi.

If the Central Government had taken half as much trouble to help other languages as it does to help and develop Hindi, if the Central ernment had tried to have Hindi as a central language only for the minimum purpose of inter-communication. voluntary agreement about would have been perhaps easy and possible by this time. What has happened is that Hindi alone has received all manner of help and boosting from Central Government sources and influential circles powerful in Government and near about have noised the idea even of Hindi being adopted in the near future as a medium of instruction in all States in the university stage. Such folly-and I can go on multiplying instances of such folly -has created fear in non-Hindi areas regarding the imposition of Hindi and has led many to the very distorted view of preserving English for all time. That is a false and fantastic idea which must be finally and firmly renounced.

Let our own languages come forward and have their place in the sun, whether it is Tamil or Hindi or Bengali or Malayalam, and in good [Shri H. N. Mukerjee]

time—I am afraid I have to say it, in good time but not in haste—we shall have Hindi spoken by the largest group, by far, of our people as an all-India link language. If the passion for Tamil or for Bengali were properly directed, as it should have been, in a better context, we could have had by this time Tamil and Bengali replacing English for official and educational purposes in Tamil Nad and West Bengal. That has not happened.

Precipitate and thoughtless action on the part of the Government and the follies Committed by Hindi fanatics have provoked a situation that some of us have so much spite for Hindi, have suddenly developed this peculiar spite for Hindi, that they yoke themselves to the chariot of English and even on asking for the permanent continuation of English as the official language of this country. That must never be and against that every possible step has got to be taken.

I have heard reported statements by some members of Government who have talked about the necessity of "re-thinking" on the language issue. Let us do this re-thinking after we have soothed the injured emotions of the non-Hindi-speaking States. Let us go ahead with this effort. Let us put our heads together and evolve correct policies.

I would suggest, therefore, to Government that serious efforts be immediately adopted in order to reach a solution of this crisis, and for that purpose I would recommend that the State languages must be assisted to become really and truly the official language and the medium of instruction in their respective States, that safeguards for whatever linguistic minorities reside in those particular areas must be provided, that there must be provision, as quick as ever that is possible, for all Bills and proclamations.

Shri J. B. Kripalani(Amroha): May I know, Sir, whether the censure motion is on the language policy of the Government or the excesses commited?

Some hon, Members: Both.

Mr. Speaker: It contains those things also.

Shri J. B. Kripalani: As you read the motion it appeared to me to be on the excesses that have been committed

Mr. Speaker: No. It says: "Utter failure of the Government in handling the language issue". First is the language issue. Both the things are contained there.

Shri H. N. Mukerjee: I should imagine also that when I refer to some very undesirable incidents having happened in the country on account of the Government's ineptitute I am also entitled in a parliamentary discussion to refer to certain measures which ought to be adopted by Government either today or tomorrow in order to see that such things do not recur.

My idea, therefore, is that every effort should be made to see that the regional languages become the official language as well as the medium of instruction in the respective that all Bills, proclamations, documents of the Union Government, reports etc., are made available in the different languages scheduled in the. Constitution, that there is un-restricted right for Members of Parliament as well as other houses of legislature country to speak in their in the mother tongue and in view of technological advancement in recent times facilities are provided for simultaneous translation, as quick as ever that is possible; that Hindi should come to replace English as a language of communication between the Union and the States and also between the States themselves But this happen gradually, allowing sufficient

time for the training of staff and the tackling of other problems which arise on account of our having this policy.

Earlier I have personally pleaded for the change-over as quick as can towards our own language the official language. Even now my sympathies are with the idea of our having Hindi as the official language of this country. But, after all, cannot make haste when haste means taking risks, when haste means imposing on our country suffering which should not be borne by any sensible community. Therefore, I suggest that in view of what has happened, view of the mis-application of certain ideas which were perhaps formed in a different atmosphere and we have reached a situation where we have to make haste . . . (Interruptions). Sir, I am not yielding to any kind of interruption because I have only 15 My idea is that while minutes. Hindi should continue to be regarded as the target language which we are going to have as our official language because it is spoken by, by far, the largest segment of our people, we should not today make haste in the manner we thought at one time we could make haste. Therefore, I suggest that the assurance given by the late Prime Minister, Shri Jawaharlal Nehru, should be respected, should be implemented and till that time we go slow, we soothe whatever emotions have been injured in the mean time and we try to adopt such steps as would really make for a solution of the problem facing our country.

I woud also suggest to the Government that they should look into the matter of the question of the examinations held by the Union Public Service Commission and similar other organisations. Examinations for all service: have got to be conducted in the different languages of India and so long as that is not decided, English will have, unfortunately, to continue as the only language for examinations. I was a member of the Committee presided over by Shri Govind

Ballabh Pant in 1958 and I know that for a we had asked process moderation by the application of which we could have all the fourteen languages as media of examinations. But, of course, the process of moderation is difficult and maybe, it will take some time before we can make up our minds about it. Therefore, till all the fourteen languages of our country are made the media of examination in Union Public Service Commission and other examainations, we should have to have English continuing as the only language for examinations.

Therefore, I would say that Central Government must provide funds for developing the other Indian languages equally with Hindi, if it is not quantitatively equal-it be quantitatively equal because Hindi region is much larger-at least in proportion. There should be a fair distribution of the resources Government is allocating for the development of the different languages. There is, for instance, today in such government organisations as the All India Radio, discriminatory provisions for Hindi which soar to high heaven -the discrimination is open for anybody to see-and that kind of discrimination must cease. The emphasis today, therefore has to be placed on agreement among all sections of our people and on gradualness. As I have said before, today we have reached such a context of things when we must not fight shy of gradualness. We have to make haste on the economic and technological fronts. cannot afford to have national disintegration on the issue of languages.

Therefore, my submission to House is that our primary job is, first of all, to soothe the injured feelings of the South. There have been shootings and firings and all kinds of undesirable happenings. Also, on the part of the crowd certain things have taken place which we all deplore, burning policemen for instance. Everybody must deplore that sort of thing. But let there be a judicial enquiry wherever these firings have taken place and let there be also an [Shri H. N. Mukerjee]

amnesty towards the students and other demonstrators who had come forward. Also, let there not be a repetition of the performance of certain Government spokesmen who tried to arrogate the responsibility for the tragedy in the South to Left Communists, to some other people, or whomsoever they wish to give a bad name and hang them at the nearest lamp post. Let there be no repetition that performance.

I would tell the Prime Minister that there should be serious consultation, political and intellectual, regarding national solidarity and the evolution of an effective language policy. stock of goodwill in our country in favour of the country's leadership is running out. Events in Madras are only a pointer from which we have to draw our lessions. If Government does not draw that lesson and act accordingly, I am afraid, I have to say something which I have said earlier, that this government in that case, sooner or later, would have to quit. Let us not ignore the handwriting on the wall; that is the warning which the events in the South have given, and that is the warning which I wish through my adjournment motion to convey to the House and to the country.

भी रामेश्वरानम्ब (करनाल) : मध्यक महोदय. मेरा व्यवस्था का प्रश्न है। भंग्रेजी 1965 के पश्चात् देश की राष्ट्र-भाषा नहीं रहेगी यह हमारे संविधान में लिखा हमा है। मैं वैधानिक बात कह रहा हूं उस से प्रधिक नहीं कह रहा हूं। जब संविधान बनाया या उस समय ये सब के सब मौजूद ये। बहसंख्या के ग्राधार पर प्रजातंत्र चलता है तो इस समय 99 प्रतिशत को 1 प्रतिशत के लिए जो बलि चढ़ाया जा रहा है यह देश के लिए किसी प्रकार से भी लाभदायक नहीं है।

ध्रम्यक्ष महोदय : श्री विवेदी ।

श्री उ० म० त्रिवेदी (मंदसीर) : माननीय भव्यक्ष जी जो बात दक्षिण भारत में हुई है हम उस के साथ संवेदना जाहिर किये बग्रैर नहीं रह सकते । गवनैमेंट की तरफ़ से जो हुमा, वह भी कुछ मच्छा नहीं हुआ भीर लोगों की तरफ से जो हुआ वह भी कुछ घच्छा नहीं हुया। लेकिन इस का दोष हम किस को वे सकते हैं, यह हमें देखना चाहिए।

जब हम ने भ्रपना संविधान बनाया तो हम ने भ्राटिकल 120 में यह लिख दिया कि हम पन्द्रह साल में घंग्रेजी के बजाये हिन्दी की स्थापना राज-भाषा के रूप में कर देंगे। इसी प्रकार मार्टिकल 343 से घार्टिकल 348 में भी यही बात कही गई है। लेकिन किन्हीं कारणों से स्वर्गीय पंडित जवाहरलाल नेहरू ने ग्राफ़िशल लैंग्वेज एक्ट के नाम से एक कानुन बनवा लिया जिस में न्यवस्या की गई कि हिन्दी के साथ प्रंप्रेजी सहभाषा रहेगी । संविधान के मताबिक इस से ज्यादा करने की गुंजायश नहीं थी। जब वह कानून बन चुका था तो ऐसी कौन सी बात हमारी केन्द्रीय सरकार ने कर दी थी, जिस से दक्षिण वालों के दिलों में भाशंकार्ये पैदा हुई भीर क्या यह भागंका वास्तविक थी या किसी खास पक्ष वालों ने एक वाद को ले कर चलने वालों ने यह स्थिति पैदा कर दी थी, यह बात हमें सोचनी होगी।

हिन्दी वालों ने कभी यह कोशिश नहीं की कि हम यह भाषा ठंस कर दूसरों के गले में उतार दें। भाखित भागेजी हमारी मात-भाषा नहीं है। जो भाषा परदेश से, दूसरे मुल्क से पांच हजार मील की दूरी से हमारे यहां घाई हुई है, जब हम उस भाषा को भपना सकते हैं, तो क्या हम भपने वतन की, हमारे मुल्क की, हमारी ही मात्-भाषा, राष्ट-भाषा संस्कृत से निकली हुई भौर उसी लिपि में लिखी जाने वाली भाषा को नहीं घपना सकते हैं. क्या हम उस को नहीं सीख सकते हैं, क्या हम उस का प्रसार नहीं कर

... सकते हैं. ? सगर हम पाहते तो बरूर कर सकते थे । लेकिन हम ने कभी यह कोशिश नहीं की कि हम प्रपने बालकों को 1950 के बाद पांचवीं से भाठवीं या दसवीं क्लास तक हिन्दी सिखायें । ध्रगर सब बालकों को हिन्दी सिखाई जाती तो भाज यह समस्या पैदा न हीती ।

माज मुझे तो एक ही सवाल दिखाई देवा है। चाहे बंगाल हो, चाहे तमिलनाड हो भौर बाहे केरल हो, वहां के जिन लोगों को नौकरी की पड़ी हुई है, जो बड़ी बड़ी नौकरियों के पीछे राल टपकाते घमते हैं. उन के दिलों में एक ही बात है कि नौकरी नहीं मिलेगी । यह सवाल नौकरी का है । ये लोग रोजी भौर रोटी के पीछे, हिन्दी के पीछे पड गए भ्रीर उन्होंने यह सवाल पैदा कर दिया । हिन्दी सब जगह प्रचलित है। ऐसा कौन सा देश है, ऐसा कौन सा स्थान है। जहां हिन्दी नहीं समझी **बा**ती है, जहां हिन्दी वाले नहीं मिलते हैं ? बर्मा में मैं ने देखा है कि वहां पर बर्मी भाषा के होते हुए भी . . (Interruption).

Shrimati Yashoda Reddy (Kurnool): There are so many places.

Shri Rajaram (Krishnagiri): I request the hon. Member to make a visit to Tamilnad and see things for himself (Interruptions).

Mr. Speaker: Order, order. When I stand up all the hon. Members should sit down. No Member ought to be on his legs when I stand up. That is the first point, Secondly, I will again appeal to the good sense of the hon. Members. We are having discussion on a vital matter. It has excited the emotions of many sections of the people and there has been so much of trouble. We should talk about seriously. It cannot be decided in this manner, by shouts from one side of the House replied by shouts from the other side. Let us listen to every wisw very patiently and then see what can be done about it.

भी उन मून त्रिवेदी: डी॰ एम॰ के॰ के मेरे मिल ने यह अपित की है कि तमिल-नाड में जा कर देखिये कि वहां पर काई हिन्दी समझ सकता है या नहीं। मेरे मेल श्री सु-हाण्यम् तमिलन ड के है और मैं ने उन की लिखी ंई पुतक हिंदी में पढ़ी है। मैं तमिलन ड के बहुत से आदिमयों को जानता हूं, जो धर्छी हिन्दी जानते हैं

Shri Rajaram: May I inform my hon. friend that it has been translated by others?

भी उ॰ मू॰ त्रिवेदी: मैं तमिलनाड के उन बाह्यसा विदानों को जानता हं, जिन को सारी र मायण, महाभारत धीर वेद कंटस्य हैं। (Interruptions).

ब्राच्यक महोतय: मैं म ननीय सदस्यों को याद दिल दूं कि टाइम सिर्फ़ ढाई चंटे हैं। भगर इस तरह टाइम जाया चला जायेगा, तो बहुत थोड़े मेम्बर बोल सकेंगे। (Interruptions).

भी उ॰ मू॰ त्रिवेदी: हुक्म होगातो मैं वठ जाऊंगा मझे डजाजत जिये कि बोल लूं।

ष्रस्यक्ष महोदय: इनका समय जाता है। हमें देखना चाहिये कि प्रपने समय का जितनी प्रच्छी तरह से वह इस्तेम स कर सकते हैं, कर।

भव वागड़ी साहब बोलें। वह स्या कहना चाहते हैं ?

भी बागड़ी (हिसार) बाहर निकाल जान दोला या मध्रतिल किये जाने दाला कानून मेरे लिए है, मुझ पर ही वह लयू होता है या ध्रोर भी जो कोई हल्ला गल्ला करते हैं, उन पर भी लागू होता है ?

प्रध्यक्ष महोदय : क्या इसका प्रापकी जवाद चाहिये ।

भी उ॰ मृ॰ त्रिवेदी : मध्यक्ष महोदय, मझ बाकई इस बात का बड़ा सख्त झफसोस है कि इस तरह से हमारे कुछ मित्र यह समझ कर बठे हुए हैं भीर इस की निश्चित नींव हाल कर उन्हों ने प्रपनी पार्टी की स्थापना कर ली है या पार्टी की स्थापना के समय ही इसका निश्चय कर लिया था कि हम को उत्तर के साथ सम्बन्ध नहीं रखना है। ऐसे मादिमयों के वास्ते मैं कुछ नहीं कहना चाहता हूं। इन के बारे में मैं पहले ही कह चका हं। इस देश का कोई वतनी इस देश के टकडे कराने पर ग्रगर जोर देता है तो वह धपने धाप को देशश्रेमी तो नहीं कह सकता है भीर कुछ कहना चाहे तो भले ही प्रपने भाप को कह सकता है। ऐसे लोगों से मेर: कोई वःस्ता नहीं है धौर उन से मैं बिनती भी नहीं करता हं। लेकिन जो प्रपने धाप को इस देश का वासी समझते हैं. भारतवासी घपने घाप को समझते हैं, उन को तो एक दफा नहीं सौ बार भ्रपने गले में यह बात उतारनी होगी कि धगर इस देश में कोई भी भाषा बोली जा सकती है. कोई भी भाषा राज भाषा होने की शक्ति रखती है, द.वा कर सकती है तो वह केवल हिन्दी ही है।

मैं गजराती हूं, हिन्दी भाषी नहीं हूं।
मैं हिन्दी भाषी प्रदेश का रहने वाला हूं।
सेकिन मैं यह भच्छी तरह से समझता हूं
कि भगर किसी भाषा को राष्ट्र भाषा बनना
है तो सिवाय हिन्दी के वह भीर कोई दूसरी
भाषा नहीं हो सकती है। इस के ऊपर इतना
विरोध करना, विरोध कर के सरकार...

Shri Muthu Gounder (Tiruppattur): That will never happen. We will fight.

Shri U. M. Trivedi: We will also fight; do not worry.

Mr. Speaker: I will not be able to conduct the proceedings of this House if hon, Members behave in that manner. Inside the House these scenes cannot be tolerated. Hon. Members, everyone of them, will have to listen to whatever is said whether they like it or not. That would show the spirit of democracy that they have got in themselves.

Shri Brij Raj Singh (Bareilly): They do not believe in democracy.

भी उ० मृ० त्रिवेदी : घ्रध्यक्ष महोदय, इतने विघ्न डालने की कोशिश की गई है इस बीच में कि काफी समय उन में ही ब्यतीत हो गया है, फिर भी मैं भ्राप का मामारी हं कि माप ने मझे इतना समय बोलने के लिये दिया है। मेरा यह कहना है कि भ्रगर प्रजातंत्र में हमारा विश्वास है. भगर संविधान में हमारी मान्यता है भौर उस को हम मानते हैं तो हर एक भादमी भपनी छाती पर हाथ रख कर यह बताये कि सविधान बनाते समय उसके दिल में क्या दूसरी कोई भाषा थी या कि यह बा कि सिवाय हिन्दी के दूसरी कोई भाषा राज भाषा हमारे यहां नहीं बन सकती है। जब हम ने इस को मंजुर कर लिया था भौर \दिल से मंजूर कर किया या तो भाज इस का पालन क्यों नहीं किया जाता है ? जब हम 1952 में यहां भाये ये भीर हम ने संविधान की कसम खाई की भौर कहा या कि हम संविधान के । प्रनसार चलेंगे. इस का पालन करेंगे तो माज हम किस तरह से यह कहने के लिए तैयार हो गए हैं कि हम इस को मानने के लिए तयार नहीं हैं। मैं उन मादिमयों से विनती करूंगा जोकि इसके विरुद्ध जाना चाहते हैं भौर वे भपने दिल पर हाथ रख कर बतायें कि श्रंग्रेजी उन की मातुभाषा है ? तमिल श्रीर तेलेग से क्या भंग्रेजी का कोई सम्बन्ध है ? क्या यह भी सच नहीं है कि संस्कृत की, हिन्दी की वर्गामाना, उस के एलफेबेट्स से, प. पा. इ. ई. क. ख: य इत्यादि-से भारतवर्ष 🗮 सभी भाषायें नहीं निकली हैं । उसको प्रपत्नीने के बारते घापके दिल में कितना दंद पैदा हो रहा है? क्यों भ्राप सरकारी मकान तोड़ रहे हैं, क्यों घाप रेलगाड़ियां

तोड रहे हैं. क्यों भ्राप सब-इन्स्पैक्टक को जला**∕** रहे हैं भीर यह सब कुछ कहां तक उचित है ? यह मानना होगा कि इस तरह से देश का ही नक्सान होता है । सरकार ने ज्यादती की या नहीं की इस **स्ॅि**मैं जाना नहीं चाहता हूं । उस ने की होगी । लेकिन फिर भी इतना मैं जरूर कहता हुं कि सरकार ने गलती की कि शरू में ही ऐसे कदम नहीं उठाये भौर उसका ही यह नतीजा है कि यह दशा हई । भगर शरू में ही सरकार ने∫इस तरह के कदम उठा लिये होते तो भाज जो हमें भुगतना पड़ा है वह भुगतना न पड़ता।

This policy of appeasement all along has been the ruln of this country and must be stopped for all time to come.

भी पालीवाल (हिन्डीन) : प्रध्यक्ष महोदय, भाषा के प्रश्न को ले कर जो स्थिति पैदा हो गई है, वह निस्सन्देह बहुत चिन्ता का विषय है । इस प्रश्न को ले कर कुछ तत्वों ने एक ऐसी स्थिति खड़ी कर दी है जिस के लिए बास्तव में देखा जाय तो कोई गम्भीर कारण नहीं था । हमें यह मानना चाहिये कि यह एक दुखद सत्य है लेकिन है जरूर कि हमारे देश में कुछ तत्व ऐसे हैं जो देश के ट्रुड़े करना चाहते हैं दक्षिण भारत में ग्रीर उतर भारत में। उनकी संख्या चाहे प्रधिक नहीं है, थोड़ी(है लेकिन वे हैं जरूर । इस को हमको मान लेना चाित्ये।

इसके अतिरिक्त कुछ तत्व ऐसे भी हैं देश में जिन की नीति ही यह है कि कोई ऐपी स्थिति हो जिससे इस देश की एकना कमजोर पड़े ग्रीर वे ब्रपने बाद को इस देश पर, सम्रूचय पर या इपके कुछ भाग पर लाद सकें। ये तत्व कियी भी स्थिति का भपने ध्येय की सिद्धि के लिए इस्तेमाल करना

चाहते हैं। ऐसे ही तत्व हैं जो इस स्थिति पर मन ही मन सन्तोष मान रहे | हैं भीर इस का जितना रूप है, उस से प्रधिक प्रतिरंजित करके दिखाना षाहते हैं।

सीधे सादे शब्दों में कहा जाय तो यह कहा जा सकता है कि देश का बहुत बड़ा भाग देश की बहुत बड़ी जनता, कन्याकुमारी से ले कर के हिमालय तक भीर भसम से ले करके राजस्थान तक इस देश को एक सुदुढ़ राष्ट्र के रूप में देखना चाहती हैं । देश को सुदुइ बनाने के लिए और उसको कायम रखने के लिए कुछ भूमूलभूत चीजें होती हैं जिन को हमारे संविधान में स्थान दिया गया है। उन मूलभूत चीजों में एक चीज यह भी है कि हम ने यह स्वीकार किया है कि इस देश की एक भाषा ऐसी जरूर होनी चाहिये जिस के द्वारा देश के भिन्न भिन्न भागों में धापस में हम विचार विमर्ण कर सकें। यह कहीं भी नहीं है कि देश की प्रादे-शिक भाषामों की ग्रवहेलना की जाय । देश की प्रादेशिक भाषाओं की उन्नति का भी संविधान में स्थान है । लेकिन यह तो मानना ही होगा कि प्रादेशिक भाषायें उस भाषा का स्थान नहीं ले सकती हैं जिस के द्वारा सारे देश को एक सूत्र में हमें बांधना है ग्रीर एक सुत्र में बांध करके चलना है ।

मैं यह नहीं कहता हूं कि इस विषय में कोई जल्दी की जाय । ध्रापने देखा होगा, ग्रह्यक्ष महोदय, कि मैं बहुत कम बोलता हं, कभी कभी बोलता हं। मैं स्वयं हिन्दी भाषी हं ग्रीर ग्रापने देखा होगा कि स्वयं हिन्दी भाषी होते हुए भी जब कभी हिन्दी के विषय में प्रधिक उताबलेपन का यहां प्रसंग ग्राया है तो मैं उस से ग्रमहमत रहा हं। फिर भी

यह तो मानना ही होगा कि भ्रन्ततो-गत्वा, ग्राज न सही, पांच साल बाद सही, दस साल बाद सही, बीस साल बाद सही, पच्चीस साल बाद कोई भा समय नियत कर लीजिये, कोई समय हम ऐसा जरूर देखना चाहते हैं जब इस देश में विदेशी भाषा के स्थान पर जो म्राज हमारे सारे देश के विचार-विनिमय का भाधार बनी हुई है, हिन्दी म्रा सके । मैं समझता हं कि इस बात को मृतभूत रूप से सब मानते हैं। यहां तक कि मोशन को मव करने वाले महोदय ने भी एक बात को तो माना है, यद्यपि उन्होंने इस स्थिति को म्रति-रंजित कर के पेश किया है भ्रौर सरकार के ऊपर जितनी गालियां वह लाद सकते हैं, उन्होंने लाद दी हैं । यह मानना चाहिये कि देश के ग्रनेक भाग देश को एक सुदुइ राप्ट्र के रूप में देखना चाहते हैं ग्रीर उन्होंने इस बात को मूल-में मान लिया एक भाषा देश में होनी चाहिये । हमको यह मानना चाहिये। ग्रधिक से ग्रधिक कोई स्थिति है तो यह है कि उस समय हमारे संविधान के बनाने वाले हमारे नेताग्रों ने या राष्ट्र के प्रतिनिधियों ने जो समय नियत किया था पन्द्रह साल का, वह कम रहा। उस समय वे ठीक ठीक यह भ्रन्दाज नहीं लगा सके कि पन्द्रह साल में इतना काम नहीं हो सकेगा। या यों कहें कि पन्द्रह साल का समय तो ठीक रखा था किन्तु उसके इम्प्लिमेंटेशन में जो गति हम समझते ये कि इस गति से इस काम को किया जा सका, उस गति से वह काम नहीं किया जा सकेगा। यह सरकार की एक फेल्योर मानी जा सकती **8** 1

मैं समझता हं कि इस समय हमारे सामने केवल एक विकल्प है, एक ही रास्ता है, भीर वह यह है कि भाहिन्दी भाषी प्रान्तों के सामने जो कठिनाई है उस को मली माति समझा जाये भौर उसके विषय में सहानमृति से विचार किया जाये । लेनि वह सहान-भिति किस रूप मे हो । मैं समझता है कि वह अधिक से अधिक यह हो सकती है कि हम यहां पर बैठ कर ठंडे दिल से विचार करेगे घौर तब इस बात को मानेगे। स्ट्रान-भति का भर्ष यही है कि हम जल्दी में के है ऐसा काम न कर जिससे वहां के रहने वास्तों को कुछ नकसान हो, उन के इंटरेस्ट को कुछ धक्का लगे, उनके हितों को धक्का लगे। जहां तक हितों का सम्बन्ध है, इसमें कोई इमोशनल बात नहीं है। जो सबसे बडी हितों की बात है वह मेरे खयाल में सर्वि ज की है। सर्विसेज के माभले में लोग कुछ षाटे में रह जाते हैं जब कर्म्य टीक्षन होता है भौर सारा काम उस भाषा से हाता है जिसकी वे ग्रभी तक पूरी तरह जान नहीं पाये संख् नहीं सके हैं । वे लोग कुछ घाटे में राते हैं र यह ठीक बात है ग्रीर-मामने योग्य बात है 🕸 तो इसके लिये कुछ समय नियत कर दिया, जाये । लेकिन जो गलती हमने इस बार: की, वह भ्रागे के लिये नहीं होनी चाहिये। पिछली बार हमने पन्द्रह साल की ह्रबिध तो नियत की, लेकिन उस भ्रवधि में, इसः भाषा को सीखने का काम यायहभाषा किस प्रकार से अंग्रेजी का स्थान लंगी. इसका कमबद्ध कार्यक्रम हम नहीं बना सके श्रीर हमारा उद्देश्य पूरा नहीं हो सका । यदि हम लोग यह मान लें कि ग्रागे के लिये एक भवधि निश्चित की जाये और इस अवधि में प्रति वर्ष हम एक कार्यक्रम के रूप में काम करना शुरू करें तो मैं समझता हूं कि बहुत सी कठि-नाइयां दूर हो जायेंगी।

(Adj. motion)

एक मांग सामने ग्रा रही है भौर वह यह कि ग्रनिश्चित काल तक के लिये ग्रंग्रेजी सहभाषा बनीर । मैं बहत नग्रानिवेदनः करता है। मैं कभी भी हिन्दी फेनेटिक नहीं रहा, लेकिन फिर भी मेरा नम्त्र निवेदन हैं कि इस स्थिति को मानने के लिये मेरा दिमाण तैयार नहीं है। मैं चाहता हूं कि जो म्रहिन्दी भाषाभाषी प्रान्त हैं वहां की जनता को भ्रांबक से प्रधिक सुविधा दी जाये, जितना रीजनेबल समय हो सकता है उस से भी भ्रांबिक समय उनको उदार हो कर हिन्दी सीखने के लिये दिया जाये।

Shri S. Kandappan (Trruchengode): We are not craving for your sympathy. We demand our rights. (Interruptions).

Shri Raghunath Singh (Varanasi): This is the feeling you have raised.

Mr. Speaker: If everyone is only conscious of his rights, then nobody will look after his obligations.

Shri S. Kandappan: We have already sacrificed enough for the Hindi demon. Let there be no more insinuation. We are magnanimous enough. That is why we are keeping quiet in the larger interest when the Hindi speeches are made in this House.

Shri Thirumala Rao (Kakinada): There is the English translation provided.

Mr. Speaker: When I am speaking, I am being interrupted again and again. Let us be conscious of our obligations and look to the unity of the country. Otherwise, this discussion cannot take place. We know that there are differences. But why should there be such an excitement here?

भी पालीबाल: मेरा निवेदन यह था कि हम इस सदन में या इसरी किसी कांफरेंस टेबल पर शान्ति के साथ बैठ कर विचार करें। जो नीति हम स्वीकार कर चुके हैं मूलमूत रूप से, उस उद्देश्य से इघर उधर तो नहीं जायां जा सकता, लेकिन उस उद्देश्य की पूर्ति के लिये समय का कार्यकम बनाने के बारे में, मैं समझता हूं, हम विचार कर

सकते हैं। इसके लिये एक राउंड टेबल पर बैठ कर विचार किया जा सकता है भ्रौर एक सर्वसम्मत हल निकाला जा सकता है। नेकिन मेरा यह निवेदन होगा कि उसके इम्प्लिमेंटेशन में जो इधर उधर के तस्ब भोली जनता को भड़का कर लालेसनेस की कार्रवाई कराते हैं, उन के प्रति म्रत्यन्त कठोर रुख रखना चाहिये धौर ऐडिमिनिस्टेशन को उसे दबाना चाहिये, क्योंकि मैं मानता हुं कि यहां जो घटनायें एक क्षेत्रमें होती हैं उनका ग्रसर दूसरे क्षेत्रों पर ग्रच्छ। नहीं पडता है। लोग समझते हैं कि शायद ऐसी घटनायें करवा कर ही प्रपनी बात को मनाया जा सकता है । यह एक भ्रन्छ। प्रिसिडेंट नहीं होता । इससे सारे देश की शान्ति भौर व्यवस्था खतरे में पड़ सकती है भीर हिन्दस्तान की एकता खतरे में पड सकती है। जो लोग इस तरह से भड़काने वाले हैं उन को समचित रूप से वडाई के साथ ग्रीर मजबता के साथ रोका जाना चाहिये । न इसमें कोई उदारता की बात है न मन्याय की बात है।

Shri Manoharan (Madras South):
Mr. Speaker, Sir, at the outset I must say that I do not like to confine myself with the language policy of the Government of India at present because that I can do during the debate on the President's Address.

We are now discussing the adjournment motion tabled by Mr. Mukherjee on the police excesses and the calling in of military and as to how innocent people in Madras State were caught like a mouse in a trap and shot like a dog. I can understand the feelings expressed by certain Members here. (Interruption).

सम्यक्त महोदय: मैं माननीय मेम्बरीं से बार बार सपील कर रहा हूं कि इस तरह की बातें यहां नहीं उठाई जानी चाहियें।

भी रामेश्वरानम्ब : घष्ट्यक्ष महोदय, मेरा उनसे निवेदन हैं कि जिन्होंने लाइन [श्री रामेश्वरानन्द]

उखाड़ दी और भ्राग लगादी उनको गिर्दोध कहा जा रहा है ।

सम्यक्ष महोदयः मगर हर वस्त सोगों को खड़े हो जाना तो ठीक नहीं है।

Shri Manoharan: The leader of the Jan Sangh Party, Mr. Trivedi was saying that Hindi is going to be the only official language, one and the only official language. With your permission, Sir, on behalf of the South, I tell you that Hindi can never be and shall never be the only official language. (Interruptions). Therefore, it is quite unecessary.

Shri Thiruma'a Rao: Every time the word "South' is appropriated by Tamilnad. But that is not the case. (Interruptions).

Shri Manoharan: I am very happy that Mr. Thirumala Rao is wanting me to include Bengal, Orissa and Assam —not only the South.

Shri Atulya Ghash (Asansol): Bengal has accepted Hindi as the only official language.

Shri P. Venkatasubbaiah (Adoni): Don't make capital out of this situation. We resent it very much. (Interruption).

Mr. Speaker: Everyone has a right to claim that he is speaking on behalf of a province or some section of population. But the others can also counteract that claim. Therefore, we ought to listen to what the Member says. Let him make that claim. When other speak, they may say that it is not correct. (Interruption).

Shri Manoharan: Mr. Speaker, Sir, if I am disturbed like this, I may require more time.

Mr. Speaker: I must assure him that these interruptions are also part of the game. But one thing must be made clear. If some particular Member is interrupted again and again, deliberately, then I will have to give him time.

Shri Manoharan: Mine is a narration of what has happened in Madras State as well as the rest of the south for the past 20 days.

An hon. Member: Not south.

Shri Manoharan: Please do not disturb.

On January 25, the students of Madras colleges, 50,000 students, had their procession in order to protest against the imposition of Hindi. They wanted to meet the Chief Minister of my State. They went to Fort. St. George with a view to meet him. Very arrogantly, the Chief Minister of Madras refused to meet them.

An hon. Member: That is wrong.

Shri Manoharan: I can prove it I accept the challenge. He refused to meet the students. That irritated the student population on the 25th. On the 25th midnight, leaders of the DMK in Madras State were all rounded up, arrested and put behind oais without assigning any reason at all. We the DMK, had passed a resolution in our executive to observe January 26 as a day of mourning.

Some hon. Members: Shame, shame.

Some other hon. Members: Sharre on you.

Shri Manoharan: I cannot understand this, why they should do this instead of listening to me.

Mr. Speaker: I am all attention. He might confinue.

Shri Manoharan: We had decided to observe January, 26 as a day of mourning, only January 26, 1965. The previous Republic Days were celebra-

ted by the DMK leaders of the country. But we had specially chosen this particular Republic Day for observing as a day of mourning, because on that particular Republic Day for observing only official language of the country. That was why we had chosen particular Republic Day for observing our intention to hold hundred meetings in each division. The police in-They terfered immediately. You should reduce the number of your meetings to one, because the law and order situation comes in. We will have to give you protection. Therefore, you have to reduce it to one and have a meeting'. We agreed. The next day in the Assembly, the Chief Minister of Madras State said: You are cowards. Have you enough audacity to hold hundred meetings?' That explains his mind.

On the 26 morning, The Venkateswara Hostel and the Law College Hostel were raided by the police. On the 25th midnight, for your information, goondas engineered by the Congress Party Secretary there, or Congress goondas entered the Venkateswara Hostel....

An hon. Member: That is not proper.

Mr. Speaker. Order, order. I must remind the hon. Member that that would be a dangrous game to play because if it is once started, there would be no end to it. I would appeal to him to desist from it....

An Hon. Member: This is not Madras.

Mr. Speaker: He should not induige in it. He knows the atmosphere also. Therefore, we ought not to go into such things.

Shrimati Renu Chakravartty (Barrackpore): If it is a statement of fact, what is to be done?

Shri U. M. Trivedi: Can one refer to the conduct of a person who is not present here?

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Shri Manoharan: He was a party to that raid—I am sorry.

Shri Atulya Ghosh rose-

Shri Manoharan: On the 25th morning, there was a procession in Madurai almost all students of high schools. .They had a peaceful, orderly procession. That procession was disturbed by-now I can say freely-goondas who are in the District Congress Committee office. They pounced upon the students with lethal weapons, deadly weapons. One student was grievously injured; another was beaten What action the Government of Madras has taken against goondas, I do not know. But these students were assaulted. They were put behind bars.

On the 27th—I think this narration will give a clear picture—Annamala! University students took out a procession. That was in sympathy with the students who were brutally assaulted by Congress goondas with the help of the police in Madras State.

Shri Radholal Vyas (Ujjain): On a point of order. The hon. Member is criticising and making imputations against a State Government. The subject under discussion here is the conduct of the Central Government. I would like your ruling on the point as to whether he can discuss the conduct of the State Government here

Mr. Speaker: My difficulty is that the motion also, as worded, is confined to the failure of the Central Government, but we have got the results of it. That also comes in there. Therefore, I could not stop him.

Shri Vidya Charan Shukla (Maha-samund): On a point of order. The hon. Member is referring to something which has nothing to do with Hindi as such. He is talking about the law and order problem in a State.

An hon Member: No. no.

Shri Vidya Charan Shukla: It is not Hindi as such.

Shri Manuharan: On the 27th, the Annamalai University students' procession was disturbed by the police. One student, Rajendran, was dead. So many students were killed.

The Thyagaraja Engineering College was raided and students teargassed and lathi-charged. The Madura Arts College Principal-an old man of 60 years-in spite of his declaration that he is the principal of the college, was brutally assaulted by the police and was admitted to hospital.

On another day, eminent professors like Elakkuvanar, a Tamil professor, and Arunachala Goundar, the Principal of Hindu College, were arrested and put behind bars. All over Tamil Nad, 30,000 DMK office-bearers including leaders were rounded up.

Immediately, the Chief Minister of Madras announced the closure of colleges. The worst part of this announcement was when he said thereby through the closure of colleges-he could earn or he could save Rs. 5 crores. Nowhere in the world you could find such political behaviour.

There was shooting at many places. The military was alerted. Kumarapalayam, Thiruchengode, Thirupur, Pollachi-our hon. Food Minister's constituency-Coimbatore, Karur. Manapparai, Kamban, Gudalur, Thiruvottiyur, Peranampet, Jelarpet, Madras, Arani-these are the places where shooting took place.

Shri H. N. Mukerjee said that 60 or 80 people were killed. For your information, upto the time of our leaving Madras, the number was more than 150 dead and they are on incresse. There were indiscriminate firings. Hundreds of people The rule of law was conspikilled. cuous by its absence. The law of the jungle prevailed in Madras The very fact that the military was alerted is itself an indication that

the civil authority failed and military authority superseded.

(Adj. motion)

Immediately, I sent four telegrams. one to the Prime Minister, one to the President another to the Home Minister and the fourth to the Governor of Madras asking them to see that the callous, indifferent, obstinate. blood-thirsty Chief Minister Bhaktavatsalam and his Ministry was dismissed.

An hon. Member That is objectionable, unparliamentary.

Mr. Speaker: He should not transgress the limits.

Shri Mancharan: I want to whether the Governor of Madras had appraised the situation and sent document to the Prime Minister, if so. what action, the Government of India has taken on it.

Finally, there was self-immolation by five people. Self-immolation not an ordinary joke-burning and reducing themselves to ashes. should understand the people of this part of the country. My request to you is that you should understand the intensity of feeling, the depth of feeling, there. In one breath, people are talking about the integration of the country; in another, they say that 'our language, the Hindi language, is the only official language'. This is a contradiction in terms.

We, people of the south-I can include Bengal, Assam, Orissa Gujarat, in spite of Shri Morarji Desai-I can tell him that we never allow Hindi as the only official language of the country. Therefore, I request the Central Ministry, especially the Prime Minister to probe into the matter, to institute a judicial inquiry into the matter. In the final analysis, if the judicial pronouncement justifies the brutal action, brutal repressive action unleashed by the Chief Minister of Madras, I am prepared to offer my membership in Parliament.

Shri Atulya Ghosh: On a point of order. The Chief Minister of Madras is not here. He has been branded as blood-thirsty.

Mr. Speaker: Why should he stand up again?

Shrimati Renu Chakravartty: Why should he bother? He should bother about Bengal.

Mr. Speaker If something happens that is irregular, he should bother, but in the present circumstances I will not allow it.

भी प्रकाशवीर शास्त्री (बिजनीर) : मध्यक्ष महोदय , दुर्भाग्य से मैंने एक ऐसे राज्य में जन्म लिया है कि जिसकी मातभाषा हिन्दी है। इसलिए पिछले 17 वर्षों से राज भाषा के सम्बन्ध में जो स्थिति सरकार की व्यवहार से चलती श्राई है उस में हिन्दी भाषी राज्यों की स्थिति लगभग एक मां की जैसी है जिसने अपने बच्चे को टकडे होने से बचाने के लिए पराई मां के मुपुर्द करना पसन्द किया । 17 साल तक यह श्रभागी माँ इस बच्चे को पराये हाथों में देख कर हुं खुश होती रही क्योंकि वह जीवित था लेकिन अब वह बच्चा जब उस डाइन के हाथों से हत्या होने क स्थिति में है तब फिर घै थे सहनशीलता की सीमा को लांघ गया, और कुछ णव्द कहने के लिए मझे घाज ग्रापके सामने खड़ा होना पहा है क्योंकि भ्राज जब वह मां डायन बन कर उस बच्चे को मारता चाह रही है तो वह महन नहीं हो। सकता है।

में पलें यह बात बतलाना चाहता हूं कि इन उपद्रवों के बीच में ही मुझे मद्राम जाने का अवसर मिला और मैंने यह जानने का यत्न किया कि इन दंगों के पीछे क्या स्थित थी और किस प्रकार से ये दंगे भड़के। मुझे अच्छे तरह से याद है कि 26 जनवरी को मद्राम नगर में जब एक हिन्दी विरोधी जलूस निकला जिसमें कुंद्र नड़ हे थे और वह भी छोटी भाग के थे अप यदि चाई तो उनके चित्र भी मेरे पास में जुद है थे, य मैं आपके सामने उन्हें पास में जुद है थे, य मैं आपके सामने उन्हें

प्रस्तुत कर सकता हूं। उसके कुछ ही घंटों के बाद एक हिन्दी समर्थकों का जलूस निकला तो कि उससे/बडा था। उसके बाद राष्ट्र के न म गह मन्त्री श्री गलजारी लाल नन्दा ने हिन्दी सम्बन्धी श्रपनी नीति के सम्बन्ध में जो स्पष्टीकरण किया उससे स्थिति खगभग शान्त हो नली थी श्रीर उसके बाद दो तीन दिन तक वहां कोई विशेष घटना नहीं घटी । लेकिन मन्ने प्राज इस कट सत्य को कहने की धाजा र्द! जाय कि बंगलीर में भी निर्जालगण्या के अन्म दिन के भ्रवसर पर इस देश के चार प्रमख नेता एकत्रित हुए ∤मीर उन्होंने इस हिन्दी िरोध को फिर नये रूप में एक दूसरा जन्म िया। परिणामस्वरूप वह हवा फिर भडक उठी । दूसरी सबसे बड़ी चीज यह हुई कि कांग्रेस **≉ध्यक्ष श्रीकाम राज ने के**ल्ल में <mark>श्र</mark>पने एक राषण में यह कहा कि धगर उनके पास हिन्दी भंपत्र स्रायें तो फेंक दें। एक स्रोर देश के प्रधान थन्त्री श्री लाल बहादर शास्त्री यह कहते हैं कि हिन्दी का विरोध संविधान का विरोध है/ और हिन्दी का विरोध करने वालों के साथ नंबिधान का विरोध करने वाली जैसी स्थिति अर्ती जायगी लेकिन कांग्रेस ग्रध्यक्ष श्री कामराज शो कि सारे देश में सत्ताहूद पार्टी के ब्रध्यक्ष हैं **वे दूसरी भोर इ**स तरह**ि**की बात कहते हैं । यब वे कहते हैं कि मैंने यह नहीं कहा था कि हिन्दी में ग्राये पत्नों को फाड कर फेंं। दो प्रस्कि मैंने तो यह कहा या कि यदि उनके पास हिन्दी में पत्र धार्ये तो उनकी उपेक्षा कर दी जाय । मैं पूछना चाहता हं इस सरकार से कि क्या कांग्रेस ग्रध्यक्ष को इस प्रकार का ग्रिधिकार ग्रापने संविधान में यह व्यवस्था रखते हुए दिया है कि वह इस्रौतरह की घोषणा कर सकें ? वही कांग्रेस ग्रध्यक्ष धभी कल रायपुर मे यह कहते हैं कि बिना हिन्दी सीबे हए काम नहीं चल सकता है। एक ही ग्रादमी 'दो भाषाग्री में इस तरह से बोलता है। हिन्दी भाषी राज्य में जब वह जाा है तो दूसरी भाषा बोलता है ग्रार जब वह केरल भौर मद्रास मादि में जाता है तो बिल्कुल उसके विपरीत भाषा में वह बोलता है। इससे में ज्यादा यह

[श्री प्रकाशबीर क्रास्त्रे]

बंगे भड़के तब जबिक इसी केन्द्रीय सरकार के एक जिम्मेदार मिनिस्टर ने हैदराबाद मैं केन्द्रीय सरकार के श्रपने एक दूसरे सहयोगी मन्त्री श्री भक्त दर्शन का नाम लेकर संघ लोक सेवा ग्रायोग सम्बन्ध वक्तव्य की ग्रालोचना की भीर कहा कि इस प्रकार की नीति केन्द्रीय सरकार ने स्वीकार नहीं की है जबकि श्री भक्त दर्शन ने कहा कि मैंने सरकार के निर्णय की केवल चर्चा की है, ग्रपनी श्रोर से किसी प्रकार की कोई बात नहीं कही है । बात ठंडी हो जाती लेकिन केन्द्रीय सरकार के दो जिम्मे-दार मिनिस्टरों के इस्तीफ़े ने उस भाग के भन्दर घी डालने का काम किया जिसके कि परिणामस्वरूप सारे देश में स्थिति के खराब होने भ्रौर वातावरण बिगड़ने को बिस मिला। देश का वातावरण ग्रीर भं बिगह सकताया ग्रीर वह ग्रशान्ति को ग्रीर भड़का सकता था। यदि संभाला न (Interruption).

कई माननीय सबस्यः शेम, शेम ।

भी प्रकाशबीर शास्त्री: मैं प्राप से बडी नम्प्रता के साथ कहना चाहता हूं कि प्रधान मन्त्री जी इस तरह से हिंसात्मकं र्कीयंवाही होने के बाद भ्रगर महत्वपूर्ण राष्ट्रीय निर्णय को बदलने लग जायेंगे तो पहली बात तो मैं प्रधान मन्त्री जी से यह कहना बाहता हं कि उससे हम धपने भविष्य को सुरक्षित नहीं रख सकेंगे। मुझे यह देख कर दुःख हुन्ना कि मद्रास में हिंसात्मक कार्यवाहियों के बाद प्रधान मन्त्री श्री लाल बहादूर शास्त्री ने ग्राकाशवाणी से जो भपना भाषण दिया उस भपने सारे भाषण के भन्दर जिन लोगों ने इस सरकार के हितों की रक्षा के लिए भ्रपनी जान तक की भी परवाह नहीं की, कछ गड़े जिन्होंने कि पुलिस पर माकमण किया, सरे बाजार दरोगाम्रों पर पैटोल डाल कर भाग लगाई, श्री लाल बहाद्र शास्त्री ने उनके श्लांम्बन्ध में एक शब्द भी भपने मायण में नहीं कहा । घव कैसे पुलिस घापके

प्रधिकारों की रक्षा करे और क्यों धापके प्रधिकारों की रक्षा करने के लिए जाकर प्रपने बाल बच्चों से सदा के लिए विदा ले ? शास्त्री जी को इस बात की चर्चा करनी चाहिए थी।

दूसरी सबसे बड़ी बात मैं यह कहना चाहूंगा कि इस प्रकार की हिंसात्मक कार्य-वाहियों के बाद भ्रगर केन्द्रीय सरकार इतनी तेजी से भ्रपना∤निर्णय बदल सकती है भ्रौर प्रधान मन्त्री इस तरीक़ेसे हड़बड़ा कर भाषण दे देते हैं मानों कोई चीन का माकमण हो गया हो भौर रेडियो से ब्राडकास्ट भी किया इस तरीक़े से प्रधान मन्त्री इन) हिंसात्मक कार्यवाहियों से चिन्तित हो गर्य कि मुख्य मन्त्रियों की मीटिंग बुलायें तो मैं घाज घाप से यह स्पष्ट रूप से कह देना चाहता हं कि यह केन्द्रीय सरकार इस प्रकार का निर्णय लेकर देश में हिंसात्मक कार्यवाहियों को स्वयं जन्म देने का वातावरण बना रही है क्योंकि इस प्रकार हिंसात्मक कार्यवाहियों को रोका जासकेगा। हम से यह कहाजाता है कि मद्रास के भ्रन्दर रेलुम्ग्रही जलाई गई मद्रास के मन्दर डाकखान जलाये गये भौर उसके बाद फिर सरकार के नेता विवश हुए भाषण देने के लिए ग्रीर प्रधान मन्त्री विवक्त हुए इस तरह का निर्णय लेने के लिए तो प्रधान मन्त्री जी मैं घाप से स्पष्ट भाषा में कहना 🖋 चाहता हूं कि इस क्षेत्र के निवासी जो कि पिछले 20 सालों से भपनी वार्गी पर ताला डाले हुए हैं इस प्रकार की हिंसात्मक कार्यवाहियों से यदि सरकार के निर्णय बदलने लग गये तो भ्राप याद रिखये कि ∣हमने रेलगाडियों की पटरियां उस समय उखाडी भी जिस समय कि यह लोग भंग्रेजों के तलवे झाडा करते थे। सन 1942 का वातावरच उनको याद होगा । धगर हमने कहीं इस तरह की∤ज्वालाएं भड़का दीं जेस वहां उठ रहा है भीर यह कान्ति की चिनगारी देश के बन्दर उठ पड़ी घौर दिल्ली में

यह हवा चल पड़ी जैसे कि झासार बनने लगे, हैं तो यह ज्वालाये झाकर संसद भवन को छुएगी उस स्थिति को झाप बचा नहीं सकेंगे साथ हं उसकी सारी जिम्मेदारी इस कमजोर सरकार पर होगी जो कि इस प्रकार के निर्णय करती है।

राष्ट्र की एकता के नाम पर यह कहा जाता है\कि हम भपनी जबान बन्द रक्खें भीर मौन साधे रहें पिछले 20 वर्षों से हम राष्ट्र की एकता के नाम पर चुप बैठे भी रहे नेकिन भव हमारी सहनशीलता की भी सीमा समाप्त हो चली है। राष्ट्र की एकता के नाम पर भंग्रेजी को बनाये रखने के बाद दूसरा प्रस्ताव यह भ्रायेगा कि राष्ट्र की एकता सुर-क्षित रखने के लिए भंग्रेजों को वापिस यहां पर बुलाया जाय । भ्रगर इतः तरी हे से राष्ट्र की एकता सुरक्षित रह सकती है तो हम इस प्रकार की राष्ट्रीय एकता में विश्वास नहीं करते । सरकार की इस प्रकार से हिंसा के धार्ग घटने टेकने की बात को हम कदापि पसन्द नहीं कर सकते हैं । क्या हम हिंसा से डरकर सिरे राष्ट्रीय निर्णय बदलेंगे ? राष्ट्रीय एकता के नाम पर पोटिट श्री रामल के मरने के बाद इस दुर्जल सरकार ने घुटने टेक कर देश का सत्य-नाश किया है। बम्बई की गलियों में जो घटनाएं घटीं, गुजरात ग्रहमदाबाद में जो घटनाएं घटीं हम उन्हें भूलना नहीं चाहते । क्या ग्रब सरकार फिर चाहती है कि इस प्रकार के दुर्बल निर्णयों से मद्रास में फिर वह घटनाएं बढ़ें या केरल में उन घटनाम्रों की पुनरावृत्ति हो ? सरकार इन हिंसात्मक कार्यवाहियों/ के ब्रागे झक कर इस तरह की घटनाघों को प्रोत्साहन दे रही है भीर परिणाम यह होने बाला है कि श्रब मद्रास में, केरल में यह हुई हैं तो कल को नागालैण्ड कश्मीर धौर गोवा में उसे (प्रकार की) घटनाएं घट सकती हैं। की हिंसा के प्रागे टेकने के कारण स्थिति गिरती ही चली जा रही है। ग्रगर र्सिरकार को कोई बात करनी बी तो उसे दुढ़ता के साब घ्रपना निर्णय

इस प्रकार का रखना चाहिये था कि जिससे वास्तव में देण की एकता बनी रहती । फिर एक शान्तिपूर्ण वातावरण में निर्णय लेती । मुझे इस बात का दु:ख है कि मद्रास में घमी वह घटनाएं समाप्त भी नहीं हुई थीं वातावरण शान्त भी नहीं हुआ था लेकिन यहां तत्काल एक वक्तव्या में शास्त्र जंने मुख्य मन्त्रियों के सम्मेलन बुलाने की घोषणा कर दी। धगर उन्हें विचार के लिए बुलाना भी था तो मेरी समझ में उन्हें तब बुलाना ठीक होता जब देश का वातावरण शान्त होता। प्रधान मन्त्री जी ने भहिन्दी भाषी राज्यों के मुख्य मन्त्रियों के सम्मेलन की घोषणा हिसा से डर कर की है जो कि सबया प्रवाछनीय है भीर इन परि-स्थितियों में सही निर्णय सम्भव नहीं होगा।

17 hrs.

श्री जवाहरलाल नेहरू के मरने के तीव दिन के बाद जब उनके मकान के सम्बन्ध में निर्णय लिया गया म्युजियम बनाने का धगर 6 महीने के बाद यह कैबिनेट बैठ कर विचार करत: तो गायद उनके सोचने का ढंग बिल्कुल दसरा होता । उसी प्रकार से क्योंकि यह ग्रान्दोलन भडक उठा है ग्रभी सारे देश का वातावरण गरम है इसलिए यह मुख्य मन्त्री लोग शान्ति के साथ कोई निर्णय न ले सकेंगे। ऐसे घ्रशान्त वातावरण में मुख्य मन्त्री सम्मेलन बलाने का ध्रयं क्या था ? दूसरे यह मुख्य मन्त्रियों का सम्मेलन बुलाने की वैधानिक स्थिति क्या है यह मैं प्रधान मन्त्री जी से पूछ ग चाहता हूं ? दूसरे फिर म्रहिन्दी भाषी राज्यों के मुख्य मन्त्रियों का पृथक सम्मेलन एक गलत परम्परा है। भाषा के सम्बन्ध में कोई निर्णय या परिवर्तन प्रगर कर सकतः है तो देश की संसद ही कर सकती है या राज्यों की विधान सभा कर सकती हैं। मुख्य मन्त्रियों को नहीं केवल संसद को भाषा नीति पर निर्णय करने का भ्रधिकार है। मुख्य मन्त्रियों का कोई निर्णय इस तरह से सारे देश पर

Language issue [श्री प्रकाश वीर शास्त्री]

लादा न जाये। दूसरी सब से बड़ी बात यह है कि जिन मुख्य मंत्रियों को ग्राप बुलाने जा रहे हैं वह लगभग एक ही दल के मख्य मंत्री हैं भीर उस में भी एक घड़े के। यह बिलकुल एक भसंवैधानिक भ्रौर गलत परम्परा भ्राप डाल रहे हैं इसलिए मैं बाहता हं कि यह सम्मेलन ध्राप स्थगित करें वरना देश के घ्रन्दर धाप एक बड़ी गलत परम्परा का श्रीगणेश करंगे । मध्यक्ष महोदय मैं भ्रपने वक्तव्य के उपसंहार की म्रोर ले जाते हए दो, तीन बातें श्रीर कहना चाहता हं। एक बात तो यह है कि श्री जवाहरलाल नेहरू के श्राप्रवासनों की चर्चा की जाती है भौर कहा जाता है कि उन के भाग्वासनों को हम पूरा करना चाहते हैं। यह राज-भाषा विधेपक मेरे हाय में है। उसके जो उद्देश्य प्रन्त में लिखे हए हैं उन उद्देश्यों में स्पष्ट लिखा है कि श्री जवाहरलाल नेहरू ने समय समय पर जो भाषण दिये हैं स्रौर उन में जो धारवासन दिये हैं उन की पूर्ति के लिए राज भाषा विधेयक लाया जा रहा ै। राज भाषा विधेयक लाया ही श्री जवाहरलःल नेहरू के भारवासनों की पूर्ति के लिए था भीर उस राज भाषा विधेयक में स्पष्ट स्थिति है कि जो लोग हिन्दी नहीं जानेगे वे धनिश्चित काल तक ग्रंग्रेजी के साध्यम से कार्य करते रहेंगे। मैं नहीं समझता कि फिर उस के बाद भ्रंप्रजी कैसे रुकेगी ? जब उस के प्रयोग पर कोई रुकावट नहीं थी तो इस तरह की दुखद स्थिति श्राकर क्यों बने ? मझे खशी होगी धगर उन भाइयों ने तामिल भाषा का समर्थन किया होता धौर मांग की होती कि तामिल को मागे लाया जाये लेकिन वैसा न होकर भंग्रजी के लिए भान्दोलन होना श्रीर उस में इस प्रकार की हिसात्मक प्रवृत्तियों का सामने भाना, ऐसा प्रतीत होता है कि उन के पीछ कोई घीर सूत्र काम कर रहें हैं जोकि इस तरह से भंग्रजी

धाड लेकर देश की एकता को नक्सान चाना चाहते हैं

दूसरी बात यह है कि ग्रगर तामिल भाषा भाषियों को डर है कि हिन्दी के मुख्य राज भाषा हो जाने से ग्रीर ग्रंग्रजी के सह भाषा रहने से नौकरियों में उनकी कमी हो जायगी तो हर एक राज का उन की माबादी के मनसार कोटा निर्धारित कर दिया जाये। प्रधान मंत्री ने यह विलक्त ग्रसंवैधानिक घोषणाकी है भीर उनको करने का कोई ग्रधिकार यह घोषणा नहीं था कि संघ लोक सेवा श्रायोग के लिए केवल भंग्रेजी रहेगी जबतक कि श्रहिन्दी भाषी राज्य उस को न हटायें। इस तरह की षोषनाएं उन्होंने श्रपने रेियो भाषण के भन्दर की हैं। धगर उनको नौक-रियों में कमी होने का उर हैं तो मैं चाहता हं कि केन्द्रीय सरकार की नौकरियों मे हर एक प्रान्त का उसकी भावादी के भ्रनसार कोटा नियत कर दिया जा । कोटे के श्राधार पर नौकरियां दी जाय, ताकि उन की स्थिति भी सुरक्षित रहे भौर दूसरों की स्थिति भी सुरक्षित रहे।

(Adi. motion)

धन्त में एक बात कह कर मैं बैठ जाता हं। ग्राज इस विषय में दक्षिण भारत की बात बार बार कही जाती है। लेकिन दक्षिण भारत में केवल मद्रास हं: नहीं, बल्कि तीन ग्रीर राज्य भी दक्षिण भारत में हैं। इन के प्रतिरिक्त ग्रौर भी ग्रहिन्दी-भाषी राज्य हैं। मद्रास में तामिल धरस्सू कडगम जैसी संस्था भी है, जो द्रविड मुनेत कड़गम के इस ग्रान्दोलन का विरोध करती है। इस लिए इन को भी इस में सम्मिलित नहीं किया जाना चाहिए ।

Shri Frank Anthony (Nominated-Anglo-Indians): Mr. Spesker, Sir, the country has witnessed in Madras. Tamilnad, not only a mass protest as my friend Mr. Manoharan out, not only self-immolation of five young men but a blood bath unprecedented since Independence I feel that it is not only a national tragedy but a national tragedy with a disastrous potential May I very respectfully say to those who may not know much about the feeling at least in Tamil Nad, not to dismiss it lightly. I addressed mass meetings in Tamil Nad, not under the auspices of the DMK. My friend, Mr. Manoharan, I think, was a little resentful because I declined to address meetings under their auspices. They were a little resentful because when I addressed these meetings, I made no reference to the DMK movement. But very large numbers of students, intellectuals, doctors and lawyers came to see me and my friends will have to understand this sooner or later; I hope, sooner. What I felt was that it was not a question of loaves and fishes. It is an insult to the people of Tamil Nad and the people of Bengal; if I can describe it, it was a sort of mystique of a certain group of people, an evocation of their deep memories, historical and of language. 1 found that particularly among the people of Tamil Nad who had vibrant, flercely jealous memories of a proud and rich language heritage. That is what you have got to contend with; what you will have to contend with in a place like Wes. Bengal. You see the tragedy: the tragedy is this. The flames are spreading; they are spreading to the other non-Hındi areas. And the tragedy is heightered by this fact that there was no resistance to Hindi. I was one of the most ardent supporters of Hindi being put as the official language. No resistance at all. Whatever resistance has been has come, has been created-I say this with respect-by the increasing intolerance, increasing obscurantism, increasing chauvinism of trose who purport to speak on behalf of Hindi. That is the tragedy that we see being perpetrated....(Interruptions). I know Hindi. I can understand the feeling of those whose mother tongue is Hindl. I feel strongly about English-you may not respect: it is my laneuage-as you do about Hindi, as Hindi people do about Hindi. I warned them. Do not trade in hate because hate begets hate. Today you are trying to mobilise non-Hindi people on the Angrezi hatao movement. It will recoil; somewhere you will catch a tarter; it will recoil into your own lap. The Hinds chauvini:ts have sown the wind of hate and the country is reaping whirlwind of inter language hate. That is what they have got in there. The Angrezi hatao movement has recoiled into their laps; it has become a Hindi hatao movement (Interruptions.) I know Hindi; it is my second language and I probably talk Hind. better than my friend talks English. It has been an unfortunate story and it has been a long story and I ray this with due respect to the Prime Minister whose political place is full and whom I wish so well; it has been a long story of bitter hate and a long story of broken promises. I know more about this perhaps than most people in this House because I have been at the centre of it. It started from the Commission Language What happened? I will not point a finger at the members. But I knew in advance what was going to happen; we knew their powerful Hindi bias. There were two distinguished Indians, Dr. Suniti the Kumar Chatterjee. famous Bengali Indologist who had written outstanding books in Hindi and Dr. Subbarayan an outstanding son of Tamil Nad. What did they enter? They entered a plea for patience: they said; hasten slowly; do not impose Hindi, There is no sacrosant deadline in the Constitution, whatever some constitutional pundits may say. I know at least as much as they do about the Constitution. The Constitution is not only misinterpreted; it has been garbled. I am not one of those who say: excise chapter 17. But I do say: where was there any religious sanctity for 1965? My friend. Shri A. K. Sen is sitting there. Where was the religious sanctity? Look at article 343(3); it goves a blanket power after 1965 to Parliament prescribe the use of English, an unfettered power. They could have said continue-I have that English could not said it-that English could continue as the sole official language. I do [Shr, Frank Anthony.]

not understand this sudden sanctity for a non-fundamental right. The language of the provision itself gives absolute power. That is why I say, there is no need to amend the Constitution because Parliament has ample power to say what it likes with regard to Hindi. Parliament has power tainly to prescribe bilingualism. That was the Language Commission.

Then we come to the Parliamentary Language Committee. I was a member. The same intolerance, the same hate. I asked for the meetings to be held publicly so that at least the country would know what thirty people were doing with regard to the most vital matter affecting the country vitally. No, In camera proceedings. I asked for the Chief Minister of West Bengal to be called to give evidence I said that in 1958 houses of the legislature of West Bengal-my friend Mr. Atulya Ghosh has not forgotten it -unanimously resolved that they would not accept Hindi as the sole official language. I asked for that; let us call him and get his evidence. I asked that the Chief Miinster of Tamilnad be calcaled because I knew that Tamilnad Government had changed its position from the time it had given evidence before the Language Commission in 1955. They had said: permanent bilingualism. All my requests were brushed aside. Even then I had an open mind. What I was horror struck at was by the absolute avalanche of hate against English, Dr. Ramaswami Mudaliar wanted to get out of that committee because he said: never in my long public life have I sat in a committee with such a befouled atmosphere. It was only then that I decided to stand out. alone if necessary against this avalanche of hate against English and mine was the only minute of dissent. Then there was this Language Bill in 1963 (Interruptions.)

श्री बागडी: ग्रंग्रेजी से घरा। ग्रंग्रेजी राज में शरू हुई थी। माननीय सदस्य उस

वक्त ग्रयोज के साथ थे।

(Adj. motion)

Shri Frank Anthony: 1t my private Members' resolution that the Nehru Formula emerged on the 7th August, 1959. What was it? I shall finish in two minutes, Sir. It was that English shall continue-it was imperative that English shall be the associate, oblique, alternate language as long as the non-Hindi people so desire. How do they put it in the Official Language knew that Government was under unremitting pressure from the Hindi protagonists to dilute that assurance because when the Parliamentary Language Committee report came here on the 2nd, 3rd and 4th September, I tested the bona fides of the Hindi elements. I moved an amendment to the substantive motion of the late Pandit Pant. I wanted to formalise Pandit Nehru's surance. I moved an amendment: In the opinion of this House shall be the alternate language as long as the non-Hindi speaking peoble so desire. You will remember the whole Hindi phalanx rose as one man to yell me down. I tested their bona fides and that was the measure of their bona fides. They had no intention . . .

Mr. Speaker: The hon. Member's time is up.

Shri Frank Anthony: I shall finish in a minute. So far as the language was concerned, they had no intention to honour the Nehru formula. What was my objection to the Act? Sections 3 and 4 were a travesty. I wrote to the Prime Minister; I saw him. I said, "You said English shall be the alternate or associate." You put "may" and English may be used only in addition to Hindi. The Prime Minister wrote back. I have got his letter. He said "I have been advised that 'may' means 'shall'. But in the House it was clear that 'may' means 'may'; that is, English may not even

even be used. What that an assurance?

And then, the clause was a far worse backdoor method for the imposition of Hindi: 30 people sitting in camera, hand-picked. And what happened to Shri Kamath's amendment? Shri Kamath wanted to bring Parliament in. Government would not allow Parliament to come into the preture.

Mr. Speaker: The hon. Member's time is up.

Shri Frank Anthony: I shall finish now. I had another amendment, Government would not allow non-Hindi States to come in I said: "All right. Here is this 'may.' Let the change be by a majority comparable to article 368 so that at least it would reflect the opinion of non-Hindi States." The Government brushed me aside. I say this to the Prime Minister: if he is to save the country from balkanisation, the least he must do is to give statutory implementation to the Nehru formula. Amend section 3: deete section 4

Shri Khadilkar (Khed): I thought that the hon. Mover of the censure motion would desist in coming forward with a motion which has an element of censure, as well as the question of a lack of policy and preparation for introduction of the language (interruption). On this occasion, when the atmosphere is surcharged with emotion, it is not proper to debate the language question and simultaneously to censure the Government for what has happened: the most tragic things have happened in Tamilnad, I know, and I do not want to minimise the forces. whatever might have been the forces, which might have given the lead resulting in a certain accumulated distress and bitterness getting behind all this movement. I do not want to belittle it, but today, what has happened in Tamilnad on the question of language has shaken the foundations, of our unity and the integration of this

country which, when the Chinese came, was proclaimed to have been strengthened. It was there on all hands, and there was no necessity of any further effort. Therefore, it is time that this House and every Member of this House, instead of accusing one party, instead of accusing the Government, pondered over the situation and see how after freedom, we are going to evolve one national, link language, with the co-operation αf all sections and groups in this country.

Ours is a plural society and in a plural society every Member has got to be very tolerant and show an understanding attitude. Otherwise, this society will be broken to pieces. Ours is a political federation, but, at the same time, it is a federation of languages and cultures. In such an atmosphere, when we are considering the question of evolving one national, official language, we must exercise a good deal of restraint and patience. I never thought that, when Pravda, the official organ of the Soviet Union has said that all these happenings are the result of reactionary forces, an like Shri Mukerjee hon, Member could align himself on the floor of this House with forces of reaction and play into their hands.

An hon, Member: It is not correct.

Shri Khadilkar: On this occasion. we have got to understand one fundamental thing. This is a process of national struggle, a left-over thing an unfinished task. Gandhiji had observed with a vision peculiar to that genius, that a time will come when in this country the people will find it difficult and there will be a tussle or conflict between two languages-not Hindi and the regional language, but Hindi and English-and it will require high statesmanship to resolve that conflict. Therefore, if we want to finish the task which has remained to be completed, we will have to recapture what we stood for. Those of us who have spent the best part of our life in

[Shri Khadilkar]

the national struggle, do we not aspire to have one national language? It would be a symbol of our unity. Prestige and self-respect demand it. When it is evolved and how it is evolved is a different question.

On this occasion, I also feel that Government should not be hustled into taking any hasty steps. You will have to evolve a policy very slowly and cautiously. In Tamilnad, patriotic prople are there, but there is a lunatic fringe led by DMK and some others, supported by men like Rajeji, who have grown with age more perverse and who like "Grey Eminence", to satisfy their ego, are ready to sacrifice unity. (Interruptions).

Mr Speaker: I must remind the hon, leader of the DMK that when he started this game, I cautioned him that that was dangerous,

Shri Rajaram: He said, we are lunatics. He acted as a lunatic during the Samyukta Maharashtra agitation.

Mr. Speaker: That did not refer to anybody. That was only a fringe that was lunatic, not the substance.

Shri Sezhiyan (Perambalur): We are Members of this House. If we are lunatics, this House becomes a lunatic asylum!

Mr. Speaker: He may be conscious of wherever he is. I will advise Mr. Khadilkar to be more careful in choosing his words, because there are other personalities that are being referred to. Ordinarily we do not allow such references in the debates inside the House, because they are not here to reply to that. Moreover, however much we may differ from Rajaji, we can criticise his policy, but he should not be referred to in such terms.

Shri Hem Barua (Gauhati): It was said this House is a lunatic asylum. It may be, but at least I am not a lunatic and you are not another.

Mr. Speaker: Therefore, I had asked every Member to feel as he thought.

Shri Khadilkar: Therefore, on this occasion, I would like Government to take time. Don't act in a hurry. That would be interpreted that Government can be bullied into taking a decision. In a plural society, the essential thing is tolerance between citizens and respect for the State I appeal to the Government. Yesterday the hon Prime Minister has observed that he would invite all parties to discuss this matter. While inviting all parties, consulting every section of opinion it must be remembered that this decision must be taken on a national plane. We should not surrender our right. This Parliament is supreme and the Cabinet is there, So, we must take the decision here. If we allow ourselves to be deviated from the straight path, I am afraid we are not taking lessons from history. I would appeal to Government. They should read what happened in the times of the Moghu! period and the Maratha period. On this occasion, the central leadership, without surrendering to pressure, violence or bullying tactics, must assert its right, this Parliament must assert its right, and formulate a national policy.

Sir, I know 17 years have gone and today many fantastic suggestions are being made. I for one would appear to the Horne Ministry and to the Prime Minister that perhaps in their own way they thought that sufficient progress or preparation was made. There is legitimate criticism was not made enough preparation You cannot switch on and switch off a language and introduce a language in that way. I would appeal that more time should be given. There is no doubt about it. Language is a vital force. It is a force of integration, but it is a force of disintegration as well Therefore, I want to suggest that after the present emotional atmosphere has been cleared, this House and all sections of the House should have an opportunity to debate the question of evolving one national language.

An Hon Member: Not national language.

Shri Khadilkar: I am coming to that

Mr. Speaker: This cannot be solved by running at each other's throat.

Shri Khadilkar: We must debate on the question of having one link language to begin with. Ultimately, I am convinced that every patriotic Indian, whether he belongs to the south or to the north, will come to the conclusion—it may take even 50 years—that this nation must have its own language for dealing with its business.

There are suggestions regarding quota system. I do not like if, I will explain my reasons later. There are suggestions regarding permanent bilingualism. But I would appeal to the Home Ministry and to the Prime Minister that the time has come when we must establish a national institute of languages where all languages, from the languages in the tribal areas to the regional languages which are well developed, must be studied. We must then evolve a policy. I take this opportunity again to stress that this House alone is the sovereign body to determine the language policy

Shri Kapur Singh (Ludhiana): Mr. Speaker, Sir, as has happened before, I speak on this occasion for myself and my two Akali colleagues and not on behalf of the Swatantra Party.

Mr. Speaker: But the Secretary of the Swatantra Party has sent in his name (Interruptions).

shri Kapur Singh: Sir, no two opinions are possible on the gravity of the situation out of which this adjournment motion arises, though there may be some difference of opinion with regard to the nature and extent of the accountability of the Government for it.

I accuse this Government of three grave failings in this connection.

These three grave failings are: ideological non-appreciation of the matter involved, political mis-anticipation, and communalism and regionalism.

entire superstructure Chaper XVII of our Constitution rests on three or four postulates. postulates are: that language and a culturally uniform society is necessary for the health of a political nation; that English or any non-Indian foreign language official language is derogatory to our self-respect as a free people; and, Hindi is spoken and understood by the largest group of Indians and as such it is entitled to be raised to the status of the official language.

Sir, had I the time or the inclinadion to argue on these three postulates I could have shown that they are by no means self-evident and that, at best, they are arguable. But this Government has treated these postulates as dogmas with the result that it has led to the crisis which we are discussing today.

With regard to political mis-anticipation of this Government I would say that it consists of a smug belief that choice and implementation of Hindi as an official language is a dry pragmatic matter which does not involve any emotional repercussions.

That Hindi to non-Hindi peoplespells out, firstly, permanent political weightage to Hindi speakers, secondly, assertion of cultural superiority of Hindi speakers over all others and, thirdly, denigration of older, superior and richer non-Hindi languages of India was never properly understood by our rulers, and thus they failed to anticipate the emotional outburst that now near-threatens the integrity of the country and the solldarity of the nation.

The third failing was communalism and regionalism. I can best illustrate it by referring to the case and the fate of the Punjabi language after it [Shri Kapur Singh]

was decided to make Hindi the official language of Independent India. The Punjab University Commission of 1930, which was presided over by such an eminent Sanskrit scholar as Dr. Wooluer, with a galaxy of learned Punjabi Hindus as members, reported in a carefully considered Report, that (1) Punjabi was the oldest and one of the most well-developed, morphologically, of the Indo-Sanskrit languages, (2) its written literature was one of the richest of all Indo-Sanskrit languages, and (3) its true and natural alphabet, Gurmukhi, was chronologically nearest to Brahmi, and phonologically most suited for its language.

Up to 1947, for over a quarter of a century, the All India Congress Committee officially recognised it as the mother-tongue. of the inhabitants of the area between Attock and Jamuna, of three crores of Indians. But, in 1948, since independence came and power passed into the hands of a certain class of people.....

Mr. Speaker: How are these things relevant?

Shri Kapur Singh: I am trying to explain how our emotional reactions have been affected by the imposition of Hindi. I am now concluding.

Mr. Speaker: How does Punjabi come into the picture?

Shri Kapur Singh: Punjabi comes in because it is this type of imposition of Hindi which has given rise to the emotional outburst in the South. I am trying to explain my point.

Yet, in 1948, suddenly, the All India Congress Committee repudiated its previous stand and the hon. Member, Shri K. M. Munshi, one of the revered leaders of my party, declared

Mr. Speaker: Discussion on the President's Address might be the most suitable occasion for referring to this. Shri Kapur Singh: Shri K. M. Munshi declared that Hindi was the mother-tongue of the Punjabis. The Punjabi Hindus declared that their mother-tongue, because they were Hindus, was Hindi. The Hindu pandits solemnly argued that Punjabi was a dialect of Hindi; that it was the language of the vulgar Sikhs, that Gurumukhi was a barbarians' script. So, the Hindu masses, led by some of those who now lend lusture to this House as members, shouted:

"Ooda aida nahi padhenge, gandi bhasha nahi padhenge."

One of those hon. Members, at least, publicly declared that abusive insult to Sikh gurus, particularly Guru Gobind Singh, was a necessary corrollary to spread of Hindi. Can you blame people if they refuse to be misled by the spoken word and understand the true intentions of those who would have Hindi as our official language?

The question of language is a political and a cultural question. It is not an administrative and lingual question. Hindi is not a language but a banner of communal and regional domination. It is a symptom of an attitude that enslaved us for a attitude that enslaved us for a thousand years. It, cementing power is questionable but its destroying power of our functional unity is now clear and has become all too evident by the incidents that have taken place in the South.

May I now conclude by a tell-tale quotation from the eleventh dentury Indologist, al-Biruni, who accompanied Mahmood of Ghazni into India and who wrote the authoritative book, kitab-ul-Hind? In that he says about the type who now espouse the cause of Hindi in the manner they are doing:

"All their fanaticism is directed against those who do not belong to them. They call them mlech-has and forbid having any connection with them... their

haughtiness is such that if you tell them of any science or scholar in Khuran:an or Persia they will think you to be both an ignoramus and a liar."

India must not be allowed to escalate into these dark ages again and Hindi, therefore, must be given up in the interests of a united nation, an intograted country and a modern forward-looking Hindu people.

श्री भगवत झा धाजाव (भागलपुर) :
घष्ट्रयक्ष महोदय, इस स्थान प्रस्ताव को पेश
करते हुए श्रीमान् हीरेन मुखर्जी ने कहा कि
"मैं यह प्रस्ताव इस लिए पेश कर रहा हूं
कि सरकार की भाषा नीति धनिश्चित हैं,
इसका कार्यान्वयन गलत हुआ, मद्रास में
बो हिंसात्मक कार्यवाई हुई वह सरकार की
नलती के कारण हुई" और चौषी बात
उन्होंने यह कही कि इस देश में सिफं
हिन्दी को सहायता मिली। उन्होंने स्थगन
प्रस्ताव को पेश करते हुए ये चार बार्ते कहीं
है

मैं भाप के सामने भीर इस सदन के सामने यह बात रखना चाहता हूं कि क्या यह सच है कि सरकार की भाषा नीति मनिश्चित है ? प्रगर यह प्रनिश्चित है तो पिछले 17 वर्षों से सरकार ने इस भाषा नीति पर विचार किया ग्रौर इसमें सिर्फ हिन्दी प्रान्तों के लोगों ने ही नहीं बल्कि दक्षिण के, उत्तर के, पूर्व के, पश्चिम के धौर मध्य के, सम्पूर्ण देश के, हिमालय पहाड़ से लेकर कन्याकुमारी तक ग्रीर बंगाल की बाड़ी से लेकर भरव समुद्र तक के सम्पूर्ण देश की जनता और सरकारों ने, सम्पूर्ण देश के विभिन्न दलों के सदस्यों ने, जितने देश में शिक्षा विशारद ये उन्होंने सब ने भाग लिया भौर उस के बाद यह भाषा नीति बनायी नयी। भाज की भाषा नीति कांग्रेस सरकार की बनायी हुई भाषा नीति नहीं हैं, बल्कि इ सको निर्धारित करने में देश के सभी लोगों ने बाग लिया है। हिन्दी के विषय में देश में जहां भी कोई/कांफरेंस हुई, उस में केवल हिन्दी प्रान्त

बालों ने ही भाग नहीं लिया, बल्कि उन में मर्स ने, केरल ने, मैसूर ने, महाराष्ट्र ने, गुनात भादि तमाम प्रदेशों के प्रतिनिधियों ने भाग लिया । भ्रगर यह बात सच है तो इस भाषा नीति को एन्यनी साहब, जो स सदन के एक नामजद सदस्य बहुत समर् से चले भा रहे हैं, हिन्दी प्रान्त वालों की भाषा नीति कैसे कुट्ट सकते हैं । वह भी उस कमेटी के सदस्य के जिस में इस विषय पर विचार किया गया था, भौर उन्होंने कहा कि मैंने प्रधान मंत्री को लिखा, मैंने सदन में पेश किया । लेकिन यह सब कहने के बावजूद यह बात सच है कि हिन्दुस्तान की भाषा नीति भ्रव तक एक मत से बनायी गयी है ।

यह बात सच है कि 26 जनवरी को हिन्दी हिन्दुस्तान की राजभाषा बन गयी। पर यह किसी एक सूबे के कहने से नहीं हुआ, बल्कि इसके पूर्व हिन्द्स्तान के प्रधान मत्नी के नेतृत्व में हिन्दस्तान के गृह मंत्री के भंडर में, तमाम राज्यों के मुख्य मंत्रियों ने इस बात पर बहस की, श्रीर जहां तक मुझे याद है इस भाषा को 26 जनवरी को राजभाषा घोषित करने के पर्व 23 दिसम्बर को जो ग्रन्तिम बैठक हुई, उस बैठक में इन तमाम प्रश्नों की विस्तार से व्याख्या की गयी। मैं जाना चाहता हुं गृह मंत्री से कि क्या यह बात्र झूठ है कि जब उन्होंने कान्फरेंस बलायी ती उसमें मद्रास के मुख्य मंत्री श्री भक्त बत्सलम ने, मैसूर के भी विजिनियम्या ने, केरल के मुख्य मंत्री ने भाग लिया । क्या यह बात झुठ है कि इन तमाम ग्रहिन्दी भाषी प्रान्तों के मुख्य मंत्रियों ने एक मत से इस्री भाषा नीति को स्वीकार किया ?

भ्राखिर 26 जनवरी को हुमा क्या? हमारे संविधान के भ्रनुसार जहां 26 जनवरी, 1965 से इस देश में एक मात्र जिन्न भाषा हिन्दी होती वहां हम ने भ्रपने भ्रहिदी भाषी मित्रों की भावनाभ्रों का खयाल रख कर, उनके विचारों के साथ हम ने भ्रपने विचार

[श्री भागवत झा ग्राजाद]

को मिला कर, यह मंजूर किया कि इस देण में अंग्रेजी एक सहभाषा के रूप में रहेगी। हमारे भृतपूर्व प्रधान मंत्री पंडित जवाहरलाल नेहरू ने |उनकी भावनाग्रों के श्रनुसार इस **यदन** में कहा, ग्रीर न सिर्फ कहा बल्कि कहने के बाद एक विधेयक इस पालिय पेंट में पास किया । में जानना चाहता हूं श्री हीरेन मुखर्जी के मिन्नों से कि वे एक ऐसी बात बताएं जो भारत सरकार के बिना पालियार्मैट के पास किये हुए की हो। मैं एक ऐसी बात जानना चाहता हूं जिस को हिन्दुस्तान की सरकार ने भाषा के सम्बन्ध में किया हो, जिसको कि इस पालिया हि ने पास न किया हो। क्या वे एक ऐसी बात बतला सकते हैं ? वे एक भी ऐसी बात नहीं बता सकते । ग्रीर भ्रगर वह नहीं बतला सकते तो मैं बतला मकता हूं कि मद्रास मैं भाषा नीति के सम्बन्ध में दिंगे किस ने कराये। ये दंगे इस देश की कम्युनिस्ट पार्टी के लैपट विंग ने कराये। ये दंग डी० एम० के० पार्टी ने कराये, ये दंगे उन हल्लडवाज लोगों ने कराये जो भाषा पर इस देश का बटवारा (इंटर शंस) कराना चाहते श्रष्यक्ष महोदय, यह है इन की सहनशीलता, यह है डी० एम० के० वालों की सहनशीलता । ये लोग हिन्दी वालों को साम्ब्राज्यवादी कहते हैं। मैं हिन्द्री प्रान्त का रहने वाला हुं ग्रीर मुझे इस अनित का गौरव है कि मैंने उस प्रान्त में जन्म लिया कि जिसकी भाषा इतनी समृद्धिणाली है, जो न केवल हिन्दी प्रान्तों में ही बोली जाती है वरन देश के कोने कोने में बोली जाती है। यह गलतू~ बात नहीं है, यह सही बात है। लेकिन हम ने यह कभी नहीं कहः कि हिन्दी न सीखने बालों पर हिन्दी लादी जाये । क्या यह बात सच नहीं है कि स्वर्गीय प्रधान मंत्री नेहरू जी के बाद, इस\भाषा को लाने के पूर्व तमाम मुख्य मंत्रियों ने एक मत से स्पष्ट सलाह दी ? क्या यह बात सच नहीं है कि

26 जनवरी को हिन्दुस्तान में गृह मंत्री ने श्रपने ब्राडकास्ट में कहा कि **हम हिन्दी को**/ एकमात्र राजभाषा तब तक नहीं बनाना चाहते जब तक कि ग्रहिन्दी भीषी लेग. उसके लिए स्वयं तैयार न हों ! क्या यह बात सच नहीं है कि 26 जनवरी के तीन्र-्र**दन पूर्व** हिन्द्स्तान के गृह मंत्री मद्रास में वि, भीर जब उन से यह बात कही गयी तौ उन्होंने मद्रास में एक प्रेस कानफरेंस में स्पष्ट रूप से कहा कि हम दक्षिण पर हिन्दी नहीं लादना चाहते । ग्रीर जब तक वे चाहें धपने राज्य में भी\श्रंग्रेजी मैं काम काज चला सकते हैं. ग्रगर वे तमिल में न चलाना चाहें तो ! ग्राप जब तक चाहें हिन्दी न सीखें। लेकिन एक बात में स्पष्ट रूप से कहदं कि जिस तरह से दक्षिण वाले श्रपनी इच्छान्सार हिन्दी सीखने या न सीखने के लिए स्वतंत्र हैं उसी तरह हम भी भ्रपनी इच्छानुसार भ्रंग्रेजी सीखने या न सीखने के लिए स्वतंत्र हैं। हम चाहते हैं कि दक्षिण के मित्रों पर हिन्दी न लादी जाये, लेकिन/हम यह भी चाहते हैं कि उत्तर के मिल्रों पर ग्रंग्रेजी न लादी जाये।

<u>प्रक्रमाननीय सदस्यः वार्च</u> एग्रो

श्री आपन्त सा साजान : एकं माननीया प्रकरमा कहती हैं कि साई एप्री । तो में कहता हूं कि बी माननीय एसी । ज्ञान हो क्या है । दक्षिण में दंगे इस कारण नही हुए कि सरकार हिन्दी जादना चाहती थी, बल्कि बहां दंगे इसलिए हुए कि वहां यह कहा गया कि भ्रव तमिल भाषा नहीं रहेगी । उन से कहा गया कि भ्रव से भाप को भ्रपनी भाषा में बोलने का अधिकार नहीं रहेगा । यह किसने किया ? दुर्भाग्यवश हिन्दुस्तान के भ्रव्वार, अधिकतर जनता के पैसे को चूस कर, पूंजीपतियों द्वारा चलाये जाते हैं, भ्रयेजी के भ्रव्वार । इन भ्रव्वारों ने भ्रपने पत्नों में बरावर इस बात का हवाला दिया कि इस देश में लोगों पर हिन्दी नादी जा

रही है । भ्रगर हमारे ∫उप शिक्षा मंत्री ों भक्त दर्शन ने दक्षिण भारत में यह कहा कि हिन्दी भी पविलिक सरविस कमीशन की परीक्षायों में एक माध्यम रहेगा, तो उन्होंने यह तो नहीं कहा कि सिर्फ हिन्दो ही रहेगी। निकिन पत्नों में दक्षिण के लोगों से कहा गया कि माध्यम केवल हिन्दो हो रहेगी । स्रोर इसके परिणामस्वरूप ये दंगे हुए । ये दंगे सरकार की गलत नीति के कारण नहीं हुए । हमारी सुदूकार ने ब्राज से नहीं पिछले 17 मालों से विरावर इस बात का हवाला दिया े कि हिन्दी इस देश हैं 26 जनवरी सन् 1965 के बाद से प्रमुख राजभाषा रहेगी लेकिन उसके बाद भी दक्षिण वाले जब तक चाहें श्रीतं को रखें। कहां हिन्दी को थांपने का सवाल पैदा हुआ ? आज हमारी मित्र कहती हैं कि ब्राई एब्री। लेकिन इस देश में हिन्दी को लादन की वात सरकार की ग्रोर म कब कही गयी । 🗓 एक उदाहरण देना चाहता हं । क्या कभी हिन्दी, बोलने वालों ने इस प्रकार के स्टेट रेट कहीं दिये जैसे कि प्राज डी० एम० के० वाले दे रहे हैं ? इन लोगों ने तो ऐसे बयान दिये हैं कि इन्होंने हिन्दी फैनेटिक्स को मात कर दिया । इन लोगों ने यह\नहीं कहा कि हम हिन्दी सी**ख**ने क लिए टाइम चाहते हैं। वे तो कहते हैं कि हम हिन्दी सीखना ही नहीं चाहते । न सीखे, हम उन पर हिन्दी लादना-नूहीं चाहते । लेकिन मैं समझता हूं कि ये डी अरिम० के० के चार मदस्य ही दक्षिण की जनता का प्रतिनिधित्व नहीं करते । ग्रीर सदस्य भी हैं जो वहां की जनता का प्रतिनिधित्व करते हैं। हम उनकी राय मानेंगे । लेकिन जो ये लोग कहते हैं कि हम हिन्दीनहीं सीखेंगे तो न सीखें उनको इसकी जरूरत नहीं है कि **डि**न्दी सीखें। उन नोगों के लिए हिन्दी मीखनः ग्रावश्यक है जो लोग इस देश के असन में ग्राएंगे और जिनको लिंक भाषा **का** प्रयोग करन होगा । भ्रन्य लोगों **∤**के मिए हिन्दी सीखना जरूरी नहीं है। धर्गर वे नहीं सीखना चाइते हैं तो न सीखें

लेकिन जो श्री हीरेन मखर्जी ने कहा सरकार की भाषा नीति भनिश्चित है उसके उत्तर में मैं कहना चाहता है कि सर-कार की भाषा नीति श्रनिष्चित है। दूसरी बात उन्होंने यह कही कि सरकार ने रंगे करवाए। यह भी सही नहीं है, दंगे **ध**न्य लोगों ने करवाए । तीसरी बात उन्होंने यह फ़्ह्मे कि हिंमात्मक कार्रवाई सरकार की गिलत नीति के कारण हुई, तो यह भी गलत है। भौर चौथी बात उन्होंने यह कही कि सिर्फ हिन्दी को बढावा मिला। यह बात भी गलत है। बल्कि मेरा तो सरकार पर भारोप है कि उसने हिन्दी के बारे में उतना उत्साह नहीं दिखाया और हिन्दी को उतना भ्रवसर नहीं दिया जितना कि उसको देना चाहिए था, भ्रौर भ्रगर श्री हीरेन मखर्जी के मित्र यह कहते हैं कि केवल हिन्दी को बढ़ावा मिला, तो वे देखें कि किस प्रकार बंगलः, मबयालम्, तेनम्, तमिन, गजर ती मादि भाषाओं को बढावा मिल रहा है भीर वं प्रसारित हो रही हैं।

मैं देखता हं कि इस देश की धपोजीशन पार्टियों के लोगों को कांग्रस सरकार को पीटने के लि ़जब भी जो भी लकड़ी मिली उन्होंने उससे उसको पीटने की कोशिश की है। इसलि र मैं धन्त में एक बात भ्रीर कह देना चाहता हू। यह यह है। हम भ्रपने भतपूर्व स्वर्गीय प्रधान मंत्री श्री जवाहरलास नेहरू द्वार दिये गये श्राश्वासनों का सम्मान करते हैं । हमारे वर्तमान प्रधान मंत्री श्री लाल बहादूर शास्त्री ने बड़े स्पष्ट शःदों में उन माश्वासनों को दहराया है भौर उनको समय समय पर गृह मधी जी ने भी कहा है कि हम उनको निवाहेंगे श्रीर उनका पालन क गे । सम्पूर्ण देश उन ग्राम्बासनों विश्वास करता है लेकिन धगर धाज भीर धमका कर इस के देश के कुछ बन्ध चाहते. हैं कि हम यहां के संविधान में भीर कानुन में परिवर्तन कः तो हम इसका विरोध करेंगे। ग्राखिर ग्राज प्रश्न क्या है ?

[श्री भागवत झा ग्राजाद]

महोदय, प्रश्न तो विश्वास का है । धगर कछ लोगों को इस देश के प्रधान मंत्री के **भा**श्वासनों पर भ्रौर इस पालियामेंट के प्रस्ताव पर विश्वास नहीं है तो वे यह समझ सकते हैं कि हमें उन पर कैसे विश्वास हो अकता है ? इसलिए हम चाहते हैं कि इन भ्राप्त्वासनों को कबल किया जाये लेकिन भगर हमारे वे चन्द एक बन्ध हिसाया धमकी के जरिए यह चाहते हैं कि सरकार से किसी कानुन में परिवर्तन करा लिया जाय तो हम उसका जोरदार विरोध करेंगे। हम चाहते हैं कि देश में समता हो, देश भें धलग धलग भाषायें हों भीर देश में हर एक धादमी में परस्पर विश्वास की भावना हो लेकिन यह विश्वास एक तरफ से नहीं पनप पाता । इस विश्वास की जड़ दो हृदयों में हम्रा करती है। भगर भापका हृदय साफ है तो हमारा हृदय भी साफ है भीर हमारे हृदय साफ़ बने रहेंगे लेकिन पहले ग्राप ग्रपना साफ़ करिये । इसलिए मैं यह निवेदन करना चाहता हं कि इस स्थगन प्रस्ताव में कोई बल नहीं है। यह सारी बातें गलत भीर सुठी हैं कि सरकार की कोई इस बारे में नीति नहीं है। सरकार की नीति स्पष्ट भौर निश्चित है भौर भपनी उस नीति पर सरकार को जोरशोर से धमल करना चाहिए।

Surendranath Dwivedy (Kendrapara): This language controversy is the greatest challenge to the integrity of the Indian nation after partition. I do not think there has ever in Indian history been any linguistic strife or any attempt to impose one Indian language over the other. But here we have the present disturbances in Madras.

It is not my purpose to apportion blame; I do not want to accuse the people who have led this movement, nor do I want to blame this party or that party. But it must be admitted that it is an emotional upheaval. I think the people who have indulged

in violence or vandalism would themselves, in cooler moments. what has been done. But we in this Parliament who are considering the question of Hindi must also realise one thing and ask ourselves: if during the national struggle when Gandhiji said Hindustani Hindi should be the national language of India, if it was the symbol of the Indian struggle for freedom, how is it and why is it that today a substantial section of population are resisting the introduction of Hindi as the official language of this country, although it has, by common agreement, been adopted in the Constitution that so far as Hindi is concerned, it should and continue as the official language this country?

I feel there are two reasons behind it. The situation has not changed much, after the introduction of Hinds as the official language on January 26, 1965. But there is a crisis of confidence in the leadership.

Two elements are responsible for this situation. However much hon, friend Shri Bhagwat Jha Azad may sponsor the cause of Hindi, it has to be admitted that resistance has developed to an Indian language. I do not think any patriot in this country would dispute the fact that in country we must have one Indian language as the official and link language for this country. But if resistance has come, it has grown because of the linguistic fanatics, by slogans like Angrezi hatao create reaction as a result of which there is violance and there are all sorts of problem created in this country.

The other is Government's failure I was reading the newspapers. Our Prime Minister, Shri Lal Bahadur Shastri, made a fervent appeal to the people of Madras on the 28th and he said:

"We are not doing anything new. We are only following the

directive principles of the Constitution. I do not understand then what the difficulty is today."

That is the whole difficulty of the present leadership. They do not know what the difficulty is, whereas a member of the Cabinet resigns because he feels that by the introduction of Hindi in January, 1965, you are imposing a language on the people and there can be no national unity if this goes on.

Not only that. I will remind you that even the President of the Congress, Shri Kamaraj, who seems to be the real policymaker and power, says that misgivings have been since 1937. The Constitution in this country was adopted after debate. Shri Kumaraj was a member, and he has been a Chief Minister. If Shri Lal Bahadur says that this is a constitutional obligation that they are going to discharge, it is also a constitutional ool; gation under article 351 that the Government of India should promote Hindi language by taking steps, drawing words from other languages, should develop this language so that this can be acceptable to the people of India. What have they done. I want to know.

It is no use accusing the people of Madras. It is not a question of the South, or the North. It has to be remembered that after all the language of only 14 crores of people of this country is Hindi; the rest of the 44 crores are non-Hindi-speaking. When this language is going to be finally adopted in this country, naturally there is apprehension of so many things, which friends have pointed out. I would like to know what you have done to remove these misapprehensions from the people's minds.

I would remind this Government that the great Acharya Narendra Deva, who was a great learned man of this country, and we in the PSP, not today, but in the year 1958, suggested that if you actually want to make Hindi the acceptable language

of this country, it is not a question of more administrative change. It is a purely cultural and educational matter. You have to create a psychological atmosphere behind it. Therefore, it was suggested that three things were necessary, very necessary, very essential, if you want to maintain the cultural unity of this country.

The first was, let there be academy of language in each State, where there will be provision teaching of all languages of the country. There should be also institutions where the languages can translated, so that there is integrated thinking and common purpose.

Secondly, if non-Hindi students are to learn Hindi, it must be obligatory for Hindi-knowing students to learn another Indian language. These are very essential things if you want really to maintain the integrity of the country.

Even in regard to the All India Services it was suggested that Hindi is going to be the main language, at the same time the Hindi people must also be proficient in some other Indian language. If that is done, then only people will feel that you are not going to impose this language But since it is going to both the language of the majority of people, we want the development of the language. - There is no question whether this language is the best among the Indian languages. That was never quesioned. The point was that it should be chalti Hindi, basic Hindi. Have you created any basic Hindi today? Can the common man really feel that he can express himself fully in this language? There is no such language. Rather you are creating more complications and the language is so complicated that people who want learn it are afraid of the kind language that you are now introducing. Therefore, it is not a question of Angrezi hatao. English cannot be the main language of this country. It is as wrong to say that English should

[Shri Surendranath Dwivedy]

be permanently here as to say Hindi is the only language here and now. I do not subscribe to that theory. At the same time, I say this. Let us take lessons from Israel. In a small country like Israel where the English influence is much more than any other country, they had made Hebrew their own language and and they could remove English. In this country is it such a great problem that we could not have our own language as the official language of the country? It is because we wasted 17 years; we have paid no attention. In Madras a student has to learn Hindi for passing the SSLC examination but no minimum marks are necessary. It was not compulsory. In all the other States, Kerala, Andhra and Mysore, Hindi was compulsory and every student must have a minimum number marks in order to pass the examination. In Madras it is not so. People of Madras, the students are very much exercised on this problem. Nobody is to be accused for that. If anybody is to be accused, it is Mr. Kamaraj, the Congress Party and the Congress administration. They have brought this country to ruin. I would say that they are responsible for this. We agree to what Vinobha Bhave has said so far as this question is concerned. It is an emotional and cultural question. There should be no violence. Let us sit together. Let us remove this feeling. There will be no imposition whatsoever either on the Hindi speaking people or the non-Hindi speaking people. We should take steps to consider this most earnestly if we are serious maintaining the integrity of the country: How soon, how far and what steps should we take to make Hindi acceptable to the entire nation!

Shrimati Yashoda Reddy (Kurnool): Sir, let me at the outset assure my Hindi friends that none of us are against Hindi. We have accepted it as the official language. We will have it as our official language and we will not prefer English to Hindi:

we will want Hindi as our official language. But . . . (Interruptions.) Please listen. I have got up today with a very sad heart. I was in Madras. I saw the amount of violence. So many sacred lives of our Indian people had been lost; unheard of things such as self-immolation of five young people was there and the same confusion is starting in Andhra, Kerala and West Bengal and other places and Mysore.

Shri S. S. More (Poona): Why do you rope in Bengal?

18 hrs.

Shrimati Yashoda Reddy: You unrope it, but it is for me to say what I feel. One thing I would like to say is that it is very easy to say things and try to judge from Delhi but if you come to the South, you will realise, rightly or wrongly, more rightly than wrongly, there has been a crisis of confidence. You say "we have accepted the Constitution". "Was it not unanimous decision?" "How could it be unanimous unless we all agreed to it?" I ask we accepted it. Yes! we were tolerant, we people, who did not have Hindi as our mother tongue: we were tolerant to take it as our official language because we were patriotic. Again at the time of the Official Languages Act, we abided by the assurance given by our late Prime Minister and the then Home Minister . . . (Interruptions). Certainly it is not my mother-tongue. Angrezi is not my mother-tongue, certainly Hindi is not also my mother-tongue. Just as English was imposed by somebody, I can say that Hindi is being imposed from the north Vindhyas. Please do mistake me. Certaintly it is not my mother-tongue, (Interruption). I must tell you there are two things: please do not disturb me. I am the only lady Member speaking here on this subject now. I expect some chivalry from the House. (Interruption). Unfortunately, even my learned friend Shri Bhagwat Jha Azad said that a crisis came in Tamilnad

because there was a feeling that Tamil was being eliminated. How can anybody think that a mother-tongue of any State could be eliminated, whether by this Government or any other Government? It was not a question of Tamil being eliminated or Telugu being eliminated. It was the feeling of our boys, who have studied English and for whom English is a thing which would enable them to get jobs, that by the imposition of Hindi, (Interruption), all their efforts at learning English and all their 20 years' labour in the universities would be of no use unless they have a knowledge of Hindi. They were frightened that our mother-tongue would be driven away. We are not such credulous people to think like that, or believe that. Please do not insult our intelligence by saying that the agitation was starated in Madras because the people were frightened that Tamil would be driven away. It may be their mother-tongue, but that is a different matter. And please do not brush it aside by saying that the agitation was entirely due to the D.M.K. or Swatantra. D.M.K. might started, Swatantra might have formed it, but it was a popular upsurge and it was the genuine feeling of the people not only in Madras, Kerala, Mysore and Andhra but elsewhere also. One thing that I wish to point out is, and what the Government should do now is that no one should be allowed to exploit this situation to disintegrate this country. You must take this opportunity to integrate the country. If you fail this time, the result may be disastrous.

Hindi was learnt in the South 20 years back, and it was learnt not because Hindi people asked us to do so. We found that it was going to be our national language. When we had multilingual provinces, we felt that Hindi was going to be the language which would unite us. But you brought in the linguistic provinces; you gave us Andhra; you gave us Maharashtra; you gave us Mysore and you gave us Madras. What happened then? Your Hindi receded into the background and gave place to the

regional languages. Let us face the facts. Hindi, instead of becoming the national language, became You let lose at regional language. great pychological moment. If Hindi is important to you, equally Tamil and Telugu are important for us. Hindi did not have any special significant growth, it does not serve to be the official language on its own merits, but because it is spoken by the largest single majority, a greater percentage in the country, we accepted it. Honestly, if you ask me today, what is the biggest or the only link language in India rightly or wrongly, it has been English. It was English which united the men from Kashmir to Cape Comorin

Some hon. Members: No. no.

Shri Raghunath Singh: No, no. Never.

Shrimati Yashoda Reddy: Please listen to me. (Interruption). But it is true. It was only one or two per cent of the intelligentsia who brought it to the fore, but it enabled all the people to come into contact and understand each other. It enabled one to understand one's neighbours (Interruption).

Mr. Speaker: Order, order.

Shrimati Yashoda Reddy: But for the last 15 years, did you develop this language, namely, Hindi? Did you bring it up at least to the level of the other languages like Tamil and Telugu? You have not done it. Even the late Jawaharlal Nehru said "I want Hindi, but I just cannot ignore English." Because English is our window to the west. (Interruption).

Mr. Speaker: The question has been put: who gave her the name 'Yashoda'?

Shrimati Yashoda Reddy: Fortunately my parents; and certainly not on their advice. (Interruption).

Mr. Speaker: Order, order. I have had to shout too much this day. Members should take some vity on me! Now, let us proceed calmly.

Shrimati Yasheda Reddy: Hindi is being resisted today not because it is not wanted, but because of one thing. The people in the North want Hindi to be imposed immediately. But for over 200 years odd, when English was here, it did not percolate beyond one or two per cent of the people, you say. So, within 15 years, how do you expect that the whole of the non-Hindi peopde can speak Hindi? Even the Hindi-speaking people do not speak it properly. They themselves do not express it properly. How do they expect us to do so? All that we ask is, have no time-limit. I am surprised at the colossal ignorance of the people in the north about conditions in the south. To them, everybody in the south is a Madrasi. Yet they do not even know that four languages are spoken in the south. They say that we are unpatriotic, intolerant and do not learn Hindi. If we plead for English, it is not because we are unpatriotic, but because we still believe in unity and tolerance because we know that language.

They are giving the guarantee that the assurances given by Shri Jawaharlal Nehru will be implemented. People had great faith in Nehruji. have greater faith in our Prime Minister also. He is our only hope now. Just as children go to parents for refuge, we are going to the Prime Minister for refuge. If you do not want to back out from the assurances given by Nehruji, why hesitate to put them on the statute? We are not asking for anything more. After all, we are at a disadvantage and we are a minority. You have got a duty to satisfy us, whatever be the difficul-

I say that English should be there for the Public Service Commission examinations for the present, because I feel we should not barter away intelligent talent for the sake of regional representation on population basis. We want the best of people. Please give us time and you will find that our South Indian boys and girls who come to Parliament will speak better Hindi with greater proficiency. Please give us time. This is a historical watershed period. Don't put a time-limit. Leave it to us. Incorporate the late Prime Minister's assurance in a That is all we ask.

Mr. Speaker: After this speech, our Prime Minister has justifiable cause to feel happy.

≯श्री मध लिमये (मोंधिर) : ग्रध्यक्ष महोदय, मझे बडा श्रफसोस है कि हमारी सरकार जो ग्रहिंसा ग्रीर शान्ति का घोष करती है, पिछले 18 साल में हमेशा हिंसा भ्रौर भ्रत्याचार के सामनें झक्ती रहीं है। भ्रत्याचार के दबाव में, हिंसा के दबाव में/ माकर जैसे कोई म्रनुचित भीर गलत काम नहीं करना चाहिये, उसी तरह जब तक कि हिंसाचार नहीं होता है, जो उचित ग्रीर जायज काम होता है उसको भी नहीं करना है। यह कोई भ्रच्छी बात नहीं है।

पिछले 18 साल में भ्रापने देखा होगा कि मांनध्र की जनता ने जो मांग की थी कि भाषिक राज्य का निर्माण किया जाए. केन्द्रीय सरकार ने बराबर उसका विरोध किया था भौर जब पोट्टी श्री रामल का देहांत हम्रा,[♥] उनको ॑ मपना बलिदान करना पड़ा भीर उसके बाद माध्य के भन्दर व्यापक पैमाने पर हिंसक ग्रान्दोलन हम्रा तब जाकर केन्द्रीय सरकार जनता के सामने झकी ग्रीर उसने माध्य प्रदेश का गठन किया।

उसी तरह से पश्चिम भारत में लोगी ने मांग की थी कि भाषिक राज्य का निर्माण हो लेकिन सरकार ने उसको नहीं माना । लेकिन जब बम्बई में खन की नदियां बहीं भौर भ्रहमदाबाद में मासूम बच्चों की हत्यायें हुई तब जाकर भाषिक राज्य का गठन∤सरकार ने किया।

भाज भी गोग्रा की विधान सभा ने प्रस्ताव किया है जिसके बारे में कुछ निर्णय नहीं लिया गया है। मैं जानता हूं कि केन्द्रीय सरकार उसको नहीं मानेगी जब तक कि लोगों के द्वारा कोई हिंसक प्रान्दोलन नहीं होता है। इस तरह से हिंसों के प्रभाव में ग्राकर गलत काम करना या या जब तक हिंसा नहीं होती है उचित काम नहीं करना यह मैं समझता हूं भ्रष्टा नहीं है।

यह जो ग्राज्यमसला हमारे सामने ग्राया है इसके बारे में सरकार के द्वारा यह कहा गया है कि द्रविड़ मुनेत्र कड़गम के लोगों ने वहां पर यह हिंसक म्रान्दोलन किया है। द्रविड़ मुनेत्र कड़गम के साथ मेरे जैसे लोगों कृत्र मृत्तभेद है। लेकिन ग्रगर उनके मन में, उनके हृदय में केवल हिन्दी के प्रति द्वेष नहीं है, साथ साथ तमिल से प्रेम भी है तो ग्राज नहीं तो कल कभी न कभी हम लोगों के बीच में कोई समझौता हो सकता है। लेकिन सत्तारूढ़ दल के भ्रन्दर जो देशतोड़क तत्व हैं, जो भ्रपने भ्रान्तरिक झगडों को ले कर या **भ्रपने** छोटे स्वायों को साधने के लिए जनता को भड़-काने का काम करते हैं, उनके बारे∖में हम क्या कह सकते हैं? मुझे ऐसा लगता है कि यह जो हिंसक भ्रान्दोलन हुम्रा है उसकी जिम्मे-दारी केवल द्रविड़ मुनेत कड़गम या विरोधी दलों पर ही नहीं है बल्कि जो कांग्रेस के सत्तारूढ़ दल के बड़ें\नेता हैं उन लोगों ने पिछले एक दो महीनों में भाषा के मसले को लेकर जो भाषण किये हैं भौर लोगों को उकसाने का प्रयास किया है, उससे वातावरण भीर ज्यादा गर्म हुम्रा है।

प्रभी प्रभी फिलहाल केन्द्रीय स्रिंदकार के दो मंत्रियों ने यह जो इस्तीफे देने का नाटक किया है—मैं जानबूझकर उसको नाटक कहता हूं क्योंकि इस्तीफे क्यों दिये गये श्रीर क्यों वापस लिये गये, उसके बारे में धाज तक संसद को कोई जानकारी नहीं है—उसकी, तथा केन्द्रीय मंत्रियों से लेकर सत्ताख्य दल के जो बड़े बड़े लोग हैं वे जनता को उभाइने का, भड़काने का प्रयास कर रहे हैं धौर उसकी मैं सख्त श्रालोचना करना चाहता हूं।

एक ऐसा क्रेबातावरण बनाया गया है जिससे पता चले कि जो झगड़ा है वह हिन्दी समर्चकों झौर हिन्दी विरोधियों के बीच में है। इस ढंग से इस सवाल पर सोचना
मैं समझता हूं बहुत गलत होगा । स्वयं मैं
एक गैर हिन्दी इलाके का घादमी हूं घौर मेरी
मातृप्राषा हिन्दी नहीं है। मेरी मातृप्राषा
मराठी है घौर घपनी मातृप्राषा पर मुझे
उतना ही घिममान है, उससे मुझे उतना
ही प्रेम है जिल्ला घन्य घारतीय घाषाघों से
है। इसलिए मुझ पर कोई घारोप नहीं
लगा सकता है कि मैं किसी एक घाषा के
साथ पक्षपात कर रहा हूं। लेकिन साथ
साथ मेरी समझ में यह बात नहीं घाती है
कि इस सवाल को केवल हिन्दी समयकों घौर
हिन्दी विरोधियों का क्यों बना दिया गया है।
यह हिन्दी समर्थकों घौर हिन्द। विरोधियों
का सवाल नहीं है।

हमारे प्रधान मंत्री जी ने घपने भाषण में चार पांच मुद्दों पर प्रकाश डाला था। एक ही मुद्दे को घाप लीजिये रे उन्होंने कहा था कि राज्य स्तर पर राज्य के लोग जिस भाषा में व्यवहार करना चाहते हैं, उसकी उनको छूट दी जाएगी। उसका क्या मतलब होता है? उसका मतलब यह होता है कि प्रादेशिक भाषाओं के साथ साथ भंग्रेजी का इस्तेमाल करने की भी छूट घाप दे रहे हैं। इसको मैं बहुत गलत समझता हूं। क्या वजह है कि 18 साल में जहां जहां प्रादेशिक भाषाओं के क्षेत्र में घरने काम काज में शिक्षा के क्षेत्र में घीर प्रन्य क्षेत्रों में प्रादेशिक भाषाओं का इस्तेमाल नहीं किया है।

हमेशा बात की जाती है कि भारत की भाषायें विकसित नहीं हैं। मैं जानना बाहता हूं कि जब तक उनको इस्तेमाल करने का मौका पाप नहीं देंगे, उनको भवसर नहीं मिलेगा, तब तक दफ्तरों में शब्द गढ़ने बासे जो लोग हैं क्या वे भारतीय भाषाभों को विकसित करेंगे? जब भाषा का इस्तेमाल होगा, व्यवहार में वह भायेगी, शिक्षा के क्षेत्र में उसका इस्तेमाल होगा, कानून के लिए उसका इस्तेमाल होगा, भदासतों में इस्तेमाल होगा तभी जाकर भाषायें विकसित हो सकती [श्रीमधुलिमये]

हैं। इसलिए यह दलील कि भारतीय भाषायें विकसित नहीं हैं, इसलिए ग्रंग्रेजी का इस्तेमाल करना चाहिये, मैं समझता हूं बहुत्रीही गलत दलील है भीर उसके साफ साफ माने यह हैं कि एक दो परसेंट जो लोग ध्रंग्रेजी पढे-लिखे हैं भीर उन में से भी श्रधिकतर लोग रही ग्रंग्रेजी बोलते और लिखते हैं उनका ही माधिपत्य देश पर जिमा रहे। मैं स्वयं श्रंग्रेजी नहीं जानता हैं। लेकिन यह कहना कि भार-तीय भाषायें विकसित नहीं हैं, इसलिए उनका इस्तेमाल नहीं हो सकता है, बहुत ही गलतहै।

मैं एक दो मिसालें देना चाहता हं। हैदराबाद राज्य में/विभाजन होने के पहले भदालतों में भीर दूसरे कामों में उर्द का इस्ते-माल होता था, ग्वालियर में हिन्दी का इस्ते-माल होता था, बड़ौदा में गुजराती का इस्तेमाल होता था। लेकिन क्या बात है कि इन राज्यों का विलीनीकरण√होने के बाद श्रंग्रेजी वहां की जनता पर थोपी गई, लादी गई। इस से बिल्कुल साफ जाहिर होता है कि यह मामला ग्रहिन्दी भाइयों के हिन्दी विरोध का नहीं है। कुछ ऐसे तत्व हमारे देश में हैं, ग्रीर् सत्तारूत्र दल में भी हैं, खासकर केन्द्रीय सरकार में, जो किसी न किसी बहाने को लेकर धंग्रेजी को हिन्दुस्तान का माध्यम बनाये रखना चाहते हैं। इसलिये श्री शास्त्री का ज्रो_यह मुद्दा है कि राज्य स्तर पर प्रादेशिक भाषा के भ्रलावा ग्रंग्रेजी का भी इस्तेमाल किया जा सकता है, मैं समझता हं वह उचित चीज नहीं है ग्रीर हमारे देश के लोग डट कर उसका मकाबला करेंगे।

म्राप जानते हैं कि केरल में राष्ट्रपति जी की हिक्**मत है। वहां** पर केन्द्रीय सरकार के द्वारा यह कहा गया कि केरल राज्य में मलवालम के साथ साथ ग्रंग्रेजी का भी इस्ते-माल हो। वहांतो कोइ हिन्दी भौर हिन्दी का विरोध करने वालों की बात नहीं | थी। फिर केरल राज्य में मंग्रजी के इस्तेमाल की छूट नयों दी जाती है। माध्र

के मंत्रियों ने धाभी घाभी कहा था कि धांध्र में तेलगू भाषा के लाने हैं लिये दस सालों की जरूरत है, महाराष्ट्र में तेजी से मराठी नहीं मा रही है। बंगला के बारे में भी मैं यही बात जानना चाहता हूं। बंगलाभाषी लोग कहते हैं कि हमारी भाषा विकसित है। तो फ्रिंफर वे इस बात पर बल क्यों नहीं देते हैं कि बंगाल के श्रन्दर हर क्षेत्र में, ग्रदालत से ले¹कर शिक्षा तक के क्षेत्र में बंगला का ही इस्तेमाल हो। इस लिये सवाल हिन्दी के समर्थन या विरोध का नहीं है। ग्रगर गैर हिन्दी इलाकों के लोग नहीं चाहते कि हिन्दी भाये तो मैं कहुंगा कि हिन्दी को वह न लायें, हिन्दी का इस्तेमाल न करें, लेकिन कम से कम भ्रपने भ्रपने राज्यों में हर क्षेत्र में भ्रनिवार्य ढंग से भ्रपनी प्रादेशिक भाषा का इस्तेमफ्ल करें भ्रॉर भ्रंग्रेजी को राज्य स्तर से बिल्कुल निकाल दें, बिल्कुल हटा दें।

दूसरे मेरा यह कहना है कि इन राज्यों में जो स्कुल हैं, जिन का माध्यम ग्रंग्रेजी है, उन के ऊपर प्रंतिबन्ध होना चाहिये श्रीर उन् राज्यों में केवल प्रादेशिक भाषात्रों के जरिये. जनभाषाम्रों के जरिये शिक्षा दी जाये। साथ साथ किसी भी स्तर पर जहां पर कि भ्रंग्रेजी भ्र.नेवार्य भाषा , मैं चाहंगा कि वहां पर उसे प्रक्रुऐन्छिक भाषा बनाया जाये। मंग्रेजी की प्रीनिवामि न रहने दिया जाये। हिन्दी के बारे में घगर घ्राप लोगों को विरोध है तो हिन्दी को भी एक ऐ च्छिक विषय के रूप में रक्खा जाये। किसी के ऊपर हिन्दी जबर्दस्ती न लादो जाये।

भ्रव केन्द्र का सवाल रह जाता है। केन्द्र के बारे में मेरी समझ में नहीं भाता है कि सरकार की क्या नीति है। एक भोर तो हम कहते हैं कि भारत की जितनी जनभाषाएं हैं सभी राष्ट्र भाषायें हैं। दूसरी स्रोर उनका यहां प्रयोग करने पर रोक है। मैं जानना चाहता हूं कि इस संसद में भारतीय भाषाओं के इस्तेमाल पर क्यों रोक है। जब हमारे

जैसे लोग राष्ट्रपति जी से म्रनुरोध करते हैं कि वे प्रपना भाषण हिन्दी में नहीं तेलग में दें, तो प्रधान मंत्री जी के द्वारा कहा जाता है कि संविधान में इस की छुट नहीं है। संविधान में रोक भी नहीं है। भगर राष्ट्रपति जी भपना भमिभाषण तेलगूमें दे देते े्ती दक्षिण के लोगों को लगता कि ठीक है, हमारी भाषा की भी इजज्त हो रही है भौर हिन्दी के साथ साथ दसरी जन भाषाओं को भी उनका योग्य स्थान दिया जारहा है।

भविष्य के सम्बन्ध में मैं कुछ सुझाव देना चाहता हं। मैंने ग्राज ग्रखबारों में पढ़ा कि प्रधान मंत्री जी संसद के ग्रन्य दलों के नेताश्रों के साथ विचार विमर्श करने वाले हैं। मेरा सुझाव है कि प्रधान मंत्री जी एक व्यापक सम्मेलन बलायें। वे उस में न केवल संसद में जो विभिन्न दलों के नेता हैं उन को बुलायें बल्कि जो बाहर के दलीय नेता हैं उन को भी बुलायें। भाषा शास्त्रियों को भी उस में बलाया जाये भीर साथ साथ जो इसरे ऐसे निर्दलीय जन प्रतिनिधि हैं उन को भी बलाया जाये, भौर हम लोग शांति से इस विषय पर सोचें। मुख्य मंत्रियों के सम्मेलन को मुल्तबी रक्खा जाये। इस बात का फैसला पहले उस सम्मेलन में धनौपचारिक रूप से किया जाये भौर फिर संसद में बहस होनी चाहिये। उस के पश्चात ही मुख्य मंत्रियों का सम्मेलन बलाया जाना चाहिये। मेरा यही सुधाव है।

Shri N. C. Chatterjee (Burdwan): Mr. Speaker, Sir, I want to impress upon the House that this is not merely a South Indian or Madras problem. We all know that the country is in danger, that India's integrity is in imminent peril and all sections of the House should do their best to put forward constructive suggestions so that this language problem may be solved.

Sir, I was instrumental in summoning a conference where extremists of both sides were there. We heard them and I came to the conclusion-everybody who attended the Conference came to the conclusion—that was a chance of a national compromise on a satisfactory basis on an all-India level.

(Adj. motion)

I want to point out to the House that it would be thoroughly unfair, it would be oversimplifying the matter to say that this tragedy which happened in Madras and which deeply deplore has been the creation of one political party. That will be not putting the case fairly. To say that it has been the doing of some deranged students or demented youth of the country whose adolescent mind was perturbed, will not be true. That will not be putting the issue properly. We should not in any way slur over the intensity of feeling.

I want to tell this House, not for the purpose of putting forward a threat, that there are other areas in India, apart from Madras, Pradesh or the southern States; in Bengal also people are very deeply perturbed. They are not at all happy. I had been associated with an All-India organisation for many years along with the great Dr. Shyama Prasad Mookerjee and other eminent Maharashtrian leaders who had been trying to do their best to Hindi and to support the development of Hindi. Today; I must point out if you try to impose Hindi and to replace English by means of a flat, it will be a disaster for India.

I am a man of law and I may tell you that the greatest integrating force today is the juridical and the legal unity of India. From the Supreme Court down to the High Courts we have retained English and that has kept our integrity in the juridical world intact. If tomorrow you order that the Supreme Court shall carry on its deliberations only in Hindi and that all the High Courts will switch over to Hindi, it will be a disaster not merely because the Attorney-General will have to go or the majority of the

judges will have to go or some of us will have to retire from the profession but that will lead to disaster (Interruption).

All that I want to tell my friends is that I do not understand why there is this inferiority complex today. We are a thoroughly independent nation. We are a sovereign democratic republic. Why do we fight shy because somebody suggests that English should be kept. We are not under any foreign domination. We are doing so in our national interest to keep our national integrity intact. We have got to face the reality.

We, the people of Bengal, had suffered a lot from linguistic frenzy. 52,000 Bengali-speaking people were driven out, subjected to assault, arson and all sorts of fury in a neighbouring State with whom we were on the closest cultural collaboration friendship. We know what has happened and what is going to happen. You know, Sir, a great Congress leader, the Chief Minister of West Bengal, wanted to have a merger of West Bengal with another neighbouring State. That was turned down and a political leader of some position the Cabinet today lost the election because of the spontaneous upsurge of the feeling that that might lead to the domination of the non-Bengali-speaking people over the Bengali-speaking people.

Sir, the situation is very tense. Fortunately, the youth of Bengal has not indulged in violence or lawlessness or acts of self-immolation. But we ought to realise the intensity of feeling; we ought to realise the gravity of the situation. I am appealing to the Prime Minister and all the Members of this House to realise that this is not beyond the resources of the statesmanship. What is the harm if to satisfy the millions of our fellow citizens in the South or in West Bengal or in Assam or in Orissa or in other non-Hindi speaking areas one article of the Constitution is amended? (Interruptions) Sir. I ought to tell you that I yield to none in this House in my respect for the Constitution. I have taken an oath to the Constitution. But taking the oath to the Constitution does not mean that single line, every single article, is sacrosanct. Having taken the oath the Constitution, we have amended it 17 times-sometimes on a major issue and sometimes on a minor issue. Even on Berubari, in order to give out the portion of Indian territory, have'nt you amended the Constitution to placate Pakistan to placate those people who have been carrying on intrusions?

The problem is so serious that you should remember that it is just as serious as a threat to India's integrity, India's territorial sovereignty from China or from Pakistan. Therefore. we should tackle it on that basis. If amending the Constitution 17 times by this Parliament does not mean violation of our oath to the Constitution, what is the objection in having more amendment of some article? (Interruption). We the people of Bengal . .

Shri Raghunath Singh: When was the President of Hindu Mahasabha, he passed the resolution that Hindi should be the Rashtra Bhasha. (Interruptions).

Mr. Speaker: Consistency has not been the virtue of wise people always.

Shri N. C. Chatterjee: I had started by saying that I was at the head of an organisation which preached that. But we must be realist. We must face the reality of the situation and we must not be wedded to old formula and dogma. All that we are saying is that the people in the South are perturbed and distressed. The feeling in the South honestly is that they are going to be subjected to the domination of one language which they do not want. It is not merely the question of relegating English to the background for a little time. They think that it will be wiped out in no time and that there will be complete imposition of Hindi. That is the feeling also in Bengal. Therefore, I am seriously suggesting that the Prime Minister should immediately call National Convention to find out what can assuage their feelings, whether bilingualism as advocated by Mr. Bhaktavatsalam or what statutory guarantee should be given or whether there should be a constitutional guarantee.

The only thing I am pleading is that we should not stick to mere legalism or so-called lip-service to the Constitution. You must have the courage, in order to save India's integrity, order to save India's unity, to do the right thing for the purpose of satisfying the people in non-Hindi speaking areas and to assure them that there shall be no imposition and that until they accept it, English should continue as the official language.

Shri J. B. Kripalani: Mr. Speaker, Sir, I am afraid we have been talking in the air. I really do not see how English can be eliminated from Indian life. The whole administration wants the retention of English. The Government may pass an order but I am sure, as in many more important things, this order will also be obeyed in disobedience. All the administrations of every province want English to be retained.

I know that before this, 80 per cent of the work of Bihar and of Uttar Pradesh was being conducted in English. The same is the case with the other States. I also know that where administration was being conducted in provincial languages, that also was turned into English. We have sneaking love not only for English but also for Englishmen.

Take again education. Those of us who are rich enough send our children outside for education. We send them either to America or to England.

We rarely send them to any country. If we are not so rich and if we are educated, we send our children-even Ministers send their children-to public schools. They are not public schools, but are class schools. Even if we come lower than that, we send our children to convents, missionary schools.

Shri Jaipal Singh (Ranchi West): Frank Anthony's schools.

Shri Hanumanthaiya (Bangalore City): He is very happy (Interruptions).

Shri J. B. Kripalani: Then there is a desire in every Indian who is educated, who is half educated, who is quarter educated, to be modern. We want our country to be modern. Modernism, unfortunately, is equated with knowing English. If you do not know English. you cannot be modern. modern This anxiety to be there extensively. Even in villages, the children want teachers to teach them English because that is the sign of modernism. Everything modern is progressive—that is also taken for granted. If young men are fighting with each other or are committing crimes, if there is youthful delinquency elsewhere, that must come in India also because it is modern.

Our dress is modern, our eating is modern, our laughing is modern. Even our ladies giggle like British women. They themselves have no love for the Indian smile.

Mr. Speaker: Though Acharyaji is not so modern, he is well aware of everything modern.

Harish Chandra Mathur This Parliament should (Jalore): confer on him a doctorate of modernism, as he understands it so well.

Shri J. B. Kripalani: I am depicting conditions in the country. I submit I am not exaggerating, not at all.

Mr. Speaker: I did not say that,

Shri J. B. Kripalani: I am minimising them.

Mr. Speaker: On the last occasion, he told us about drain pipe pants or something like that.

Language issue

Shri J. B. Kripalani: I really do not see why many people of the south are disturbed. I can assure them that their IQ is much superior to that of people of the north.

Shri Frank Anthony: They understand it.

Shri J. B. Kripalani: You can find that in the secretariat. Almost every Secretary is an Ayyangar or a Menon or a Nair. I am sure that even if Hindi is imposed upon them, they will speak better Hindi than the Hindiknowing people, and they will pass their examinations, because in passing an examination it is not a language, there are so many other subjects in which they will be superior. They are needlessly suffering from an inferiority complex.

And these riots that have taken place, against whom have they taken place? In this matter that should not be imposed upon the South, Government was one with the people. The Ministers from the South in the Centre were one with the people. Our revered President of the Congress was one with the people. Against whom were they fighting?

Then, I am sorry that they should have chosen such a sacred day as the Republic Day, because it was natural for the Government to be upset by the National Day being called mourning day. All right, they did But the Congress people and the Government thought that National Day was their day, as if it was not the people's day. If they had considered that it was the people's day, they should have appealed to the people, they should have called the leaders of all parties, outstanding people, and reasoned with them to have their demonstration afterwards not on such a secred day which we all held as holy, and which is he'd es holy in every country. I think that was a

very great mistake that my friends of the DMK did, and it was not right. but though it was not right, the Government being sure that they are one with the people, should have called a conference of all the people.

When the Home Minister went to Madras, did he see Rajaji? Rajaji is one of the oldest statesmen living. We may not like his views, but he should have seen him, he should have seen the leading people of Madras, and reasoned with them, told them that it is not the day only for the Government to rejoice but for all the people to rejoice, and if they have to make a demonstration, they should do it on some other day. Even if they had persisted, the Government should have allowed them to have their demonstration, because the people would not have joined. Of that I am certain, because I was there in Madras four days before these things happened, and I spoke upon the language question. I was not disturbed at all, and people accepted my views that English will remain for an indefinite time in India, unless, as evalution takes place, it takes away every foreign thing from India, including foreign loans.

My predecessor, Shri Chatterjee. spoke of changing the Constitution. I think that those who think in terms of changing the Constitution are doing the greatest harm to the country. It is the most dangerous thing. It may be that you bring an amendment and you do not get the requisite majority, and if you do not get the requisite majority, the conflict between the South and the North will be increased. think such a dangerous proposition should not have come from such a wise lawyer as Shri Chatterjee. I do not think there is any need for assurances that English will remain. English will remain. There is no question of it. English comes to us, even with the milk of the babies at their mother's breast. Now-a-days, they do not say: Amma or Appa, but mummy and papa. We talk to our dogs also in English. I think Mr. Anthony is very unnecessarily exercised about the fate of his

mother tongue. In England it may disappear; in India it will not disappear. I can tell you that some of us, especially my friend Prof. Mukerjee speaks better English than 99 per cent of the Englishmen. How such a language disappear? All our well-read papers, all our papers that command any respect are in English and will continue to be in English. All our steno-typists and typists will be from the South. The Prime Minister can find out in his own office how many steno-graphers are from South and how many are from North. I have tried to get a stenographer from the North and I could not. So also, all the secretaries and under-secretaries. So, I think it is useless. All the assurances that have been given by the Prime Minister and the Home Minister should suffice for us, and to our misfortune, this lanfor ever, that guage will remain means, till our imagination can work. I would advise the Hindi speaking people, for God's sake, confine yourself to the Hindi-Speaking areas; send your children to Hindi schools have your administration in not 80 per cent of it in English. Therefore, I think this is quite a useless discussion. The status quo will be maintained for many many years to come, unfortunately.

Language issue

There is only one thing which we as must all remember. Remember long as you have English, you are dividing society into two superior class those who know English and inferior class, those who do not know English. It is this that worked with Gandhiji. He did not want this great river, great ocean flowing between the educated and the uneducated. Because, the educated were those who knew English and the uneducated were those who did not know English. A great Maulana, who knew Persian very well, knew Arabic very well, was not educated; a great pandit who knew Sanskrit very well was not educated but if he had a smattering of English knowledge, he was educated. In my days, if you failed in every subject and if you passed

in English, you passed. I do not say these things in order to excite laughter. I am painting you a very painful picture of our country. We want to perpetuate the differences that were introduced by the British; we want to make them permanent. For God's sake at least think of the poor people. If all our knowledge is through English, it is not going to percolate to the masses. Find out a way. Therefore, I say to the Hindi people: see that English has no currency at least in those provinces where Hindi is spoken. You are talking of the fanaticism of the Hindi people. I say there is a fanaticism from which we all suffer, that is, love of English, including myself.

The Minister of Home Affairs (Shri Nanda): Sir, it is very good that this subject has been discussed in House without any loss of Diverst views had been expressed on the subject.

भी बद्दापाल सिंह (कैराना) जनवरी के बाद सरकार की तरफ़ से हिन्दी मैं भाषण होना चाहिए। 26 जनवरी के बाद मंत्री महोदय ग्रपने वचन का पालन करें।

भी बजराज सिंह : कम-से-कम हमारे होम मिनिस्टर को कांस्टीट्यशन की कद्र करनी चाहिए। वह हिन्दी मैं बोलें। ट्रस्लि-शन की व्यवस्था है।

भी नन्दा: कभी कभी बोलते रहगे।

श्री हकम चन्द कछवाय (देवास) : प्राज शरू की जिए।

ब्रध्यक महोदय : जिस भाषा मैं मंत्री महोदय बोलना चाहते हैं, उन को बोलने दीजिए।

Shri Nanda: One good has been done. One benefit has accrued that the air has been cleared to a very great extent of various kinds of suspicions, misunderstandings and wrong assumptions.

[Shri Nanda]

Before I say anything about the contentions and the accounts on which this adjournment motion was based, I may, with your permission, give expression to my deep anguish at the tragic and harrowing occurrences in some parts of our country. horrible developments have been made known to all of us from day to day, and I am sure I am only voicing the feelings and sentiments of the House, of all the Members here and of the countrymen outside, when I refer to tht fact that we have all experienced a deep sense of shock and distress at the gruesome acts which were reported to us in the papers from day to day. There was los of life and there was loss of property, specially public property; there were cases of selfimmolation; some persons burnt themselves. It is really horrible to think of such things. The policemen on duty were burnt to death under conditions and under cruel circumstances which we dread to imagine. We dread to see the conditions in which these people were dragged and crushed and burnt. This is not a simple question of destruction of property or loss of life. It is the destruction of the most cherished human values. I think our hearts must be weighed down with sorrow. It is a stigma which country has to wipe out, and I hope, apart from the other things, we shall proceed to do that.

I may refer to another feature, the fast of Acharya Vinoba Bhave. He does not concern himself with our controversies here; he just reacted to that aspect. We were anxious about his health. Fortunately, the fast has been broken because the conditions became quiet and peaceful and normal. But his aim was just that. I hope there will be many more in this country who will devote themsetlyes just for this purpose.

If we have to live and survive as a nation as a democracy, as a progressive society, then we must get rid of this cult of violence, and whatever the merits of the disputes, the demands or our differences, there should be ways of resolving them peacefully as normal, civilised human beings. This is the basic condition of the progress of any country and for our survival as a civilised society. It was heart-rending to see from day to day students coming into it. I would say being dragged into these things. This spirit of violence will not be confined to just one aspect one question one section and one place. It is apt to spread; it can be very infectious. Nothing will be left safe and intact in this country if we do not think of that more than anything else. Language, economy and everything else are really secondary to this thing. Here we have to see what is at stake in this country.

I am thinking of it especially because one or two things have come to my notice. In today's papers, believe, there is a threat from the Jan Sangh that they will go about doing similar things-wiping out, tarring anything any signboard which appears in the English language. Other kinds of threat have also been given. They may say. "We do not indulge in violence. We are only going to do these simple things". But these simple things have a knack of escalating and nobody can control them. Those who initiated the mischief may be possibly behind and other innocent people will suffer as they suffer in every case and as they did suffer in this case. Therefore, I would beseach, implore them: Please do not retaliate in this way. This is not the way of protecting Hindi or of lodging a protest against anything excessive, which may have occurred anywhere else.

Shri N. C. Chatterjee said that it is not only in Madras, but there is another area also. But what are the assumptions? All these things have occurred on wrong assumptions. If a person of his standing projects into this discussion the Supreme Court,

and English not being there, what happens? Whoever said that? It has been protected fully. It is these fears, apprehensions about the future and these kinds of assumptions which, in the hands of simpler people, lead to these horrible consequences. The hon-Member is pledged to the rule of law and orderly society. But always, even when the nation's security is involved, he will say "the courts" and nothing else.

Shri Nath Pai (Rajapur): Is he the only Bengali leader? Would you please tell us what your distinguished colleague, the President of the Bengal Provincial Congress Committee, Shri Atulya Ghosh, sitting behind you, said on the occasion of the birthday of Shri Nijalingappa?

Shri Nanda: He gave a very clear and categorical answer on behalf of that State to the extent, of course, he represents it. I say so because this charge may not be levelled, namely, as to how any one individual can speak for the State.

I come to the speech of the hon. mover of the motion. As usual, he has made a very eloquent speech. I must congratulate him on his constructive approach. I may not agree with all of what he said, but it had an appeal. I searched for an answer to the question, what was this adjournment about? How did the Govern-ment come in for censure? Let him scan his speech, every word of it, and he will find practically nothing in that. He used two words: "haste" and "ineptitute". About "ineptitute", of course, he has to illustrate where the ineptitude was. I will deal with "haste". There is another thing. He said one thing with which I wholly agree. He said it was incendiary leadership which was really the cause. That was where the mischief began and developed. We had an example of incendiary leadership here. The hon. Member Shri Manoharan, made a speech. What did he say? He said . . .

Shri Manoharan: The Chief Minister of Madras was there.....

Shri Nanda: The blood-thirsty mentality is oozing out of every word he spoke.

श्री मधु लिमये : प्राग भड़काने वाले सुबमण्यम साहब भी तों थे।

थी हुक्स कन्द कछवाय : कामराज साहब भी तो हैं।

Shri Nanda: Sir, this House has a sample of what may be going on there. If something of this kind can be uttered on the floor of this House, there, in the irresponsible manner in which people can speak outside, we know what is that is being said.

Shri Manoharan: It is a thorough misinterpretation of facts.

Shri Nanda: Everything that he said about events and incidents is just without regard to truth, without regard to what the facts were. (Interruption).

Shrimati Renu Chakravarity: What was the statement of Shri Bhakt Darshan which created so much misunderstanding in the minds of the entire people, when he was trying to interpret Government's policy?

Shri Nanda: I was myself going to deal with that point. Since it has been mentioned I will dispose of it immediately. I have got here a full statement of Shri Bhakt Darshan.

भी बागड़ी: भ्रष्यक्ष महोदय.....

म्राच्यक्त महोदय : मार्डर, मार्डर।

भी बागड़ी: जब मैरी बात होती है तब तो ग्राप मुझे चुप करा देते हैं....

श्रम्बल महोदय: भौरों से भी तो मैं कह रहा हूं। हर एक को मैं कह रहा हूं। भ्रापको भी उनके साथ कह रहा हूं। भ्रव भ्राप सुनें मिनिस्टर साहब क्या कहना चाहते हैं।

[ग्रध्यक्ष महोदय]

हर बार श्राप यही कह देते हैं कि श्रापको ही में कहता हूं।

Shri J. B. Kripalani: Sir, may I suggest to the hon. Home Minister that because some people have indulged in harash words it is not for the Government to retaliate. I believe they have a right to retaliate, but if they do not do that their cause will prosper.

Shri Nanda: I am very much indebted to the hon. Member. I respect him greatly.

श्री मौर्य (प्रलीगढ़): मझे बोलने का मौका नहीं मिला। एक क्षण के लिए में एक बात कहना चाहता हूं। मुझ पर तो डी० धाई० धार० लग सकता है लेकिन जब श्री मनोइरन घौर डी० एम० के० के दूसरे लीडर धाग भड़काते रहे तो क्यों नहीं गृह मंत्रालय ने कोई कदम उठाया? क्यों वह तमाशा देखता रहा? क्यों उसने इतने लोगों को बेमौत मरने दिया? इसका जवाब में चाहता हूं।

Shri Nanda: It was not at all retaliation, it was only elucidation. It was only to disclose to the view of the House as to what may have been the porcesses which might have created the kind of situation and the consequences which became so alarming and disheartening. I just wanted to put before the gaze of the House the kind of mentality which has been at work. (Interruption).

Shri Manoharan: What I have given is nothing but the events that took place. I did not indulge in any personal attack on any one. I think all the papers there . . .

Mr. Speaker: Order, order.

Shri Nanda: There was nothing like what is imputed to Shri Bhakt Darshan in the statements I saw or read. Of course, when truncated reports appear anywhere somebody can possibly misinterpret it. I do not want to enter into the question as to who was responsible for it.

भी हुकम चन्द्र कछ्नवाय: कामराज के वक्तव्य से भी तो गड़बड़ हुई। उनको क्यों जेल मैं नहीं डाला गया?

Shri Nanda: I shall come to that also.

प्रध्यक्ष महोदय : क्या भ्राप सुनना चाहते हैं या नहीं ? भ्रगर सुनाना चाहते हैं तो बार बार दखल क्यों देते हैं, बरावर रुकावटें क्यों डाली जा रही हैं। तीन घंटे तक बहस होती रही है, भ्रव जवाब भी तो सुन लीजिये।

श्री हुकम चन्य कछवाय : कामराज द्वारा सारी गड़बड़ हुई है।

Shri Nanda: Now, if there had been a failure on the part of government, to that there cannot be a reply in this way; there can be no justification for perpetrating violent acts. There could have been an attempt to get further elucidation of those things to clear their minds of the doubts. No such attempt was made.

Now, let us first see whether there was anything wrong with our policy. There were provisions in the Constitution. A various stages, a mission was appointed, then a Committee of Parliament, their recommendations were adopted by both Houses, and then the Official Languages Act embodying all the basic provisions in regard to our policy. Have we departed a little bit, an iota; from the accepted policy of Government? No, we have not. Therefore, it is not a question of policy; there is nothing wrong with the policy. If we had departed from that policy, then we could have been held to blame for that.

Shri Surendranath Dwivedy: Shri Subramaniam will reply to you on that.

भी हुकम चन्द कछुवाय : त्यागपत्र को दियेगयेथे, उनको क्यों वापिस लिया गया ? इसके कारण भी तो गडवड हुई है?

भ्रथ्यक्ष महोदय: उनके भ्रन्दर कुछ होता रहे, इससे मुझे कोई ताल्लुक नहीं है।

Shri Nanda: Then there is the question of implementation. In the matter of implemenation did we do anything excessive? There the question of haste may arise. I those hon. Members who are dubbed as chauvinists and protagonists of Hindi can very well say that we have done very little in pursuance of those decision and that we have not done much. Because, what did we do? Then, again, on the question of haste, it is not as if on the 26th some announcement had to be made or some decision had to be taken. It just came by efflux of time because it was provided in the Constitution. Therefore there is no question of any haste so far as the application of the provisions of the Constitution is concerned.

Then the question will be: what did we do in order to see that people understand what we are doing? Some hon. Members have stated that the Prime Minister's broadcast should have taken place earlier. Well, the Prime Minister's broadcast came at a time in a particular situation .But were we silent till then? Were we doing nothing before that? I will take the hon Members back to the previous year. During that year there were meetings with the Ministers where every little that was decided in respect of language policy was a matter of unanimous consent and approval of all those who were present. On every little thing communiques were issued and they were publicised. I will mention at least one. Some decisions were taken in December at the last meeting of the Chief Ministers. They received very good publicity. A full account of the decisions taken at this meeting was given to the

press. What is the reaction? The Hindu wrote in its main editorial of December, 15:

"... the decisions taken at the Chief Ministers' Conference indicated by and large the readiness to submit to pragmatic considerations as well as willingness to respect the spirit of the 1963 Official Languages Act."

More or less similar comments were made in the other papers also. That was at that stage After that nothing has been done. At that stage this was the response and the reception to the policy of the Government as in the course of implementation.

19 hrs.

Then, I happened to be in Madras on the 23rd January as was mentioned by an hon. Member. There it was brought to my notice that the Home Ministry had issued some kind of a circular and that it was causing some perturbation. I categorically contradicted that.

Shrimati Renu Chakravartty: What was the circular?

Shri Nanda: There was no circu-

Shri S. M. Banerjee (Kanpur): Then why did you contradict it?

Shri Nanda: I explained that and it appeared in bold headlines in the papers, in the Hindu and others. All that I said twice on the 23rd and on the 25th, that is, before the 26th, appeared under the headlines "Hindi without handicap"; "Nanda's call to DMK to desist from observing mouring day" etc.

There was a mention of Shri Bhak-tavatsalam as to why he did not do something. He requested them to have their day earlier or later but not to do this sacrilegious thing on the day of the Republic. That was his request to them. So, all that had appeared and I believe there are

[Shri Nanda]

many people at least among the students, the teachers and others who read the Hindu and other papers. It had appeared in the other papers also. So, there was not a shred of justification on the ground of any misunderstanding about the policy because there I categorically stated that

Also, apart from the circular, I took that opportunity twice to say that nothing was going to be done about Hindi which would not be acceptable to them and which would cause them any inconvenience.

Shri Manoharan: The Home Minister now says that there was no circular; that there was nothing. But in the Hindustan Times of the 17th there was a circular from the All India Radio about the recruitment of transmission executives for which the qualification laid down was knowledge of at least one Indian language literature and the desirable qualification was fair knowledge of Hindi.

Shri Nanda: He is rather too hasty. I was talking about the circulars. I would certainly explain all that had happened. In the ordinary working of one or two ministries they had issued certain instructions; but before the 26th, on the 23rd, I told them that even if a slight mistake in a slight matter had occurred anywhere it was going to be immediately rectified and those were withdrawn before the 26th, or the 25th. Thore was no occasion and I had stated that also.

Shri Manoharan: What is your explanation?

Mr. Speaker: He has given that answer.

Shri Nath Pat: Did you send copies of your circulars to Shri Subramaniam and Shri Alagesan also? Did they receive the copies of your circulars?

Shri Nanda: The Ministry got it.

Shri J. B. Kripalani: When they could not understand, how could the people understand?

श्री बागड़ी: मेरा एक व्यवस्था का प्रक्त है। माननीय गृह-मंत्री जी ने कहा है कि गलतफहमी हुई नहीं, बल्कि फैलाई गई। ग्रगर जनता मैं गलतफहमी नहीं फैली थी तो वजारत के जो एक माननीय सदस्य हैं वह कौन सी गलतफहमी के शिकार हो गये। या कि वह भी इस तहरीक मैं शामिल थे। इस की सफाई होनी चाहिये।

प्राध्यक्ष महोदय : यह व्यवस्था का प्रश्न कैसे है।

भी बागड़ी: इस लिये कि दूसरों पर यह लांछन लगाया जाता है।

ब्राध्यक्ष महोदय: ग्राप बैठ जायें, में कांस्टिट्यूशन के किस ग्राटिकल का हवाला दूं जिस का उल्लंघन किया गया है।

Shri Nanda: May I add another fact? This policy as it developed and as it was evolved was discussed at various stages in the Madras Assembly and it is not only the Government of Madras not only Shri Bhaktavatsalam or whosoever might have been the Chief Minister but all parties agreed to that. It was on the basis of the consent of all the parties, whatever has been done, and not of Shri Bhaktavatsalam.

Shri Manoharan: No. Sir.

Shri Nanda: I have got a report of that; it will take me too much time to go into that.

श्री मधु लिमये: भक्तवत्सलम जी हर रोज नये नये बयान क्यों देत हैं।

Shri Nanda: At this stage I am explaining that the policy that has been in force was the policy accepted willingly and readily by all concerned.

Then, there was another feature. I would like to deal with that. That is: Why is it that we did not anticipate it? That is the question. But I Anticipate what? Is it whether mob violence will result out of mob agitation which is going to bring into the vortex large numbers of people of all shades of intelligence and standing? Who can predict it any time? It is a question of incendiarism. What was happening in that area for a long time? Take the D.M.K. itself. It is not a recent agitation. They have been talking of burning the Constitution and putting it into the sea and also of various other acts of vandalism. They have been preaching that. They had been doing this. It was only when the question of secession came that they stopped that and then they said-and it is important-"Now we shall concentrate on the question of Hindi" knowing that they had not the courage to face the consequences of the law and the Constitution. They took another course. They want to disrupt this country on the issue of language, not being able to face the Constitution. (Interruption.) Rajaji says, this is a mourning day. He said, "It is twice a mourning day for me than for the D.M.K." I was asked. Why did not I meet Rajaji?

Shri P. K. Deo (Kalahandi): The name of Rajaji should not be dragged in

Shri Nanda: I was asked: Why did not I meet Rajaji? A colleague of mine met Rajaji just about this time and I need not disclose all that he got out of him. (Interruption.) I have not said anything else.

Now, in regard to whatever was said here in respect of any acts of omission or commission of the Government in this matter. I believe I have been able to out forward cogent reasoning and facts to show that the Government did not do anything which it was not called upon to do.

which it was not its duty to do and that in respect of the implementation, the steps taken were minimal. There was not haste at all. Therefore, I do not think the question as to whether some provocation was given, can be sustained. There was no provocation; there was no haste. But this arose out of a continuous sustained agitation which should have been met in some other ways. I must confess why is it that we allowed students to fall into the hands of such people. That is on a larger ground.

Shri Hem Barua: Here is the Home Minister who tells us there was a continuous series of agitation, mischiefs and acts of vandalism. What was he doing then?

Mr. Speaker: He is explaining . . . (Interruption).

Shri Nanda: The virtue of democracy.....

Shri J. B. Kripalani: The Home Minister says that the people misunderstood him. He had not expressed things even to his Cabinet colleagues. How can he blame the people? I think it is time he should explain that.

Shri Nanda: I shall explain that also.

Shrimati Renu Chakravartty: You should explain that. There is the statement by Mr. Bhakt Darshan.

Shri Nanda: The virtues of democracy and its handicaps lie in this. We cannot act immediately when there is a protest, immediately as there is a procession or a demonstration. Therefore, one charge is: Why did we not act much earlier? And the other is: Why did we act at all?

Shri J. B. Kripalani: What is the reply of the Home Minister to the question I have asked. We have asked it repeatedly.

Shri Nath Pal: That is the point we have been asking since this morning? Shri J. B. Kripalani: Why should he not face that question? Either his colleagues were wrong or right. If they were wrong, their resignations ought to have been accepted. If they were right, then the people have the right to feel grievance that the Government did not explain properly their point of view. If he wants logic, he has to be logical.

An hon, Member: There is no answer.

Shrimati Renu Chakravartty: Shri Bhakt Darshan mukes one statement. Then Shri Sanjiva Reddy mukes another statement.

Shri Nanda: As long as it is a question of peaceful processions, there is no problem.

Shri Nath Pal: Why are you chasing only Manoharan and those others?

भी मधु लिमये: ग्रगर ग्राप प्रश्नों को टालते जाएंगे तो संतोध नहीं होगा।

बी हुंकम चन्द कछवाय: उनके भाषण से जो स्थिति बनी उसके बारे में मंत्री महोदय क्या कहना बाहते हैं।

भी कृजराज सिंह: ध्रष्यक्ष महोदय, सवा सात बज गया है धौर वातावरण गरम हो रहा है। ध्रब इसको क्लोज कर दिया खाए, कल फिर से ले लिया जाए।

क्षाच्यक्त महोदय: एडजर्नमैंट मोशन ही क्या रहा जो कल तक के लिए जा सके।

Shri Sham Lal Saraf (Jammu and kashmir): Let us first hear him. Questions may be asked afterwards.

श्रीमचुलिमये : न्यायिक जांच की । घोषणाकी जाए।

Shri Nanda: Why did we not act? That is the question. Shri Bhaktavatsalam acted. He removed all the DMK leaders that day, thinking that that would suffice. He has had to bear the brunt of this violent agitation, and he has discharged those functions in an admirable way under the greatest stress and strain. On the one side the Madras Government has been doing everything possible to protect the interests of the people of the State so far as language is concerned; on the other, it has taken a very strong stand on law and order, which it should have done.

Shri Rajaram: We will give the correct answer in the next elections.

Shri Muthu Gounder: The Madras Chief Minister proved a good stooge for you to kill 90 lives and inflict all this suffering on the people. (Interruptions.)

Mr. Speaker: I am surprised at the attitude of Members.

Shri S. M. Banerjee: The Chief Minister has had people shot dead, and he is defending him.

Mr. Speaker: Why should he not?

If he is of that opinion, why should he not?

श्री मधु लिमये : अध्यक्ष महोदय मैं आपके द्वारा विनती करता हूं कि श्री नन्दा न्यायिक जांच की घोषणा करें।

Shri Nanda: At one stage it cropped up that the assurances of the late Prime Minister had not been carried out. Now, that was not so. I have said that that was not so, that the Act itself was an implementation of those assurances, and later on what the Prime Minister said in his broadcast. I said earlier, on the 23rd and 26th in my broadcast that without the consent of the non-Hindi areas, no step would be taken for taking English out of currency. Hon. Members could ask, what right had I to do so? Still we have done that. At any

rate. we might have gone too far.

Therefore, no such question was raised, could be raised. Hence that is the answer to the hon. Member.

Are we quite sure that in respect of what we have done, when the people now in charge of the Government are not there, some others are there later on are we quite sure that the same assurances will be implemented? Therefore the question was raised of a statutory safeguard. It was not that Shri C. Subramaniam was in disagreement with the policy. This is the explanation (Interruptions.)

श्री मध् लिमये : क्या इस मामले की न्यायिक जांच करने के लिए नन्दा जी तैयार

प्रध्यक्ष महोदय: ग्रगर इस तरह से हर एक मेम्बर जब चाहे बोले भीर जितनी देर चाहे बोले चला जाए तो कोई डिसिप्लिन नहीं रह सकता।

भी हकम चन्द कछवाय : संतोषजनक उत्तर नहीं ग्रारहा है।

स्रध्यक्ष महोदय: नहीं भ्रा रहा तो सुनना तो चाहिए। संतोषजनक वह होगा जो धायको पसन्द्र धावे ।

श्री बागड़ी: गलत बयानी हो रही है।

धाध्यक्ष महोदय: श्रगर श्राप कह दें तो में उनको बन्द कर दं। ग्रगर इस तरह से कारंवाई चलवाना चाहते हैं तो कहिए।

श्री हकम चन्द कछवाय: श्री कामराज द्वारा हिन्दी के ग्रपमान के कारण सब गडबड हई है, उसका उत्तर दिलाया जाए।

मध्यक्ष महोदयः मैं सब्न से बठा रहा स्रौर चाहता रहा कि स्राप सुनें, सुनें। मैंने चाहा कि इस पर ज्यादा बात न कही जाए क्योंकि इक्साइटमैंट ज्यादा है। लेकिन म्राप लोग बार बार दखल देकर कार्रवाई को भागे चलने ही नहीं देते।

Shri Nanda: I will come to a close, because really I need not have spoken for this length of time. As the hon. Member, Shri Kripalani said, this was a useless discussion, meaning that there was actually no case at all, nothing to be answered. Still I thought I might have this opportunity of clearing up some of the points. There was really no count on which motion for adjournment could be built up. I want to close on this note that I hope that in future all of us will dedicate ourselves to the maintenance of peace. Government must in all conditions do its duty to maintain law and order.

(Adj. motion)

Mr. Speaker: Shri H. N. Mukerjee.

थी मध् लिमये : जुडीशियल इनक्वायरी कंबारे भें उनकी क्या राय है ?

Mr. Speaker: I have called Shri H. N. Mukerjee. Others must down. No one else can speak.

Shri H. N. Mukerjee: I confess I am tired, as the House must tired . . .

Mr. Speaker: And what about me?

Shri H. N. Mukerjee: I know that you have to bear the brunt of whatever exhaustion has descended upon us, but after having heard the Home Minister I really feel very despondent that he chose not to rise to the occasion as I did try, and so many of my colleagues also in their own different ways did try to put before Parliament the gravity of the situation. I had a very distant hope that Government would at last show capacity for responding to the needs of the situation. Shri Nanda good things about some of us, but then he said there was nothing to be answered in the debate.

He began by saying that a stigma had come and got labelled, so to speak, to the history of our country in contemporary times and that stigma had to be removed. When he said that I [Shri H. N. Mukerjee]

thought perhaps he was going to follow it up with some kind of statement on behalf of Government which would be some contribution to the removal of that stigma.

He talked about something which I had said. I had used that expression deliberately—incendiary leadership-because I know that when Madras was in flames, there must have been some kind of incendiarism. But are you going to tackle incendiarism talking in the language which Nanda has spoken? What are going to do at this present moment, I am asking the Government. What are you going to do in order to soothe the passions which, rightly or wrongly, have been evoked?

What is the good of Shri Nanda giving us a catalogue of his activities in Madras, or giving a certificate to Shri Bhakt Darshan, which he applauds himself? What is the good of our hearing these things, when, after all, if a parliamentary discussion is any criterion, there has been very serious damage inflicted to the integrity of this country?

Shri Nanda gave us a lot of things. He said: have we departed an iota from the adopted policies? All right, you have not departed an iota from the adopted policies. He said: have we not consulted all the Chief Ministers? We concede that you have consulted all the Chief Ministers have got in your brotherhood. what has been the result? Why is the whole country agitated? It is not only a question of the non-Hindi-speaking areas or the Hindi-speaking The entire country is agitated. Hindi-speaking friends are agitated because on their computation they find the whole idea of national integration being in danger. If that is so, what are you going to do in order to quieten the atmosphere? What are you going to do to soothe the feelings not only in the South but in other parts of the country? What are you going to do to tackle the immediate Madras situation and the long-term problems which are involved in this matter?

(Adi. motion)

We have tried during the discussion, so many of us in our own ways, to offer certain suggestions. Shri Nanda chooses not to give a proper reply. I have asked for a judicial enquiry. Why have I done so? I do so not because I under-rate the heinousness and gravity of certain excesses committed perhaps in Tamil Nad. To burn man to death, who is not willing to die nobody in his senses would like to die like that-to burn a man to death is most monstrous. Nobody is supporting that kind of thing. When this kind of an incident has taken place in an incendiary atmosphere which was generated by certainly periods of mismanagement of the linguistic question, what are you going Aren't you going to to do about it? at least assuage the feelings of the people concerned, of Tamil Nad? it a matter merely of Mr. Manoharan or anybody in Madras? The Association of the Madras High Court, which includes people just as respectable as Shri Nanda and Shri Chatterjee have put forward their demands? Are we going to just throw all that into the dust heap because this Government happens to be in power in Delhi? What is going to take place in regard to this? I want, therefore, the Government to come forward with soothing explanations, not only of what it had done or not done but also an offer that there should a judicial enquiry. Because, on principle, wherever there is firing on the people, there should be judicial enquiry and there should be certain long range measures adopted by the Government of the country. He has given not an iota of a hint that some longrange measures are going to be adopted in this country.

So many of us have cried ourselves hoarse about the idea of national integration, about the idea that Government should consult all parties in Language issue

the country, that Government should hold consultations not only with political people but also with cultural representatives, with literary figures and artistic figures and others and that sort of thing, that Government should come forward for resuscitation of the whole national integration programme that Jawaharlal Nehru had initiated. But, no. Shri Nanda does not choose to say anything at all about it. He chose to defend himself. He is entitled to do so. In regard to Jawaharlal Nehru's assurances, he said that even before the Prime Minister made a comparatively categorical statement in regard thereto, he had said something about it. I am only counting upon my memory. But I do not think my memory is failing when I say that I saw in the papers a report of Shri Nanda's speech where he had made this remark about Jawaharlal Nehru's assurance: that it was deserving not only of consideration but of respect. This is a language of legalism which occasionally might come from some other people. This is not the language of statesmanship. If the Government of this country has said goodbye to statesmanship, well, they are very welcome to do so. I am sure that this country will not be irrepar-

ably damaged if the Government of today retires from its seat. Parliament has tried to focus attention a serious matter but there is no response from this Government; there is nothing. This Government is incapable statesmanship. This Government seems to be incapable of generosity, of imagination, of sympathetic understanding of people's problems when they suffer, when they are in turmoil and in tribulation. They have no understanding of the wound in human heart and they have the gumption to rule this country. If they can do so, God help this country. That is all I have to say.

Shri Nath Pai; Mr. Speaker, Sir...

Mr. Speaker: No, he will excuse me. If I allow him, then others will rise.

Shri Nath Pai: What has the Prime Minister to say on this issue?

Mr. Speaker: The question is:

"That the House do now adjourn."

Lok Sabha divided:

Division No. 21

Alvares, Shri Radrudduja, Shri Bagri, Shri Banerice, Shri S.M. Barua, Shri Hem Bhattacharaya, Shri, Dinen Chakaravartty, Shrimati Renu Chatterjee, Shri H.P. Chateriee Shri N.C. Chaudhuri, Shri Tridib Kumar Daji, Shri Dandeker, Shri N. Deo, Shri P.K.

AYES

Dharmalingam, Shri Dwivedy Shri Surendranath Flies, Shri Mohammad Gounder, Shri Muthu Himmeteinhii, Shri Kandappan, Shri S. Kapur Singh, Shri Kumaran, Shri M.K. Limaye, Shri Madhu Manoharan, Shri Maurya, Shri Mishra, Dr. U. Mukeriee, Shri H.N.

[19.32 hrs.

Murmu, Shri Sarkar Muzaffar Hussin, Shri Nath Pai, Shri Rajarm, Shri Remebedern, Shri Reddy, Shri Nareimha Sen, Dr. Ranen Sezhiyan, Shri Singh, Shri J.B. Sivasankaran, Shri Solanki, Shri Vishram Presad, Shri Yashpal Singh, Shri

NOES

Achuthan, Shri Alagesan, Shri Alva, Shri A.S. Aney, Dr. M.S. Anjanappa, Shri Ankineedu, Shri Arunachalam, Shri Azad, Shri Bhagwat Jha Balmaki, Shri Barkataki, Shrimati Renuta

Baseppe, Shri Baswent, Shri Bhagat, Shri B.R. Bhegvati, Shri Bhakt Darshan, Shri

Bhanja Deo, Shri L.N. Bhanu Prakash Singh, Shri Bhattacharyya, Shri C. K. Birendra Bahadur Singh, Shri Borooah, Shri P.G. Brajeshwar Prasad, Shri Chandak, Shri Chandrasekhar, Shrimati Chaturvedi, Shri S.N. Chaudhry, Shri Chandramani Lal Chadhuri, D.S. Chavan, Shri D.R. Chaven, Shri Y.B. Chavada, Shrimati Joraben Das, Dr. M.M. Das, Shri B.K. Das, Shri N.T. Dass, Shri C. Deshmukh, Shri B.D. Deshmukh, Shri Shivaji Rao S. Dey, Shri S.K. Dighe, Shri Dixit, Shri G.N. Dorai, Shri Kasinatha Dwivedi, Shri M.L. . Bring, Shri D. Gaekwad, Shri I atchsinhrao Gajraj Singh, Rao, Shri Gandhi, Shri V.B. Ganga Devi, Shrimati Ghosh, Shri Atulya Gupta, Shri Badshah Hanumanthaiya, Shri Hem Raj, Shri Himatsingka, Shri Jadhav, Shri M.L. Jadhav, Shri Tulshidas Jagjivan Ram, Shri Jain, Shri A.P. Jamir, Shri S.G. Jedhe, Shri Jha, Shri Jogendra Joshi, Shrimati Subhadra Joytishi, Shri J.P. Kabir, Shri Humayun Kajrolkar, Shri Kamble, Shri Kedaria, Shri C.M. Keshing Shri Rishang Khadilkar, Shri Khan, Shri Osman Ali Khanna, Shri Mchar Chand Kisan Veer, Shri Kotoki, Shri Liladhar Koujalgi, Shri H.V. Krishnamachari, Shri T.T. Kureel, Shri B.N. Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N.R.

Laxmi Bai, Shrimati Mahadeva Prasad, Dr. Mahishi, Dr. Sarojini Malaviya, Shri K.D. Mallick, Shri Rama Chandra Manaen, Shri Mandal, Shri J. Mentri, Shri D.D. Masuriya Din, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri Jaswant Mengi, Shri Gopal Datt Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M.P. Mohanti, Shri Gokulananda Morarka, Shri More, Shri K.L. More, Shri S.S. Munzni, Shri David Murthy, Shri B.S. Muthiah, Shri Nandu, Shri V.G. Nanda, Shri Naskar, Shri P.S. Nayak,Shri Mohan Niranjan Lal, Shri Oza, Shri Paliwal, Shri Pandey, Shri Vishwa Nath Paramasivan, Shri Parashar, Shri Patel, Shri Chhotubhai Patel, Shri Man Singh P. Patel, Shri N.N. Patil, Shri D.S. Patil, Shri M.B. Pntil, Shri S.B. Patil, Shri S.K. Patil, Shri T.A. Patnaik, Shri B.C. Pattabhi Raman, Shri C.R. Pratap Singh, Shri Raghunath Singh, Shri Raghuramiah, Shri Rai, Shrimati Sahodra Bai Raideo Singh, Shri Raju, Shri D.B. Ram, Shri T. Ram Sewak, Shri Ram Subheg Singh, Dr. Ram Swarup, Shri Ramakrishnan, Shri, P.R. Ramaswamy, Shri S.V. Ramaswamy, Shri V.K. Ramdhani Das, Shri Rampure, Shri M. Rane, Shri

Rao, Shri Jaganatha Rao, Dr. K.L. 14 Rao, Shri Krishamoorthy Rao, Shri Muthyal Rao, Shri Ramapathi Reo, Shri Thirumala Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddist, Shri Sadhu Ram, Shri Sahu, Shri Rameshwar Saigal, Shri A.S. Samanta, Shri S.C. Samnani, Shri Sanji Rupji, Shri Sarel, Shri Sham Lal Sarma, Shri A.T. Sen, Shri A.K. Shah, Shri Manabendra Shah, Shrimati Jayaben Sham Nath, Shei Shankaraiya, Shri Sharma, Shri, A.P. Sharma, Shri D.C. Sharma, Shri K.C. Shastri, Shri Lal Bahadur Shastri, Shri Remanend Shinde, Shri Shree Narayan Das, Shri Shukle, Shri Vidye Charan Siddananjappa, Shri Siddish, Shri Sinha, Shri Satya Narayan Sonavane, Shri Soy, Shri H.C. Subberamen, Shri Subramaniam, Shri C. Subremeniem, Shri T. Sumat Presad, Shri Surendra Pal Singh, Shri Swaran Singh, Shri Tahir, Shri Mohamm Thengal, Shri Nallakoya Thengoudar, Shri Thomas, Shri A.M. Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tripathi, Shri Krishna Deo Tule, Rem, Shri Uikey, Shri Upedhyaye, Shri Shive Dutt Vaishya, Shri M.B. Valvi, Shri Varma, Shri Ravindra Veerappa, Shri Venkatasubbaiah, Shri P. Verma, Shri K.K. Vijaya Ananda, Maharajkus Virbhadra Singh, Shri Vyas, Shri Radhelal

Mr. Speaker: The result of the Division is Ayes 39; Noes 196.

The motion was negatived.

Mr. Speaker: We do not adjourn. Therefore, Shri Bhagat might continue with the Bill.

19.33 hrs.

BANKING LAWS (APPLICATION TO CO-OPERATIVE SOCIETIES) BILL-contd.

Shri B. R. Bhagat: I had moved the motion and clause 3 was under discussion.

Mr. Speaker: Clause 3 is under discussion. We resume the discussion the next day.

19.34 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 19, 1965/Magha 30, 1886 (Saka).